Thursday, June 30, 1977
Asadha 9, 1899 (Saka)

LOK SABHA DEBATES

(Series)

Vol. III

[June 23 to July 4, 1977/Asadha 2 to 13, 1899 (Saka)]

Second Session, 1977/1899 (Saka)

(Vol. III contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 17, Thursday, June 30, 1977/Asadha 9, 1899 (Saka)

	COLUMNS
Oral Answers to Questions :	
*Starred Questions Nos. 264 to 268	1—30
Short Notice Question No. 8	30—42
Written Answers to Questions :	
Starred Questions Nos. 269 to 283	42—59
Unstarred Questions Nos. 2250 to 2264, 2266 to 2297, 2299 to 2315 and 2318 to 2326.	59—128
Papers laid on the Table	128-31, 290
Calling Attention to Matter of Urgent Public Importance— Reported suggestion of Indian Jute Mills Association to close down the jute units in West Bengal	131—48
Matter under Rule 377—	
Shifting of Pay and Accounts Office of Defence Accounts Department from Mathura to Nasik Road Camp	148—53
Election to Committee—	
Employees' State Insurance Corporation	153—54
Demands for Grants, 1977-78—	
Ministry of Agriculture and Irrigation	154—290
Shri Annasaheb P. Shinde	157—77
Shri Dharma Vir Vasisht	199—206
Shri M. Satyanarayan Rao	206—13
Prof. Shibban Lal Saksena	213—22
Shri Sasankasekhar Sanyal	222—27
Dr. Bapu Kaldaty	227—35
Shri Ram Naresh Kushwaha	235—45

*The sign + marked above the name of a Member indicates that the Question as actually asked on the floor of the House by that Member.

COLUMNS

Shrimati V. Jeyalakshmi . . . . 245—54

Shri Hukmdeo Narain Yadav . . . . . . 254—62

Shri P. K. Deo . . . . 262—67

Shri Hitendra Desai . . . . 267—71

Shri Ramjiwan Singh . . . . 271—83

Shri Gananath Pradhan . . . . 283—89

Statement re. landing of a Pakistan twin-engine Piper Aircraft at Amritsar Airport on 30th June, 1977—

Shri Atal Bihari Vajpayee . . . . 290—92

LOK SABHA

Thursday, June 30, 1977/ Asadha 9, 1899 (Saka).

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Judicial Wing to deal with Labour Cases

*264. SHRI C. K. CHANDRAPPAN:
SHRI K. A. RAJAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have a proposal under consideration for setting up a separate judicial wing to deal with the labour cases; and

(b) if so, the details thereof and the steps being taken in this direction?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No, Sir.

(b) Does not arise.

SHRI C. K. CHANDRAPPAN: I am really surprised by the answer of the hon. Minister. Would the Government agree that there are a large number of labour cases pending, and if so, would they also agree that an independent judicial machinery will help solve these labour disputes without resorting to strikes etc? May I know whether Government has considered the setting up of such machinery?

SHRI RAVINDRA VARMA: I am sorry that the hon. Member is surprised at the answer. I agree with him that there are a number of cases pending. Government is quite anxious to see that an effective machinery is provided for the immediate settlement of such disputes and the disposal of such cases. Actually, therefore, the Government is considering the whole question of streamlining the machinery necessary for this purpose. One of the committees set up by the Tripartite Conference is going into this question of streamlining the machinery necessary for the disposal of such cases so that they may not pend for long, and become festering sores that cause industrial unrest.

SHRI C. K. CHANDRAPPAN: May I know when this Committee will submit its report and whether, pending the report, the hon. Minister himself is considering bringing forward a comprehensive legislation dealing with all these matters, so that the problems can be settled in future more effectively?

SHRI RAVINDRA VARMA: The Committee consists of representatives of the central trade unions, employers organisations, State Governments and the Central Government. It is our expectation that the Committee will give its report in two months. Thereafter, in the winter session I hope to bring forward comprehensive legislation on this subject.

SHRI SASANKASEKHAR SANYAL: Has it been possible or is it even now possible for the Government to collect opinions in this behalf from the different High Courts and the Supreme Court and the different Bar Associations of India?

SHRI RAVINDRA VARMA: Government is trying to elicit opinion from the concerned interests as far as possible. As far as the courts are concerned, the Maharashtra Government once made a suggestion that the Supreme Court should have a special Bench to deal with such cases. This was considered by the Law Ministry as well as the Supreme Court, and they came to the conclusion that it would not be feasible to have a separate Bench for this purpose. This was the view of the Supreme Court itself. As the hon. Member is aware, many suggestions have been made in this regard, both by the National Labour Commission and others who have been involved in the disposal of such disputes. All these suggestions are being taken into consideration by this Committee.

श्री ओम प्रकाश त्यागी : क्या सरकार इस बात को अनुभव करती है कि देश में स्ट्राइक्स के कारण मैन-डेज का बहुत लास होता है। जो वर्तमान ट्रिब्यूनल है चाहे उसको जुडीशियल बना दें, लेकिन इस प्रकार का नियम बनायें कि जो भी डिस्प्यूट हों, चाहे मालिकों के हों या मजदूरों के हों, वे जुडीशियल ट्रिब्यूनल के पास ले जाये जायं और उसका जो फैसला हो, वह मालिकों और मजदूरों दोनों पर लागू हो, दोनों उस को मानने के लिये बाध्य हों। क्या इस तरह का नियम सरकार बनायेगी ?

SHRI RAVINDRA VARMA: It is a fact that man-days are lost, both by strikes and by lock-outs, and it is the Government's desire to see that man-days are not lost either through lock-outs or through strikes.

At present, the machinery provides for the existence and appointment of labour courts, industrial tribunals and national industrial tribunals. There was an appellate tribunal which was abolished. But the question as to whether the appellate tribunal would be revived and in what form, is one of the questions that is being looked into by the Committee. Regarding the last part of the question, this too is one of the steps that are being considered.

SHRI S. R. DAMANI: Are you going to simplify the labour laws or not?

SHRI RAVINDRA VARMA: I can understand the hon. Member's anxiety and interest in the complications of the labour laws. I can say that we are keen that labour legislation is simple, direct and clear.

SHRI CHITTA BASU: At present industrial disputes are referred to industrial tribunals under the provisions of Industrial Disputes Act. But the process of this tribunal is long, time consuming and it takes years together to dispose of a case. In view of this, whether Government propose to set up an additional tribunal or appoint more judges to these tribunals so that the cases are disposed of early. Whether in the scheme of proposed comprehensive labour legislation, the question of forcing the employers to attend the conciliation meetings compulsorily would be provided for because the present experience is that they do not attend the conciliation meetings which leads to unnecessary prolongation of the dispute.

SHRI RAVINDRA VARMA: It is regretable that there is considerable delay. We are aware of the fact that long delays are not in the interest of the workers because they do not have the capacity to hold for long. One of our primary objectives is to see that the period is reduced. I am not quite sure whether the appointment of an additional tribunal will

lead to the shorterning of the period. The streamlining of the process will perhaps, be more helpful. We are examining both these, and we are anxious to see that this time limit is reduced. Today it goes up to two years in some cases but we are thinking of reducing it to two months.

Regarding the other aspect of the matter, the Committee will certainly look into that. It is true that sometimes when parties are called for conciliation, they either try to delay or do not return up. What steps we can take to see that there is no procrastination of the dispute is under the consideration of this Committee.

SHRI BASHIR AHMAD: May I know from the hon. Minister whether it is not possible to abolish all the industrial tribunals and entrust the matter to the various State High Courts and appoint a judge for that purpose so that the speedy trial of the industrial disputes may take place?

SHRI RAVINDRA VARMA: The hon. Member must be aware that there are many cases pending and the volume of work that the High Court has to deal with is not small. This question has been considered on more than one occasion. The examination has led to the conclusion that transferring this work also to the High Court and adding to the workload of the High Court is no solution to the problem.

SHRI M. RAM GOPAL REDDY: After the advent of the Janata party, we thought that there will be some peace on the labour front. But as a matter of fact, almost everyday, there are so many strikes and the whole country is in the grip of strikes. The labour is not going to wait for their future legislation. I want to know what is their immediate remedy to stop the strikes so that the production may not suffer and all the estimates made by the Finance Minister may not become topsy-turvy.

SHRI RAVINDRA VARMA: I do not think this arises out of the question. But I can say that the crop of strikes that we have is the result of time bomb which the hon. Members opposite planted in our economy.

SHRI M. RAM GOPAL REDDY: What a reply.

MR. SPEAKER: Your question does not arise out of this at all.

श्री रामनरेश कुशवाहा : आम तौर पर ऐसा होता है कि मजदूर को निकाल दिया जाता है तो न्यायालय से उसके हक में फैसला हो जाता है, वह डिग्री लेकर आ जाता है लेकिन फिर भी उसको परेशान करने के लिए, हटाने के लिए, तंग करने के लिए या अपने आपको छिपाने के लिए अपील दर अपील अधिकारी करते रहते हैं या मैनेजमेंट करता रहता है। अन्त में जब मजदूर के पक्ष में फैसला हो जाता है तो सारा खर्चा सरकार को या कम्पनी को देना पड़ता है. . .

MR. SPEAKER: This is about the judicial wing being created. The question is going out of hand now.

श्री रामनरेश कुशवाहा : क्या आप ऐसी व्यवस्था करेंगे कि कोर्ट में जीतने के बाद मजदूर को पैसा मिलने लग जाए और न मिले तो बाद में अगर डिग्री उसके पक्ष में हो जाए और पहली और अन्तिम डिग्री के बीच का जो पैसा है वह पैसा जो अधिकारी उसको तंग करता है उसके वेतन में से काट लिया जाए क्योंकि आम तौर पर इस तरह की चीजें उसको तंग करने के वास्ते की जाती हैं ?

SHRI RAVINDRA VARMA: I can understand the hon. Member's anxiety. I hope he will also agree that there has to be a provision for appeals against judgments. So, it is a question of finding a balance between the need to provide for appeal and the need to ensure that there is no additional hardship that the worker has to suffer while he has gone on appeal.

SHRI DINEN BHATTACHARYYA: At the present moment, there is a four tier system, so far as the settlement on any matter regarding the labour dispute is concerned. First, there is the tribunal, then the party which is not satisfied with the tribunal goes to the High Court and from the High Court, they go to the Supreme Court. My question is in respect of the Supreme Court. I want to know whether any special Bench is there to deal with the labour matters. So far as my knowledge goes, it takes not less than five years for the disposal of a case. If that is so, may I know whether the Government can set up a separate Bench to deal with the labour appeals.

SHRI RAVINDRA VARMA: I have already answered this question. If you want, I shall repeat my answer.

MR. SPEAKER: You answered the question put by another hon. Member. Now, Mr. Dinen Bhattacharyya puts it. You must answer it. He will not accept a second-hand answer.

SHRI RAVINDRA VARMA: I cannot give two answers to the same question.

श्री धर्मवीर वशिष्ठ : मन्त्री महोदय की ग्राज की घोषणा के बाद या इस प्रोसीजर को बताने क बाद जो लेबर के लिए जस्टिस होगा उसमें कोई ज्यूडीशियल डिले कम हो जाएगी ?

SHRI RAVINDRA VARMA: I have already said that we hope to introduce a comprehensive legislation on this question.

SHRI PADMACHARAN SAMANTASINHAR: What is the total number of cases pending in the tribunals at the appeal stage and at the other stages?

SHRI RAVINDRA VARMA: If the hon. Member wants to know about any tribunal, I can give the answer. But there are many tribunals and if you think fit then I can read out the figures for all of them.

MR. SPEAKER: It may be a long answer in that case.

केन्द्रीय व क्षेत्रीय भविष्य निधि कार्यालयों के लिए भवन निर्माण

*265. **श्री शिव नारायण सरसूनिया :** क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करेंगे कि ;

(क) क्या केन्द्रीय व क्षेत्रीय भविष्य निधि कार्यालयों में 400 से कम कर्मचारी कार्य करते हैं और 36 हजार रुपया मासिक किराया देते हैं;

(ख) पिछले तीन वर्षों में कुल कितना किराया दिया गया है और उस राशि से अपना कार्यालय भवन न बनाये जाने के क्या कारण हैं;

(ग) सरकार का अब क्या कार्यवाही करने का विचार है ; और

(घ) क्या कार्यालय भवन स्टाफ क्वार्टर्स के साथ ही बनाया जायेगा ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The present staff strength of Central and Regional Offices, Delhi is 482. A monthly rent of Rs. 32,900 is being paid for both offices.

(b) and (c). Rs. 18.11 lakhs during the last five years was paid. Land was allotted for construction of the buildings on two occasions in the past but they were cancelled. Efforts are being made to procure suitable land for construction of office buildings.

(d) The location of the office building will depend on the site of land to be allotted by the Delhi Development Autthority.

श्री शिव नारायण सरसूनिया : मैं मन्त्री महोदय जी से पूछना चाहता हूं कि लगभग 8 लाख रु० पड़ा रहा और/32 हजार रु०

इतने से कर्मचारियों के लिये रेंट देते रहे और उन को प्लाट नहीं दिया। जो प्लाट उनके लिये रखा गया था वह कांग्रेस को बाद में दे दिया गया और अभी तक उनको प्लाट अलौट नहीं हुआ है। तो क्या जो उनके लिये पहले से प्लाट था वह उसको रेस्टोर कराया जायगा और जो इतने दिनों तक रुपया पड़ा रहा जिस पर वर्क्स मन्त्रालय से इंटरेस्ट नहीं मिला, वह इंटरेस्ट भी दिलायेंगे?

SHRI RAVINDRA VARMA: Sir, as the hon. Member has said, on two occasions, land was allotted for the purpose, but, unfortunately, on both the occasions, the allotment was cancelled. In one case, the land was near Lodi Road which was cancelled, for one reason or another. In another case, the land was near the Barakhamba Lane, which too was cancelled after allotment was cancelled. I do not know whether it was cancelled so that the land might be given to the Congress Party, but it was not a part of the question. As far as the other question he asked is concerned, it is true that after receiving allotment, the Provident Fund organisation spent quite a lot of money both to pay for the premium of the land and also for abolition of some of the buildings that existed there so that construction might take place. Rs. 3.30 lakh has been paid to the Government and the Government has been requested for reimbursement of this amount and the interest but that has not been paid yet. Now, in view of what the hon. Member has said I can make an enquiry and find out whether it is a fact that the allotment was cancelled so that it might be given to somebody else.

श्री शिव नारायण सरसूनिया : उनको इंटरेस्ट नहीं मिला जो रुपया इतनी देर तक पड़ा रहा, यह मैंने पूछा था। उस बारे में आपका क्या विचार है। दूसरे यह कि क्योंकि उनको पजेशन नहीं दिया गया वह प्लाट कैंसिल करके कांग्रेस को दिया गया।

SHRI RAVINDRA VARMA: I have answered and said that this amount has not been returned in spite of the requests.

श्री राम मूर्ति : मन्त्री जी बतायेंगे कि केन्द्रीय सचिवालय के स्तर पर कोई कमेटी बना दी जाय जो इस तरह के केसेज़ का निरीक्षण करे और भविष्य में इस तरह पैसे की बरबादी न हो इस बारे में विचार करेंगे?

SHRI RAVINDRA VARMA: This is a suggestion.

Non-use of National language for official work in Indian Embassies abroad

*266. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a foreign language viz., English is used by India for official work as well as in propagating Indian culture;

(b) whether foreigners ridicule us for using a foreign language and for neglecting national languages of India viz., Hindi, Bengali, Tamil Marathi etc. if so, the immediate steps proposed to be taken for changing this practice;

(c) whether the higher officers in Indian embassies deliberately neglect the national language because in India itself it is not shown due respect; and

(d) if so, the steps being taken by Government in this direction?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : (क) हिन्दी का प्रयोग प्रगामी रूप से बढ़ाया तो जा रहा है, लेकिन इस समय विदेश स्थित हमारे मिशनों में कामकाज में व्यापक रूप से अंग्रज़ी का ही प्रयोग किया जाता है।

(ख) अंग्रेजी के प्रयोग की वजह से कहीं उपहास किये जाने की कोई घटना तो हमारी जानकारी में नहीं आयी है, लेकिन राजभाषा के रूप में हिन्दी के प्रयोग को अत्यधिक प्रोत्साहन देना सरकार की नीति है।

(ग) और (घ) भारतीय विदेश सेवा के अधिकारियों को स्थाई होने से पहले राजभाषा की एक विभागीय परीक्षा पास करनी होती है। भारत की राष्ट्रीय-भाषाओं के प्रति किसी तरह का कोई अनादर नहीं दिखाया गया है।

श्री जगदम्बी प्रसाद यादव : क्या मन्त्री महोदय को यह बात पता है कि नेपाल, जिसकी अपनी भाषा की लिपी भी देवनागरी है, उस को भारत सरकार की जितनी भी मदद मिली है, उन सारी कार्यवाहियों के अंग्रेजी में होने के कारण नेपाल से हिन्दी की पढ़ाई प्रायः समाप्त हो गई है, और उन लोगों को बाध्य होकर अंग्रेजी पढ़ने के लिये स्कूल और कालेजों में व्यवस्था करनी पड़ी है ?

जैसा कि आपने कहा दूतावासों में उपेक्षा भी है हीं, कुछ लोग हिन्दी का व्यवहार भी करना चाहते हैं तो उन को टंकण की आपूर्ति भी नहीं की जाती है ?

श्री अटल बिहारी वाजपेयी : सरकार की नीति, भारत में और भारत के बाहर भी, हिन्दी के प्रयोग को उत्तरोत्तर बढ़ावा देने की है। विदेशों के साथ जो संधियां होती है, अब अंग्रेजी के साथ उन्हें हिन्दी में भी किया जाता है।

एक माननीय सदस्य : कब से।

श्री अटल बिहारी वाजपेयी : काफी समय हो गया।

विदेशों में जो हमारे मिशन है, उन के नामों के पट्ट हिन्दी और अंग्रेजी तथा स्थानीय भाषाओं में रहे, इस तरह के स्पष्ट निर्देश दिये गये हैं। हमारे राजदूत, गैर-अंग्रेजी भाषी देशों में जब अपने परिचय पत्र पेश करते हैं तो उन से कहा गया है कि वे हिन्दी में बोले, क्योंकि अंगेंजी में बोलने के बाद भी उसका अनुवाद करना पड़ता है। इससे तो अच्छा है कि वह हिन्दी का प्रयोग करें।

जहां तक नेपाल का संबंध है, नेपाल और भारत के बीच में कोई भाषा संबंधी कठिनाई पैदा नहीं होनी चाहिये। जो परियोजनायें हमने नेपाल में शुरु की हैं, और जहां हमारे कर्मचारी काम कर रहे हैं, उनके बच्चों के लिये केन्द्रीय विद्यालय चल रहे हैं, जिसमें हिन्दी के पटनपाठन की पूरी व्यवस्था है। अगर माननीय सदस्य को कोई विशेष शिकायत हो तो बता सकते हैं।

श्री जगदम्बी प्रसाद यादव : मेरा सवाल यह है कि भारत सरकार उन परियोजनाओं को जमाने में जो मदद करती है और जो काम होता है वह अंग्रेजी में करती है जिसके कारण उन्हें हिन्दी की पढ़ाई से अंग्रेजी की पढ़ाई के लिये बाध्य होना पड़ा है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह प्रश्न समझने में मैं असमर्थ हूं कि हम अपना काम अंग्रेजी में करते हैं, इसलिए उन्होंने हिन्दी की पढ़ाई छोड़ दी है।

श्री जगदम्बी प्रसाद यादव : भारत सरकार की मदद पर नेपाल सरकार के काम चलते हैं। सारा का सारा काम अंग्रेजी में होने के कारण, जो हिन्दी की पढ़ाई करते थे, वह भी हिन्दी छोड़ चुके हैं, क्योंकि हिन्दी का उपयोग नहीं होता।

श्री अटल बिहारी वाजपेयी : यह कहना ठीक नहीं होगा कि नेपाल का सारा कामकाज हमारी मदद से चल रहा है। हम नेपाल को सहायता दे रहे हैं।

श्री मनीराम बागड़ी : आपकी सरकार अंग्रेजी में काम क्यों करती है ?

श्री अटल बिहारी वाजपेयी : अभी संसद् ने जो कानून बनाया है, उसके अनुसार

हिन्दी और अंग्रेजी दोनों राजकीय भाषाएं हैं। जो कर्मचारी हिन्दी में काम करना चाहते हैं, उनके मार्ग में कोई बाधा नहीं है, मगर हम किसी को हिन्दी में काम करने के लिए विवश नहीं कर सकते। अगर संसद् चाहे तो यह कानून बदल सकती है और सरकार उसका पालन करे।

श्री मनीराम बागड़ी : अध्यक्ष महोदय, व्यवस्था का प्रश्न है।

मंत्री महोदय ने यह बात कही है कि हिन्दी और अंग्रेजी। वे यह कह सकते हैं कि गैर-हिन्दी भाषी राज्यों के अन्दर वे जबरदस्ती नहीं कर सकते कि आप हिन्दी में काम करें। लेकिन यह नहीं कह सकते कि अंग्रेजी चले, उसको न रोका जाये। संविधान की यह इच्छा है कि हिन्दी को राष्ट्रभाषा एक निश्चित काल में बनावें और सरकार उस रास्ते पर नहीं चलती। मंत्री महोदय ने हिन्दी के विरोध में और राष्ट्रभाषा के विरोध में बयान दिया है।

MR. SPEAKER: There is no point of order in that.

Mr. Yadav will put his second question.

श्री जगदम्बी प्रसाद यादव : मंत्री महोदय ने बताया है कि राष्ट्रभाषा हिन्दी का उत्तरोत्तर प्रयोग बढ़ाने की दिशा में सरकार ने कदम बढ़ाया है। मैं यह जानना चाहता हूं कि हिन्दी के प्रयोग में कितने प्रतिशत वृद्धि हुई है। नागपुर और मारीशस में होने वाले दो विश्व हिन्दी सम्मेलनों में प्रतिनिधियों ने यह आकांक्षा प्रकट की है कि हिन्दी संयुक्त राष्ट्र की भाषा बने, लेकिन इसकी पहल भारत सरकार को करनी पड़ेगी। इस विषय में सरकार की क्या नीति है ?

श्री अटल बिहारी वाजपेयी : जब से विदेश मंत्रालय का भार मैंने संभाला है, उसमें हिन्दी का प्रयोग काफी बढ़ा है। पहली बार विदेशी मेहमानों से, जो अपनी मातृभाषा में बात करते हैं, मैंने हिन्दी में बातचीत करना प्रारम्भ किया है। जहां तक संयुक्त राष्ट्र संघ में हिन्दी को लाने का प्रश्न है, मैं तो चाहूंगा कि वहां हिन्दी आये और मेरी इच्छा है कि वहां पर मैं पहला भाषण हिन्दी में करूं। लेकिन वित्त मंत्रालय को मेरी मदद के लिए आना होगा—6 करोड़ रुपये का खर्चा करना पड़ेगा। लेकिन आत्म-सम्मान की दृष्टि से यह खर्चा अधिक नहीं है। अगर सदन सारा ज़ोर लगा कर वित्त मंत्री से कहे, तो मुझे बड़ी प्रसन्नता होगी।

SHRI A. E. T. BARROW: I am grateful to the Hon. Minister Shri Vajpayee for not accepting that English is a foreign language. I would ask him to remember that English is the mother-tongue of my Community which is an Indian community and, therefore, it is the mother-tongue of the Indian community and not a foreign language.

SHRI ATAL BIHARI VAJPAYEE: Sir, no question has been put.

श्री जनेश्वर मिश्र : मंत्री महोदय ने कहा है कि विदेशों में भारत के जो दूतावास हैं, वहां भारतीय भाषाओं को, और विशेषकर हिन्दी को, ज्यादा प्रोत्साहन दिया जायेगा। हमारे जो राजदूत या उच्चाधिकारी, जो जो हिंदी जानते हैं, और जान-बूझ कर विदेशी नकशेबाज़ी के लिए अंग्रेज़ी का इस्तेमाल करते हैं, क्या विदेश मंत्री उन के खिलाफ़ कोई कार्यवाही करेंगे ? मंत्री महोदय ने कहा है कि वह संयुक्त राष्ट्र संघ में अपना प्रथम भाषण हिन्दी में देना चाहते हैं, लेकिन इसके लिए वित्त मंत्री की मदद की जरूरत पड़ेगी। क्या माननीय वित मंत्री ने उसके संयुक्त राष्ट्र संघ में हिन्दी में बोलने के कारण जो ख़र्चा बढ़ रहा है, वह ख़र्चा देने से इन्कार किया है ?

श्री अटल बिहारी वाजपेयी : मैं दूसरे प्रश्न का उत्तर पहले दे दूं। अभी न तो

इन्कार किया है और न इकरार किया है । मामला विचाराधीन है । जहां तक पहले प्रश्न का सवाल है, हमारे राजदूत अंग्रेजीमय वातावरण की उपज हैं । मुझे यह देख कर खेद हुआ कि जिन देशों में अंग्रेजी नहीं चलती है, जहां अरबी, फ्रेंच या स्पेनिश चलती है, वहां भी हमारे अनेक राजदूत अंग्रेजी भाषा का प्रयोग करते हैं । हम चाहते हैं कि हमारे राजदूत जिस देश में रहें, वहां की भाषा को जानें और उसका प्रयोग करें । हिन्दी जानने वाले जब उनसे बात करने के लिए आते हैं, तो वे हिन्दी में बोलें । लेकिन मैं सजा से प्रारम्भ नहीं करना चाहता हूं । पहले मैं समझाने-बुझाने से काम लेने में विश्वास करता हूं ।

SHRI N. SREEKANTAN NAIR: May I know whether the intention of the Government is that our Embassies in foreign countries should use whichever language they understand so that we can carry on our business in those countries, rather than impose Hindi on them as is being attempted in India today, and also to avoid such a situation as was cartooned in yesterday's *Times of India* about a letter being sent to the Kerala Government in Hindi and the reply being given in Malayalam?

SHRI ATAL BIHARI VAJPAYEE: There is no intention of imposing Hindi on any part of India. But I would like my non-Hindi speaking friends to understand that they should not impose English either on any part of the country. No imposition either of Hindi or of English. Those who want to work in Hindi should be free to do so.

So far as foreign embassies are concerned, our attempt is that they should work in the language of the country in which they are stationed.

श्री विजय कुमार मल्होत्रा : मैं माननीय मंत्री जी से जानना चाहता हूं कि गैर-अंग्रेजी भाषी जितने देश हैं जहां पर फ्रेंच, स्पेनिश या अरबी बोली जाती है, वहां के हमारे राजदूतावासों में जितने दुभाषिये हैं वे भी सिर्फ अंग्रेजी और उस देश की भाषा में बात करते हैं, तो कम से कम उन देशों में जहां पर कोई अंग्रेजी नहीं बोलता, अंग्रेजी में बात नहीं करता, जो हमारे दुभाषिये रखे जायें वे तो ऐसे होने चाहिएं जो हिन्दी और उस देश की भाषा में बात कर सकें और उसे समझते हों, क्या मंत्री महोदय इस बात का आश्वासन देंगे कि वहां पर ऐसे दुभाषिये रखे जाएंगे जो उस देश की भाषा और हिन्दी में बात कर सकें ?

श्री अटल बिहारी वाजपेयी : सचाई तो यह है कि विदेश मंत्रालय में अभी तक दुभाषियों का इन्तजाम करने का कोई प्रबन्ध नहीं किया गया है । जब मैंने विदेशी मेहमानों से बात करने का निश्चय किया और दुभाषियों की आवश्यकता पड़ी तो हमारा मंत्रालय दुभाषिये नहीं दे सका, इसलिए हमें किसी विश्वविद्यालय से या बाहर से प्रशिक्षण प्राप्त दुभाषियों का उपयोग करना पड़ा । विदेशी दूतावासों में भी हम चाहते हैं कि दुभाषिये रहें और वे ऐसे दुभाषिये हों जो हिन्दी से अंग्रेजी, फ्रेंच और स्पेनिश आदि में भाषान्तर कर सकें । अभी तक इसका प्रबन्ध नहीं है, लेकिन जल्दी से जल्दी किया जाये, यह हमारी कोशिश है ।

SHRI A. C. GEORGE: The Gulf countries, of late, are developing as the most potential territories in our international relations. It is widely known that a very sizeable majority of the population of Indians in the Gulf countries are from Kerala and now-a-days even the rulers and the Sheikhs are understanding Malayalam language. Will the hon. Minister kindly see that the Embassies in these countries use Malayalam as the official language?

SHRI ATAL BIHARI VAJPAYEE: I do not know, if the hon. Member is making this suggestion seriously. I can

understand one member of the staff knowing Malayalam language in order to deal with those people who go from Kerala, but the entire mission cannot conduct its business in Malayalam.

श्री रूपनाथ सिंह यादव : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि भारत की इतनी बड़ी आबादी में कितने प्रतिशत लोग अंग्रेजी जानते हैं ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं ऐसी जानकारी नहीं देना चाहता जो गलत साबित हो और इसलिए मुझे सूचना मिले तो मैं सही जानकारी एकत्र करके इसका उत्तर दे सकूंगा ।

Many hon. Members *rose.*

SHRI M. RAM GOPAL REDDY: We send our questions and our names come in the ballot, but we do not get a chance because the priority in the Question List may be low. I would, therefore, request that more questions may be covered in the Question Hour.

MR. SPEAKER: How can I stop Members wanting to ask questions which they consider important?

Now, Shri Chandrappan.

SHRI C. K. CHANDRAPPAN: I would like to know from the hon. Minister whether it is necessary at all to take a very rigid stand on the language which our personnel employed in the Embassies should follow because there are, as I understand, languages which are internationally accepted by the United Nations for dealing in international matters. I think without taking a rigid position if the Government takes the position that a practical point of view will be taken in so far as language is concerned, it will help the country. Will the Minister accept this suggestion? That is my question.

SHRI ATAL BIHARI VAJPAYEE: The suggestion will be given due consideration.

MR. SPEAKER: May I now go to the next question because there are a number of important questions? If all of you get up, I am helpless.

नर्सों से प्रतिभूति राशि लिया जाना

*267. **श्री हरगोविन्द वर्मा** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रशिक्षण काल मे नर्सों से ली जाने वाली प्रतिभूति राशि न लेने का निर्णय किया है ; और

(ख) यदि हां, तो कब से ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी नहीं ।

(ख) यह प्रश्न नहीं उठता ।

श्री हरगोविन्द वर्मा : मैं माननीय मंत्री जी से निवेदन करना चाहता हूं कि ऐसी व्यवस्था न होने से नर्सेज की ट्रेनिंग में बहुत दिक्कत हो रही है । आज पूरे देश में नर्सेज और कम्पाउण्डर्स की बहुत कमी है, जिसकी वजह से स्वास्थ्य विभाग में बहुत दिक्कत हो रही है । अस्पतालों में जाइये तो वहां कोई सुविधा नहीं मिलती है, मरीज़ खड़े रहते हैं— मैं जानना चाहता हूं कि इसके लिए आप क्या व्यवस्था करने जा रहे हैं ?

श्री राजनारायण : वास्तव में मुल्क के विभिन्न हिस्सों में विभिन्न प्रकार के पाठ्यक्रमों की व्यवस्था है । नर्सों को प्रशिक्षित करने के लिये जिन-जिन मुख्य पाठ्यक्रमों को आयोजित किया जाता है, वे इस प्रकार हैं :—

1. जनरल नर्सिंग,

2. वार्ड सिस्टर-कम-सिस्टर टियूटर कोर्स,

3. सर्टिफिकेट कोर्स इन पब्लिक हैल्थ नर्सिंग,

4. बी०एस०सी० नर्सिंग,

5. एम०एस०सी० नर्सिंग, और

6. नर्सिंग के विभिन्न विषयों में पोस्ट-सर्टिफिकेट कोर्स ।

जनरल नर्सिंग के पाठ्यक्रमों का आयोजन सारे देश के पब्लिक अस्पतालों में किया जाता है, जब कि अन्य पाठ्यक्रम सारे देश की कुछ चुनी हुई प्रशिक्षण संस्थाओं में चलाये जाते हैं । जहां तक दिल्ली संघ क्षेत्र का सम्बन्ध है, जनरल नर्सिंग पाठ्यक्रम सभी सरकारी अस्पतालों, दिल्ली प्रशासन एवं दिल्ली नगर निगम के अस्पतालों तथा गैर-सरकारी संस्थाओं द्वारा संचालित अस्पतालों में चलाये जाते हैं । नर्सिंग के अन्य पाठ्यक्रमों का आयोजन लेडी रीडिंग हैल्थ स्कूल, दिल्ली और राजकुमारी अमृत कौर कालिज आफ़ नर्सिंग, नई दिल्ली द्वारा किया जाता है । ये दोनों शिक्षण संस्थाएं सीधे स्वास्थ्य सेवा महानिदेशालय के नियंत्रण में कार्य कर रही हैं ।

इस तरह से नर्सेज की कमी को पूरा करने की दिशा में सरकार प्रयत्न कर रही है ...... (व्यवधान) .... मैं पूरी व्यवस्था बता रहा हूं ताकि माननीय सदस्य अच्छी तरह समझ लें । असल में कुछ लोग इस सदन में ऐसे हैं जो चाहते हैं कि कुछ बातें छिपा कर रखी जायें । छिपाने की क्या जरूरत है .....

श्री शिव नारायण : प्रश्न सिक्योरिटी-मनी को हटाने का था ।

श्री राज नारायण : प्रश्न यह पूछा गया था कि नर्सेज की शिक्षा-दीक्षा की क्या व्यवस्था होगी ताकि अस्पतालों में नर्सेज की कमी न हो पाये । आप सप्लीमेंट्री प्रश्न को सुनने की कोशिश करते— उस में यह पूछा गया था कि अस्पतालों में नर्सेज की कमी है, उस कमी को किस तरह से पूरा किया जायेगा ? मैं अपने उत्तर में उस कमी को पूरा करने की व्यवस्था बता रहा हूं ।

जहां तक लेडी रीडिंग हैल्थ स्कूल, दिल्ली का सम्बन्ध है ..... .

श्री सोमजी भाई डामोर : अध्यक्ष महोदय, जब प्रश्न पूछा जाता है तो उसका उत्तर मंत्री महोदय को घर से पढ़ कर आना चाहिये । यहां यदि कोई छोटा प्रश्न पूछा जाता है तो मंत्री महोदय उस का उत्तर सारा पढ़ कर बताते हैं । कम से कम उनको घर से तैयारी कर के आना चाहिये ।

MR. SPEAKER: It is only about security. You are asking all about nurses.

श्री हरगोविन्द वर्मा : अध्यक्ष महोदय, मैंने प्रश्न किया था कि जो यह सिक्योरिटी जमा करायी जाती है नर्सिज की ट्रेनिंग के लिए, इससे नर्सों को ट्रेनिंग लेने के लिए आने में दिक्कत होती है । क्या मंत्री महोदय इस पर विचार कर रहे हैं कि ट्रेनिंग में काफी नर्सिज आ जायें इसके लिए उनसे प्रतिभूति न ली जाये ?

श्री राज नारायण : माननीय सदस्य की जानकारी के लिए मैं बताना चाहता हूं कि ट्रेनिंग में आने वाली नर्सिज से 170 रुपए प्रतिभूति ली जाती है—जो कि 100 रुपए किताबों के लिए, 60 रुपए वर्दी के लिए और 10 रुपए टूट फूट के लिए होती है। इससे कम और क्या उनसे लिया जा सकता है । मास्टर आफ नर्सिंग सर्टिफिकेट के कोर्सों में दाखिला लेने वाली महिलाओं के मामले में 100 रुपए किताबों के लिए और 10 रुपए टूट फूट के लिए प्रतिभूति के रूप में लिए जाते हैं ।

प्रतिभूति/अवधान वाली धनराशि जिसे लौटाया जाना होता है लेडी रीडिंग स्वास्थ्य स्कूल और राजकुमारी अमृत कौर

कालेज ग्राफ नर्सिंग दोनों में प्रशिक्षणार्थियों को उनके प्रशिक्षण के पूरा होने पर और यंत्रों, पुस्तकों और अन्य सरकारी सम्पत्ति आदि से सम्बन्धित नुकसान या क्षति के लिए पैसे काट कर लौटा दी जाती है ।

डा० सुशीला नायर : क्या यह सही है कि नर्सिज के कोर्सिज में दाखिला पाने में भी आजकल बहुत कठिनाई होती हैं ? क्या यह भी सही है कि एक-एक सीट के लिए पांच-पांच उम्मीदवार होते हैं । ऐसी परिस्थिति में जब कि नर्सिज के कोर्सिज के लिए कैन्डीडेट्स हैं, लेकिन उनको सुविधाएं देने की आवश्यकता है, इस बारे में सरकार का कोई कार्यक्रम है? इस बारे में आप क्या करने का विचार रखते हैं ?

श्री राज नारायण : नर्सों के कोर्सिज़ के लिए सीटें बढ़ाने और उनकी ट्रेनिंग का समुचित रूप से प्रबन्ध करने पर विचार किया जा रहा है ।

श्री चन्द्रशेखर सिंह : क्या मंत्री जी यह बतायेंगे कि सिक्योरिटी जमा न करने के कारण एक छात्रा को नर्स की ट्रेनिंग से वंचित रह जाना पड़ा ?

श्री राज नारायण : इसकी मेरे पास कोई सूचना नहीं है । **(व्यवधान)** अगर आप चाहेंगे कि मैं छोटा उत्तर दूं तो मैं वह भी दे सकता हूं ।

SHRI VAYALAR RAVI: Government introduced a system of not giving aid or grant to nursing students undergoing training on the condition that nurses undergoing training in the institutes will be absorbed by the State. This is the condition laid down. Will the Government re-examine this condition and give the aid to the institutions which are giving training to nurses?

श्री फूल चन्द वर्मा : मंत्री महोदय ने बताया है कि नर्सों को ट्रेनिंग से पहले 170 रुपए सिक्योरिटी के रूप में जमा करवाने पड़ते हैं । मैं जानना चाहता हूं कि शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज़ की नर्सों को इससे छूट है अथवा नहीं है ? अगर नहीं है तो क्या भविष्य में ऐसी लड़कियों के लिये मंत्री महोदय बिल्कुल छूट देने का प्रयत्न करेंगे ?

श्री राज नारायण : जिस महत्वपूर्ण विषय की ओर आपने ध्यान आकर्षित किया है मैं समझता हूं कि हमारा मंत्रालय इस पर अवश्य विचार करेगा ।

श्री हुकम चन्द कछवाय : इस समय देश में कितनी नर्सों की आवश्यकता है और कमी कितनी नर्सों की है ? क्या यह सही है कि अलग अलग राज्यों में अलग अलग धनराशि जमा करवानी होती है ? एक सी राशि सभी राज्यों में जमा करवाई जाये इसकी आप कोई व्यवस्था करना चाहते हैं? पिछड़े वर्ग यह राशि जमा नहीं करवा सकते हैं, उनमें इतनी सामर्थ्य नहीं होती है । उनको क्या छूट देने का आपका विचार है ?

श्री राज नारायण : इसका उत्तर मैं पहले दे चुका हूं । देश के विभिन्न राज्यों में विभिन्न प्रकार की व्यवस्थायें हैं । इस समय कितनी नर्सों की कमी है और कितनी नर्सों की आवश्यकता है इसके आंकड़े एकत्र किये जा रहे हैं ।

श्री कंवर लाल गुप्त : प्रश्न 268 ।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : अध्यक्ष महोदय, इस प्रश्न के बारे में मैं एक करबद्ध प्रार्थना करना चाहता हूं । यह एक नाजुक सवाल है । यह वह नाजुक सवाल है जिसने इस सरकार को उठा कर अलग कर दिया है और दूसरी सरकार को बिठा दिया है । इसलिए जरा इसको ध्यान से अच्छी तरह से लोग सुनें और समझें ।

Circulars for Sterilisation issued by D.M.C., D.E.S.U., etc.

*268. SHRI KANWAR LAL GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the fact that circulars for sterilisation were issued by Delhi Administration, D.M.C., D.E.S.U., D.D.A. and other Government Departments of Delhi;

(b) number of Government servants including the employees of local bodies sterilised during the emergency period;

(c) the number of policemen, sweepers and teachers who were sterilised during emergency period;

(d) names and addresses of those persons who brought more than 100 cases of sterilisation; and

(e) what award was given to them?

स्वास्थ्य और परिवार कल्याण मन्त्री (श्री राज नारायण) : (क) जी, हां ।

(ख) आपात स्थिति के दौरान दिल्ली प्रशासन के 44,451 कर्मचारियों ने, जिनमें दिल्ली नगर निगम, नई दिल्ली नगरपालिका, दिल्ली छावनी बोर्ड, दिल्ली विद्युत प्रदाय संस्थान, दिल्ली विकास प्राधिकरण, जलपूर्ति तथा मल निकास विभाग, दिल्ली परिवहन निगम, आदि स्थानीय निकायों के कर्मचारी भी शामिल हैं, नसबन्दी आपरेशन कराए ।

(ग) दिल्ली प्रशासन ने सूचित किया है कि पुलिस कर्मचारियों, स्वीपरों और अध्यापकों के बारे में अलग से कोई रिकार्ड नहीं रखा गया है ।

(घ) दिल्ली प्रशासन ने सूचित किया है कि ऐसे बहुत से व्यक्ति हो सकते हैं, जो 100 से अधिक व्यक्ति लाए हों, किन्तु उन सबके बारे में पूरी सूचना उपलब्ध नहीं है । अलबत्ता, जिन व्यक्तियों के नाम और पूरे पते उपलब्ध हैं, वे इस प्रकार हैं :—

1. श्रीमती के० राधारमण, पत्नी श्री राधारमण, भूतपूर्व कार्यकारी पार्षद, दिल्ली ।

2. श्री ललित माकन, महासचिव, दिल्ली प्रदेश कांग्रेस समिति, दिल्ली ।

3. श्री जगमोहन, भूतपूर्व उपाध्यक्ष, दिल्ली विकास प्राधिकरण ।

4. श्रीमति ए० के० बिन्द्रा, पी० ई० टी० राजकीय बालिका उच्चतर माध्यमिक विद्यालय, निकल्सन रोड, दिल्ली ।

5. श्रीमती रुख्साना सुल्तान, 20 नरेन्द्र प्लेस, संसद मार्ग, नई दिल्ली ।

6. श्री हरचरण सिंह जोश, 1207 शोरा कोठी, सब्जी मण्डी, दिल्ली ।

7. श्री जगदीश टाइटलर, 12-सी, पूर्वी मार्ग, नई दिल्ली—60 ।

8. श्री अर्जुन दास, बी—II/ए, डी०डी० ए० फ्लैट्स, मुनीरका, नई दिल्ली ।

(ङ) दिल्ली प्रशासन ने सूचित किया है कि केवल श्रीमती ए० के० बिन्द्रा को ही 500 रुपए का नकद पुरस्कार और प्रशस्ति पत्र दिया गया था ।

श्री कंवर लाल गुप्त : मैं मंत्री महोदय को धन्यवाद देता हूं कि बहुत सुन्दर जवाब उन्होंने दिया है और मैं उन्हें बताना चाहता हूं कि दिल्ली में जो भी स्टेरिलाइज़ किये गये केसेज़ हैं उनमें काफी जबरदस्ती हुई है । मेरे पास एक सर्कुलर है दिल्ली कारपोरेशन का और उसकी फोटोस्टेट कापी है, छोटी सी है जिसमें लिखा हुआ है : [illegible]

The letter bearing No. 4564/ZEC/CZ/76 is dated 28-4-76.

"As per order of the Z.A.C., the following staff is hereby directed to get themselves sterilised. Otherwise, their serviceos will be terminated from 30-4-1976."

6 नाम इसमें दिये गये हैं । ग्राप कहें तो मैं टेबिलपर रख दूं । [ग्रन्थालय में रखा गया । देखिए संख्या एल०टी० 583/77]

इसी तरीके से पुलिस कर्मचारियों को जबरदस्ती स्टरिलाइज किया गया । मुझे मालूम है कि बहुत सारे कर्मचारियों की मृत्यु भी हो गई । तो मैं जानना चाहता हूं कि क्या यह सही है कि दिल्ली के लेफ्टिनेंट गवर्नर ने राज निवास से प्रेस नोट जारी किया ग्रौर सभी विभागों से कहा कि स्टरिलाइजेशन किसी कीमत पर भी किया जाय, ग्रौर जो न करे उसे नौकरी से हटा दिया जाए, तनख्वाह न दी जाये । ग्रगर यह प्रेस नोट जारी किया गया है तो वह क्या है, ग्रौर क्या सरकार उस लेफ्टीनेंट गवर्नर के खिलाफ ग्रौर जो इस तरह के ग्रधिकारी हैं जिन्होंने जबरदस्ती की है उनके खिलाफ ग्राप डिपार्टमेंटल कार्यवाही करेंगें कि नहीं ?

श्री राज नारायण ग्रसल में धन्यवाद के पात्र माननीय सदस्य हैं क्योंकि उन्होंने एक ऐसा प्रश्न किया है कि जिससे केवल इस देश के लोग ही सम्बन्धित नहीं हैं, बल्कि विश्व सम्बन्धित हैं । ग्रौर जब वर्ल्ड हैल्थ कानफरेंस होती है तो उसमें भी यह प्रश्न उठाया जाता है कि भारतवर्ष में पापुलेशन का ग्रोथ किस प्रकार है, उसको रोकने की क्या व्यवस्था होगी । ग्रगर जबरदस्ती स्टेरिलाइजेशन बन्द किया जाता है तो उसकी एवज में क्या उपाय किये जायेंगे, यह व्यापक प्रश्न है ग्रौर यह सब जगह होता है । ग्रौर मैं कहना चाहता हूं कि शायद ही कोई ऐसा दिन बीतता हो कि एक, दो विदेशी पत्रकार ग्राकर के इसके बारे में जानकारी न प्राप्त करते हों कि सरकार की नई स्कीम क्या है ।

मूल प्रश्न माननीय सदस्य ने पूछा है कि प्रेस नोट क्या लेफ्टिनेंट गवर्नर ने जारी किया ? हां किया है । प्रेस नोट हमारे पास है । मैं उसको टेबिल पर रखता हूं ।

'The Lieutenant Governor, Shri Krishan Chand, has been laying a great deal of stress on family planning. On December 26, 1975, he inaugurated a special camp in Kasturba Hospital. The noteworthy feature of this camp is that the financial incentive was raised by five times in the case of motivators. Hitherto, the motivator's fee was Rs. 2 per case but, for the special type of motivation, they were paid Rs. 10. A special camp was held. In September 1975, as many as 425 operations had been performed within a fortniht. This was considered a record.

'The second camp was organised in the same area from December 26, 1975. In a fortnight, about 100 operations were performed'.

इस तरह से देखा जाये तो उस समय लेफ्टिनेंट गवर्नर बहुत कीन थे, यानी उनमें उमंग, जोश, उत्साह इतना भरा हुग्रा था कि चाहे जैसे हो, जनता को बाध्य करके जबर्दस्ती नसबन्दी करा दी जाये । ग्रध्यक्ष महोदय, ग्रापकी ग्राज्ञा हो तो यह प्रेस-नोट मैं सदन के पटल पर रख देता हूं । [ग्रंथालय में रखा गया । देखिये संख्या एल० टी० 589/77]

एक माननीय सदस्य : कितना लम्बा है ?

श्री राज नारायण : काफी लम्बा है ।

इसमें सर्विस पर्सोनलज डैफिनीशन्स और अंडरटेकिंग्स वगैरह के बारे में सारी चीजें हैं और उनकी व्याख्या है ।

मगर मैं आश्चर्यचकित हूं कि भारत जैसा प्राचीन देश, जहां कि राष्ट्रपिता महात्मा गांधी का नाम लेकर हम सब राजनीति के लोग खाते-कमाते हैं, यह देश राम, कृष्ण और महात्मा गांधी के नाम से जाना जाता है, किसी दूसरे एक व्यक्ति के नाम से नहीं जाना जाता, मैं समझ नहीं पा रहा हूं, मेरी बुद्धि असमर्थ हो रही है कि क्यों यहां जबर्दस्ती स्टेरिलाइजेशन हुआ ?

ज्यादतियों के बारे में माननीय सदस्य ने पूछा है कि क्या जिन अफसरों ने ज्यादतियां की हैं, उन पर कार्यवाही की जाएगी ? मैं कहता हूं कि अवश्य की जाएगी । उन्होंने यह भी पूछा कि क्या उनकी जांच होगी ? मेरा कहना यह है कि जांच सेंट्रल तौर पर हो रही है । एमेर्जेंसी के बीच में जो जो ज्यादतियां हुई, उसके लिए एक जांच आयोग सरकार ने बना दिया है । उस जांच आयोग के साथ हमने अपने दिल्ली के लिए भी एक सेल खोल दिया है । जितनी आपत्तियां, शिकायतें लोगों की हों, वह वहां दे दें और उन्हें भी कमीशन के सामने रख दिया जायेगा । इसके अलावा और भी जितने तरीके जांच-पड़ताल के होंगे, उन सबको अख्त्यार कर के पूरी छानबीन की जायेगी कि किन-किन अफसरों ने किस-किस प्रकार से ज्यादतियां की हैं और जनता की जिन्दगी के साथ खिलवाड़ किया है । जैसा मैंने पहले ही कहा है कि जनता पार्टी की सरकार की भुजायें लम्बी हैं और इसकी मुट्ठी कसी है । उससे कोई भी अपराधी छूट कर निकल नहीं सकता ।

श्री कंवर लाल गुप्त : मंत्री महोदय को मालूम है कि ज्यादातर कैम्प जो फैमिली प्लानिंग के लिए लगाये गये, उसमें लाखों रुपया यूथ कांग्रेस, कांग्रेस के नेताओं और जो नाम लिखे हैं, उन्होंने जनता से इकट्ठा किया । उसमें से ज्यादातर रुपया अपनी जेब में रखा और कुछ खर्चा किया । जो कैम्प लगाये गये थे, उसमें स्टर्लाइजेशन की ठीक व्यवस्था नहीं थी, जिसकी वजह से काफी लोग मरे भी ।

मैं मंत्री महोदय से जानना चाहता हूं कि यह जो उन्होंने 8 नाम दिये हैं, इन्होंने कितने-कितने केसेज दिये ? उनके आंकड़े क्या आपके पास हैं ? क्या सरकार उन लोगों से पूछेगी, जिनका स्टर्लाइजेशन हुआ है कि उनके साथ जबर्दस्ती हुई है या उन्होंने अपनी मर्जी से स्टर्लाइजेशन करवाया है ? अगर उनके साथ जबर्दस्ती हुई है तो उन लोगों के खिलाफ, जिनके नाम मंत्री महोदय ने दिये हैं, कोई कार्यवाही की जायेगी ? क्या उनसे पैसे का हिसाब-किताब भी पूछा जायेगा ?

श्री राज नारायण : माननीय सदस्य ने उचित ही सप्लीमेंटरी की है । मैं उनके जवाब में बताना चाहता हूं कि विभिन्न संस्थानों द्वारा अब तक जो सूचनायें भेजी गई हैं उसके अनुसार प्रश्न के भाग 'ग' के उत्तर में उल्लिखित व्यक्तियों के द्वारा जिनको प्रेरित किया गया है, उनकी संख्या व नाम नीचे दिये गये हैं--श्रीमती के० राधारमण, 1824, (**अन्तर्बाधाएं**) जहां किसी कांग्रेसी नेता का नाम आता है, हल्ला मच जाता है । इससे क्या फायदा है ? इसके बाद श्री ललित माकन--3307, उपाध्यक्ष डी० डी० ए०-21,166

। **श्रीमती रुखसाना सुल्ताना** : 8460, श्री एच० एस० जोश : 1218, श्री जगदीश टिटलर : 320, श्री अर्जुन दास : 1214 ।

(ख) में क्रमांक (4) पर वर्णित श्रीमती ए० के० बिन्द्रा के सम्बन्ध में आंकड़े उपलब्ध नहीं है ।

माननीय सदस्य ने प्रश्न किया है कि इसमें कितने रुपये लोगों से जबर्दस्ती वसूल किये गये, कितने धन का खर्च हुआ, उन्होंने कितना अपने पर खर्च किया । यह सूचना सरकार के पास नहीं है । इसके आंकड़े एकत्रित किये जा रहे हैं । उपलब्ध होने पर उन्हें सदन के सामने रख दिया जायेगा ।

श्री कंवर लाल गुप्त : क्या मंत्री महोदय यह मालूम करेंगे कि इन लोगों ने वालन्टेरी स्टेर्लाइजेशन कराया, या जबर्दस्ती उनका स्टेर्लाइजेशन किया गया । अगर उनकी जबर्दस्ती नसबन्दी की गई, तो क्या सरकार इन लोगों का प्रासीक्यूशन करेगी ?

श्री राज नारायण : इस सम्बन्ध में जो तात्कालिक सूचना प्राप्त हुई है, मैं उसे भी सदन के सामने रख देना चाहता हूं । इन व्यक्तियों को फीस के रूप में निम्नलिखित रकम दी गई है :

श्रीमती रुखसाना सुल्ताना : 84,210 रुपए, श्रीमती के० राधारमण : 16,060 रुपये, श्री जगदीश टिटलर : 3,170 रुपए, श्री अर्जुन दास : 7,080 रुपए, उपाध्यक्ष, डी० डी० ए० : 4,370 रुपये, श्री हरचरण सिंह जोश : 12,030 रुपए, श्री ललित माकन : 28,890 रुपए ।

श्री शिवनारायण सरसूनिया : अध्यक्ष महोदय, मैं आपका ध्यान इस तरफ दिलाना चाहता हूं कि दिल्ली में गन्दी खाने की चीजें बेची जा रही हैं और इस तरह जनता के स्वास्थ्य के साथ खिलवाड़ किया जा रहा है । उसका नमूना यह लिमिका की बोतल है ।

SHRI K. LAKKAPPA: Sir, he is showing a soda bottle. It is dangerous to show such things inside the House.

MR. SPEAKER: That is not a soda bottle. That is a Limca bottle. Perhaps he wanted to show the contents of the Limca bottle thinking that the debate on Food and Agriculture Ministry has started. Now, we have taken up Short Notice Question which is being answered by the Minister. Please sit down.

अध्यक्ष महोदय : शार्ट नोटिस क्वेश्चन—श्री ओ० पी० त्यागी ।

स्वास्थ्य और परिवार कल्याण मन्त्री (श्री राज नारायण) : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्यों से नम्र निवेदन करना चाहता हूं कि वे जरा सदन में डिसेन्सी और डेकोरम बनाये रखें । मेरी यह आदत नहीं है कि मैं हल्ले में बोलूं । मैं तो चाहता हूं कि यहां शान्त वातावरण हो, अपनी बात कहिये और दूसरों की बात सुनिये—अगर कटु हो, तो भी सुनिये ।

SHORT NOTICE QUESTION

एन्टरो वायोफार्म तथा मेक्साफार्म के प्रयोग पर प्रतिबन्ध

+

S.N.Q. 8. **श्री ओम प्रकाश त्यागी** :
डा० वसन्त कुमार पंडित :
डा० बापू कालदत्ते :
डा० मुरली मनोहर जोशी :
श्री समर गुह :

क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान अमरीका के एक प्रसिद्ध मेडिकल जनरल में प्रकाशित

इस आशय के समाचार की ओर दिलाया गया है कि अतिसार रोगों में दी जाने वाली अंग्रेजी दवा एन्टरो-वायोफार्म अथवा मेक्साफार्म से मस्तिष्क, आंखों तथा स्नायु प्रणाली को गम्भीर क्षति पहुंचती है और इसके परिणामस्वरूप जापान, नार्वे, स्वीडन आदि जैसे देशों में इसके प्रयोग पर प्रतिबन्ध लगा दिया गया है ; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) :(क) जी हां । उक्त रिपोर्ट इंग्लैण्ड से प्रकाशित 'लासेट' नामक पत्रिका में छपी थी ।

(ख) सरकार को इस औषधि के कथित अहित प्रभावों की पहले ही जानकारी है । इस मामले की इस क्षेत्र में चिकित्सा विशेषज्ञों से परामर्श करते हुये जांच की जा रही है ।

श्री ओम प्रकाश त्यागी : जब जापान, नार्वे, स्वीडन आदि ने इस दवा के प्रयोग का यह दुष्प्रभाव बताया कि मस्तिष्क, आंख और नर्वस सिस्टम पर इसका घातक प्रभाव पड़ता है तो मैं यह जानना चाहता हूं कि जापान, नार्वे और स्वीडन ने जांच करके कब इस पर प्रतिबंध लगाया और आपने कब अपने विशेषज्ञों को इस दवा के बारे में सही जानकारी प्राप्त करने के लिए निर्देश दिया ? उनकी क्या रिपोर्ट इस दवा के बारे में आई और आपने इस दवा के सम्बंध में अब तक क्या प्रिकाशंस लिए हैं ?

श्री राज नारायण : यह प्रश्न 20 जून, 1977 के टाइम्स आफ इंडिया में प्रकाशित एक प्रेस रिपोर्ट पर आधारित है । इस रिपोर्ट की एक प्रतिलिपि अनुबन्ध 1 में संलग्न है । प्रेस रिपोर्ट में इस बात का जिक्र किया गया है कि एक प्रमुख मेडिकल पत्रिका में "आइडो-"क्लोरोहिड्रा[illegible]" नामक एक प्रसिद्ध अतिसार-रोधी दवाई जो "क्लिओक्विनोल" के नाम से भी प्रसिद्ध है, के इस्तेमाल पर यह देखते हुए प्रतिबन्ध लगाने के बारे में बल दिया गया है कि इस दवाई के इस्तेमाल से कभी कभी आंखों की नजर जाती रहती है और मस्तिष्क एवं केन्द्रीय तंत्रिका-तंत्र को स्थायी रूप से क्षति पहुंचती है । इस दवाई को इसी नाम से तथा अन्य दवाइयों के साथ मिला कर "एन्ट्रोवायोफार्म" और "मैक्साफार्म" नाम से क्रमशः मैसर्स सिब्बा, गेगी द्वारा बेचा जाता है । इन दवाइयों के इस्तेमाल से होने वाले उपर्युक्त दुष्प्रभावों का पता जापान में लगाया गया है जहां इन दवाइयों के इस्तेमाल पर प्रतिबन्ध लगा दिया गया है । जापान में पूरा प्रतिबन्ध है । ...... (व्यवधान) .....

हमारे यहां नहीं लगाया गया है । उत्तर जरा सुन लें । हमारे यहां के विशेषज्ञों की सम्मति है कि जो दवा सर्द मुल्कों में नुकसानदेह होती है वह गर्म मुल्कों में भी नुकसानदेह हो, यह जरूरी नहीं है । वे अभी भी जांच कर रहे हैं । हमारे यहां जब यह प्रश्न आया और मैंने काफी सतर्कता के साथ कहा कि मैं इस शार्ट नोटिस का उत्तर दूंगा तो मैंने इंस्टीट्यूट आफ मेडिकल साइंसेज के बड़े-बड़े डाक्टरों से, वहां के डाइरेक्टर से, अपने विभाग के जो तमाम जानकार लोग हैं उन से और सभी लोगों से जानकारी प्राप्त की और मुझे यह मालूम हुआ कि हमारे यहां कभी इस प्रकार की कोई शिकायत नहीं हुई कि इससे आंख अन्धी हो गई या मस्तिष्क खराब हो गया । इस तरह की कोई शिकायत नहीं मिली है ।

अगर इससे संतोष हो तो मैं समझता हूं इतना काफी है और मैं बैठ जाऊं ।

श्री ओम प्रकाश त्यागी : मेरा प्रश्न बिलकुल अलग था । आपने उत्तर कुछ और दिया । आपने पहले उत्तर दिया था कि हमने विशेषज्ञों को जांच के लिए दिया हुआ है ।

उनकी रिपोर्ट आएगी । अभी आप बोल रहे हैं कि हमने मेडिकल इंस्टीट्यूट से और बाकी सब से जानकारी प्राप्त की है, उन्होंने यह रिपोर्ट दी है । मैंने यह जानकारी प्राप्त करनी चाही थी कि जापान, नार्वे, स्वीडन आदि ने अपने यहां इस दवा के प्रयोग पर कब प्रतिबन्ध लगाया । इसके बाद कब अपनी सरकार ने अपने विशेषज्ञों को जानकारी प्राप्त करने के लिए दिया ? अब तक वह रिपोर्ट आई या नहीं ? नहीं आई तो क्यों नहीं आई ?

श्री राज नारायण : जितनी जानकारी मुझे है उसे सुन लें । इसीलिए मैं चाहता हूं कि जो मूल प्रश्नकर्ता हैं उन के भावों को जरा सदन के दूसरे सम्मानित सदस्य भी समझें । मगर उनके भावों को न समझ कर बीच-बीच में दूसरे प्रश्न कर देते हैं । इसलिये मैं निवेदन कर दूं कि मूल प्रश्न का उत्तर अभी पूरा नहीं हुआ था कि बीच में दूसरा प्रश्न आ गया ।

1967 में एक पत्रिका में इस आशय की रिपोर्ट प्रकाशित हुई थी, उसी समय से हमारे यहां के विशेषज्ञों ने जांच-पड़ताल शुरू कर दी और कई तरीकों से यह जानने की कोशिश की कि इस दवा का हमारे यहां क्या-कुप्रभाव पड़ता है । लेकिन कुप्रभाव का सही रूप क्या है---इसका कोई प्रमाण अभी इनके पास नहीं आया है ।

इसका यह मतलब नहीं है कि हमारे यहां के विशेषज्ञों ने इसकी जांच करना बन्द कर दिया है, अभी भी वह जांच जारी है । वे चाहते हैं कि हम भी किसी नतीजे पर पहुंचें । जब जापान ने इसको बन्द कर दिया है, स्वीडन ने बन्द किया है, नार्वे ने बन्द किया है और अमरीका में भी जो इस दवा को बनाने वाली कम्पनियां थीं, वहां सरकारी प्रतिबन्ध न होने के बावजूद भी, उन्होंने यह दवा बनाना बन्द कर दिया, इसका अर्थ है कि एक प्रकार से अमरीका में भी इस दवा का बनाना बन्द हो गया, जब ऐसे बड़े-बड़े विकसित राष्ट्रों में इस दवा पर एक प्रकार से प्रतिबन्ध लग गया, तो भारतवर्ष में भी इसकी समुचित जांच-पड़ताल होनी चाहिये । यह जांच-पड़ताल एक तरह से 5-7 साल से चल रही है और आगे भी यह जांच-पड़ताल होगी । मैं सम्मानित सदस्यों से इस बात के लिये बधाई देना चाहता हूं---उन्होंने इस प्रश्न को पूछ कर हमारा ध्यान इस ओर खींचा है, ताकि हम और तत्परता के साथ जांच करें कि इसका कुप्रभाव मस्तिष्क पर पड़ता है या नहीं । लेकिन अभी तक कोई भी ऐसा उदाहरण नहीं मिला, जिससे हम कह सकें कि इसका कुप्रभाव आंख और मस्तिष्क पर पड़ा है ।

श्री ओम प्रकाश त्यागी : क्या यह सही है कि यह दवा विदेशों में निर्मित होती है और विदेशी लोग बहुत बड़ी मात्रा में इसको यहां भेज रहे हैं ? जब तक आपके पास पूरी रिपोर्ट न आये, क्या तब तक सावधानी के तौर पर सरकार इसको यहां प्रतिबन्धित करेगी और ऐसा प्रबन्ध करेगी कि तब तक आयुर्वेद की कोई दवा जो इन दवाओं के स्थान पर प्रयोग की जा सकती हो, उपयोग में लाई जाये ?

श्री राज नारायण : हमारे यहां के विशेषज्ञ भी इस सम्बन्ध में एक राय देते हैं कि इसको ज्यादा इस्तेमाल नहीं करना चाहिये, 14 दिन से ज्यादा इस्तेमाल नहीं करना चाहिये और इस्तेमाल भी करें तो थोड़ा इस्तेमाल करें।

माननीय सदस्य कहते हैं कि इस बीमारी के लिए आयुर्वेदिक सिस्टम को क्यों न चलाया जाये । यह ठीक है कि आयुर्वेद में भी अनेकों प्रकार के चूर्ण हैं, औषधियां हैं, जिनसे पेट की बीमारियों को दूर किया जा सकता है । मैं बहुत ही अनुगृहीत होऊंगा---इस सदन का और विरोध पक्ष का, यदि वे आयुर्वेद पद्धति को बढ़ायें । मगर मेरी परेशानी यह है कि जब मैं यहां दो दिन का सम्मेलन करता हूं---आयुर्वेदिक, यूनानी, होमियोपैथिक, सिद्धा, योग और दूसरी भारतीय पद्धतियों के

सम्बन्ध में, तो विरोध पक्ष की ओर से व्यंग किया जाता है । प्रधान मंत्री जी के भाषण पर गलत ढंग से टिप्पणी की जाती है—और यह कहा जाता है कि हमारे स्वास्थ्य मंत्री आजकल एलोपैथी के विरोध में हैं .....

MR. SPEAKER: He asked whether it can be used or not. Please reply to that.

श्री राज नारायण : मैं यही कहना चाहता हूं कि आयुर्वेद की दवाओं का उदर रोगों में जितना भी इस्तेमाल किया जायेगा, हम उसका स्वागत करेंगे ।

DR. VASANT KUMAR PANDIT: May I know why the Government of India is not dropping the use of this drug or at least lay down that it should be given only on medical prescription? In all the developed and advanced countries, research has been done. The minister has agreed that this should not be used in large quantities. Will the government then think it right, in the interests of health of the people, that this drug should be sold only on doctor's prescription?

श्री राज नारायण : श्रीमन् माननीय सदस्य जो प्रश्न पूछ रहे है, उसके बारे में मैंने पहले ही बता दिया है कि एन्ट्रोवायोफोर्म और मेक्साफोर्म इन दोनों दवाओं को बहुत से लोग इस्तेमाल करते हैं । इस सदन के बहुत से माननीय सदस्य भी इस्तेमाल करते हैं । बहुत से पढ़े लिखे और विद्वान् लोग यह जानते हैं कि सिग्रेट पीना नुक्सानदेह है, इससे कैंसर हो जाता है फिर भी लोग सिग्रेट पीते हैं । यहां तक कि हमारे केबिनेट के लोग भी सिग्रेट पीना बन्द नहीं करते । हमारे दो-तीन केबिनेट के सदस्य हैं, जो सिग्रेट पीना बन्द करने के लिए तैयार नहीं हैं । आज जब मैं अपने सचिवालय में बात कर रहा था तो एक सज्जन मेरे पास आये, उन्होंने बताया कि मेरे पेट में गड़बड़ थी, मैंने एन्ट्रोवायोफोर्म ले ली, ठीक हो गयी ।

DR. VASANT KUMAR PANDIT: Government should stipulate that these drugs should be given only on medical prescription.

श्री राज नारायण : ये डाक्टर हैं, ये भी इस बात को वजन देते हैं (**व्यवधान**) मैं इनके प्रश्न का उत्तर दे रहा हूं । ये जरा इस बात को समझ लें । (**व्यवधान**) जो फिलास्फी का डाक्टर होगा वह मेडिकल का भी डाक्टर होगा । (**व्यवधान**) मेरा कहना यह है कि इनके प्रश्न पर हम विचार करेंगे । जहां तक दवाओं का सम्बन्ध है इस पर हम विचार करेंगे कि ये दवाएं डाक्टरों के प्रेसक्रिप्शन पर ही मिलें ।

डा० मुरली मनोहर जोशी : यह बहुत गम्भीर प्रश्न है । मैं माननीय मन्त्री जी का ध्यान इस बात की ओर आकृष्ट करना चाहूंगा कि सीबा एक बहु-राष्ट्रीय औषधि निर्माता कम्पनी है । इस कम्पनी ने इन औषधियों का निर्माण किया है । इन्हीं दवाओं के बारे में जो कहा गया है, मैं पूछना चाहता हूं कि क्या यह मन्त्री जी की जानकारी में है या नहीं । इन दवाओं के बारे में कहा गया है—

> Drugs not authorized for sale in the country of origin or withdrawn from the market for reasons of safety or lack of efficiency are sometimes exported and marketed in developing countries, in order to keep the multi-national factories running. Developing nations are being used as testing grounds for such dangerous drugs. Consequently, we are being exploited by them.

Multi-nationals also use doctors and manipulate research in developing countries. This firm, Ciba Geigy organized a symposium somewhere in America; and there, the doctor has said—it is on record:

> "Ciba Geigy supplied all comforts of bed and board in the name of organizing a symposium."

This is the state of affairs.

यह कम्पनी बहु-राष्ट्रीय है? क्या यह आपको मालूम है ? यह जो एन्ट्रोवायोफार्म और मेक्साफार्म निर्मित करती है उससे इसने पांच करोड़ रुपया फारन एक्सचेंज के रूप में कमाया है । इस सीबा कम्पनी का केपिटल 74–75 में 1811 लाख रुपये था, जो 75–76 में 1977 लाख रुपये हो गया । इसी प्रकार इसका पेडअप केपिटल 487 लाख रुपये था जो बाद में 617 लाख रुपये हो गया । क्या इस बात पर ध्यान दिया गया है ? यही कम्पनी इन दवाओं को बना कर इस देश में बच रही है । हमारे देश की जो रिपोर्ट है उसको भी सुन लीजिये । डा० एस० आर० दास गुप्त ने इण्डियन साइन्स कांग्रेस में भुवनेश्वर में 1977 में वार्न किया था और कहा था :

Dr. S. R. Dasgupta had warned against the harmful consequences of the administration of a variety of drugs.

क्या सरकार ने मल्टीनेशनल कम्पनियों के द्वारा सप्लाई की गई ड्रग्ज के इस एसपैक्ट पर भी विचार किया है या नहीं ? पूरी लिस्ट पर विचार होना चाहिये । मैं जानना चाहता हूं कि कितनी फारेन ड्रग्ज आज देश में मार्किट में हैं और उनमें से कितनी जरूरी हैं और कितनी गैर जरूरी ?

श्री राज नारायण : बड़ा व्यापक प्रश्न उठाने के लिए मैं माननीय सदस्य का अनुगृहीत हूं । सचमुच में इस पर संसद् के सभी सदस्यों को गम्भीरता से विचार करना चाहिये । केवल दवाइयों के द्वारा ही विदेशी कम्पनियां विकासशील देशों का शोषण नहीं कर रही हैं और तरीकों से भी विकसित राष्ट्र विकासशील देशों का शोषण कर रहे हैं । उनमें एक तरीका यह भी है । दवाइयों का भी है । इसके बारे में हमारा मन्त्रालय बहुत ही सजग है । इस वास्ते हम अपनी ओर से कोई ऐसी व्यवस्था करें जिससे हम आयुर्वेद की सस्ती से सस्ती दवाएं बना सक, यूनानी की सस्ती से सस्ती दवाएं बना सकें, होम्योपैथी की सस्ती से सस्ती दवाएं बना सकें, रोगों के निवारण के लिए नैचरोपैथी को इस्तेमाल में ला सकें, योग और सिद्धा का इस्तेमाल बढ़ा सकें । अगर सरकार सजग न होती तो ये सीबा गेगी और मल्टीनेशनल डकैत लोग इसको खा जाते । हम इनको खूब जानते हैं, इनके प्रभाव को खूब जानते हैं । यह भी न समझा जाए कि केवल बाहरी लोग ही हैं । परसों मैं बम्बई गया था । वहां दवा बनाने वाले बड़े बड़े लोग हैं । उन्होंने मुझे बुलाया था । उनको मैंने यही कहा कि दवा की लागत और इसकी बिक्री की कीमत में कोई रेशो होना चाहिये । कितने में दवा बनती है और कितने में बिकती है इसमें रेशो होनी चाहिये । चार पैसे में तपेदिक की सुई बनती है और सरकार दाम तय करती है एक रुपया । आठ आठ गुना ज्यादा दाम तय किए जाते हैं । पूना में सरकारी कम्पनी है स्ट्रैप्टोमाइसीन की सुइयां बनाने की । चार पैसे में दवाई बनती है और एक रुपया कीमत सरकार रखती है । जो सरकार अब तक थी वह भी क्या डकैत नहीं थी ? देशी डकैतों और विदेशी डकैतों और साथ ही साथ बहु-विदेशी डकैतों, सभी से जनता की रक्षा करने के उपाय हमारा मन्त्रालय सोच रहा है । मैं माननीय सदस्य का अनुगृहीत हूं कि उन्होंने हमारा ध्यान इधर आकर्षित किया है ।

SHRI SAMAR GUHA: Members who are free from ministerial obligations either here or on the other side can use the word "dacoit", but when Government is permitting certain companies to function in our country, it is not proper for them to call them dacoits.

श्री राज नारायण : हमने उनको कोट किया है ।

MR. SPEAKER: The mistake is not that of the Health Ministry, but a person behind you. He created all the trouble by giving that word to the Health Minister.

श्री राज नारायण : आपकी आज्ञा से मैं माननीय सदस्यों को एक बात बता देना चाहता हूं । यदि बहुत ही सावधानी से, बिवेकपूर्ण ढंग से विचार किया जाए, तो दवाएं बनाने का काम कौनसा मन्त्रालय करता है, किस मन्त्रालय के अन्दर यह आता है? यह हमसे सम्बन्धित नहीं है । मगर फिर भी चूंकि मेरी जानकारी है इसलिये बता दिया क्योंकि टैक्नीकल आवरण के अन्दर अपने को छिपाना नहीं चाहता था, इसलिये मैंने जवाब दे दिया । वैसे यह मिनिस्ट्री आफ़ केमिकल्स के अन्दर आता है, मगर हमने उचित समझा कि कम्बाइन्ड रेस्पांसिबिलिटी के आधार पर जवाब दे दिया जाये । क्योंकि हम राष्ट्र का शोषण होने देने के लिये तैयार नहीं हैं चाहे देसी करे, विदेशी करे, शोषण हम बर्दाश्त नहीं कर सकते ।

श्री समर गुह : अगर मन्त्री महोदय समझते हैं कि डकैत हैं तो कल ही इनको आर्डिनस जारी करके बन्द कर देना चाहिये ।

He is violating all sense of decorum. This is not the way of functioning.

श्री राज नारायण : माननीय समर गुह इस सदन के सम्मानित और पुराने सदस्य हैं और व्यक्तिगत तरीके से हमारे निजी मित्र भी हैं इसलिये उनके सवाल का मैं जवाब न दूं यह हमारे लिये शोभनीय नहीं है । मैं उनको यह विश्वास दिलाना चाहता हूं कि ऐसे बहुत से प्रश्न इस सरकार के विचाराधीन हैं कि किन किन विषयों को प्रायरेटी लिस्ट में रख करके कब कब कैसे कैसे अ यादेश जारी किया जाये ताकि देश की जनता का शोषण रुके । उसमें बड़े बड़े लोग भी आ सकते हैं, कारखानेदार भी आ सकते हैं, व्यक्ति भी आ सकते हैं ।

श्री समर गुह : अध्यक्ष जी, मैं मन्त्री जी की खुशी के लिये उनसे हिन्दी में ही सवाल पूछता हूं । जब मैंने सुना कि यहां की एक्सपर्ट कमेटी के मेम्बर ने यह कहा कि ठंडे मुल्क में जो दवा नुकसान देती है, वह दवा गरम मुल्क में नुकसान नहीं दे सकती है शायद, तो यह एक बड़े हल्के ढंग का जवाब है जो एक्सपर्ट की तरफ़ से नहीं होना चाहिये । मैंने 550 दिन में से 300 दिन यह दवायें ली थीं ।

श्री राज नारायण : माननीय सदस्य का दिमाग खराब नहीं हुआ । अभी तक एक भी शिकायत नहीं आई कि किसी का दिमाग खराब हुआ हो ।

श्री समर गुह : आप तो जानते हैं कि जेल डिसेन्ट्री और डायरिया का डिपो होता है । मैंने करीब 300 दिन मैक्साफ़ार्म और एन्ट्रावायफ़ार्म ली । अब मुझे डर लग रहा है क्योंकि रिहाई के पहले दो, तीन महीनों में सप्ताह में दो, तीन दिन बेहोश हो जाता था, यह बात मेडिकल रेकार्ड में मौजूद है। डाक्टरों ने भी तरह तरह का ऐग्जामिनेशन किया, बेहोश हो जाता था, लेकिन कोई कारण वह नहीं बता पाये । तो अब मुझे लग रहा है कि मैक्साफ़ार्म के साथ कोई लिंक है ।

आपने कहा कि आपने ऐक्सपर्ट कमेटी बनायी है । तो मैं जानना चाहता हूं कि उस ऐक्सपर्ट कमेटी के पर्सोनल का क्या नाम है । दूसरे यह कि जिस पर्सोनल ने जापान में 30,000 आदमियों को एग्जामिन किया उसकी रिपोर्ट और जो जापान, स्वीडन, नार्वे और यू०एस०ए० ने यह दवा बन्द कर दी वहां की रिपोर्ट और वेस्ट जर्मनी, डेनमार्क और फिनलैण्ड में जहां प्रेस्क्रिप्शन पर यह दवा बेची जाती है, उसकी साइंटिफिक रिपोर्ट और लेनसिट मेडिकल मैगजीन में जो रिपोर्ट है वह क्या रिपोर्ट है, और क्या यह रिपोर्ट आपको मिली या एक्सपोर्ट कमेटी को कहेंगे कि सब मुल्कों से इस रिपोर्ट को मंगा लें ?

जो मेडिसिन है इसके दो जैनरिक नाम हैं--क्लारो हाइड्रोक्सीक्वानीन और आक्सी हाइड्रोक्सीक्वानीन, यह दो जो मेन जैनरिक मेडिसिन्स हैं क्या आपकी एक्सपर्ट कमेटी इन दोनों के बारे में इन्वेस्टीगेट करेगी ?

श्री राज नारायण : माननीय सदस्य ने वास्तव में अगर हमारे पहले उत्तरों को क्रमबद्ध सुना होता तो उनके प्रश्न का उत्तर उसमें था।

असल में पहली बार अक्तूबर, 1970 में विश्व स्वास्थ्य संगठन ने यह सूचित किया कि इन दवाओं से कुछ खराबी पैदा हो रही है आमाशय में। उसके बाद जो हमारे यहां के निर्देशक थे, उन्होंने सब राज्यों को लिखा कि राज्य में जो इस तरह की दवाएं बनाने वाले हैं, उन सब को सूचित कर दें कि दवाओं पर वह लिखा करें कि इन दवाओं का इस्तेमाल सोच-समझ कर डाक्टर की सलाह के आधार पर ही किया जाये। यह उस पर लिखा हुआ भी है।

श्री समर मुखर्जी : अध्यक्ष महोदय, मेरा दूसरा प्रश्न है। मंत्री महोदय और जवाब दे रहे हैं।

MR. SPEAKER: It is Question Hour, not a cross-discussion, not a debate. I have allowed half-an-hour on this one question.

श्री राज नारायण : माननीय सदस्य पुराने पार्लियामैंटेरियन हैं। मैं अभी सवाल का जवाब देकर बैठ नहीं गया हूं। जब तक मैं बैठ न जाऊं, उनको यह नहीं कहना चाहिये कि हमारे इस सवाल का जवाब नहीं दिया। यह उन्होंने हमारे साथ ज्यादती की है।

जितनी भी रिपोर्ट आई हैं, सब को पढ़ा गया है और उसके अनुसार उपाय निकाले जा रहे हैं। एक उपाय यह है कि दवाओं पर लिखवाने का आदेश दे दिया गया है कि इसका इस्तेमाल सोच समझ कर डाक्टर की सलाह से किया जाये और मनमाने तरीके से न किया जाये। तो यह उन रिपोर्टों के पढ़ने के बाद ही हुआ। जैसे सिगरेट पर लिखा रहता है--"सिगरेट स्मोकिंग इज इंज्यूरियस टू हैल्थ"। मगर हमारे दोस्त श्री बीजू पटनायक बराबर अनुनय, विनय और आग्रह के बावजूद सिगरेट को पीना पसन्द करते हैं।

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Since it is a personal matter, I have a personal explanation. After smoking for 30 to 40 years, I am more healthy than him.

श्री राज नारायण : सिगरेट पर इंजूरियस टु हैल्थ लिखने के बाद भी भाई बीजू पटनायक इसके इस्तेमाल से ज्यादा स्वस्थ हुए हैं। तो हमारी इन दवाओं के इस्तमाल से भी कोई कह सकते हैं कि वह ज्यादा स्वस्थ हो गये हैं। मगर इन तमाम बातों को मंत्रालय ध्यान में रखेगा। हम एक्सपर्ट्स को कहेंगे कि रिपोर्टों को मंगवा लें और उनको देख लें। मगर अभी तक जो स्थिति है, उस में कोई भी व्यक्ति ऐसा नहीं निकला है जो कह पाया हो कि इस दवा के उपयोग से हमारा मस्तिष्क खराब हो गया।

Some Hon. Members *rose*—

MR. SPEAKER: We have already spent 35 minutes on this question. If you want to take another one hour, I do not mind. I will close up the whole of other work and go on with this. Therefore, I say, let us go to the next item.

WRITTEN ANSWERS TO QUESTIONS

Community Health Workers

*269. SHRI M. KALAYANASUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some of the States have disagreed with the proposal to create community health workers as the rural medical facilities have reached

a comparatively advanced stage in these States;

(b) if so, the facts thereof;

(c) whether these States have suggested some other health programmes suitable to their respective States; and

(d) if so, the outlines and Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (d). The draft plan for Health care services in the rural areas proposed by the Ministry of Health and Family Welfare was discussed in a conference of Health Ministers on 28-29 April, 1977. While all States welcomed the plan and wanted some flexibility to be built in to the plan, the States of Tamil Nadu, Karnataka, Kerala and Haryana wanted that they should be allowed to adopt the plan to their own local needs.

All States were advised to send their own approach paper and detailed plan by end of May. This has been received from 21 States and Union Territories so far. Of these only Kerala and Tamil Nadu are not willing to implement the plan in the form presented by the Government of India. State of Karnataka and Haryana have not yet sent their detailed plan.

Kerala wants that instead of community health workers, they should be allowed to open more allopathic, ayurvedic and Homoeopathic dispensaries. They have also suggested an immunisation programme to cover 100 per cent of the population and a school health programme. These latter two are not, however, at variance with the principles enunciated in the Government of India's plan.

Tamil Nadu proposes to ensure a comprehensive health care to the rural community at a cost of Rs. 514 lakhs by having two mobile medical teams attached to each primary health centre. Their proposal envisages provision for each primary health centre an additional doctor, an additional vehicle (in some cases two vehicles), an additional driver for each such vehicle, two additional pharmacists and more funds for medicines and petrol.

Residential Quarters to P. and T. Employees in Andhra Circle

*270. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of P & T employees in Andhra Circle; and

(b) the number of employees provided with residential quarters?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) The total number of P&T Departmental Employees in Andhra State as a whole is 29,820 as on 31-3-77.

(b) On the same date, the corresponding number of employees provided with residential quarters was 1958 which is about 6.5 per cent of the total staff.

Effect of Smoking of Cigarettes

*271. SHRI K. MALLANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to news item in the 'Deccan Herald' dated the 2nd June, 1977 that a cigarette smoker shortens the life by about 5.5 minutes for each cigarette smoked, almost the time being spent on smoking cigarette; and

(b) if so, the steps Government propose to take in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes Sir.

(b) Since the news item is based on the results of a study undertaken by the Royal College of Physicians, London, details of which have not

yet been received, it is not possible to adjudge its authenticity. However, the Government are aware of the harmful effects caused by smoking (including cigarettes) and a number of steps to make the public aware of the hazards, and to limit/restrict/eliminate tobacco consumption are proposed to be taken. The Government has already enacted a law *viz.*, 'Cigarette (Regulation of Production, Supply and Distribution) Act, 1975'. A statement indicating details of such steps is laid on the Table of the Sabha.

Statement

The following steps are being taken/proposed to be taken to make the public aware of the health hazards caused by smoking (including cigarettes) and to limit/restrict/eliminate tobacco consumption in the country:—

1. An Act of Parliament entitled 'Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975 has been enforced from 1.4.76, which *inter-alia* provides that:—

(a) No person shall produce, supply or distribute cigarettes unless every package of cigarette produced, supplied or distributed by him bears thereon or on its label the specified warning, *viz.*, "Cigarette Smoking is Injurious to Health."

(b) No person shall carry on trade or commerce in cigarette unless every package thereof distributed, sold or supplied by him bears thereon or on its label that warning.

(c) No person shall advertise for distribution, sale or supply of cigarettes and no person shall take part in the publication of any such advertisement unless the specified warning is included in such advertisement.

2. Publicity about the harmful effects of smoking as a part of the general health education activity to curb the habit of smoking is being done through the Central Health Education Bureau and the State Health Education Bureaux.

3. Smoking is banned in the cinema houses/theatre halls/auditoriums and other places of entertainment and in buses by certain State Governments.

4. Legal provisions against juvenile smoking have also been introduced by some States.

5. 30 to 40 per cent of the seats in aeroplanes are reserved for non-smokers.

6. On the basis of the recommendations of an Expert Group and a Sub-committee constituted to suggest steps for better implementation of the Act and for limiting/restricting/eliminating tobacco consumption in the country, it is contemplated to:—

(a) Study the methodology of producing less hazardous tobacco with less tar, nicotine and carbon monoxide content which are quantitatively controlled characters, where after the farmers and Industries are to be asked to switch over to this type without incurring any financial loss.

(b) Use of good filters of I.S.I. Standardisation.

(c) Ask the Cigarette Manufacturers to declare tar, nicotine and carbon monoxide content on the cigarette packets.

(d) Carry out periodical campaigns through films, radio and other media bringing out the hazards of smoking.

(e) Ask the asbestos manufacturing companies and other industrial establishments to educate their workers about hazards of smoking.

(f) Include a chapter on smoking and its bad effects on health in the text books.

Regional Passport Office, New Delhi

*272. SHRI DURGA CHAND: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to an article under 'Focus' published in a local daily dated the 30th May, 1977 regarding dismal functioning of the Regional Passport Office, New Delhi,

(b) whether Government propose to make an enquiry into the functioning of the Regional Passport Office, New Delhi; and

(c) how the functioning of the office is proposed to be improved?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Government's attention has been drawn to an article on the working of the Regional Passport Office, New Delhi, which appeared in the 'Hindustan Times' of 30th May, 1977.

(b) and (c). In view of the sharp increase in work-load of all the Regional Passport Offices, which in 1976 was about 50 per cent more than in 1975, Government have undertaken a review of the working methods and procedures as well as requirements of staff relating to the issue of passports. Studies have been carired out in the Regional Passport Office, Delhi as well as in a number of other offices, on the basis of which measures for simplifying existing procedures and improving lay-outs and systerms in the offices and increasing the staff strength are under consideration and implementation.

देश में मलेरिया के रोगी

*273. **श्री ओम प्रकाश त्यागी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने कि कृपा करेंगे कि गत तीन वर्षों के दौरान विभिन्न राज्यों मे मलेरिया के रोगियों की संख्या कितनी थी ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : एक विवरण सभा पटल पर रख दिया गया है ।

विवरण

राज्य वार मलेरिया के रोगियों की संख्या

क्रम सं० राज्य संघ शासित क्षेत्र	1974	1975	1976 (अस्थाई)
1. आन्ध्र प्रदेश . .	134295	151103	196143
2. असम . .	58478	126362	1139128
3. बिहार . .	81903	94371	68046
4. गुजरात . .	573118	799180	1083589
5. हरियाणा . .	229879	507220	736566
6. हिमाचल प्रदेश . .	8076	16481	22110
7. जम्मू तथा कश्मीर . .	3618	19403	357853
8. केरल . .	862	1651	5029
9. म य प्रदेश . .	477058	836680	578325

क्रम सं० राज्य/संघ शासित क्षेत्र	1974	1975	1976 (अस्थाई)
10. महाराष्ट्र . .	428432	705472	664154
11. मणिपुर . .	1342	2162	1208
12. मेघालय . .	4107	6763	7068
13. कर्नाटक . .	173044	330963	529491
14. नागालैंड . .	3108	5344	1609
15. उड़ीसा . .	297701	317669	312600
16. पंजाब . .	230252	288214	417609
17. राजस्थान . .	177596	354567	399384
18. तमिलनाड . .	19657	74579	132782
19. त्रिपुरा . .	3562	8002	7171
20. उत्तर प्रदेश . .	193715	381750	337603
21. पश्चिम बंगाल . .	19387	39634	28917
22. अण्डमान तथा निकोबार	1178	1106	1530
23. अरुणाचल प्रदेश . .	22271	24810	28154
24. चंडीगढ़ . .	2373	4269	10535
25. दिल्ली . .	12163	37879	49330
26. गोआ . .	165	634	2012
27. सिक्कम . .	188	134	113
28. मिजोरम . .	6912	13179	11989
29. पांडिचेरी . .	—	174	325
30. कोलफील्ड . .	3228	3894	4366
31. दण्डकारण्य परियोजना	उपलब्ध नहीं	12493	15580
32. लक्ष्यद्वीप . .	—	—	—

National Vocational Training Institute for Women

*274. SHRI G. Y. KRISHNAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether an Institute has been set up as part of a project drawn up with the assistance of the Swedish International Development Authority and in collaboration with ILO as the executing agency;

(b) whether this National Vocational Training Institute for Women will be able to meet the long felt need for expansion and diversification of the existing vocational training facilities for women at various levels of skills; and

(c) if so, the main features regarding this National Vocational Training Institute for Women?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The Institute has been set-up primarily to meet this long-felt need.

(c) A statement indicating essential features of National Vocational Training Institute for Women, is laid on the Table of the Sabha.

Statement

Salient Feature of the National Vocational Training Institute for Women, New Delhi.

I. *Objectives of the Institute*:

(i) To provide training in basic skills, advance skills and instructional skill in the selected fields apart from providing short-term refresher and skill improvement programmes.

(ii) To provide courses of different duration for Women already employed in industry for skill improvement or retraining in selected occupations.

(iii) To develop curriculum including development of modular units directly related to employable skills, wherever applicable.

(iv) To develop training methods, aids and materials.

This Institute would work as the mother Institute and provide guidance in the fields mentioned above to various Regional Institutes to be established under the Project on Vocational Training Programme for Women.

II. *Organisation*: The Institute would consist of the following wings:—

(a) *Training Wing*: To conduct training courses in basic skill, advance skill and instructional skill as also to organise retaining, skill-improvement or upgrading or refresher courses of *ad-hoc* nature. The training laboratories of the Institute will be fitted with sophisticated Tools & Equipment to be procured with SIDA assistance. The Institute will have well-qualified National Staff in different specialities besides ILO Experts and Consultants in selected fields.

(b) *Development & Methods Wing*: To develop—Curricula including the possibility of introducing Modules of employable skills in certain Courses.

—Training Methodology Material and Aids etc.

—Project Design and Development as also established training standards etc.

(c) Administrative Wing.

III. *Training facilities*:

(a) *Trades* Training would be imparted in the following trades:—

Dress Making, Needle Crafts, Garment Knitting and Hosiery, Electronics, Secretariate Practice, Beauty Culture, Arts & Crafts, Business Services. Apart from these training courses in additional trades/crafts would be introduced from time to time after conducting training need assessment studies.

To begin with, only short-term advance-skill training courses are being offered in Dress-Making and Secretarial Practice. Training in Electronics and Needle Crafts are proposed to commence from August 1977.

(b) *Courses*: The Institute will offer following Courses in the above trades:—

—Full-time and part-time training courses.

—Short-term courses based on modules of employable skills.

—Short-term refresher/retraining courses.

Electronic Telephone Exchange in Delhi

*275. SHRI S. R. DAMANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether an electronic telephone exchange has been installed or will be installed soon in Delhi;

(b) if so, the particulars thereof and in what respects it will be an improvement over the existing cross-bar systems; and

(c) the time by which Government propose to convert all the existing exchanges into electronic exchanges?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). A 1,000 line electronic telephone exchange is under installation in Delhi for commercial trials. This exchange has been designed and manufactured indigenously. The essential switching functions in this exchange are controlled by a specially programmed computer. Computer controlled electronic exchanges are expected to reduce maintenance and operational effort and costs, use less accommodation provide more reliable service and give additional subscriber facilities.

(c) There is no proposal to convert the existing exchanges into electronic exchanges.

T. B. Incidence in the Country

*276. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether incidence of Tuberculosis in the country, particularly in the urban and industrial areas is increasing during the last three years;

(b) if so, broad facts thereof; and

(c) the steps being taken by Government to effectively meet this problem of spread of T. B. among the industrial workers and persons belonging to economically weaker sections?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) There is no evidence to indicate that the incidence of tuberculosis has increased during the last three years.

(b) Does not arise.

(c) Under the Employee's State Insurance Scheme which covers 58 lakhs insured persons and 2 crore beneficiaries, the following facilities have been provided:—

(i) preventive BCG vaccination of infants and children;

(ii) early diagnosis including X-ray and laboratory investigation facilities;

(iii) Specialists consultation service;

(iv) domiciliary treatment service;

(v) institutional treatment in 3000 TB beds of which 1600 are constructed by the E.S.I. and 1400 are reserved in different States.

(vi) All anti-Tuberculosis drugs required for treatment are supplied free.

The medical and health institutions in industrial areas participating in TB Control Programme are supplied anti-TB drugs and B.C.G. vaccine free of cost by the Government of India.

Under the National TB Programme, community-wide District TB Control Programmes have been organised. Case finding and domiciliary treatment facilities are provided in all primary health centres, local dispensaries, taluk hospitals etc. catering to all persons in urban and rural areas.

Institutional treatment in TB beds is provided to actually ill and other emergency cases requiring hospitalization.

BCG vaccination of infants and children by BCG teams and in maternity and paediatric institutions is being continued.

Anti-TB drugs and miniature X-ray films for diagnosis and treatment and BCG vaccine are supplied free of cost to the States by the Govt. of India.

U. S. Navy Destroyers for Pakistan

*277. SHRI D. B. CHANDRE GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that two U. S. Navy destroyers are being transferred to Pakistani Navy;

(b) if so, reaction of Indian Government reaction thereto; and

(c) whether any protest has been lodged with the U. S. Government in this regard and if so, with what result?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) and (c). The Government of India has normalised relations with Pakistan and seeks to explore the possibilities of increasing beneficial cooperation between the countries of this region. We have brought to the notice of the U.S. Government our concern at the danger of arms sales which could upset this process.

त्रिवेन्द्रम मेडिकल कालेज, केरल के लिए वित्तीय सहायता

*278. **श्री एम० एन० गोविन्दन नायर :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केरल राज्य सरकार ने त्रिवेन्द्रम मेडिकल कालेज के कैंसर विंग को क्षेत्रीय कैंसर केन्द्र के रूप में विकसित करने के लिये केन्द्रीय वित्तीय सहायता की मांग की है ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा और उस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): (क) जी हां ।

(ख) पांचवीं योजना के दौरान केन्द्रीय सेक्टर में कैंसर अनुसंधान और उपचार के लिए उपलब्ध किए गए सीमित धन को देखते हुए केरल सरकार को क्षेत्रीय कैंसर संस्थान मेडिकल कालेज, त्रिवेन्द्रम के लिए किसी प्रकार की केन्द्रीय सहायता देना संभव नहीं हो पाया है ।

Branch of Passport Issuing Office at Trivandrum

*279. SHRI VAYALAR RAVI: Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 712 on 16th June, 1977 regarding applications for passports pending with Regional Passport Authority, Cochin and to state:

(a) whether there has been any suggestion to open a branch of the passport issuing office at Trivandrum; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) No, Sir. Government's attention has, however, been drawn to a report in the "Hindu", daily newspaper, of 9th June, 1977, in which the Minister for Labour & Employment of the Government of Kerala is reported to have said that there was a strong case for the opening of a Regional Passport Office in Trivandrum.

(b) With the addition of staff strength to the Cochin office, and the revision of working methods and procedures, the needs of Kerala State will be fully met by the existing Regional Office at Cochin.

कच्चे लोहे का उत्पादन

*280. **डा० लक्ष्मी नारायण पाण्डेय** : क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :—

(क) गत तीन वर्षों के दौरान देश में प्रति वर्ष कितनी मात्रा में कच्चे लोहे का उत्पादन हुआ ; और

(ख) इस्पात के निर्माण के लिए देश में कितने प्रतिशत कच्चे माल का उपयोग किया गया और शेष कच्चा माल किस प्रकार उपयोग में लाया गया ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) और (ख). लोह खनिज का उत्पादन और इस्पात कारखानों में इसकी खपत तथा कुल उत्पादन से इसका प्रतिशत निम्नलिखित सारणी मे दिया गया है :—

(लाख टन

वर्ष	कुल उत्पादन (केलेंडर वर्ष)	इस्पात कारखानों में इसकी खपत (वित्त वर्ष)	कालम 2 से कालम 3 का प्रतिशत
1974 . . .	355	119	30.6%
1975 . . .	418	128	33.5%
1976 . . .	434	158	36.4%

लोह खनिज को शेष मात्रा का इस्तेमाल मुख्यतः निर्यात के लिए किया गया था।

Revamping of H. S. L.

*281. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether revamping of Hindustan Steel Ltd. has been delayed; and

(b) if so, the reasons therefor?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b). The entire question of restructuring Hindustan Steel Ltd. is under further examination and a final decision is expected to be taken shortly.

National policy of medical education

*282. SHRI S. D. SOMASUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the concrete achievements made so far for giving a positive community orientation to medical education throughout India;

(b) whether the goals of medical education have been clearly defined and appropriate instructional methods selected and the curriculum restructured and duration determined for fulfilment of the goals;

(c) whether Government propose to bring before Parliament a National Policy on Medical Education so as to make health care accessible to the largest number and particularly to the most needy segments of the community; and

(d) if so, when?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Medical students go to the Primary Health Centres and other Urban and Rural Health Centres for three months of their internship for training in community medicine. Community training is imparted to the students throughout the under-graduate course as well as during the internship period.

(b) Yes, Sir. The basic goal of medical education in India is to produce a basic doctor suited to the needs of the community. The curriculum of medical education has been reviewed and restructured recently by the Medical Council of India to be in accordance with this objective.

(c) and (d). The Medical Education Policy was recently examined by a Group under the Chairmanship of Dr. J. B. Srivastava, former Director General of Health Services. The Government is in the process of implementing the recommendations of this group and other steps are also being taken to make available health facilities to the largest segments of the population.

Review of Working of Contract Labour (Regulation and Abolition) Act, 1970

*283. SHRI P. K. KODIYAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have reviewed the working of the Contract Labour (Regulation and Abolition) Act, 1970, in the Central sphere; and

(b) if so, with what results?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). By and large effective enforcement of the Act in the Central sphere was undertaken only after the Supreme Court had upheld the validity of the provisions of the Act in 1974. A few amendments to the Act are being considered arising from certain deficiencies noticed in the implementation of the Act. The Central Contract Labour Advisory Board, which is a tripartite body periodically discusses the working of the Act.

Representations received from Compulsorily Retired Employees of P & T Department

2250. SHRI R. K. MHALGI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of employees in the Telephone, Telegraph and Postal Departments who have been asked to go on compulsory retirement during the period of emergency;

(b) whether Government has received a number of representations of ex-employees of departments stating that injustice has been done to them in asking them to go on compulsory retirement, if so, how many; and

(c) what action has Government taken in respect of the representations?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Cases of 56,673 employees were reviewed according to the provisions of relevant rules. 973 employees were ordered to retire prematurely.

(b) Out of the 973 employees, 572 employees have so far represented.

(c) After considering the representations on merits, orders have been issued in respect of 112 officials for reinstatement either in the original posts or in lower substantive posts at their own requests.

Committee on Calculation of Price Index

2251. SHRI PRASANNBHAI MEHTA:
SHRI K. MALLANNA:
SHRI R. V. SWAMINATHAN:
SHRI NIHAR LASKAR:
SHRI MUKHTIAR SINGH MALIK:
SHRI G. Y. KRISHNAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have decided to appoint a Committee to go into the question of calculation of price index;

(b) if so, what are the terms of references made to the Committee and who are its members; and

(c) when the Committee is likely to submit its report?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir; a Committee has been set up already.

(b) and (c). The terms of reference of the Committee are:—

(i) To review the various aspects of the Consumer Price Index Numbers for industrial workers including the criteria and the methodology for deriving the weighting diagram, the linking factor methods of compilation of the index and the price collection system;

(ii) To study and report on—

(a) the existing price collection procedures and machinery;

(b) the desirability and mode of associating the representatives of the trade unions and employers with the processes of price collection work; and

(iii) To make recommendations on the above matters

The members of the Committee are:—

1. Shri Neelakanth Rath. Prof. Gokhale Institute of Politics & Economics, Poona .. Chairman
2. Smt. Maniben Kara .. Member
3. Smt. Parvathi Krishnan, M.P. Member
4. Smt. Renuka Devi, M.P. .. Member
5. Shri Prasannabhai Mehta, M. P. .. Member
6. Shri B. N. Sathaye .. Member
7. Dr. M. K. Pandhe .. Member
8. Shri Kanti Mehta .. Member
9. Shri M. T. Shukla .. Member
10. Shri V. I. Chacko .. Member
11. Shri R. L. N. Vijaynagar .. Member
12. Director, Central Statistical Organisation .. Member
13. Director, Labour Bureau .. Member
14. Shri R. S. Deshpande, Deputy Secretary, Minister of Labour. .. Member-Secy.

The Committee has been requested to submit its report within 2 months.

Manipulation in Consumers Price Index during Emergency

2252. SHRI BHAGAT RAM: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether attention of Government has been drawn to the complaint about the manipulation in the Consumer Price Index during the emergency; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b): A Committee has since been constituted to review the procedure and machinery of price collection and various other aspects of the Index numbers.

सूदखोरों द्वारा खान मजदूरों को बन्धक बनाया जाना

2253. श्री सत्यदेव सिंह : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि देश भर में सूदखोर खान मजदूरों को फिर से बन्धक बना रहे हैं ;

(ख) यदि हां, तो प्रत्येक राज्य में ऐसे मामलों की संख्या कितनी है जो सरकार के ध्यान में आई हैं ;

(ग) क्या सरकार ऐसे मामलों को रोकने के लिए कुछ ठोस कदम उठाने पर विचार कर रही है ; और

(घ) यदि हां, तो उसकी रूपरेखा क्या है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) : सरकार ने अखबारों में इस संबंध में कुछ रिपोर्टें देखी हैं।

(ख) से (घ) यद्यपि हाल के कुछ अध्ययनों से ऋण-ग्रस्तता से संबंधित कुछ आंशिक आंकड़े मिले है, तो भी श्रम मंत्रालय के पास ऐसे मामलों के संबंध में कोई विशिष्ट सूचना नहीं है। इस समय श्रम ब्यूरो, शिमला 25 विशिष्ट औद्योगिक केन्द्रों (खनन क्षेत्रों में चार केन्द्रों सहित) में ऋणग्रस्तता का सर्वेक्षण कर रहा है, जिससे इस सम्बन्ध में कुछ वास्तविक आंकड़े प्राप्त होने की सम्भावना है। हाल ही में बनाए गए बंधित श्रम पद्धति (उत्सादन) अधिनियम, 1976 का लक्ष्य बन्धित श्रम पद्धति का उन्मूलन करना है। सरकार औद्योगिक श्रमिकों को ऋणग्रस्तता के भार से राहत दिलाने के लिए उपयुक्त विधान बनाने के प्रश्न पर भी विचार कर रही है।

International Conference on Sea Laws

2254. SHRI P. K. DEO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Governments reaction to the latest proposal of the International Conference on Sea Laws and the unilateral declaration of some countries defining their territorial waters; and

(b) whether Government of India want to declare unilaterally the limits of the country's territorial waters?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) The sixth session of Third United Nations Conference on Law of the Sea which commenced in New York from May 23rd, will conclude its deliberations on 15 July, 1977. Many proposals and counter proposals are being tabled in the Conference. The Government of India will consider all these proposals taking into consideration its national interests and issue necessary instructions to the Indian delegation. The Government of India is aware that taking into account the developing State practice and emerging consensus some countries have unilaterally defined the limits of their territorial waters and established exclusive economic or fishery zone.

(b) Indian Parliament also has enacted the Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976, which came into force with effect from 25th August 1976. According to Section 3(2) of the Act, the limit of the territorial waters of India is the line every point of which is at a distance of 12 nautical miles from the nearest point of the appropriate baseline.

अंशदायी भविष्य निधि आयुक्त, उत्तर प्रदेश के अधिकारियों पर कथित आक्रमण

2255. **श्री अर्जुन सिंह भदौरिया** : क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या सरकार इस बात को जानती है कि 20 मई, 1977 को श्रम मंत्रालय के अन्तर्गत उत्तर प्रदेश के अंशदायी भविष्य निधि आयुक्त के कार्यालय में तथाकथित बोगस कर्मचारी संघ के सदस्यों ने लेखाधिकारियों तथा वरिष्ठ सहायक आयुक्त पर अपराधपूर्ण आक्रमण किया था;

(ख) उन पर आक्रमण करने वाले कर्मचारियों के नाम तथा पूर्ण ब्यौरा क्या है ;

(ग) क्या सरकार केन्द्रीय जांच ब्यूरो से यह पता लगाने के लिए जांच करवाएगी कि क्या इस सुनियोजित अपराधपूर्ण षड्यंत्र में अंशदायी भविष्य निधि के आयुक्त का हाथ था ; और

(घ) कानून तथा व्यवस्था बनाए रखने हेतु अधिकारियों को संरक्षण देने तथा अपराधियों को दण्ड देने के लिए अब तक क्या कार्यवाही की गई है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) (क) से (घ) : केन्द्रीय भविष्य निधि आयुक्त ने सूचित किया है कि क्षेत्रीय भविष्य निधि कार्यालय, कानपुर के लगभग 100 कर्मचारियों ने संगठन के लेखा अधिकारी का 20 मई, 1977 को घेराव किया। उनमें मान्यता प्राप्त युनियन के कुछ पदाधिकारी थे, अर्थात् सर्व श्री आर० डी० शुक्ला, जे० पी० एम० भदौरिया वी० के० त्रिपाठी और जी० डी० गुप्ता। इस मामले को क्षेत्रीय भविष्य निधि आयुक्त ने समाप्त कर दिया है और इसमें सभी संबंधित सन्तुष्ट हैं। इस अवस्था पर सी० बी० आई० द्वारा जांच कराना आवश्यक प्रतीत नहीं होता।

रेड क्रास के माध्यम से औषधियों का वितरण

2256. **श्री मोठा लाल पटेल :** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दुरस्थ पर्वतीय क्षेत्रों में जनजाति वाले स्थानों में रेड क्रास के माध्यम से औषधियों का वितरण करने तथा अन्य सुविधायें देने का प्रस्ताव केन्द्रीय सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

Supply of Electrical Grade Aluminium Grade Aluminimum to Industry

2257. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether industries using electrical grade aluminium have complained about lack of adequate supply of aluminium to them; and

(b) if so, the Government's reaction thereto?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) and (b): Production of aluminium has decreased during the last three months due to power cuts imposed on aluminium smelters and a strike since April 21 in one of the major smelters. Supply of both electrical conductor grade and commercial grade aluminium has, therefore, been affected. Aluminium producers have been asked ensure equitable distribution to all consumers.

डाक-तार की विभिन्न मदों की कीमतों में वृद्धि

2258. **श्री यज्ञदत्त शर्मा :**

क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात-स्थिति के दौरान संचार मंत्रालय ने किन-किन मदों के मूल्य में कितने कितने प्रतिशत वृद्धि की ;

(ख) इस वृद्धि के क्या कारण थे;

(ग) क्या सरकार ने इस मूल्य-वृद्धि पर पुनर्विचार किया है ; और

(घ) यदि हां, तो उक्त पुनर्विचार के क्या परिणाम निकले ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) विभिन्न डाक-तार सेवाओं की शुल्क दरों में प्रतिशत वृद्धि दर्शाने वाला एक ब्यौरावार विवरण सभा पटल पर रखा गया है। ग्रन्थालय में रखा गया। [देखिये संख्या एल०टी०—576 77]। ये शुल्क दरें जनवरी और मार्च, 1976 में लागू की गई थीं।

(ख) से (घ). विभाग द्वारा दी जाने वाली डाक-तार टलीफोन और टैलेक्स

सेवाओं को कुल मिलाकर आत्मनिर्भर होना ही है। साज-सामान और उपस्करों की बढ़ती हुई लागत और ऊंचे वेतनों की पूर्ति करने के लिए शुल्क दरों पर समय समय हर संशोधन करना पड़ता है।

Non-Deposit of Employees' Provident Fund by Companies in Assam

2259. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of companies including tea gardens in Assam which have not deposited their employees' provident fund;

(b) the amount due from them; and

(c) the steps taken against those companies to realise the arrears?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c): The requisite information is being collected and will be laid on the Table of the Sabha in due course.

Steel Export Target for 1977-78

2260. SHRI RAMANAND TIWARY: Will the Minister of STEEL AND MINES be pleased to state the steel export target fixed for 1977-78 and its value in foreign exchange?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Steel export target for 1977-78 is 2.41 million tonnes. The value will, however, depend on the prices that can be obtained which naturally are governed by the international market conditions.

Expenditure incurred on Delegations from Abroad

2261. SHRI JYTIRMOY BOSU: Will the Minister of External Affairs be pleased to state:

(a) the total number of foreign personnel, delegations invited from abroad, during emergency by the erstwhile Government;

(b) specific purposes for invitation in each case; and

(c) the total expenditure incurred for hosting such visitors?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c): The information is being collected and will be laid on the table of the House as early as posible.

गुजरात में टेलीफोन कनेक्शन

2262. श्री धर्मसिंह भाई पटेल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977–78 के दौरान गुजरात में कितने नये टेलीफोन कनेक्शन देने का विचार है और ये कनेक्शन कब तक तथा किस प्रकार दिए जाएंगे ;

(ख) टेलीफोन कनेक्शनों के लिए अब तक कितने आवेदन-पत्र अनिर्णीत पड़े हैं और वे कब से अनिर्णीत पड़े हैं ; और

(ग) गुजरात में जिला-वार कितने नये टेलीफोन कनेक्शन देने का विचार है ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) गुजरात में वर्ष 1977–78 के दौरान कुल लगभग 27,500 नए टेलीफोन कनेक्शन देने का प्रस्ताव है। जैसे ही एक्सचेंजों की अतिरिक्त क्षमता चालू की जाएगी इन कनेक्शनों को देने का क्रम जारी रहेगा।

(ख) तारीख 30–4–77 को बकाया पड़ी अर्जियों की संख्या 18,031 थी। ये अर्जियां विभिन्न स्थानों पर अलग अलग तारीखों से अनिर्णीत पड़ी हैं। लम्बी दूरी के कनेक्शनों की कुछ अर्जियां वर्ष 1968 के अन्त से बकाया पड़ी हैं।

(ग) प्रत्येक जिले में दिये जाने वाले सम्भावित टेलीफोन कनेक्शनों की अनुमानित संख्या प्रदर्शित करने वाला एक विवरण पत्र सभा पटल पर रखा जाता है ।

विवरण

गुजरात राज्य में दिये जाने वाले सम्भावित टेलीफोन कनेक्शनों की जिलेवार संख्या

जिले का नाम	वर्ष 1977–78 के दौरान दिये जाने वाले सम्भावित नये टेलीफोन कनेक्शनों की संख्या
1. अहमदाबाद .	10,500
2. अहवा (डांग) .	50
3. अमरेली .	450
4. बनासकंथा (पालनपुर)	600
5. भड़ौंच . .	450
6. वड़ोदरा . .	3.800
7. भावनगर . .	300
8. बुलसर . .	750
9. गांधी नगर .	200
10. जामनगर . .	800
11. जूनागढ़ . .	500
12. कैरा (खेड़ा) .	1,400
13. कुटाह . .	200
14. मेहसाना . .	800
15. पंचमहल (गोधरा)	300
16. राजकोट . .	2,400
17. साबरकाथा (हिम्मत-नगर) . .	600
18. सूरत . .	3,100
19. सुरेन्द्र नगर .	200
योग .	27,500

Cost Reduction in Steel Plant

2263. SHRI A. BALA PAJANOR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the areas in each Steel plant where there is a scope for reduction in cost have been identified;

(b) programmes, if any for each plant in bringing about economies in the various areas;

(c) the concrete achievement so far in cost reduction; and

(d) the devices in force for implementing the cost reduction programmes in a systematic manner and for monitoring the results of such programmes?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir. Some of the areas identified are:—

(i) Reduction in use of costly fuel oils

(ii) Increase in life of costly consumables like ingot moulds/bottom plates and refractories, etc.

(iii) Import substitutions of costly spares.

(iv) Cut down on internal transport

(v) Check against wastages and increase in productivity.

(vi) Reduction in administrative expenses.

(b) Programmes for cost reduction through research and development, improved technology in converters and blast furnaces, etc., in each of the above areas have been adopted as a regular feature in all the integrated steel plants.

(c) Bhilai, Rourkela and Durgapur Steel Plants have achieved in 1975-76, reductions in the cost of production of

saleable steel, ranging from Rs. 169 to Rs. 374 per tonne over the corresponding values in 1973-74. Similar cost reductions have also been attained in other plants like TISCO and IISCO However, these reductions in the cost of production have been totally offset by escalation in the cost of raw materials and wages which have been of the order of Rs. 350 to Rs. 450 per tonne.

(d) Adoption of standard cost and budgetary control methods are used for a systematic monitoring of the implementation of cost reduction programmes. Monthly cost and vardance reports are being reviewed in a 3-tier system from the shop floor to the Top management.

Furnishing Residence of Minister of Communications

2264. SHRI S. G. MURUGAIYAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his official residence in Delhi was furnished by Posts and Telegraphs Departments at a cost of Rs. 4 lakhs; and

(b) if so, the facts thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b) No, Sir.

The Posts and Telegraphs Department did not supply any furniture for the provisional official residence of the Minister of Communications at 23. Safdarjung Road, New Delhi. The CPWD has, however, supplied for this residence furniture valued at Rs. 28,895/- which is much below the ceiling of Rs. 38,500/- prescribed for the Cabinet Ministers.

Furniture of the portion of the bungalow utilised for office purposes by the Minister and his staff has been supplied by the Ministry of Communications, by the transfer, as a matter of course of articles of furniture etc., from the residence of the predecessor of the present Minister.

The above furniture has been supplied from the stocks already available with the Government, and no additional expenditure has been incurred.

Meeting of Junior Doctors of Maulana Azad Medical College, Irwin and G. B. Pant Hospitals, Delhi

2266. SHRI R. V SWAMINATHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether general body meeting of the Junior Doctors of Maulana Azad Medical College and Irwin and G. B. Pant Hospitals in Delhi have condemned the interference of politicians in day to day working of hospitals;

(b) whether they have condemned the alleged manhandling of doctors by the relations of a patient who had brought recommendatory letter from his special assistant;

(c) the facts of the incident and the action taken by him to avoid such incidents in future; and

(d) whether the doctors had protested against this on the 22nd May, 1977?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). No. A resolution purported to have been passed by the Junior Doctors was received by the Medical Superintendent, Irwin Hospital, New Delhi.

(c) Shri Satram Dass, who was admitted with a stab injury in Surgical Ward in Irwin Hospital in the 17th April, 1977 and was dicharged from the Hospital on the 7th May, 1977, continued to stay in the Hospital On the 20th May, 1977, a group of persons called on the Health Minister on behalf of the patient for explaining the difficulties including alleged indifferent treatment given to him in the Hospital. A letter was addressed by the Health Minister's Private Secretary to the Medical Sup-

erintendent, Irwin Hospital, on the 20th May, 1977 requesting to provide necessary medical facilities till complete recovery of the patient and to personally look into his complaint. The patient was, however, discharged from the Hospital. As he considered himself not fit, he got himself admitted in Willingdon Hospital on the 22nd May, 1977 from where he was discharged on the 3rd June 1977.

(d) No.

भारतीय मूलक लोगों को बर्मा की नागरिकता

2267. **श्री नवाब सिंह चौहान** : क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) बर्मा में रह रहे कितने भारतीय मूलक लोगों को अब तक बर्मा की नागरिकता प्रदान की गई है;

(ख) भारत वापिस लौटने वाले व्यक्तियों की संख्या कितनी है तथा वहां शेष बचे लोगों की संख्या कितनी है;

(ग) बर्मा सरकार ने वहां से भारत वापिस लौटने वाले व्यक्तियों को कितनी कीमत की चल सम्पत्ति लाने की अनुमति दी है ; और

(घ) क्या उक्त व्यक्तियों की वहां चल और अचल सम्पत्ति का मुआवजा बर्मा सरकार से प्राप्त करने के लिए प्रयास किये गये हैं और उसके क्या परिणाम निकले ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): (क) और (ख) : बर्मा में भारत-मूलक व्यक्तियों की संख्या के विषय में कोई प्रामाणिक जानकारी प्राप्त नहीं है । बहरहाल, यह अनुमान लगाया गया है कि (i) भारतमूलक बर्मी नागरिकों की वर्तमान संख्या लगभग 100,000 है; (ii) 1948 में बर्मा की स्वाधीनता के समय से 400,000 से 450,000 भारतमूलक लोग बर्मा छोड़ चुके हैं जिनमें 1964 से भारत सरकार द्वारा समुद्रमार्ग से देशप्रत्यावर्तित किए गए 162,077 लोग भी शामिल हैं; (iii) इस समय बर्मा में भारतमूलक लोगों की संख्या लग भग 400,000 है जिनमें वे लोग भी शामिल हैं जिन्हें बर्मा अथवा भारत की नागरिकता प्रदान कर दी गई है ।

(ग) वर्तमान नियमों के अंतर्गत बर्मा सरकार देशप्रत्यावर्तित होने वाले लोगों को अपने साथ (i) थोड़ी नगद राशि जो कि यात्रा करने के तरीके के अनुरूप घटती बढ़ती है किन्तु अधिकतम 40 रुपए प्रति वयस्क, 15 रुपए प्रति आश्रित वयस्क और 5 रुपए प्रति बालक तक हो सकती है; (ii) सीमित मात्रा में निजी सामान जैसे कपड़े और बर्तन आदि (iii) सोने और चांदी के आभूषण जो या तो बर्मा में लाये गये हों और उस देश में प्रविष्ट होते समय जिनकी जानकारी बर्मा की चुंगी को दी गई हो या फिर वह देशप्रत्यावर्तित वयस्क व्यक्ति जिसने अपना यात्रा-व्यय स्वयं दिया हो, 15 ग्राम तक सोना ला सकता है ।

(घ) देशप्रत्यावर्तित भारतीय लोग वहां अपनी जो आस्तियां छोड़ आये थे उनकी क्षतिपूर्ति करने के प्रश्न पर 1964 से भारत सरकार और बर्मा सरकार के बीच बातचीत चल रही है । लेकिन, अभी तक बर्मा छोड़ने वाले भारतीय मूल के किसी भी व्यक्ति को क्षतिपूर्ति नहीं दी गई है । 1963 और 1965 में राष्ट्रीयकृत उद्यमों के संबंध में बर्मा सरकार की दिनांक 6 दिसंबर 1973 की अधिसूचना के उत्तर में प्राप्त आवेदन-पत्र अभी विचाराधीन हैं ।

Policy on Wages, Prices and Income

2268. SHRIMATI PARVATHI KRISHNAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether steps are being taken to evolve a policy on wages, prices and income; and

(b) if so, the gist thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b): The question of formulating a national wage policy is under Government's consideration.

Expenditure on Research

2269. SHRI DHARM VIR VASISHT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the expenditure incurred on research programmes under (a) Western System (b) Ayurvedic and Unani Systems and (c) Homoeopathic System during the present Fifth Five Year Plan upto 31-3-77; and

(b) whether Government propose to give more weightage to indigenous systems in the remaining part of the plan, with definite allocations, if any, fixed for the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) The information is being collected and will be placed on the Table of the Sabha in due course.

(b) Government are paying increasing attention to the development of Indian Systems of Medicine. While in the first Five Year Plan there was a provision of Rs. 40.00 lakhs only for the development of I.S.M. an outlay of Rs. 10.02 crores has been made for this purpose in the Central Sector of the Fifth Plan.

स्टील अथारिटी आफ इंडिया लिमिटेड के कार्यकरण की जांच के लिए समिति नियुक्त किया जाना

2270. **डा० बापू कालदत्ते** : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या स्टील आथारिटी आफ इंडिया लिमिटेड के कार्यकरण की जांच करने के लिए तीन सदस्यों की एक समिति नियुक्त की गई है,

(ख) इन सदस्यों के नाम क्या हैं;

(ग) क्या सरकार को समिति का प्रतिवेदन प्राप्त हो गया है; और

(घ) उसमें समिति द्वारा क्या मुख्य सिफारिशें की गई हैं ?

इस्पात और खान मंत्री (श्री बीजू पटनायक): (क) से (घ). सरकार ने स्टील अथारिटी आफ इंडिया लि० के कार्य-करण की जांच करने के लिए कोई समिति नियुक्त नहीं की है। लेकिन अभी हाल में स्टील अथारिटी आफ इंडिया लि० के अध्यक्ष ने कंपनी के तीन पूर्णकालिक कार्यकारी निदेशकों नामत : सर्वश्री एम० पी० वधावन, ए० सी० बनर्जी और डा० एन० सी० बी० नाथ की एक आन्तरिक समिति बनाई है जो कंपनी के संगठनात्मक ढांचे का अध्ययन करेगी और यह देखेगी कि इसे कहां तक युक्तियुक्त बनाया जा सकता है।

Reduction in mileage of workers Education tours

2271. SHRI NATWARLAL PARMAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the mileage and duration of workers education tours have

been reduced during the period of emergency;

(b) if so, the facts thereof and the reasons therefor;

(c) whether it has adversely affected the very purpose for which the scheme was introduced; and

(d) whether Government are planning to restore the previous arrangements?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Board of Governors of the Central Board for Workers' Education decided on 7-2-1976 that since study tours of unit level classes were not a part of the syllabus for worker trainees, it would be in the discretion of the managements to grant facilities for such tours and that if the tours were conducted they should be of 5 and not 7 days duration. Study tours of worker teacher trainees were a part of the syllabus but were restricted to 10 days instead of a fortnight. There was thus a reduction in the period of study tours but not in the mileage, which was 3,000 Kms. for the worker trainees and 5,000 Kms. for the worker teachers.

(c) and (d). As a result of representations received from various quarters on the subject, the Board decided in December, 1976 to restore the status-quo in respect of the study tours of the worker teacher trainees. On 7-4-1977 the Board has also decided to restore the earlier position in respect of the worker trainees in the unit level classes.

Increase in Haj pilgrimage fares

2272. SHRI G. M. BANATWALLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have recently increased Haj pilgrimage fares;

(b) if so, what is the increase; and

(c) whether Government are considering withdrawal of this increase in view of the increasing resentment among the pilgrims and hardships caused?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir.

(b) The bunk class pilgrim fares on Mogul Line sailings for Haj passengers has been increased from Rs. 1700 to Rs. 2000.

(c) Representations and appeals have been received and the matter is under consideration.

Shortage of trained nurses

2273. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is great shortage of trained qualified nurses in the country, particularly in the northern parts; and

(b) if so, the reasons therefor and the steps Government have taken or propose to take in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). There is no shortage of trained nurses in the country. However, some shortage exists in certain States including northern States. The concerned States are taking steps to increase seats in training institutions.

भारत तथा अन्य देशों में इस्पात के उत्पादन में तुलना

2274. श्री हुकमदेव नारायण यादव : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) इस्पात के उत्पादन में विश्व में भारत का स्थान कौनसा है;

(ख) इस समय प्रति वर्ष देश में इस्पात का कितना उत्पादन होता है, भारत द्वारा कितने इस्पात का आयात किया जाता है और कितने लौह-अयस्क का निर्यात किया जाता है; और

(ग) ऐसे देशों के नाम क्या हैं और उनको कितने लौह-अयस्क का निर्यात किया जाता है और उन देशों में से प्रत्येक से प्रतिवर्ष कितने इस्पात का आयात किया जाता है ?

इस्पात और खान मन्त्री (श्री बीजू पटनायक) : (क) वर्ष 1976 में विश्व में इस्पात का उत्पादन करने वाले विभिन्न देशों में अपरिष्कृत इस्पात के उत्पादन में भारत का स्थान 15वां था।

(ख) गत 2 वर्षों में इस्पात का उत्पादन, साधारण इस्पात का आयात, लौह-अयस्क का निर्यात नीचे दिया गया है :—

(आंकड़े लाख टन)

क्रम सं०	मद	1975-76	1976-77
1.	इस्पात पिण्ड का उत्पादन .	72.5	84.3
2.	साधारण इस्पात का आयात .	3.55	1.82*
3.	लौह अयस्क का निर्यात .	225.14	230.00

*आंकड़े अप्रैल-दिसम्बर 1976 की अवधि के लिए हैं।

(ग) देशवार लौह-अयस्क का निर्यात विवरण 'क' तथा उन देशों से साधारण इस्पात का आयात विवरण 'ख' में दिया गया है।

विवरण 'क'

"भारत तथा अन्य देशों में इस्पात के उत्पादन में तुलना" के बारे में लोक सभा का दिनांक 30-6-1977 का अतारांकित प्रश्न सं० 2274

भारत से लौहअयस्क का देशवार निर्यात

(मात्रा लाख टन)

देश	वर्ष 1975-76 का कुल निर्यात	वर्ष 1976-77 में खनिज तथा धातु व्यापार निगम द्वारा किया गया निर्यात**
1	2	3
जापान	171.80	77.81
अमरीका	0.29	—
रूमानिया	20.32	16.02
चेकोस्लोवाकिया	4.03	4.98
पोलैण्ड	5.75	3.29
हंगरी	1.33	1.92
बुलगेरिया	1.18	—
हालैण्ड	5.86	1.38
बेल्जियम	0.35	—
पश्चिम जर्मनी	3.50	2.39
इटली	1.70	—
दक्षिण कोरिया	6.05	6.10
ताईवान	1.37	0.10
ईराक	0.19	0.24
टर्की	1.42	—

1	2	3
यूगोस्लाविया	—	0.26
जर्मनी प्रजातन्त्री गणराज्य	—	2.89
कुल	225.14	117.38**

**उपर्युक्त के अलावा गोवा के निजी निर्यातकों ने लगभग 113 लाख टन लौह-अयस्क का निर्यात किया था जिसका देशवार ब्यौरा तत्काल उपलब्ध नहीं है ।

विवरण 'ख'

"भारत तथा अन्य देशों में इस्पात के उत्पादन में तुलना" के बारे में लोक सभा का दिनांक 30-6-1977 का अतारांकित प्रश्न संख्या 2274

साधारण इस्पात का देशवार आयात

(मात्रा हजार टन)

देश	1975-76	1976-77 (अप्रैल-दिसम्बर)
1	2	3
बेल्जियम	10.5	4.5
बुलगेरिया	4.1	1.0
चेकोस्लोवाकिया	25.7	6.8
जर्मनी संघीय गणराज्य	43.1	22.7
हंगरी	18.3	1.9
इटली	5.1	0.1
जापान	149.6	74.9
कोरिया प्रजातन्त्री जनवादी गणराज्य	12.6	0.1
नीदरलैण्ड्स	0.1	0.1
पोलैण्ड	5.5	0.4
रूमानिया	6.5	—
संयुक्त राज्य अमेरिका	2.9	4.0
यूगोस्लाविया	0.01	—
कुल	284.01	116.41

Telephone arrear Bills of All India Congress Committee

2275. SHRI SHEO SAMPAT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the amount of telephone bills in arrears against the All India Congress Committee and its different wings as on the 31st March, 1977;

(b) whether any telephones of the All India Congress Committee or its any wing was disconnected due to non-payment of the telephone bills;

(c) if so, the particulars thereof; and

(d) the steps taken or proposed to be taken to realise the telephone dues from them?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Rs. 56,890.

(b) and (c). Yes. The details of the telephones disconnected are given below:—

1. AICC Narota (U.P.) (15 connections).

2. Kerala Student Union of AICC Wing. Kottayam (KTM 3295).

3. General Secretary, Reception Committee. AICC Patna.

4. AICC (New Delhi 383072).

5. AICC (Publication) 383521.

6. AICC (Publication) 383895.

7. Central Campaign Committee, New Delhi (381009).

8. Indian Youth Congress New Delhi (387267/389941).

9. National Student Union of India New Delhi (381273).

10. A.I.C.C., New Delhi 386783.

11. A.I.C.C., New Delhi 78929.

(d) Recovery of telephone revenue is a continuous process. The steps usually taken are: personal contacts, correspondence; and legal action, where necessary.

Representation from Water Transport Workers Federation of India

2276. SHRI SAMAR MUKHERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether his Ministry has received any representation from Water Transport Workers Federation of India, for forming a 'pool' of the watchmen working under different contractors at Calcutta Port; and

(b) if so, action taken by the Ministry in the matter?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) It is not considered feasible to form a pool of watchmen at Calcutta Port.

Commission to enquire into Adequacy of Treatment given to Shri Jayaprakash Narayan during detention

2277. SHRI S. KUNDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have appointed a new member, in place of the former, for one man commission of enquiry to probe into the adequacy of treatment given to Shri Jayaprakash Narayan while he was in detention;

(b) if so, the reason thereof; and

(c) whether Government can assure that the enquiry conducted will be a fair one and whether it would be possible to appoint a judicial enquiry for this purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) A one-man Commission with Dr. Nagappa Alva of Bangalore has been constituted to enquire into the nature and adequacy of medical treatment meted out to Shri Jayaprakash Narayan while he was under detention, in place of the earlier one-man Commission constituted with Dr. Phylipose Koshy.

(b) The new one-man Commission with Dr. Nagappa Alva was constituted as Dr. Phylipose Koshy resigned, due to a controversy relating to the appointment of his son in P.G.I. Chandigarh.

(c) As the one-man Commission already constituted for the purpose mentioned in (a) above is expected to be fair and just, the question of holding a judicial inquiry for the same purpose does not arise.

Linking of Minimum wages for Agricultural labourers with cost of living index

2278. SHRI C. K. CHANDRAPPAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to Starred Question No. 697, on the 6th May, 1976, and state:

(a) in how many States minimum wages for agricultural labourers is not linked with cost of living index;

(b) what steps Government have taken in this regard;

(c) whether the agricultural labourers are paid uniform minimum wages in the country; and

(d) if so, the facts thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) According to available information, the dearness allowance component of the minimum wage of agricultural workers has been linked with the cost of living index in West Bengal. There is also provision in the notification relating to Punjab State for linkage with the consumer Price Index Numbers. In other States, the system of linkage with Consumer Price Index Numbers does not obtain.

(b) Under the Minimum Wages Act, 1948 there is no statutory compulsion to link fixation of minimum wages with the cost of living index. However, in the 26th Session of State Labour Ministers Conference held in July, 1975 it was agreed that where variable dearness allowance was not a content in the minimum wage rates the States would revise the minimum wages within a period of two years.

(c) No, Sir.

(d) Question does not arise.

Agitation by Junior Doctors of Delhi

2279. SHRI C. K. CHANDRAPPAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Junior Doctors of Delhi had launched an agitation and submitted a memorandum to Health Ministry recently;

(b) if so, the outlines thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The junior Doctors of Delhi submitted a memorandum to the Health Minister on 12-4-1977. They made a request that the court cases be withdrawn and an opportunity be given to the 13 Junior Doctors of Delhi to rejoin and serve in the Government hospitals.

(c) The Delhi Administration has informed the Government that they have since reviewed these cases and have decided to withdraw them from the court in view of the fact that the concerned Junior Doctors have tendered apology for the incident and also because these cases have been going on for a long time.

Recognition of right to work and full employment as Fundamental Right

2280. SHRI F. H. MOHSIN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Janata Party had promised to recognize the right to work and full employment as a fundamental right; and

(b) if so, the steps taken or intended to be taken to fulfil these promises?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Election Manifesto of the Janata Party released before the recent General Election to the Lok Sabha envisage, *inter-alia*,

(i) deletion of property from the list of Fundamental Rights and, instead, affirmation of the right to work; and

(ii) a full employment strategy.

In keeping with this, Government have already stated that it would remove destitution within a definite time frame of 10 years and that it would follow an employment-oriented strategy in which primacy would be given to

the development of agriculture, agro-industries, small and cottage industries, specially in rural areas. High priority would also be given to the provisions of minimum needs in rural areas and to integrated rural development. The Planning Commission have also been asked to formulate the 6th Five Year Plan with a high employment content.

Extra-Departmental Workers in P&T Department

2281. SHRI VAYALAR RAVI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of extra Departmental workers in the P&T Department all over the country;

(b) whether Government had taken a final decision regarding the absorption of these workers in the department and if so, the facts thereof; and

(c) what steps Government propose to take to improve the working conditions of these employees?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) As on 31-3-1976, there were 2,15,232 Extra Departmental Agents in the P&T Department.

(b) and (c). A one-man Committee had reviewed the service and working conditions of these Agents in 1971. Appropriate action has been taken on the recommendations of that Committee.

The wage structure of ED Agents was reviewed in 1975 and the next biennial review of the wage structure is due in September this year.

E.D. Agents are absorbed in the clerical and postmen/Class IV cadres from time to time subject to their passing the departmental test on the basis of merit and on fulfilling certain prescribed conditions regarding age, educational qualification and experience.

No decision has been taken for general absorption of all ED Agents in the regular cadres in the Department.

Geological Survey of Trivandrum District

2282. SHRI VAYALAR RAVI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Geological Survey of India has completed its survey of natural resources in Trivandrum District of Kerala;

(b) if so, the findings thereof; and

(c) the particulars of cases where feasibility for commercial scale exploitation has been established and the follow-up action taken thereon?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) No. Sir.

(b) The question does not arise.

(c) The question is premature.

Deterioration in Telephone Service

2283. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that telephone service is deteriorating day by day inspite of heavy charges realised from telephone users;

(b) whether Government's attention has been drawn by the subscribers that faults reported in the telephones are not promptly attended by the staff; and

(c) whether any action is proposed to be taken to remedy the situation?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No, Sir. There has been no deterioration in the telephone service.

(b) and (c). No, Sir. Telephone faults reported by subscribers are booked and attended to promptly. Some times, delay occurs due to a large scale break-down of external plants in a system when all resources available are diverted for quick restoration.

A continuous watch is being kept and the quality of service is being monitored. A special programme has been launched for overhauling the telephone exchanges, equipments and plants. It is expected that the service will gradually improve further.

Proposal for National Minimum Wage Policy in Cashew Industry

2284. SHRI SAMAR MUKHERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government propose to formulate a national minimum wage policy in the Cashew Industry with a view to reduce the smuggling of raw nuts from one State to another; and

(b) if so, when and the main features thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). No, Sir. Fixation of minimum wages in the Cashew Industry under the Minimum Wages Act falls in the State sphere.

Indo-Bangladesh Agreement on Distribution of Ganga Waters

2285. SHRI S. R. DAMANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the former West Bengal Chief Minister and the Chairman of the Calcutta Port Trust had expressed disappointment with the terms of the agreement reached with Bangladesh on the distribution of Ganga Waters;

(b) if so, what is the stand taken by them; and

(c) whether their views were made known to the Government of India earlier to the agreement; and, if so, the circumstances which led to bypassing of their views?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). The former Chief Minister of West Bengal and the Chairman of the Calcutta Port Trust have expressed their concern regarding the lower discharge of water from the Farakka Barrage into the Hooghly river in the lean period of 1977 as compared to 1976. In this connection, reference has been made to the understanding reached with Bangladesh on the Farakka question at the Ministerial level talks held in Dacca from 15—18 April, 1977. The stand taken by them has been that a flow into the Hooghly of 40,000 cusecs of water, equal to the capacity of the Feeder Canal, would be necessary for improving the navigability of the river and the port of Calcutta.

The Government of India have been in touch with the West Bengal Government as well as other agencies, and their views have been duly taken into account. It is, of course, well known that as there is not enough water in the Ganga to meet the optimum requirements of both the countries during some months, each of them would have to make sacrifice in an attempt to reach an agreement on the sharing of the lean season flow and to facilitate in the long term the augmentation of the flow to meet the requirements of the Calcutta Port.

Amendment to Drugs and Cosmetics Act

2286. SHRI P. K. KODIYAN:

SHRI S. G. MURUGAIYAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have a proposal under consideration to amend

the present Drugs and Cosmetics Act; and

(b) if so, the facts and objectives thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes.

(b) Some of the salient features of the amendments proposed in the draft bill are:—

(i) revised definition of spurious drugs;

(ii) scheme of penalties being modified on rational basis.

Minimum and maximum penalties provided for more serious offences;

(iii) provision for life imprisonment has been made where it is proved that the use of an adulterated spurious or sub-standard drug has caused grievous hurt or death;

(iv) the powers of Drugs Inspectors are being enhanced to enable them to check the trade in spurious drugs;

(v) the constitution of the Drugs Advisory Committee is being made mandatory on the part of the States. Representatives from the consumers will be in the Committee along with medical representatives and the Central Government;

(vi) the Central Government is being empowered to prohibit the import, manufacture, sale or distribution of a drug, which is considered injurious to health or ineffective therapeutically;

(vii) provision is being made for certain offences punishable under the Act with imprisonment for a term not exceeding three years to be tried in a summary way by a First Class Judicial Magistrate.

The object of laying down new provision in the draft bill and amending existing provisions is to ensure a rigid control over the quality of drugs and penalise the persons involved in the trade in spurious drugs, adulterated and sub-standard drugs in the interest of public health.

इस्पात के निर्यात में वृद्धि

2287. श्री हरगोविन्द वर्मा : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार इस्पात का निर्यात बढ़ाने का है, और

(ख) यदि हां, तो कितना और सरकार किन देशों को इसका निर्यात करना चाहती है ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) (क) जी, हां ।

(ख) वर्ष 1977–78 के लिए इस्पात के निर्यात का लक्ष्य 24.1 लाख टन रखा गया है इसके मुकाबले में वर्ष 1976–77 में वास्तविक निर्यात 14 लाख टन हुआ था । जिन देशों को निर्यात किया जाएगा वह इस बात पर निर्भर करेगा कि अन्तर्राष्ट्रीय बाजार की स्थिति क्या है तथा विभिन्न देशों की मांग क्या है।

Unemployment Allowance

2288. SHRI F. H. MOHSIN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Janata Party had promised to pay unemployment allowance to all the unemployed persons in the country; and

(b) if so, an outline of the scheme and when it is likely to commence?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). While no proposal to grant unemployment allowance to unemployed youth is at present under consideration, Government has stated that it would remove destitution within a time-frame of 10 years and towards this end Government will follow an employment-oriented strategy in which primacy will be given to the development of agriculture, agro-industries, small and cottage industries especially in rural areas. High priority will also be given to the provision of minimum needs in rural areas and to integrated rural development. In line with this strategy the Union Budget for 1977-78 aims at stimulating the economy into achieving a higher rate of growth of output and employment through emphasis on investment in agriculture, small and village industries and rural infrastructure.

परिवार नियोजन आपरेशन

2289. **श्री जगदम्बी प्रसाद यादव** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन महीनों के दौरान परिवार नियोजन के कितने आपरेशन किए गए ; और

(ख) इस संबंध में जनता तथा डाक्टरों के अनुभव क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) मार्च, अप्रैल, और मई, 1977 के महीने में जितने नसबंदी आपरेशन किए गए, उनकी संख्या इस प्रकार है :—

महीना	नसबंदी आपरेशनों की संख्या
मार्च, 1977	1,40,743
अप्रैल, 1977	49,534
मई, 1977	40,794

(ख) पिछले तीन महीनों में परिवार कल्याण कार्यक्रम वर्तमान सरकार की घोषित नीति के अनुरूप चलाया गया। इसे बिना किसी जोर-जबर्दस्ती और दबाव के पूर्णतया स्वेच्छिक आधार पर चलाया जा रहा है। इस नीति का लोगों और डाक्टरों द्वारा भी सहज भाव से स्वागत किया गया है। पिछले महीनों की अपेक्षा इन तीन महीनों के बीच की गति धीमी रही है किन्तु प्रत्येक वित्तीय वर्ष के आरंभ में इस गति का धीमा होना स्वाभाविक है और ज्यों-ज्यों वर्ष बीतता जाता है, यह गति भी जोर पकड़ती जाती है। यह सुनिश्चित किया जा रहा है कि प्रतिरक्षण कार्यक्रम के अंतर्गत गर्भवती स्त्रियों और बच्चों को गहन रूप से लाभान्वित किया जाए।

Deshpande Commission to Probe into the death of Shri D. S. Lamba

2290. SHRI OM PRAKASH TYAGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the circumstance under which the Deshpande Commission was appointed to probe into the death of Shri D. S. Lamba, a temporary Judge of the High Court of Punjab and Haryana;

(b) the name of the Officer who nominated the Director-General of Health Services as an expert member;

(c) the findings of the said Commission;

(d) the cost which has been incurred for holding the commission; and

(e) what useful purpose has been served for setting up the said Commission?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ

NARAIN): (a) and (b). Mr. Justice Lamba was operated upon in the Post-graduate Institute of Medical Education & Research, Chandigarh for disease of gall bladder on 19-11-1976. He died on 27-11-1976. Allegations regarding the quality and adequacy of treatment administered to Mr. Lamba were made and keeping these in view, the Government appointed a Commission consisting of Mr. Justice V. S. Deshpande as Chairman and Dr. P. P. Goel, Director General of Health Services as Member to inquire into the circumstances leading to the death of Mr. Justice Lamba.

(c) to (e). The report of the Commission has been received and is under examination. The details of the expenditure which has been incurred are being collected.

Distress Selling of Round Steel Bars

2291. SHRI K. A. RAJAN:
SHRI C. K. CHANDRAPPAN:
Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to the reported distress selling of 3,000 tonnes of 14 mm round steel bars by Hindustan Steel Limited describing as "rusty";

(b) if so, the facts thereof;

(c) whether any enquiry has been instituted into this deal; and

(d) if so, the findings thereof and action taken thereon?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) (a) and (b): Hindustan Steel Limited disposed of by inviting quotations, 6251 tonnes of 14 mm round steel bars which were defective in nature and were lying in stock for more than six months. Their details are as follows:—

Calcutta zone	2,500 tonnes
Western zone	2,682 tonnes
South zone	413 tonnes
North zone	230 tonnes
North-Central zone	249 tonnes
North-Western zone	177 tonnes
Total:—	6,251 tonnes

(c) and (d): No specific cases of "malpractice" have been brought to the notice of this Ministry and, as such, the question of instituting any enquiry does not arise.

केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में स्टाफ कारों का उपयोग

2292. श्री शिव नारायण सरसूनिया: क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में दो स्टाफ कारें हैं और क्षेत्रीय आयुक्त की स्टाफ कार का भी उपयोग किया जाता है, जबकि पहले एक ही स्टाफ कार का उपयोग होता था;

(ख) क्या स्टाफ कारों का रात के डेढ़ डेढ़ बजे तक उपयोग होता है और राजस्थान से तबादला कराके एक ड्राइवर को मकान पर रखा गया है और दोनों ही स्टाफ कारें आयुक्त के निवास स्थान पर खड़ी की जाती हैं, जो कार्यालय से 17 किलोमीटर दूर है; और

(ग) किस आदेश के अधीन इन दोनों स्टाफ कारों को उनके निवास स्थान पर पार्क करने की अनुमति दी गई है और उक्त मामले में क्या उपचारात्मक कार्यवाही करने का प्रस्ताव है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा)) भविष्य निधि प्राधिकारियों- ने इस प्रकार बताया है:

(क) से (ग). मुख्यालय (केन्द्रीय) के कार्यालय के लिए दो स्टाफ कारें और क्षेत्रीय कार्यालय, दिल्ली के लिए एक स्टाफ कार है। पहले केन्द्रीय कार्यालय में केवल एक स्टाफ कार उपलब्ध थी। सेवाओं और अपेक्षाओं की अत्यावश्यकता के अनुसार, स्टाफ कारों का उपयोग सरकारी कार्य के लिए कार्यालय के समय से पहले और बाद में किया जाता है। क्षेत्रीय कार्यालय, राजस्थान से एक चपरासी का स्थानान्तरण 10–5–1976 को किया गया था। उसे कर्मचारी विनियमों के अनुसार, 26–2–1977 से स्टाफ कार ड्राइवर के रूप में नियुक्त किया गया था। दोनों कारों को कर्मचारी क्वाटरों से संलग्न सरकारी गराजों में पार्क किया जाता है। सरकारी गराजों में स्टाफ कारों के पार्किंग की स्वीकृति सक्षम प्राधिकारियों से प्राप्त कर ली गई है।

Tours Undertaken by Central Provident Fund Commissioner

2293. SHRI SHIV NARAIN SARSUNIA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the tours undertaken by the Central Provident Fund Commissioner during the emergency exceeded the number of tours undertaken during the last six years;

(b) if not, the number of tours undertaken and the purpose of each tour; and

(c) the outcome of these tours?

1205 LS—4.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Provident Fund Authorities have reported as under:

(a) No.

(b) and (c). 37 tours between July, 1975 to March, 1977. The purpose of the tours were *inter alia*, as under:—

(i) meetings of:

(a) Central Board of Trustees.

(b) Budget Sub-Committee.

(c) Building Sub-Committee.

(ii) setting up of sub-offices in the various Regional Offices of the Organisation.

(iii) construction of office buildings/staff quarters at various centres;

(iv) meetings arranged with officers of State Governments to discuss pending recovery/prosecution cases;

(v) meetings with employers' Organisation.

(vi) meetings with employees' organisations;

(vii) meetings with officers at various levels;

(viii) official inspections of various regional offices;

Appropriate instructions were issued to Regional Commissioners, Provident Fund Inspectors and other officers on the spot during the periodical visits on the various problems faced by them. Also, wherever necessary, follow up action was taken.

कर्मचारी भविष्य निधि में मालिकों का अंशदान

2294. **श्री शिवनारायण सरसूनिया :** क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भविष्य निधि कार्यालयों में कर्मचारियों को नौकरी छोड़ने पर 15 वर्ष के बाद ही मालिक का पूरा अंशदान दिया जाता है, जबकि अन्य प्रतिष्ठानों में पांच साल की नौकरी के बाद ही मालिक का पूरा अंशदान दिया जाता है ;

(ख) जो मालिक का अंशदान काटा जाता है और कर्मचारी को नौकरी छोड़ने पर नहीं मिल पाता, उसकी अब तक कुल रकम कितनी है और उसे किस लेखा शीर्ष में रखा जाता है; और

(ग) इस अंशदान का कर्मचारियों को क्या लाभ दिया जाता है और यदि नहीं, तो क्या उन्हें भविष्य में इसका लाभ दिया जायेगा ।

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) कर्मचारी भविष्य निधि (स्टाफ अंशदायी भविष्य निधि) विनियम, 1960 के विनियम 16 की एक प्रति, जिसके अन्तर्गत त्याग-पत्र दिए जाने की सूरत में भुगतान को नियंत्रित किया जाता है, सभा पटल पर रखी गयी है । **[ग्रंथालय में रखी गयी । देखिए** संख्या LT—577/77]

(ख) अपेक्षित सूचना एकत्र की जा रही है और वह यथा-समय सभा की मेज पर रख दी जाएगी ।

(ग) जी नहीं । इस समय कोई प्रसुविधा देने संबंधी कोई प्रस्ताव नहीं है ।

केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में नियुक्तियां

2295. **श्री शिवनारायण सरसूनिया :** क्या **संसदीय काय तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी कार्यालयों में नियुक्तियां केवल रोजगार कार्यालय के माध्यम से ही हो सकती हैं ;

(ख) क्या केन्द्रीय भविष्य निधि आयुक्त के कार्यालय में अनेक नियुक्तियां रोजगार कार्यालय के माध्यम से नहीं की गई है और क्या पदोन्नति बिना परीक्षा के की गई है ; और

(ग) यदि हां, तो इसके क्या कारण हैं और इस मामले में क्या कार्यवाही करने का प्रस्ताव है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा): (क) जी नहीं ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

Refugees from Bangladesh

2296. SHRI C. K. CHANDRAPPAN:
SHRI M. N. GOVINDAN NAIR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have decided to send back Bangladesh refugees who came over to India after the military coup in that country;

(b) whether these refugees had sought political asylum in India; and

(c) if so, the decision taken by Government in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). A number of Bangladeshis who came to India after August 15, 1975 have since returned to their country. Asylum has not been denied to any political refugees from Bangladesh.

आन्ध्र प्रदेश में स्पंज लौह संयंत्र

2297. **श्री पी० राजगोपाल नायडू:** क्या **इस्पात और खान** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आन्ध्र प्रदेश में स्पंज लौह संयंत्र चालू करने का कोई प्रस्ताव है; और

(ख) यदि हां, तो क्या इस संयंत्र के निर्माण में हमारी सरकार के साथ कोई अन्य देश सहयोग कर रहा है ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) :(क) और (ख). आन्ध्र प्रदेश में कोठागुडम के स्थान पर आन्ध्र प्रदेश औद्योगिक विकास निगम तथा स्टील आथारिटी आफ इंडिया लि० द्वारा संयुक्त रूप से 30,000 टन क्षमता का स्पंज लोहे का एक प्रदर्शन संयंत्र स्थापित करने का एक प्रस्ताव भारत सरकार के विचाराधीन है । संयुक्त राष्ट्र विकास कार्यक्रम के अन्तर्गत सहायता का आश्वासन भी मिल गया है । स्पंज लोहे का उत्पादन प्राथमिक रूप से ठोस अपचायक जैसे अकोककर कोयले का उपयोग करके सीधी अपचयन प्रक्रिया द्वारा किया जायेगा । संयुक्त राष्ट्र औद्योगिक विकास संगठन ने उपस्करों की आपूर्ति तथा प्रक्रिया की जानकारी के लिए टेण्डर आमंत्रित किए थे । अमरीका के मेसर्स एलिस चामर्स और पश्चिमी जर्मनी के मेसर्स लुर्गी ने टेण्डर दिए हैं । भारत सरकार ने इनकी जांच करने तथा अपनी सिफारिशें देने के लिए इस्पात और खान सचिव की अध्यक्षता में एक समिति का गठन किया है जिनके आधार पर अन्तिम निर्णय लिया जायेगा ।

Prizes for unmarried or married without children

2299. SHRI P. RAJAGOPAL NAIDU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government intend to give prizes to the males or females who have not married and though married but not produced children; and

(b) if so, the facts thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The matter is under consideration.

Economic Missions attached to Indian Embassies/High Commissions

2300. SHRI G. Y. KRISHNAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries where economic missions are working independently or attached to Indian Embassies|High Commissions;

(b) whether the personnel at higher level working in those economic missions are also selected from the University level apart from All India Services; and

(c) the policy followed by Government for recruitment for these economic missions?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Our Missions

abroad attend to all of India's interests, including economic and Commercial interests. In Geneva, we have a Resident Representative accredited to UNCTAD and GATT. In Nepal, the Indian Co-operation Mission deals with Indo-Nepalese Projects.

Specific economic posts also exist in the following countries: Bangladesh, Belgium, Bhutan, Japan, Iraq, Poland, Switzerland, Thailand, Britain, United States of America, and the Soviet Socialist Republics.

(b) and (c). Personal at higher level for these posts are selected from amongst Government officials after careful assessment of their qualifications, experience and aptitude, and for one post of Economist the rules also provide that recruitment may be made from universities.

Export of Steel and Iron

2301. SHRI S. R. DAMANI:
SHRI RAMANAND TIWARY:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the value and quantity of steel and iron exported during the year 1976-77 and the figures for the previous two years;

(b) whether there is a proposal to set up a new Export Board for steel; and

(c) if so, the reasons thereof and how the functions are demarcated between the new Board and SAIL International?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The quantity and value of iron and steel exported during 1974-75, 1975-76 and 1976-77 are as below—

Quantity : in '000 tonnes
Value : in Rs. crores

Year	Quantity	Value
1974-75	190·7	18·63
1975-76	797·7	110·01
1976-77	2431·4	331·84

(b) and (c): A proposal to set up a Steel Export Board is being examined by SAIL International.

Russian Technical Personnel at Bhilai And Bokaro

2302. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of Russian technical and supervisory personnel dispensed with during 1977 at Bhilai and Bokaro steel plants and their number still working;

(b) whether they were engaged with the expansion programmes of these two units and, if not, in what capacity they were actually working;

(c) whether the termination of their services constitutes a breach of understanding reached at the time of engaging them; and

(d) the agencies now entrusted with the work of expansion and the progress achieved, so far?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Services of no Soviet technical

and supervisory personnel have been dispensed with during 1977 at Bhilai and Bokaro Steel Plants.

The total number of Soviet experts working at Bhilai is 38 and at Bokaro 530.

(b) and (c): Do not arise.

(d) The agencies entrusted with the work of expansion and the progress achieved so far are as under:

BHILAI

(i) MECON—For Project Engineering and Design.

(ii) HSCL—For Civil and Structural Construction and a portion of Equipment Erection.

(iii) Other Public Sector Undertakings like HEC, BHEL, EIL and MAMC for design and supply of equipment.

(iv) The Soviet organisations are closely involved in the works pertaining to design, Engineering and supply of equipment for the expansion project. In addition, a number of private sector organisations will be supplying equipment. The activities of all the participating organisations are co-ordinated by Bhilai Steel Plant. Equipment erection for the expansion work is distributed between HSCL and the construction group of Bhilai Steel Plant. The cumulative progress achieved so far is as under:—

Item of Work	Total Qty.	Progress upto 31st May, 1977
Concrete (Cu. m.)	960630	153660
Structural Fabrication (Tonnes)	108674	25517
Structural Erection (Tonnes)	108674	9100
Equipment Erection (Tonnes)	166389	158·8

BOKARO

Metallurgical and Engineering Consultants (India) Limited are the principal consultants for Stage-II (Expansion from 1.7 MT to 4.0 MT) and M/s. M. N. Dastur and Co. have been allotted similar consultancy function as they have been discharging for the first stage. However, as designs for the expansion are broadly based on the Detailed Project Report originally prepared by Soviets, services of Soviet specialists are required for assistance in project supervision, performance guarantee of equipment and materials suupplied from USSR etc. In the implementation of the expansion project, the Soviet organisations are being closely associated except that, as per decision recently taken (April, 1977), the work of designing and manufacturing for expansion of Cold Rolling Mill Complex only has been entrusted to Indian Organisations such as MECON, EPI, BHEL, HEC and other Indian manufacturers in the public and private sectors.

The design and engineering work by MECON and DASTUR & Co. has advanced sufficiently. Ordering of equipment and materials has been largely done. The progress of construction and erection works in various zones is as below:

Item of work	Total Qty.	Progress upto 31st May, 1977
Concrete (Cu. m.) . .	1030625	470236
Structural Erection (Technical) (Tonnes)	28073	13834
Structural Erection (Building) (Tonnes)	104099	43705
Mechanical Equipment Erection (Tonnes)	200374	23667
Electrical Equipment Erection (Tonnes)	23999	1779

Copper Belt in Dungarpur

2303. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received reports about Rajasthan State Mines and Geology Department's discovery of a big copper belt in Dungarpur District;

(b) if so, the facts thereof;

(c) whether Government have conducted their own survey to ascertain the commercial viability of undertaking mining operations; and

(d) if so, the main features thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) The Geological Survey of India is aware of the Investigations undertaken by the Directorate of Mines and Geology, Rajasthan at padar-ki-pal in Dungarpur District for copper although they have not yet received a detailed report of these investigations from the State Government.

(b) According to information furnished by State Government the deposit is located about 35 kms. west of Dungarpur town and near the National High Way No. 8. The surface indications in the form of old workings and gossan exist. Two diamond drills have been deployed by State Government of Rajasthan for surface drilling. So far 4125 metres drilling in 24 bore holes has been done establishing mineralised strike length of about 1000 metres. Two parallel zones with total thickness of average two metres trending north have been encountered. The ore grades average about 1.3 per cent copper and the reserves computed on the basis of drilling done till now work out to 1.2 million tonnes.

(c) and (d) No Sir, as the State Directorate of Mines and Geology are continuing the investigation and samples of ore are also being sent by them to Indian Bureau of Mines for preliminary beneficiation tests. The question of commercial viability of the deposit is premature.

Issue of Commemorative Stamps

2304. PROF. P. G. MAVALANKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have been considering the names and events of historic and national significance for the special commemorative stamps to be issued in 1978;

(b) if so, whether Government have also finalised such a list; and if so, the facts thereof; and

(c) if not, when will such a list be finalised and who prepares it?

THE MINISTER OF RAILWAYS, (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). The Philatelic Advisory Committee considers all proposals for bringing out new stamps. The list for 1978 is expected to be finalised during the next 3 to 4 months.

Indian Doctors waiting to migrate to U. S. A.

2305. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether thousands of Indian doctors who have been waiting to migrate to the USA have been disappointed due to the amended Immigration and Nationality Act passed by the US Congress recently and if so, the number of such doctors; and

(b) whether Government have advised them to choose some other country as per their choice and if so, the facts thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) and (b). Indian doctors who seek to migrate to the USA are understood to have met with new restrictions by the U.S. authorities. Since they apply as private persons, no figures of applications or rejections are available. The Government of India do not consider it in the country's interest to encourage the emigration of Indian doctors abroad.

मध्य प्रदेश में रतलाम जिले के जावरा में नया बोर्ड बनाया जाना

2306. डा० लक्ष्मीनारायण पांडेय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या टेलीफोन उपभोक्ताओं की बढ़ती हुई मांग को पूरा करने के लिए रतलाम जिले के जावरा में नया बोर्ड बनाया गया है ;

(ख) क्या जावरा में ट्रंक बोर्ड टी-43 दिनांक 9 फरवरी, 1976 से कार्य कर रहा है परन्तु वहां पूरा स्टाफ नहीं है;

(ग) क्या लेफ्ट हैंड बुकिंग, इन्क्वायरी, सी० आर० टी० तथा बाहर जाने वाली कालों पर एक ही आपरेटर कार्य कर रहा है जिससे अत्यधिक कठिनाई होती है; और

(घ) यदि हां, तो इस कठिनाई को दूर करने के लिए क्या कदम उठाये गए हैं ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) जी हां।

(ख) जावरा में तारीख 9-2-76 से ट्रंक बोर्ड काम कर रहा है। वहां मंजूर शुदा कर्मचारी पूरी संख्या में हैं ।

(ग) व्यस्त समय में आम-तौर पर बुकिंग, पूछताछ और ट्रंक काल लगाने की पोजिशनों पर दो आपरेटर काम करते हैं। जब कुछ आपरेटर छुट्टी पर होते हैं तो कभी कभी यह काम एक आपरेटर करता है ।

(घ) दो और टेलीफोन आपरेटरों की मंजूरी दी जा रही है और उन्हें यथासंभव शीघ्र तैनात कर दिया जाएगा।

रतलाम जिले के जावरा में टेलीफोन कनेक्शनों के लिए प्रतीक्षा-सूची

2307. डा० लक्ष्मीनारायण पांडेय : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रतलाम जिले के जावरा में टेलीफोन उपभोक्ताओं की संख्या बढ़ती जा रही है और प्रतीक्षा-सूची काफी लम्बी बन गई है ;

(ख) क्य जावरा में सी–1 तथा 5+8 डी-एक्स प्रणालियां आरम्भ कर दी गई हैं परन्तु मेंटेनेंस के लिए आर०एस० पी० की नियुक्ति अभी तक नहीं हुई है ;

(ग) क्या जब लाइनों में कोई खराबी होती है तो उस समय इससे उपभोक्ताओं को भारी परेशानी होती है ; और

(घ) इस कठिनाई को दूर करने के लिए सरकार ने क्या कदम उठाये हैं ?

रेल मंत्री (प्रो० मधु दडंवते) : (क) मार्च, 1976 से जावरा में काम कर रहे टेलीफोन कनेक्शनों और प्रतीक्षा-सूची में आवेदकों की संख्या इस प्रकार है :—

	काम कर रहे टेलीफोन कनेक्शन	प्रतीक्षा-सूची
मार्च, 1976	192	कोई नहीं
मार्च, 1977	188	6
मई, 1977	186	6

(ख) जी, हां। 'जावरा और रतलाम के बीच एक 3 चैनल जी–1 प्रणाली और एक एस+4 डी० एक्स० प्रणाली काम कर रही है। जावरा में एक रिपीटर स्टेशन असिस्टेंट की तेनाती के आदेश दे दिये गये हैं।

(ग) और (घ). जी नहीं। लाइन की जांच रतलाम मे की जाती है जो कि टेस्टिंग स्टेशन है।

प्रबन्धकों और श्रमिकों के बीच विवादों का निपटान

2308. **डा० लक्ष्मी नारायण पांडेय** : क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत 6 महीनों में प्रबन्धकों और श्रमिकों के बीच कितने विवाद सरकार के पास विचार हेतु आए ;

(ख) इनमें से अब तक कितने विवादों का निपटान हुआ है ; और

(ग) क्या सरकार का विचार इन विवादों के निपटान के लिए समय सीमा निर्धारित करने का है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख) उपलब्ध अन्तिम आंकड़ों के अनुसार दिसम्बर, 1976 और मई, 1977 के बीच केन्द्रीय क्षेत्र में 2579 विवाद उठाए गए और 1966 विवाद निपटाए गए।

(ग) जी नहीं, परन्तु विवादों को यथाशीघ्र निपटाने के लिए शीघ्र प्रयास किया जाता है।

यमुना-पार के क्षेत्र में अस्पताल का निर्माण

2309. **डा० लक्ष्मीनारायण पांडेय** : क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली के यमुना-पार के क्षेत्र में एक बड़े अस्पताल (प्रसूतिगृह सहित) के निर्माण की योजना सरकार के विचाराधीन है ; और

(ख) यदि हां, तो यह योजना कब आरम्भ की गई और इसे कब तक क्रियान्वित कर दिया जाएगा ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी, हां। यह मंत्रालय दिल्ली विश्वविद्यालय कालेज एवं अस्पताल के लिए भवन निर्माण संबंधी प्रस्ताव पर सक्रिय रूप से विचार कर रहा है।

(ख) यह प्रस्ताव किसी समय 1971 में किया गया था और वास्तविक निर्माण कार्य आवश्यक अनुमति प्राप्त करने के पश्चात् ही शुरू किया जाएगा।

Increase in prices of Steel

2310. SHRI M. RAM GOPAL REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Steel Authority of India Ltd. has submitted a paper to Government for increase in the prices of steel; and

(b) if so, the reasons advanced in support of price increase and Government's reaction thereto?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) SAIL has not submitted to Government any proposal seeking general increase in prices of steel in the recent past.

(b) Does not arise.

Malaria incidence in the capital

2311. SHRI M. RAM GOPAL REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the number of malaria cases reported for last three years till May, 1977 in the capital?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): The number of Malaria positive cases recorded for the last 3 years till May, 1977 in the Capital is as follows:—

Year	Cases
1974	12163
1975	37879
1976	49330
1st Jan., '1977 to 31st March, 1977	23238

आयुर्वेदिक दवाओं की खरीद के लिए प्रतिपूर्ति

2312. श्री जगदम्बी प्रसाद यादव : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि क्या सरकारी कर्मचारियों को एलोपैथिक दवायें खरीदने के लिए प्रतिपूर्ति की जाती है जबकि आयुर्वेदिक दवाओं की खरीद के लिए नहीं ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : समय समय पर यथा संशोधित केन्द्रीय सेवा (चिकित्सा परिचर्या) नियमावली, 1944 के अधीन केन्द्रीय सरकारी कर्मचारी अपने इलाज के लिए एलोपैथिक तथा भारतीय चिकित्सा पद्धतियों (जिसमें आयुर्वेद भी शामिल है) की दवाइयों पर जो खर्च करते है उसकी उन्हें प्रतिपूर्ति की जो सकती है।

विदेश मंत्रालय तथा विदेशों में स्थित भारतीय दूतावासों में हिन्दी का प्रयोग

2313. श्री मीठा लाल पटेल : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :—

(क) उनके मंत्रालय में हिन्दी को प्रोत्साहन देने के लिए क्या कार्यवाही की जा रही है ;

(ख) क्या किसी भारतीय दूतावास में हिन्दी में काम होता है ;

(ग) क्या विदेश स्थित दूतावासों में काम करने वाले सभी भारतीय कर्मचारियों को हिन्दी की जानकारी है ; और

(घ) क्या भारत में आने वाले विदेशी विशिष्ट शिष्टमंडलों को जो अपनी ही भाषा बोलते हैं, केवल अंग्रेजी के

दुभाषिए की सुविधा दी जाती है और इसके परिणामस्वरूप भारतीयों को जानकारी अथवा बातचीत में केवल अंग्रेजी भाषा पर निर्भर करना पड़ता है और हिन्दी को कोई स्थान नहीं मिलता ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): (क) राजभाषा अधिनियम के उपबन्धों तथा उक्त अधिनयिम के अन्तर्गत बनाए गए नियमों के क्रियान्वयन के लिए मंत्रालय में आवश्यक प्रवन्ध किए गए हैं और उनके क्रियान्वयन कि स्थिति पर बराबर निगाह रखी जाती है। इस मंत्रालय के हिन्दी अनुभाग को सुदृढ़ करने के लिए आवश्यक कदम उठाए जा रहे हैं जिससे कि हिन्दी में पत्राचार के काम में जो वृद्धि हुई है, उसे निपटाया जा सके और इसके प्रगामी प्रयोग को सुविधा-जनक बनाया जा सके।

(ख) और (ग) : हिन्दी के काम की मात्रा मुख्यतः इस बात पर निर्भर करती है कि कोई मिशन किस देश में स्थित है। अधिकांश मिशन के काम-काज में या तो वहां की स्थानीय भाषा का प्रयोग किया जाता है अथवा यूरोपीय भाषाओं का। फिर भी, स्वयं मिशनों में हिन्दी का प्रयोग पूर्णतः स्वीकृत है और उसे प्रोत्साहित किया जाता है। इस काम के लिए कर्मचारियों की ओर से उपस्करों की व्यवस्था की जाती है। सभी स्तरों पर काफी बड़ी संख्या में भारत आस्थानी अधिकारियों को हिन्दी का ज्ञान है।

(घ) विदेशी भाषा दुभाषियों का एक संवर्ग बनाने के लिए मंत्रिमंडल का अनुमोदन प्राप्त हो चुका है, जिनसे सामान्यतः यह प्रत्याशा होगी कि उन्हें नियमानुसार अन्यथा समुचित योग्यता के अतिरिक्त हिन्दी का भी कार्यसाधक ज्ञान हो।

Amount Spent on Family Planning during 1976-77

2314. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total amount spent on family planning during 1976-77;

(b) amount spent for this programme in Assam by the Union Government; and

(c) the number of persons both men and women involved in this programme in Assam during this period and average age of those persons?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) On the basis of provisional payments sanctioned to State and expenditure in the central sector, the total expenditure during 1976-77 was Rs. 14802.54 lakhs.

(b) A provisional grant of Rs. 299.74 lakhs was sanctioned to Government of Assam for Family Welfare Programme during 1976-77. In addition, conventional contraceptives, vaccines, Tablets of Iron and Folic Acid and Vitamin 'A' solution valued at Rs. 6.71 lakhs were supplied to Assam Government.

(c) A total of 2,53,862 acceptors as detailed below were covered under the Family Welfare Programme in the State of Assam during 1976-77. The average age of acceptors during 1976-77 is not yet available. However, the average age of acceptors during 1975-76 in Assam is indicated in the Table below:—

Method	Total* Acceptors 1976-77	Average age of acceptors during 1975-76
Vasectomy	2,05,452	39·6*
Tubectomy	20,753	34·9
IUD	11,982	32·8
@Equivalent CC Users (including oral pill users) . .	15,675	..

*Provisional

@FThe figures of equivalent conventional contraceptive users is arrived at on the basis of total number of condoms, jelly,/cream, oral pill cycle distributed.

Ratio of Post offices and population

2315. SHRIMATI RENUKA DEVI BARKATAKI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the all India ratio of post offices and population; and

(b) whether in backward areas the local people have to compensate for the loss in running a post office?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) one Post Office serves on an average 4,533 persons.

(b) In backward areas, a post office is opened by the Department without asking for any compensation of costs if the income is at least 15 per cent of the cost and in hilly areas at least 10 per cent of the costs. In either case, the quantum of loss to be borne by the Department should not normally exceed Rs. 1,000/- per annum. If the condition of minimum income is not met, the sponsoring party, *i.e.* the State Government, the Village Panchayat or any other party has to bear the full costs. In case the minimum income condition is met but the loss is over Rs. 1,000/- per annum, the sponsoring party has to bear the quantum of costs in excess of Rs. 1,000/-

Alleged irregularities in appointments in H.S.L.

2318. SHRI S. G. MURAGAIYAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to the alleged irregularities in appointments to various grades of personnel in Hindustan Steel Limited at Calcutta;

(b) if so, the facts thereof;

(c) whether any enquiry has been conducted into these allegations; and

(d) if so, the findings thereof and action taken thereon?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (d). It is presumed that the reference is to a report published in the *Economic Times* of 12th May. 1977, under caption 'Supersessions galore in HSL'. If so, the allegations contained in the report have been found to be incorrect.

मेडिकल कालेजों में प्रवेश

2319. श्री ईश्वर चौधरी : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या भारतीय चिकित्सा परिषद ने निर्णय किया है कि केवल उन्हीं छात्रों

को मेडिकल कालेजों में प्रवेश दिया जाए जिन्होंने उच्चतम माध्यमिक परीक्षा में अंग्रेजी को एक मुख्य विषय के रूप में लेकर पास की हो ;

(ख) क्या परिषद के निर्णय के अनुसार हिन्दी अथवा अन्य भाषायें लेकर इस परीक्षा को पास करने वाले छात्रों को इस सुविधा से वंचित रखा जाएगा ; और

(ग) यदि हां, तो इसके क्या कारण है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) से (ग) 10+2+3 शिक्षा प्रणाली के लागू होने के परिणामस्वरूप भारतीय चिकित्सा परिषद् ने मेडिकल कालेजों में प्रवेश के लिए जो संशोधित अपेक्षाएं निर्धारित की हैं, वे इस प्रकार है :—

राष्ट्रीय शिक्षा समिति द्वारा यथा संस्तुत 10+2+3 वर्ष वाली शिक्षा प्रणाली के शुरू होने के 12 वर्ष की अवधि का अध्ययन किया हो जिसके अन्तिम दो वर्षों के अध्ययन में छात्र के पास भौतिक विज्ञान, रसायन विज्ञान, जीव विज्ञान, गणित या कोई अन्य इलेक्टिव विषय हो और उसने उच्चतम स्तर पर अंग्रेजी का भी अध्ययन किया हो, इसमें 10+2 उच्चतम माध्यमिक परीक्षा के समतुल्य उच्चतम माध्यमिक परीक्षा या भारतीय स्कूल प्रमाणपत्र परीक्षा।

टिप्पणी :—जहां पाठ्यक्रम के विषय राष्ट्रीय समिति द्वारा प्रस्तावित 10+2+3 शिक्षा प्रणाली में निर्धारित विषयों के अनुरूप हों उन मामलों में उम्मीदवारों को मेडिकल कालेजों में दाखिला पाने से पहले एक वर्ष की अवधि के लिए व्यवसाय पूर्व प्रशिक्षण प्राप्त करना पड़ेगा। भारतीय चिकित्सा परिषद् ने तो केवल यही बात निर्धारित की है कि यथापेक्षित विज्ञान के विषयों के अध्ययन के अलावा उम्मीदवारों ने उच्चतर स्तर पर भी अंग्रेजी पढ़ी हो और उस में पास हों, क्योंकि सभी राज्यों में चिकित्सा शिक्षा का माध्यम अंग्रेजी है।

फ्रांस तथा पुर्तगाल के साथ पांडिचेरी, गोआ, दमन और दीव के बारे में राजनैतिक संधियां

2320. **श्री नवाब सिंह चौहान** : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :—

(क) क्या भारत की फ्रांस और पुर्तगाल के साथ पांडिचेरी, गोआ, दमन और दीव के बारे में कोई राजनैतिक संधियां हैं जिनके अन्तर्गत इन स्थानों का उन देशों के साथ भी भी कोई सम्बन्ध है; और

(ख) यदि हां, तो संधियों का ब्यौरा क्या है और उनका उद्देश्य क्या है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : (क) : पांडिचेरी, कराईकल माहे और यनम की फ्रांसीसी स्थापनाएं, सत्तांतरित करने की एक संधि 28 मई 1956 के बीच भारत और फ्रांस के बीच, सम्पन्न हुई थी। इसके अधीन फ्रांस और इन स्थापनाओं के बीच सभी प्रकार के राजनैतिक संबंध समाप्त हो गए।

31 दिसम्बर, 1974 को भारत और पुर्तगाल के बीच एक संधि पर हस्ताक्षर हुए थे जिसके द्वारा पुर्तगाल ने गोआ दमन और दीव, दादरा और नागर हवेली पर भारत की पूर्ण प्रभुसत्ता को

उन तारीखों से स्वीकार कर लिया जिस तारीख से वे भारत के अंग बने थे। इस संधि के द्वारा पुर्तगाल और इन भारतीय प्रदेशों के बीच सभी प्रकार के सम्बन्ध समाप्त कर दिए गए थे।

(ख) फ्रांस के साथ सत्तांतरण संधि द्वारा भारत ने एक नवम्बर, 1974 से पूर्व के इन स्थापनाओं के प्रशासन के अधिकार और दायित्व अपने ऊपर ले लिए। फ्रांस ने जहां अपने औपनिवेशिक अधिकार छोड़े वहां भारत सरकार ने इन प्रदेशों में फ्रांस के वैज्ञानिक और सांस्कृतिक किस्मों के संस्थानों को चलाते रहना स्वीकार किया। इस संधि का उद्देश्य इस बात का सुनिश्चय करना था कि भारत और फ्रांस के बीच मैत्रीपूर्ण संबंधों के भावी विकास के मार्ग में किसी प्रकार की बाधा पहुंचाए बिना भारत भूमि पर फ्रांसीसी शासन समाप्त हो जाए।

पुर्तगाल के साथ सम्पन्न संधि में राजनयिक संबंध पुन:स्थापित करने, सांस्कृतिक संबंध विकसित करने तथा दोनों देशों के बीच सभी प्रश्नों को द्विपक्षीय बातचीत द्वारा हल करने की व्यवस्था है जिनमें कि सम्पत्ति, आस्तियों और दावों से सम्बद्ध प्रश्न भी शामिल हैं।

इस संधि का प्रयोजन भारत और पुर्तगाल के बीच मैत्रीपूर्ण संबंधों की पुर्नस्थापना है।

पाकिस्तान में तीर्थ स्थानों की यात्रा करने की अनुमति देना

2321. **श्री नवाब सिंह चौहान :** क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने भारतीय लोगों को पाकिस्तान स्थित तीर्थ-स्थानों की और कितने पाकिस्तानी लोगों को भारत स्थित तीर्थ-स्थानों की यात्रा करने की अनुमति मिली हुई है और क्या वे व्यक्ति प्रति वर्ष नियमित रूप से इन स्थानों की यात्रा करते हैं; और

(ख) क्या भारत के कुछ अन्य दलों के व्यक्तियों ने सरकार से पाकिस्तान में अन्य धार्मिक स्थानों की यात्रा करने की अनुमति मांगी है और यदि हां, तो यह अनुमति किस-किस ने और किन-किन स्थानों के लिए मांगी है; और

(ग) उस बारे में सरकार ने क्या कार्यवाही की है?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): (क) भारत और पाकिस्तान के धार्मिक स्थानों की यात्रा करने की अनुमति प्रदान करने के लिए व्यक्तियों की कोई संख्या निश्चित नहीं की गई है। दोनों के तीर्थ यात्री प्रति वर्ष निरंतर एक दूसरे देश की यात्रा करते रहे है।

(ख) और (ग) पाकिस्तान स्थित धार्मिक स्थानों की यात्रा करने के लिए निम्नलिखित भारतीय संगठनों ने दलों में यात्रा करने की अनुमति मांगी है :—

(1) अखिल भारतीय सिन्धी समाज, इन्दौर ने साधु बेला समाधि, सक्कर की यात्रा के लिए।

(2) श्री सनातम धर्म संस्था, अम्बाला छावनी; श्री कटास राज, जिला झेलम की यात्रा के लिए।

(3) श्री आत्मानंद जैन महासभा, दिल्ली ने समाधि मंदिर, गुजरवाला की यात्रा के लिए।

(4) रूहानी अंजुमन, दिल्ली; गुरू-देव शहनशाह गोदारीवाला, गुजरात की यात्रा के लिए।

पाकिस्तान की सरकार से स्वीकृत धार्मिक स्थलों की सूची में पारस्परिकता के आधार पर विस्तार करने के लिए सम्पर्क स्थापित किया गया है ताकि उपर्युक्त धार्मिक स्थलों को भी इसमें शामिल किया जा सके। लेकिन उनका कहना है कि फिलहाल भारतीय तीर्थ यात्रियों द्वारा दलों की यात्राएं अभी पूर्ण स्वीकृत तीर्थ स्थलों तक हीं सीमित रखीं जाएं ।

सरकारी काम में हिन्दी का प्रयोग

2322. **श्री नावाब सिंह चौहान** : क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में हिन्दी में काम करने के लिए क्या प्रवन्ध किये गये हैं और इस कार्य की देखभाल करने वाले अधिकारियों का स्तर क्या है ;

(ख) हिन्दी में अधिक से अधिक कार्य हो इसके लिये क्या प्रयत्न किये गये हैं और भविष्य के लिए इस बारे में क्या योजनायें हैं ; और

(ग) क्या इस कार्य की समीक्षा करने के लिए एक संसदीय समिति गठित की गई है और यदि हां, तो इस समिति के सदस्यों के नाम क्या हैं ?

विदेश मंत्री (श्री अटल बिहारी बाजपेयी): (क) और (ख). इस मंत्रालय में एक हिन्दी अनुभाग है जो संयुक्त सचिव के दर्जे के एक अधिकारी के अधीन कार्य करता है जिसकी सहायता के लिए एक विशेषाधिकारी है । स्पष्टत: बढ़े हुए काम को पूरा करने के लिए और हिन्दी के प्रयोग को और अधिक प्रोत्साहित करने के लिए समुचित कदम उठाये जा रहे हैं जिनमें पदों की संख्या की वृद्धि भी शामिल है ।

(ग) जी, नहीं । लेकिन इस मंत्रालय में केन्द्रीय हिन्दी समिति की उपसमिति है और इसके पुनर्गठन के विषय में विचार किया जा रहा है ।

रबूपुरा (उत्तर प्रदेश) में टेलीफोन कनेक्शन

2323. **श्री नवाब सिंह चौहान** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश की टेलीफोन सलाहकार समिति ने 6 या 7 वर्ष पहले उत्तर प्रदेश के जिला बुलन्दशहर के रबूपुरा कस्बे में टलीफोन सेवायें प्रदान करने की सिफारिश की थी ;

(ख) क्या मुरादाबाद सर्किल ने यहां टेलीफोन लगाने के लिए खम्भे और तार खींचे थे;

(ग) क्या निहित स्वार्थों के कारण वहां अभी तक टेलीफोन नहीं लग पाये हैं जिसके परिणामस्वरूप यहां के व्यापार को काफी हानि हो रही है ; और

(घ) सरकार का विचार वहां टेली-फोन कब तक लगाने का है ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) से (घ). वर्ष 1969 में रबूपुरा में एक छोटा आटोमैटिक एक्सचेंज खोलने का प्रस्ताव रखा गया था । वहां के लिए टेलीफोन लेने के इच्छुक केवल 5 व्यक्तियों ने ही अपनी मांग दर्ज कराई थी । इसलिए वहां एक्स-

चेंज खोलना आर्थिक दृष्टि से लाभकर न होने के कारण एक्सचेंज नहीं खोला गया। यदि वहां कम से कम 10 व्यक्ति टेली-फोन लेने के लिए अपनी मांग दर्ज करायें तो एक्सचेंज खोला जा सकता है।

रबूपुरा में पी० सी० ओ० खोलने के लिए तार और खम्भे खड़े किये गये हैं और पी० सी० ओ० वहां अगस्त 1967 से काम कर रहा है।

Passports for Saudi Arabia, Bahrain and Kuwait

2324. SHRI G. M. BANATWALLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the difficulties involved in obtaining passports endorsed for Saudi Arabia, Bahrain and Kuwait;

(b) whether Government have issued any circular directives to passport authorities to discourage or refuse endorsements for the above mentioned countries; and

(c) what steps, if any, have been taken to see that the difficulties are removed and necessary endorsements are made.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir. Some complaints were received from public.

(b) and (c). Under the Emigration Act, 1922, the Central Government is responsible for protection and proper treatment of emigrants. Under the Act, the emigration of the following categories of persons to any country is not permitted:—

Sweepers, minor girls/boys and Indian nationals who intend to go to take up domestic employment with foreigners.

When instances were brought to the notice of the Government by our Missions that the terms and conditions offered to the Indian workers were not found to be in conformity with the terms and conditions offered to the workers of the nationalties, instructions were issued to the RPOs that in order to safeguard the interests of our nationals, all applications for those intending to go to Saudi Arabia for employment should be carefully examined in the light of the recommendations made by our Mission.

People, who go for pilgrimage to Saudi Arabia during the 'Haj' period are issued pilgrimage passes and those who go for pilgrimage other than the 'Haj' period are required to produce Statutory Declarations duly attested by our Embassy in Jeddah. Persons going for the purpose of 'Social visits' or 'tourism' are also required to furnish Statutory Declarations attested by our Mission.

Kuwait and Bahrain:

There are no special restrictions.

Reconstitution of Haj Committee

2325. SHRI G. M. BANATWALLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether re-constitution of Central Haj Committee is long over-due;

(b) if so, the reason for continuous postponement of the reconstitution of the said Haj Committee; and

(c) whether Government propose to reconstitute the Committee soon; and, if so, by what time?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) to (c). Under the Haj Committee Act 1959 the term of office of the members of the Committee shall not normally be less than

three years. The previous Committee constituted in September, 1967 had a life of nearly five years until the present Committee was constituted in July, 1972. There has been some delay in the re-constitution of the present Haj Committee. It was considered expedient to continue the term of the Haj Committee because of certain specific problems and procedures which had to be faced in 1975, 1976, for example, the introduction of new guidelines and among other thing calling for a higher minimum foreign exchange issued by the Saudi authorities in 1975. In 1976 the Haj Committee took over the Lottery for selection of pilgrims hitherto conducted by the Mogul Line. There was, therefore, some need for continuity. However, a decision to reconstitute the Haj Committee has already been taken and will be given effect to at the earliest possible date keeping in view the need to avoid any problems relating to arrangements for the forthcoming Haj. It should be borne in mind that in the 19-member Haj Committee three are Members of Parliament and two are Central Government nominees. It was, therefore, desirable to wait till the Elections were over before deciding on the re-constitution.

आयुर्वेदिक चिकित्सा पद्धति

2326. **श्री जगदम्बी प्रसाद यादव :** क्या **स्वास्थ्य और परिवार कल्याण मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या भारत में आयुर्वेद को राष्ट्रीय चिकित्सा पद्धति का दर्जा प्राप्त है और क्या यह पद्धति यहीं से अन्य देशों में फैली और क्या दर्जनों देशों में विशेषकर एशिया में इसकी बहुत मांग है ; और

(ख) क्या , इस राष्ट्रीय चिकित्सा पद्धति के लिये पर्याप्त धन तथा प्रबन्ध की व्यवस्था नहीं की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : (क) जी हां । देश में राष्ट्रीय स्वास्थ्य सेवाओं के विकास में आयुर्वेद सहित अन्य भारतीय चिकित्सा पद्धतियों, होम्योपैथी और आधुनिक चिकित्सा पद्धति सभी का योगदान है । कुछेक देशों के छात्रों ने इस देश में आयुर्वेद का अध्ययन किया । एशिया के कुछ देशों में आयुर्वेद पद्धति का प्रचलन है ।

(ख) जी नहीं । भारतीय चिकित्सा पद्धतियों के विकास के लिए अधिक धन की व्यवस्था की गई है । जहां पहली पंच-वर्षीय योजना में इन पद्धतियों के विकास के लिए केवल 40.00 लाख रुपए रखे गये थे, वहां पांचवीं योजना के केन्द्रीय क्षेत्र में ही इस प्रयोजन के लिए 10.02 करोड़ रुपए के खर्च की व्यवस्था है ।

12.34 hrs.

SHRI SHIV NARAIN SARSONIA *rose*—

MR. SPEAKER: I will not allow you to bring a bottle and show it whenever you choose. There are papers to be laid now; then comes the Calling Attention and the Demands of the Ministry of Agriculture will come up afterwards. Then you can explain all about it to the Food Minister, not any time you choose. I have seen the bottle in my chamber. There are flies in the bottle. He can show it to the Food Minister.

12.35 hrs.

PAPERS LAID ON THE TABLE

DEFENCE SERVICES ESTIMATES, 1977-78 AND DETAILED DEMANDS FOR GRANTS OF MINISTRY OF DEFENCE FOR 1977-78

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI

RAVINDRA VARMA): On behalf of Shri Jagjivan Ram, I beg to lay on the Table—

(1) A copy of the Defence Services Estimates, 1977-78 (Hindi and English versions). [*Placed in Library. See* No. LT-546/77].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1977-78. [*Placed in Library. See* No. LT-547/77].

DETAILED DEMANDS FOR GRANTS OF MINISTRY OF EDUCATION AND SOCIAL WELFARE AND OF DEPARTMENT OF CULTURE FOR 1977-78

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1977-78.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1977-78. [*Placed in Library. See* No. LT-548/77].

POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH (2ND AMDT.) REGULATIONS, 1976 AND NOTIFICATIONS UNDER PREVENTION OF FOOD ADULTERATION ACT, 1954.

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :—

(1) स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान, संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 32 की उपधारा (1) के अन्तर्गत जारी किये गये स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ (दूसरा संशोधन) विनियम, 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 6 नवम्बर, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि०ई०आई०(1)-पी०जी०आई-76 में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-549/77].

(2) खाद्य अपमिश्रण निवारण अधिनियम, 1954 की धारा 23 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति :—

(एक) खाद्य अपमिश्रण निवारण (पहला संशोधन) नियम, 1977, जो दिनांक 4 जनवरी, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 4 (ङ) में प्रकाशित हुए थे।

(दो) खाद्य अपमिश्रण निवारण (दूसरा संशोधन) नियम, 1977 जो दिनांक 15 जनवरी, 1977 के भारत के राजपत्र में अधिसूचना संख्या सा०सां०नि० 18(ङ) में प्रकाशित हुए थे।

[*Placed in Library. See* No. LT-550/77].

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of Notification No. S.O. 2016 (Hindi and English versions) published in Gazette of India dated the 18th June, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [*Placed in Library. See* No. LT-551/77].

EMPLOYMENT EXCHANGE (COMPULSORY NOTIFICATION OF VACANCIES) AMDT. RULES, 1976

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Employment Exchange (Compulsory Notification of Vacancies) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1718 in Gazette of India dated the 4th December, 1976, under sub-section (3) of section 10 of the Employment Exchange (Compulsory Notification of Vacancies) Act, 1959. [*Placed in Library. See* No. LT-552/77].

12.36 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SUGGESTION OF INDIAN JUTE MILLS ASSOCIATION TO CLOSE DOWN THE JUTE UNITS IN WEST BENGAL

SHRI C. K. CHANDRAPPAN (Cannanore): I call the attention of the Minister of Commerce and Civil Supplies and Cooperation to the following matter of urgent public importance and request that he may make a statement thereon:

> "Reported Indian Jute Mills Association's suggestion to close down the jute units for 7 to 10 days in a month due to acute shortage of raw jute and lay off in 15 jute mills in West Bengal."

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): Mr. Speaker, it has been reported in the press that the Chairman, Indian Jute Mills Association has given a statement suggesting block closure of jute mills in phases during next two months to restrict production to 70 per cent of the present level for the purpose of conserving raw jute in the context of acute shortage of fibre in the country at present and also to avoid haphazard closure of mills and for ensuring a rational consumption of the available fibre.

It is fact that the jute industry is facing shortage of raw jute at present which is likely to continue till the new crop arrives in the market. The present raw jute situation would, therefore, result in shortage of stock in the case of some of the mills and also shortage of high grade fibre in the industry as a whole. To ensure better distribution of the available supply of raw jute, regulatory orders have been issued restricting the holding of stocks of raw jute by the mills upto a maximum of their four weeks' consumption. For disciplining the prices of raw jute which had shot up to a very high level, maximum prices have been fixed for different categories of raw jute.

Any measure to restrict production to 70 per cent the present level or a block closure will definitely have its adverse impact on the interests of the workers which the Government cannot permit. Even without any production cut many of the mills are likely to carry on with the stocks still available with them till the new crop arrives and only some of them, if at all, may face difficulty for short period before the arrival of the new crop. The situation is being kept under continuous review and necessary measures will be taken in consultation with the Government of West Bengal and other concerned governments.

SHRI C. K. CHANDRAPPAN: I am happy that the Minister has not agreed at least with the contention of the Indian Jute Mills Association that they will go for block closure. But, at the same time, I am very much disappointed to see that the Minister is agreeing with the contention of the IJMA. The Minister says that the jute industry is facing shortage of raw jute. I would like the hon. Minister to enlighten us about the short-

age. The Economic Survey (1976-77) which has been presented to this House says:

"The production of jute and mesta staged a remarkable recovery and their combined production which was 5.8 million bales in 1975-76 is estimated to be about 7 million bales."

This is the year where nearly ½ million bales have been produced more by the cultivators. The Report of the Ministry of Commerce (1976-77) which we discussed the other day, in that Report, there is some difference about the production of raw jute. I would like to quote from that Report. On page 147, it says:

"With an opening stock of about 10 lakh bales and present crop estimate of 70 lakh bales, the total availability of raw jute during the 1976-77 season is likely to be around 80 lakh bales as against the estimated requirement of 68.50 lakh bales."

How the Minister can come here and repeat the argument which was advanced by the Jute barons of Calcutta. I am really surprised. I would like you to enlighten us on these matters.

Secondly, it is not something new that the jute mill-owners are doing. It is a regular feature. I will quote from another report which appeared in the *Economic Times*; a well-known trade union leader has said this:

"So, the Indian Jute Mills Association is up to its old trick again."

This is the trick. Every season they intervene in this way. Why do they do so? Government is aware of it. The season of raw jute arrival will be beginning now; it is not far off; it begins in July and it continues in August. Everybody in the country knows about it. We are now at the fag end of June. In another few days, there will be a lot of raw jute available in the market. The Indian Jute Mills Association has certain goals to achieve. The House should be clearly aware of these. What is the first goal? It is to fleece the jute growers: The jute-grower will come to the market with his produce—that small man about whom, you say, you are very much concerned. They want to fleece him. He will not get a fair price. Secondly, they want to create an artificial shortage in the gunny bag market; they want to get a higher price there also. But at the same time they will not pay a fair price to the jute growers. These are the goals that the jute barons want to achieve. I want to know whether this Government is going to give concessions to these people. Every year they used to do the same thing and every year, the previous Government used to give concessions to them. I want to know whether the present Government is also going to repeat the same thing.

Another point is this. There is a new Government in West Bengal now, the Government of Mr. Jyoti Basu. This is a blackmail by the jute barons against that Government because they are afraid of one thing; under the grab of Emergency, during the last two years, the jute barons had retrenched nearly a lakh of workers, about 80,000 workers, from the jute industry, and today they think that there is a new Government and they might retaliate. The jute barons are aware of it and that is why they want to strike pre-emptively on the working class.

At this time, when there is a new Government, a new situation, I want to know whether the Government is going to allow the jute barons to play their political game. These are some of the important factors in relation to this. Its impact on the economy is very significant. It is said that one out of five persons in West Bengal is earning his livelihood from jute industry; somehow or other, everybody is associated with it. Such

[Shri C. K. Chandrappan]

a big industry is in a crisis. It is a crisis which is a creation of certain jute barons; 12 or 13 monopoly houses want to amass huge profits. I would like to know whether the Janata Government is going to submit to their pressure. My questions in this connection are these. Will the Government go firmly against the threat and blackmail in which the jute monopolists are engaged? Government should also make it clear here and now whether they will nationalise the jute industry and settle this problem once and for all, so that, at least in future the working class will not be held to ransom by some of the monopoly houses.

Secondly, I would also like to know whether the Government, with the jute barons pleading that they are running at a loss, will look into serious charges of foreign exchange violation cases and tax-evasion cases which are pending against the jute barons.

Lastly, I would also like to know from the Government whether they would look into the high-handed measures taken by the jute industrialists against the working class under the Emergency with the connivance of the former Central Government and the State Government of West Bengal. If the Government will do something positive in this respect, I think the jute industry will have a proper future and the working class will get a better deal from the Janata Government. I hope the Minister will give a positive reply.

MR. SPEAKER: It is not only a question but a speech and a suggestion all rolled into one. I hope the Minister at least will not take so long: there are five people to speak on this subject.

SHRI MOHAN DHARIA: I shall be very brief.

It is true that the original estimates were of the order of 70 lakh bales, but according to the Ministry of Agriculture, the latest estimates are of the order of 67 to 68 lakh bales. The requirement every year is somewhere between 73 and 75 lakh bales. In the beginning of the year, because of the 15 per cent shortage it was expected that perhaps the production will not be of that order; besides, there was less demand. But, furtunately, in the past four months, there has been good demand and, naturally, production also has taken a good turn.

So far as raw jute is concerned, I would like to give the assurance that, as I have mentioned in my statement, there is no question of this Government in any way submitting to the jute barons as suggested by the hon. Member. Therefore, as I have indicated, we are not going to allow this cut as is feared. Yesterday itself the President of the Indian Jute Mills Association was here and I told him point-blank that this sort of suggestion cannot be accepted by the Government. We have, at one end, to check the rising prices and put a ban so that the prices don't go beyond Rs. 225/- per quintal basis W-5 variety at Calcutta. Secondly, we have put restrictions on the industrialist holding a stock of more than four weeks. We are also taking measures against those traders and profiteers who are retaining stocks, so that those stocks also come out. I am very much in touch with the West Bengal Government and have had talks with the Chief Minister of West Bengal. So, in consultation and cooperation with the West Bengal Government, we shall see that these barons are not allowed to loot the country.

SHRI CHITTA BASU (Barasat): Sir, the statement made conceals more than what it reveals. To show what it conceals, I want to give another figure. According to the *Economic Times* of the 27th or 28th of this month, the total requirement of the jute mills is 72 lakh bales and the current year's production is 67 lakh

bales. So, I cannot accept the version he has given. The estimated carry-over is 5 lakh bales at the end of June this year. Therefore, having regard to the carry-over at the end of June, which amounts to 5 lakh bales, there is no question of any shortage of raw material. Armed with these facts, would the hon. Minister kindly reject straightway any kind of proposal of block closure and show the representative of the IJMA the door of his office?

The Government, the country and we on this side are very much interested in the increase in productivity of jute. It is said that the yield per acre of jute can be raised to 4.6 bales for the white variety and 5.29 bales for tossa variety against the ten year's average of 2.77 bales. But, in fact, this is not happening because of the fact that the jute growers do not have any incentive for higher production. Last year, the A.P.C. fixed Rs. 135 per quintal as the minimum support price for jute which falls far below the cost of production. In view of this, in the interest of the increase in productivity per acre, will the Government consider the proposal of enhancing the rate of minimum support price to Rs. 200/- per quintal which may be made available to the actual growers?

The future of the jute industry is not as bleak as the tycoons and barons of the industry seek to portray. My figures show that the internal consumption has shown a steady growth. It has risen from 4.72 lakh tonnes in 1974 to 7.62 lakh tonnes in 1976 From all the available indications, the growth rate is likely to be maintained. May I know from the hon. Minister, whether he has taken any initiative in the matter of formulating a package programme for the revitalization of the jute industry beginning from the question of remunerative price to the growers, increasing yield per acre, moderanization of the industry and finally minimising the control of the twelve monopoly houses over the entire industry which earns about Rs. three hundred crores of foreign exchange per year.

Lastly, I want to draw the kind attention of the hon. Minister to an editorial comment, which appeared in the *Economic Times* on the 27th. It says:

> "Rocking of the boat too much at this stage might be counter-productive.
>
> Moreover, for some mills, the difficulties lie not in the shortage of jute, but the lack of funds, to pay for it. While several more have enough stocks for others, closure provides no relief from the overhead costs."

As a matter of fact, many mills have not paid their dues to the Jute Corporation of India from whom they have taken raw jute.

I think, the *Economic Times* editorial has put the whole issue in a very right context. There is no shortage of jute, the solution of the problem lies somewhere else. All these things are very clear.

Finally, will the hon. Minister be good enough to take steps to reinstate 80,000 jute workers who have been retrenched during the emergency in West Bengal or whose employment is being threatened and see that there is no further unemployment of the jute workers on any account.

SHRI MOHAN DHARIA: As I have already indicated, firmness would not flow only from the words here but out of our action. The Government has already taken action and we shall take care that whatever raw jute exists in the country is made available for the mills and for that, whatever measures are needed, they will be taken in co-operation with the State Governments concerned because along with West Bengal, Bihar, Orissa, Assam...

SHRI JYOTIRMOY BOSU (Diamond Harbour): Andhra also. As also Nepal.

SHRI MOHAN DHARIA: Yes, Andhra also—these are the States which are producing jute and some jute mills are very much there.

It is true that the internal consumption has fortunately gone up from 4 to 5 lakhs tonnes to nearly 7.5 lakhs tonnes. But, unfortunately, so far as the external demand is concerned, while our exports were of the order of 9.5 lakhs tonnes in the year 1964-65, they have come down to nearly 5 lakhs tonnes. But, anyway, to say, that the whole future of the jute industry is bleak is not correct and I do not accept that sort of position. I have no doubt whatsoever that with concerted effort, we can certainly revitalise the whole jute industry and we can take care of the existing mills also. Regarding the per-acre yield I am very much with the hon. Member on this point. We have already had a discussion with the Minister of Agriculture and his Minstry are right from this year we have initiated measures so that there should be a better yield and also wherever possible, we should have more acreage under jute cultivation....

SHRI CHITTA BASU: What about remunerative price?

SHRI MOHAN DHARIA: That alone will ultimately solve the problem. Yes, remunerative price is very much a problem. It is very difficult to accept at this stage Rs. 200 per quintal as support price because it will escalate the whole price situation. Yesterday only the Cabinet has taken a decision and even though the recommendation was to retain the price of Rs. 136, we have taken a decision to increase it to Rs. 141|- per quintal for W-5 variety in up country market by way of support price. Now, what is needed more is to have more centres so that the farmers do not suffer as their goods are not purchased and to that extent, the Jute Corporation of India has already taken a decision to have more purchasing centres in all the jute-producing areas. This is how we are trying to tackle the problem.

Then, Sir, I can assure the House that no pressures whatever will work so far as the Janata Government is concerned and we shall see that this vital industry giving employment to nearly 2.5 lakhs of our people....

SHRI JYOTIRMOY BOSU: That is direct employment.

SHRI MOHAN DHARIA: Yes, and indirect employment to more than 40 lakhs of our people who are producing jute is given all attention it needs. So, in the circumstances we are very much concerned with this industry and we shall take all care.

SHRI JYOTIRMOY BOSU: The first thing I would like to do through your good offices is to suggest very strongly to the hon. Minister to go, I will say, rush to Calcutta atonce and sit with Mr Jyoti Bosu, the Chief Minister of West Bengal and settle the issue and make sure that not a single person, not a single worker employed in the jute industry, who comes there from Bihar, UP, Andhra Pradesh, Madhya Pradesh and from all over the country is touched and thrown on the streets of Calcutta. Unfortunately, jute industry is one of the worst exploited industries which exploit the farmer all the time taking his jute at far below the cost of production. Workers lose wages, lay-offs, retrenchments, *badili*, casual labour—all sorts of malpractices having been going on merrily for the last 30 years of Congress rule. They have grown beyond any proportion.

Sir, the jute industry is a congregation of economic offenders. They have been talking about 12 monopoly houses. I am coming to nine family-based business houses practically controlling the entire jute industry in West Bengal.

The latest technique they adopt is invoice manipulation and of course, the erstwhile Government had been on their pay-roll. We know the performance of the erstwhlie Commerce Minister, Prof. D. P. Chattopadhyaya and his relation with the IJMA President, R. P. Goenka of Duncan Brothers. Don't we know all these things. Sir, I do not want to take the time of the House in narrating all those things. They extracted Rs. 100 crores in concession, abolition of duty, cash assistance, holding everybody to ransom, declaration of weight at the time of shipment, etc. All these details are given in the report of the Public Account Committee and all these *magar-machis* of the jute industry are sitting there and doing it.

13.00 hrs.

Jute industry has earned foreign exchange for the centre in 1947 to the extent of Rs. 127.82. Upto December the earning was to the tune of Rs. 187.55 crores. Therefore, Centre has to take the entire responsibility in the matter.

On 12.3.1977 the Jute Commissioner had said, and it is as quoted in *Economic Times*:

> "What is more, the goods are being sold at much higher prices The scars of uneconomic operation of about 20 months are being healed in the process.
>
> The industry, according to the Jute Commissioner should not have any cause for grievance as the government had not only abolished the export duty, but allowed a cash subsidy of 10 per cent on the FOB price....."

They are fleecing both ways.

So far as the profits of the mill owners are concerned, they are really having a good time. The amount of money that they are making is unbelievable.

It is said by "*the Patriot*"—

> "The mill owners make every year on an average Rs. 20 crores as profit from the raw jute trade. The mills do not go to the market when the growers are forced to sell."

They put their foot on the neck of the grower and squeeze the blood out of him. Here is an option. Once he grows the jute, either take it or leave it. That is the only way. The Minister is saying that the production should be encouraged. It can be encouraged if the Government could ensure to buy at economic prices. Otherwise, jute fields are going to be converted into rice fields. You would not be able to prevent that. Furthermore, again it is said:

> "This attention has not been paid despite the enormous profits made by the mill owners. On an investment of only Rs. 4000 per loom, made more than a century ago, the annual average profit has been a minimum of Rs. 5000. There are 70,000 looms in the jute industry in West Bengal, and the profit thus adds upto an astronomical figure."

This is white money. I cannot deal with the black money.

Shri Mohan Dharia on 1st April said categorically in reply to my Short Notice Question which you were good enough to admit:

> "I can assure the House that out of 8 mills which were closed on 30.12.1976, at least six mills will be operating within the next three or four months."

There is no re-opening of six or eight mills. There is a lay off in 1/3rd mills. More Government purchases are necessary. Higher and retention price has to be made very obligatory. If anybody violates that, it should be made a criminal offence.

[Shri Jyotirmoy Bosu]

The current year production figures have been given. These are higher than the last years figures. Why is this block closure of 16 Mills? There is a reduction in production by about 35 per cent. The Minister himself has replied in his statement which contradicts I.J.M.A's move. The reply says—"Even when production goes, many of the mills are likely to carry on with stocks still available with them. Till the new crop arises some of them, if at all, may face difficulty for a short period till the arrival of the new crop." I.J.M.A's move is an economic crusade against this. I tell you an inside story. It is a retaliatory measure to discredit the new CPI(M) led leftist friendly Government in West Bengal. Some of the people controlling jute mills conspired and succeeded in preventing alliance between the leftists and the Janata front against the will of the Janata Central leadership which was almost headed by Shri R. P. Goenka of Duncan Bros., the money collector of Shrimati Indira Gandhi.

Some mills have introduced cuts upto 40 per cent. 72,000 workers are laid off. In Budge Budge area, in my Constituency, 750 people have been laid off. That means starvation for the workers of the family. I.J.M.A.'s proposal for 10 days a month during July-August has to be turned down at once and drastic step should be taken against the economic offenders and anti-national people.

New crop is coming in the beginning of September. In the meantime hon. Minister may import jute and Naptha from Thailand through S.T.C. and not through private agencies. All money will immediately go into Swiss banks and New York banks. They can also try from Bangladesh if we can import some jute. I am sorry to point out that the Jute Corporation is headed by a defeated Congress person and I don't know whether he knows what a jute mill looks like. My hon. friend Mr. Chitta Basu has said that it is not a question of shortage of jute. They have got black money but they can't bring that into the payroll. That is the difficulty. I want an assurance from the hon. Minister that he will air-dash to Calcutta, seek the cooperation of the Government there which is friendly to him, and see that nothing is done without consulting them. There should be no closure under any circumstances. These jute barons have made lot of money during the last century. I request him to consider all the points which I have mentioned just now. He may answer whatever he likes.

SHRI MOHAN DHARIA: I am really grateful to Shri Jyotirmoy Bosu for having given me the permission to say whatever I like. He has raised very vital issues. So far as jute growers are concerned, it is very much true that when raw jute comes to market the prices are at the lowest level and once they are purchased by the traders and agents of the jute millers the prices start rising. On the one hand, we have ordered the Jute Corporation of India to take the initiative. At the same time, may I appeal to the Members from the jute growing areas about this? We should encourage the cooperative of farmers to purchase their own goods so that they will be their own masters. Hon. Members know what happened in Maharashtra—it is the farmers who are owners of sugar factories. Just like that, is it not possible for us to have these jute factories to be run and managed by farmers through cooperatives?

As a Minister for Cooperation, I can assure them that whatever cooperation is needed in this regard will be offered by me. Without that I cannot solve this problem.

About the closed mills I had said that I would take care that six out of eight mills lying affected by work stoppage on 30.12.76 were opened.

The House will be happy to note that the management of Khardah and Co. Ltd. and Union Jute Mill have been taken over. Waverly Jute Mill has started its operation. Kealvin Jute Mill has started operation. Regarding Alexandra Jute Mill, even though the matter was in the court, we moved the court to allow us to have certain investigation. Those investigations are complete. We are now moving the court to allow us to take over the mill. This is the position.

Besides that, regarding Rai Bahadur Mills, we are having our discussions with the Chief Minister and the other Ministers of Bihar. So far as Naffar Chandra Jute Mills are concerned, Chapdani Jute Mills have taken their shares and they have assured us that they are trying to start this Mill. So, under the circumstances, not six but, perhaps, it may be possinb'e to start, seven mills.

Also the House would be glad to know about the commitments made by the Janata Party Ministers and they have tried their level best to implement this assurance. One more suggestion has been made by my hon. friend, Shri Jyotirmoy Bosu. I am grateful to him for that suggestion. Again he will be happy to note that I have discussed the matter with the Chief Minister of West Bengal. It is true that I am overburdend with the work. I am carrying now the load of five Ministers who were then functioning for these two ministries. Even now, my plan is that I shall be visiting Bengal on Sunday and Monday to resolve all these issues and I shall be having a meeting with the Chief Minister, Shri Jyotirmoy Bosu.

SHRI SAUGATA ROY (Barrackpore): I think that a lot of discussion has taken place on the subject and the Minister has also given an assurance on the floor of this House. But, still, I find that the minister's reply is evasive because his reply consisted mainly of sensationalism. Mr. Bosu asked the Minister to air-dash to Calcutta to meet Mr. Jyoti Basu. If the same thing continues, I am sure, next year, in the Lok Sabha, the same Call Attention Motion will be raised and Mr. Bosu will again request the Commerce Minister to air-dash to Calcutta to meet Mr. Jyoti Basu. This is a problem that has been happening in the last so many years which the Congress Government have not been able to solve. It is just before the jute season that the big millowners try to depress the prices. They announce that this sort of closure or pressure is brought so that the prices go down. The only solution for this will be monopoly procurement of jute by Government. This year also Government has made a statement earlier that it has got 86 direct purchasing centres with the Jute Corporation whereas it needs 400 direct purchasing centres to take over the entire jute. But, the Government has no proposal to increase the number of DPCs. It is said that it will go in for the price support. My first question is: how many direct purchasing cenrres is the Government going to open this year in order that its operation may not only be confined to the price support operation but also on the monopoly procurement operation so that the jute farmers are protected? My second point is this. I am personally affected here because there are twenty two jute mills in my constituency and about one lakh workers are working. In West Bengal in the last two years in emergency period, 70,000 to 80,000 workers had lost their jobs. It has been admitted here. It is also true that after the Janata Party took over, due to closing down of one shift, 25,000 to 30,000 people have lost their jobs. The present Plan of the IJMA, as a conspiracy, is to lay-off the workers on a mass scale. So, not only is a solemn assurance from the Minister necessary at this stage, but it is also necessary for him to see that those 80,000 workers who had lost their jobs in the last 2 years as also 25,000 workers who had been thrown out of job due to closing of one shift due to power and raw jute shortage should also be taken back to work.

[Shri Saugata Roy]

My other question is: will the Minister take the necessary steps in that regard? I have been writing to the Minister from March and I am very glad that he has replied to all my letters. But, till now, he has not mentioned anything about the Alexandra Jute Mills.

MR. SPEAKER: That is a different matter. Correspondence is quite a different thing.

SHRI SAUGATA ROY: Sir, the Alexandra Jute Mill which was closed down in Jagatdal has not been opened till now. I gave a proposal to the Minister that he may ask the Jute Corporation of India to take over the Alexandra Jute Mills so that it finds an avenue for marketing the Jute which it has purchased. But, the Minister has turned down my proposal. As a result of that, this year also, the Jute Corporation for selling is raw jute will have to depend on the jute barons who will not make the payment in time. My question to the Minister is: Is he going to take over any of the closed jute mills through the Jute Corporation of India so that the Jute Corporation of India finds a channel for marketing its own goods? He has stated something in the Rajya Sabha during Question Hour, I suppose.

MR. SPEAKER: I think hereafter I shall have to restrict that to one question: •

SHRI SAUGATA ROY: It is a very vital question. The Minister has made a statement that he is not going to take over the export trade in raw jute. Last year, there was a proposal that the S.T.C. would enter into the market for the export of both raw jute as well as jute goods. The strangle-hold of these 9 families on this trade should be broken. I may also request to the Minister, Sir, if it is not possible to nationalise the jute mills at the present moment at least let him take-over the export trade in raw jute.

SHRI MOHAN DHARIA: Sir, regarding opening of the centres, it is already planned to open 100 centres and 20 sub-centres through the Jute Corporation of India. I shall be discussing this matter with the Chief Minister of Bengal as to whether we could open—in cooperation with West Bengal government and othe governments—more centres.

As regards Alexandra mill the matter is *sub-judice*. We requested the court to allow us investigation. After the investigation is complete and it is found to be a viable proposal then we will be moving the court to allow us to take over this mill. We hope to get the permission. As soon as we get permission from the High Court further measures will be initiated.

Regarding 25,000 workers who have been laid off by he millowners because of power shortage or raw jute shortage I shall also be taking up this issue with the Chief Minister and the concerned bodies during my visit to Calcutta.

As regards the suggestion that STC should now go into export of raw jute, I shall discuss the matter with the STC. So far as exports through STC are concerned we shall have to erect the mechanism. It is no use announcing the decision here without making the necessary arrangements.

13.19 hrs.

MATTER UNDER RULE 377

SHIFTING OF PAY AND ACCOUNTS OFFICE OF DEFENCE ACCOUNTS DEPARTMENT FROM MATHURA TO NASIK ROAD CAMP

श्री मनी राम बागड़ी (मथुरा) : अध्यक्ष महोदय, मेरी इच्छा इस लोक सभा में इस जनता सरकार के बारे में 6 महीने तक कोई बात करने की नहीं थी। चार महीने तो ज्यों त्यों कर के गुजर गए। आज मुझे बोलना पड़ रहा है। मुझे जिस बारे में बोलना है 377 के तहत, जिस मंत्री से उस का संबंध हैं वह मंत्री यहां विराजमान नहीं हैं।

अध्यक्ष महोदय : पार्लियामेंट्री अफेयर्स के मिनिस्टर यहां हैं, वे नोट कर के उन के पास पहुंचा देंगे।

श्री मनी राम बागड़ी : लेकिन मुझे तो बहुत ऐतराज है इस बात पर। इस सवाल का संबंध वित्त मंत्री से है। उनको यहां मौजूद होना चाहिए था मगर वह शायद सुनना ही नहीं चाहते। मैं तो उनके ऊपर खुल्लम-खुल्ला आरोप लगा रहा हूं कि वह मथुरा को उजाड़ने की कोशिश कर रहे हैं। मथुरा भारत है। मथुरा ने भारत को हमेशा जीवन दिया है। चाहे वह कुरुक्षेत्र रहा हो, और चाहे अभी जो तानाशाही का संकट सारे भारत पर था उस संकट से भी उबारने के लिए मथुरा ने हल और चक्र को अपने हाथ में उठाया।

मैंने वित्त मन्त्री जी को चिट्ठी लिखी कि वह दफ्तर वहां पर 1943 से काम कर रहा था। वित्त मन्त्री जी ने जवाब दिया—वह जवाब इतना गलत जवाब है, अगर उस को मैं असत्य कहूं तो वह गलत नहीं होगा। उन्होंने लिखा है :—

"कृपया दिनांक 21 मई 1977 के अपने पत्र को देखें जो वेतन लेखा कार्यालय को मथुरा से नासिक रोड, महाराष्ट्र में ले जाने के बारे में था।

मैंने मामले को देख लिया है। रक्षा लेखा विभाग के वेतन लेखा कार्यालयों को अपने-अपने आर्मी सेण्टरों और रिकार्ड आफिसों के निकट रखा जाता है ताकि सिपाहियों के वेतन तथा अन्य निजी दावों का तुरन्त निपटारा हो सके। वेतन लेखा कार्यालय पहले मथुरा में स्थित था, क्योंकि आर्टिलरी सेण्टर तथा रिकार्ड आफिस वहां कार्य कर रहे थे. . ."

यह बिल्कुल असत्य है, मथुरा में कभी भी आर्टिलरी सेण्टर नहीं था। यदि आप अनुमति दें तो मैं इस पत्र को टेबिल पर रखना चाहता हूं. . . .

अध्यक्ष महोदय : टेबिल पर रखने की जरूरत नहीं है, आप ने पूरा पढ़ दिया है और मन्त्री महोदय ने इस के बारे में लिख लिया है।

श्री मनी राम बागड़ी : सन 1943 से रिकार्ड आफिस वहां पर था और वेतन लेखा कार्यालय भी सन 1943 से वहां पर था। 1966 में कांग्रेसी शासन ने उन को वहां से बदलने का हुकम दिया। एमर्जेंसी जैसे कानून इस देश में लागू हुए, इतना जुल्म कांग्रेस के राज में हुआ जिस का कोई हिसाब नहीं है, लेकिन उस के बाद भी उन में इतनी हिम्मत नहीं हुई कि कृष्ण भूमि-मथुरा नाम को मिटाने के लिए उस दफ्तर को वहां से बदल सकें। लेकिन अब यह तुगलकी—कानून, तुगलकी—हुक्म हमारे वित्त मंत्री ने चलाया है और वे उस को वहां से उठा कर नासिक रोड ले जा रहे हैं। इस सवाल को मैं ही यहां नहीं उठा रहा हूं, बल्कि अलग-अलग जगहों से इस के खिलाफ आवाजें उठ रही हैं। यह सिर्फ मथुरा का सवाल नहीं है, सारे हिन्दुस्तान का सवाल है। यह सिर्फ 800 लोगों का सवाल नहीं है जो वहां पर नौकरी करते हैं, बल्कि हजारों लोगों के सिद्धांत का सवाल है। आप ऐसा काम कर के उत्तर और दक्षिण भारत में टकराव पैदा करने की नापाक साजिश कर रहे हैं. . . .

SHRI SHAMBHU NATH CHATURVEDI (Agra): I have also received a letter to this effect.

MR. SPEAKER: He has raised this question under rule 377. The Minister has to take note of it.

SHRI SHAMBHU NATH CATURVEDI: I have received a letter from the Minister of Finace on this subject. The Minister is not here.

MR. SPEAKER: Under rule 377, a Member can only raise a mtter. Later on the Minister will look into it.

श्री मनी राम बागड़ी : अध्यक्ष जी, मैं आपसे अर्ज करूं—मेरा मुकम्मिल मन था कि मैं कतई कोई बात यहां पर न कहूं, हालांकि इसके लिए मथुरा में मुझे गालियां पड़ रही हैं। मथुरा एक-एक बून्द पानी के लिए तरस रहा है, लेकिन मधु लिमये जी, राजनारायण जी, चौधरी चरण सिंह जी और श्री मोरारजी देसाई ने कहा था कि मैं 6 महीने तक बिलकुल खामोश रहूं। आप से भी मैंने यही वचन दिया था कि खामोश रहूंगा, लेकिन आप मुझे बतलाइये—मेरे लिए अब दूसरा क्या रास्ता है। मैंने जनता के वोट लिए हैं, मंत्री सुनता नहीं है, बात नहीं करता है, जनता की इच्छा के विपरीत चलता है, तो क्या मैं यहां पर भत्ता लेने के लिए आया हूं, तनख्वाह लेने के लिए आया हूं—इस का क्या मतलब है? ऐसा वित्त मंत्री जो गलत-बयानी करे, चिट्ठी में झूठ लिख दे—या तो उन को ज्ञान नहीं है, या झूठ लिख रहे हैं—मैं आप के माध्यम से यह अर्ज़ करना चाहता हूं कि वहां की दस यूनियनों ने इस के खिलाफ लिखा है—अखिल भारतीय स्टूडेंन्टस फेडरेशन, उत्तर प्रदेश डा० अम्बेडकर नवयुवक संघ.......

MR. SPEAKER: You have already mentioned the number of Unions You need not name them and go into detail.

श्री मनी राम बागड़ी : यह सारे उत्तर प्रदेश की 15 यूनियनों की डिमाण्ड है। इसी तरीके से यह मांग पत्र वहां के प्रतिनिधियों की ओर से प्रधान मंत्री जी को दिया गया था। अगर आप अनुमति दें तो मैं इसको टेबल पर रख देता हूं।

अध्यक्ष महोदय : इसको आप मिनिस्टर को दें, वे देखेंगे।

श्री मनी राम बागड़ी : वित्त मंत्री जी तो हैं नहीं। इन बिचारों को क्या पता है। यह वित्त मंत्री जी से सम्बन्धित है। अगर कोई बीमार होता है तो डाक्टर को बुलाया जाता है। वित्त मंत्री यहां आएं और इसको देखें। यह क्या मज़ाक बना रखा है। यहां सवाल उठाया जा रहा है और वित्त मंत्री जी यहां हैं नहीं। यह सदन है, किसी बनिये की दुकान नहीं है। इस बारे में वित्त मंत्री जी को सोचना चाहिए।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Has the Finance Minister got notice of this matter?

MR. SPEAKER: I do not think so.

SHRI RAVINDRA VARMA: In that case, Sir, he cannot be held guilty.

MR. SPEAKER: Rule 377 is quite clear; Any hon. Member can raise an issue with the permission of the speaker: That is all. The Minister is not expected to reply. Some hon. Minister who are here take note of what the hon. Members say and after the concerned Minister examines the matter, he may give some information to the hon. Member concerned. Rule 377 does not compel a minister to be here and answer the point immediately. The Minister may take time to study and examine the matter and talk to the people concerned. Shri Varma will convey this matter to him and he will take time to study.

SHRI HARI VISHNU KAMATH (Hoshangabad): If the Minister desires to make a statement would not you permit him?.... (*Interruptions*)

MR. SPEAKER: Order, Order. Only one Member can be allowed under Rule 377.

13.27 hrs.

ELECTION TO COMMITTEE

EMPLOYEES' STATE INSURANCE CORPORATION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move:

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Employees' State Insurance Corporation."

MR. SPEAKER: The question is:

"That in pursuance of Section 4 (i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation."

The motion was adopted.

13.28 hrs.

*DEMANDS FOR GRANTS, 1977-78--*Contd.*

MINISTRY OF AGRICULTURE AND IRRIGATION.

MR. SPEAKER: The House will now take up discussion and voting on Demands Nos. 1 to 10 relating to the Ministry of Agriculture and Irrigation for which 12 hours have been alloted.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1978, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 10 relating to the Ministry of Agriculture and Irrigation."

---

*Moved with the recommendation of the Vice-President acting as President.

Demands for Grants, 1977-78 in respect of Ministry of Agriculture and Irrigation submitted to the vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 30-3-1977		Amount of Demand for Grant submitted to the vote of the House	
1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
	MINISTRY OF AGRICULTURE AND IRRIGATION				
1.	Department of Agriculture	81,41,000	..	1,65,82,000	..
2.	Agriculture . . .	62,85,93,000	173,68,30,000	135,70,33,000	272,72,02,000
3.	Fisheries . . .	7,06,12,000	3,82,74,000	15,38,22,000	9,94,47,000
4.	Animal Husbandry and Dairy Development . . .	18,72,66,000	2,20,60,000	35,84,02,000	7,87,00,000
5.	Forest	5,29,52,000	46,67,000	16,09,03,000	1,93,33,000
6.	Department of Food . .	203,08,79,000	14,72,51,000	381,99,58,000	28,23,32,000
7.	Department of Rural Development . .	45,69,88,000	5,68,07,000	105,96,02,000	11,86,14,000
8.	Department of Agricultural Research and Education .	2,55,000	..	5,09,000	..
9.	Payments to Indian Council of Agricultural Research .	19,49,75,000	..	37,39,50,000	..
10.	Department of Irrigation .	7,93,01,000	2,47,25,000	15,76,01,000	4,94,51,000

MR SPEAKER: Hon. Members whose cut motions to the Demands for Garnts have been circulated may, if they desire to remove their cut motions, send slips to the Table within 15 minutes indicating the serial number of the cut motions they would like to move.

The time allotted is 12 hours. Tomorrow about two hours would be available because non-official business would be taken up. So I think on Saturday evening the hon. Minister will be able to reply. If the main speakers do not take a long time, a large number of members will be able to speak. We have ample time. Every member has got something to say about some irrigation project or something else. If long speeches are made by the first two or three speakers, the tail-enders will go. Therefore, I appeal to them to make short speeches.

श्री शिवनारायण सरसूनिया (करौल बाग) : अध्यक्ष महोदय, मैंने आपको बोतलें दिखाई थीं और निवेदन किया था कि लोगों की जिन्दगी के साथ खेला जा रहा है। आप मुझे यह सवाल उठाने की अनुमति दीजिए।

MR. SPEAKER: This cannot be raised under rule 377. You do not know the rules of procedure. What can I do? I will have to be a teacher and speaker and everything. You do not understand me; what can I do? When you are speaking, you can show it. Or you can go by his side and show it to him.

When your, chance comes, you should speak. You should not get up every time and show the bottle.

श्री शिवनारायण सरसूनिया : इस तरह की इंजूरियस चीज़ लोगों को सप्लाई की जा रही है जिससे मोतिया हो सकता है--

MR. SPEAKER: For heaven's sake, Mr. Varma, kindly explain to them the procedure. They cannot get up like this every time and show the bottle. Mr. Shinde.

श्री राम लाल राही (मिसरिख) : मैं एक जानकारी चाहता हूं। बारह घंटे इसके लिए रखे गये हैं।

MR. SPEAKER: The Business Advisory Committee has done it. There can be no discussion on that.

13.30 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI ANNASAHEB P. SHINDE (Ahmednagar): Sir, I thank you for calling on me to initiate the debate on such an important and vital ministry as the Ministry of Agriculture and Irrigation. At the outset, I would like to congratulate Mr. Barnala for assuming charge of the Ministry. He comes from Punjab and all of us know how the Punjab farmers have contributed to the development of agricultural economy. It has made its mark in the history of agriculture not only in India but all over the world. Therefore, I wish him all success in his assignment. My only worry is I offered congratulations on a previous occasion to his predecessor, Shri Badal. But he was lured away by State politics. I hope Shri Barana will stick to his position.

When I was sitting on the Treasury Benches, I had always submitted in my speeches that agriculture should not be treated as a party issue because agriculture effects all sections of the people. The future of this country and the future of millions of our brothers and sisters in the country-side depends on the well-being of agriculture. Therefore, we should try to evolve a national consensus on agricultural policies. I do not mean that there should be no criticism. In fact, I am myself going to offer some suggestions and constructive criticisms, but the effort should be to identify issues and policies so that we are in a position to help the development of the agricultural economy.

Recently the Janata Party Government had taken the position that they would like to place more emphasis on the development of the rural economy. I have no quarrel with this. In fact, personally I welcome this. But if you dispassionately look at it, it is not correct to suggest that rural economy was totally neglected in the past. That this is not a correct assessment is borne out even by a perusal of the report circulated to the members by the minister. In fact, a number of decisions have been taken in the near past, like the constitution of agencies for the development of small and marginal farmers and landless labourers, development of drought-prone areas, development of tribal areas, etc. I do not say they are perfect schemes. There may be mistakes and omissions and perhaps based on field experience we can try to improve upon them. The Janata Government can improve

[Shri Annasaheb P. Shinde]

upon them. I looked into the budget proposals to see if the Janata Government has made any basic modifications in the schemes taken up by the previous government. I read and re-read it and I find practically all the programmes which were accepted by the previous government have been taken up by the present government. And I have no complaint against it, because basically I think some of these programmes for development are sound ones. At the same time I do not mean to say that there cannot be any scope for improvement, because many times some schemes appear very good on paper; but in fact, there is need for basing them on field experience. Based on field experience, there is nothing wrong if the hon. Minister rectifies some of the mistakes. I have no quarrel with it.

Having said this, I would like to make some brief observations about some important policy matters. While replying to the discussions on the General Budget, the Finance Minister said that the Janata party would like to attach great importance to land reforms. I welcome his statement; but there is a general impression in the country that there is some slide-back in regard to land reforms. I hope my impression is not correct. I hope the hon. Minister will make a positive statement in regard to this. Land reform is not a party programme. It is a national programme. It has been accepted by all the people. One Janata Chief Minister *viz.* Shri Karpuri Thakur has said—and I congratulate him—that he would like to attach great importance to land reforms; but other Janata chief ministers have not mentioned anything about land reforms. I wish that the Minister of Agriculture tries to use his influence and persuade his colleagues in the States to see that as far as this issue is concerned, there is no slide-back. There are two aspects to the question of land reforms. The old landlordism is over. In regard to the enforcement of the ceiling laws, national guidelines were issued. Every State and every party has accepted them. The second point is about the tenancy rights, *i.e.* conferring rights of ownership, or of permanent cultivation rights. It is a sorry spectacle. Even the previous government had not fully succeeded in this matter. I am not speaking this in order to blame any party. But as far as the north-eastern India is concerned, that region is the weakest. Even today, share-croppers are being evicted. Particularly after the Janata party's victory, there are complaints in certain areas. The hon. Minister should verify and give an assurance that this is not correct. But the poor people in this country, the share-croppers, need an assurance from all of us, particularly from the hon. Minister and the State governments as well.

The Janata party has been saying that it would like to place emphasis on rural economy. I welcome more provision for irrigation, more provision for dairies etc. But I would like to ask whether modern agriculture is possible in this country without a very sound modern industrial base. Take the case of fertilizer. It is a very important vital input in modern agriculture. Is it possible to develop modern agriculture, is it possible to remove poverty and raise productivity without having a very strong chemical base and chemical-based industries like fertilizer? Chemical technology is necessary; otherwise we will have to face tragedies like those of the Durgapur fertilizer plant. That plant has become sick. It has become a liability to the country. It is necessary to develop a very strong chemical base in the country. Though this does not fall within the purview of the Minister of Agriculture, I hope he will take it up with the Minister of Petroleum and Chemicals, who deals with fertilizers. We are paying large amounts to the international multi-nationals for pur-

chasing fertilisers. In one year we spent Rs. 400 crores on their import. This import must end. Fortunately for this country, very large deposits of gas have been located. Gas is one of the cheapest raw materials for the manufacture of fertilisers. I hope he will convince Bahugunaji and see that massive plants are put up in the next two or three years, so that this country does not depend upon multinationals for the import of fertilisers and we are in a position to supply fertilisers to our farmers at a cheaper price than at present.

For rural development we require electrification. Rural electrification cannot be had without a strong steel industry and steel base. Similarly, we require tractors, power tillers etc., all of which require steel. Without the steel industry, I do not think it is possible. There are also other technical aspects like soil chemistry and soil physics required for the development of modern agriculture. Without a strong modern industrial base, all this is not possible. Therefore, I hope the Government of India will not neglect this aspect of the problem of the development of the rural economy.

There is another important aspect. Many hon. Members say that nothing has happened in this country in the last few years. They may have an honest assessment, but I think the Report of the Ministry itself shows our solid achievement. I think this country should be proud of the fact that for the first time it would be possible for us to manage the food economy without imports. This is possible because the programmes which were taken up are succeeding and succeeding very well. I know there has been uneven development. We have been successful in Punjab, Haryana and West U.P., but not in Bihar on Bengal or Orissa or Assam. It is most unfortunate that north-east India where the people are very intelligent and where more water resources and fertile soil are available, is having one of the lowest productivity rates in the country. In spite of this, the success that we have achieved on the food front is one that the country should be proud of. It is not only the Congress Party or Government, though the Government has to provide the leadership. The main credit for this goes to two sections—the Indian farmers who have contributed to this great historical development and the scientists who have made a very solid contribution by providing technical support to our agriculture, and have become the envy of the world.

As far as the food front is concerned, some of the knowledgeable Members must be knowing that we started importing food in 1918. Despite declarations of becoming self-sufficient, we never succeeded. Prior to 1918, Burma was a part of India. With partition, areas shrunk and the more fertile parts went to West Pakistan. Despite that, we have now succeeded in bringing up our food production to a level which is almost enough to meet our requirements. We have also constituted a buffer stock, but our economy is not in a position to absorb all this reserve of stocks. It is a very sad story that while millions of people are under-nourished, we are not able to absorb these food stocks. It is a great challenge to the Janata Government, and I hope they will be able to find a solution so that with the greater production that is coming up, we are able to supply food at cheaper and reasonable prices to the millions of poor people in this country.

I feel sorry that some of the Janata Party spokesmen have criticised the creation of the buffer stock. In the history of our food economy, the greatest tragedy which happened was

[Shri Annasaheb P. Shinde]

in 1943-44 when the Bengal famine took place. Millions of our brothers and sisters died. A number of committees have gone into this from 1943 onwards. Every single committee, whether it was the Foodgrains Committee of 1943, the Famine Enquiry Commission of 1945, the Ashoka Mehta Committee of 1957 or the Foodgrains Policy Committee of 1966, has said that we must have a buffer stock.

But all these committees had thought that it was very difficult to constitute a buffer stock because the production in our country is not substantial. Human memory is very short. Nobody remembers what was said or thought a few years earlier. Only ten years earlier, nobody thought that it would be possible to constitute a buffer stock. I read a small portion from the Report of the Foodgrains Policy Enquiry Committee. There was no politician in this Committee but it was constituted of economists.

> "Keeping these considerations in view, we recommend constitution of a buffer stock of four million tonnes during the next three or four years. They are aware that constitution of a buffer stock in such a situation is not easy....The process seems to be difficult but it seems to be essential that the Central Government should put aside at least one million tonnes every year over a period of next four years."

Further they report:

> "It may not be possible to constitute four million tonnes of buffer stock out of our own procurement, that is why we should import."

Even at that time they were not sure of constituting four million tonnes of buffer stock. But it is so heartening now that our stocks almost reached 22 million tonnes. The hon. Minister can give the precise figures. This is such a big and creditable achievement for our country. Of course, I know the other implications from the monetary point of view and implications on the economy. That will have to be examined and then come to an appropriate conclusion.

There are forces in the world who would like to catch hold of India's neck and try to influence our policy. So, the real test of management of the food economy is not during the era of surplus production but when we have inadequate production. We know that fluctuations do come in the food and agriculture economy and particularly in the food economy. There are years when we have surplus of production but there may be some years when we are short of adequate production. We have to formulate our policies not taking a short range view but a much longer view.

Some whisper has been heard from the Janata Party about keeping the buffer stock in India. But I would like to repeat that these stocks of foodgrains for a poor country like India are more important than gold reserves and, therefore, they should be looked after properly and seen how they are used for maximum advantage. In the world today, food is very much mixed up with politics. If we just do not care for buffer stock and see that they are maintained for a longer period whether by better storage or through silos, then we will have to face difficulty. In this world, everybody would like to exploit if weakness developes on the food front. Sometime back, there was an interesting article in the 'Business Week' which I am quoting:

> "Erl L. Butz, the peripatetic Secretary of Agriculture, just back from a tour of eight countries, tells a story to show how America is waking up to the use of its food power as a diplomatic tool.

> Nearly everyone agrees that in a world of hunger and over population, the US can apply its tremendous agricultural capacity as a lever on foreign countries to adopt policies beneficial to this nation."

It is a great danger signal for us and, therefore, I would caution the hon. Minister not to belittle the importance of reserve stock for this country.

I have one more complaint, not a complaint but rather a grievance. Recently, they have removed zonal restrictions on the movement of foodgrains. I know, you had difficulties of storage. There are genuine difficulties. One has to understand it. The zonal restrictions would have required you to procure a little more of foodgrains. Perhaps, you procured 4-1/2 million tonnes whereas you were required to procure 6 or 7 million tonnes. But the way the trading community and others have reacted is that they have understood your move in the direction of free trade. I think, free trade is a dangerous thing as far as foodgrains economy is concerned. You have to remove that impression because free trade will mean a disaster for this country. There are many other areas where you could have free trade and where traders can play their part in the economy. Food is a very delicate area. It is not my view alone. A number of committees have gone into it and they have held the same view. I hope the hon. Minister will not disregard this.

I have already referred to the Bengal famine. The Famine Enquiry Commission went into this matter. As I said before, they were not politicians but great economists. Even at that time, they had given a warning to the country. I would like to quote a portion from the Famine Enquiry Commission:

> "The State should recognise its ultimate responsibility to provide enough food for all.
>
> "We enunciate this here as a broad principle the implications of which emerge from the report as a whole. In India, the problem of food supply and nutrition are fundamental and must at all times be one of the primary concerns of Central and Provincial Governments. It is already clear that a policy of *laissez faire* in the matter of food supply and distribution can lead no-where and probably end in catastrophe. All the resources of the Government must be brought to bear in order to achieve this end in view."

Then, even Mr. Asoka Mehta who is one of the supporters and the philosophers of the Janata Party went into the problem of food economy. In 1957, he also cautioned that this country should not go in favour of free trade in foodgrains. This is what the Asoka Mehta Committee Report says:

> "We would like to emphasize here that until there is a social control over wholesale trade, we shall not be in a position to bring about stabilisation of foodgrains prices. Our policy should, therefore, be of progressive and planned socialism of the wholesale trade in foodgrains."

One can go on quoting a number of reports. But I would not like to take much valuable time of the House.

As far as foodgrains is concerned, it is very necessary to have a little caution in adopting the policy of free trade. I am afraid, the way the Janata Party is proceeding—it is not my view alone—will endanger the future of this country, particularly the future of the food economy.

Many times, the hon. Members feel that in the matter of foodgrains production, there has not been enough progress. I know, for instance, in pulses, there is not adequate progress. It would be better if from all

[Shri Annasaheb P. Shinde]

sides of the House some constructive suggestions are given to the hon. Minister as to how the production of pulses can be increased. Similarly, it is so about oilseeds. We see the difficulties of housewives and we see how the entire economy has come into difficulty because of shortfall in the production of oilseeds. This is an area where a number of constructive suggestions can be given to the hon. Minister.

I am myself going to give one or two suggestions in this regard. As far as foodgrains are concerned, we have made a good progress in this country. Unfortunately, I find, Mr. Subramaniam Swamy is not here. I heard him the other day when he spoke on the General Budget. He said that there has been no progress made. As far as agriculture and food production is concerned, I would like to tell the House one thing. This is necessary so that we are in a position to express our views objectively in order to formulate the policies on right lines. Plan after Plan, you may say that agriculture was neglected. You give more money to irrigation. In fact, I would plead that in the coming years, you give Rs. 2000 crores or even Rs. 3000 crores, if it is possible, for increasing the irrigation potential of this country. Now, this is the way our Plan production has been coming up. Our average production in the First Plan was 55 million tonnes; in the Second Plan, it was 66 million tonnes; in the Third Plan, it was 72 million tonnes; in the Fourth Plan, it was 97 million tonnes and in the Fifth Plan, it would be somewhere between 108 to 109 million tonnes.

So, to say that nothing has happened in this country, I don't think that will be correct. What happens in India is debated all over the world. We are such a big nation, such a big country and particularly the people with the result that we want to exploit a particular situation.

We enunciate this here as a with a lot of interest and appreciation. Therefore, the problem of Indian foodgrains is a matter of international debate. Recently, I found that there were two very important observations in the international literature which have come to my notice. In the case of one observation, the name of the author is Gilbert Etienne, Professor of Development Economics at the Graduate Institute of International Studies and Institute of Development Studies, Geneva, who is said to be a friend of China, has published one research book on Chinese Agriculture. The observation is very important. He says, "In spite of determined efforts and substantial achievements growth has not been so fast." In china, we know how China have made efforts for the development of their agriculture. He further says, "In fact India's foodgrain production increased by 80 per cent between 1949/50 and 1970-71 versus 60 per cent for China between 1952 and 1971."

There is another observation which has come to the notice of all of us because it has been widely published. Mr. Mellor, author of books on rural India and economics of agricultural development, in his article in "Scientific America" says: "Contrary to standard stereotypes India increased its production of foodgrains approximately 2.8 per cent a year from 1950 to the present rate significantly higher than the population growth rate of about 2.2 per cent for the same period." Comparing the progress made by India and China, two of world's most populous nations, Mr. Mellor observes in the same article that "India has achieved a somewhat higher rate of increase in foodgrain production, albeit a rate of increase from a substantially lower base of average yields and lower proportion of land area irrigated."

Why I read all these observations and take the time of the hon. Members is that as far as this country is

concerned, we should be in a position to suggest and formulate our policy in regard to what has happened in India. As I said, as far as Indian agriculture is concerned, there are many weaknesses. As I said, there is an uneven development and it is the misfortune of this country that where the rich potential is there for development of agriculture, there we see extreme poverty and less development of agriculture. It is a challenge to the Janata Government. I wish them all success, because our Party's approach is to give them constructive co-operation. I do not want to oppose for the sake of opposition. As far as this aspect is concerned, as far as under-developed areas of this country are concerned, we shall be giving them our suggestions from time to time. If you feel like accepting those suggestions in your wisdom you may like to attend to them.

Now I would like to go to research. Here I would appeal to all sides of this House that they should take the opinions of the competent persons in this field before taking view in regard to any controversial matter. Recently, the Janata Government took over. I do not want to hurt anybody's feeling. But unfortunately....

AN HON. MEMBER: Why do you say unfortunately?

SHRI ANNASAHEB P. SHINDE: Not taking over but for making statements. This is a very delicate area. I would even go to the extent of saying that if the Janata Government tries to take some view in some problems, before they do it, they should refer them to some competent technical persons to find out their impression, right or wrong. As far as science is concerned, we the politicians should not interfere there. We know what happened to Soviet Union. How, heavy prices they have paid because of political intervention? I wish that we should not be carried away by some whispers and we should not try to bring the scientific personnel in our controversy. There are a number of competent scientific persons to make a judgment about it. We can accept their judgment: We can give our judgment to whatever controversy is there. We may not criticise them. Sometimes, we oppose which is not desirable. But the point is that we should not drag scientists in our controversy. As far as this country is concerned, fortunately, we have one of the most talented scientists. This goes to the credit of the entire Indian people. We have got a lot of talent in this country.

14.00 hrs.

Many scientists in the world have said recently that Indian fundamental sciences, particularly agricultural science and animal science, are making good progress I have personally told many of them that ours is an open society and, that they can come and look at these things. The scientists in our country are second to none in the world, particularly after the reorganisation of the ICAR. What was the basis for the reorganisation of the ICAR? The previous history was that—even Congressmen were sometimes a party to this—there was interference from politicians and administrators in the technical work of the scientists; it had a very sad and damaging impact on scientific activities and development. Therefore, the ICAR was reorganised. The basic understanding was that there should be no interference from politicians and administrators. My own understanding and my own assessment is—I have been associated with the ICAR for many years—that this is not a matter in which the politicians should interfere....

SHRI D. N. TIWARY (Gopalganj): That has not worked well.

SHRI ANNASAHEB P. SHINDE: I have heard you last year also; you have been saying something; what I am saying is not with reference to what yon have said. Therefore, yon need not join issue with me.

Even administrators, ICS and IAS officers, are not competent to interfere in the tehnical work of the scientists. Let a team of scientists work out the policy. Government have one right: that is, they can give directives in regard to policies, what should have priority, in which area the scientific organization should work; they could say that the scientists should contribute in such and such area; the policy directives can be given. But the rest of the work has to be left to the scientists.

If we look into the details, why we have succeeded in what, why we have succeeded partly in rice, why we have succeeded in potato, why we have succeeded, even though production is not satisfactory, in cotton research, we will understand this. Wherever our scientists have made contributions, there we have succeeded; and wherever research findings have not been there for supporting our development there we have not made progress.

Unfortunately, no scientific research can be brought about by issuing orders; it may be very easy to issue orders, but scientific research cannot be brought about by that.

In the case of wheat, if we look into the history as to what has happened, the first gene was discovered in Japan half a century earlier. The Japanese scientists struggled for 40 years, but they did not succeed in bringing about commercial production of wheat. Then Dr. Borlog took up this work; he worked for 40 years and then he succeeded in bringing about these new varieties of wheat. China did not succeed because China tried to use the Mexican material for development of wheat production in China; China tried to use the material of IRRI for development of rice production. They did not succeed because the same research finding cannot be adapted to different agro-climatic conditions in different countries. There should be adaptability in the invention of new varieties. They should be suitable to the local agro-climatic conditions. The Indian scientists succeeded in that while the other countries did not succeed.

Therefore, I say this for your consideration, and for the consideration of the whole House. As far as the scientific community is concerned, all sections of the House, irrespective of party affiliations, should extend full support to them and see that they are given all encouragement. My worry is that enough resources are not being made available for the development of our agricultural science. At least one per cent of our agricultural GNP should go for the development of agricultural science. If that is done, I am quite sure that India will be in a position to overcome all problems of shortages in edible oil, pulses and in a number of other articles where we are suffering because of unsatisfactory production.

Then I come to inputs. My time is very limited; therefore, I am making only a brief observation. As far as inputs are concerned, I should say that the policy in this country should be to provide cheap inputs to farmers. Unfortunately, we have adopted the policy of high-cost economy. For our small farmers, it is not suitable. Take, for example, fertilisers. The Japanese farmers have only to sell two kilograms of rice for purchasing one pound of nitrogen whereas in India our farmers have to sell four kilograms of rice to purchase the same quantity of nitrogen. This is just by way of illustration. Actual figures and rates can be worked out.

You know that Japan's productivity is seven times higher than Indian productivity. So, see the difference. The Japanese farmer gets fertilizers ten times or eight times cheaper than the Indian farmers. There was justification some time back, when the international prices of fertilizers were very high, for higher fertilizer prices in India and, in spite of subsidy, they could not be brought down. But now they must be brought down and I hope the Hon. Minister will succeed.

However, I would like to sound a word of caution. When the Hon. Minister's predecessor announced the Wheat Policy, in the Press Notification of the Ministry itself they stated that they were going to reduce the fertilizer prices. I would caution the Minister not to take to such populist stances. You may take decisions, but don't announce them because it would become a difficult operation. What happened at that time? The announcement caused tremendous damage to agricultural economy because nobody would take fertilizers and nobody would move them to inaccessible areas. The fertilizers had to be moved to the inaccessible area before the monsoons but because they came to know that the prices of fertilizers were going to fall, nobody purchased fertilizers, with the result that there was a lot of difficulty in the inaccessible areas for want of fertilizers. I am sure that, had he consulted Mr. Jagjivan Ram, he would also have advised him not to make such an announcement. Recently, when the Finance Minister was speaking in the Central Hall before the Janata Party he said that they are still considering a reduction in fertilizer prices. If you want to reduce them, do so, but don't make any announcement because it will adversely affect the production programmes and supply of inputs in time.

Then, coming to the remunerative price, I have all sympathy with the Agricultural Prices Commission, but I still think it requires a different approach, a real rural approach. I would not like to go into that further as I am short of time. (*Interruption*).

MR. DEPUTY-SPEAKER: Let me make one thing clear about time. The Congress Party has limited time and if only one person is going to take half the time available, what happens to the other Members? It is for me to regulate the time and I will be very strict.

SHRI ANNASAHEB P. SHINDE: I will be brief.

I am glad that the Janata Party desires to attach more importance to dairy development; but I wish they understand the implications what they are saying. For instance, in this country, dairy development is suffering today for what reason? One of the basic reasons is that the milk price policy is totally unsatisfactory. There is some discrimination in this country. We worship the cow and yet we discriminate against the cow so far as its milk is concerned. I wish the Government would be in a position to tell all the State Governments in this country that they should adopt the policy of the Maharashtra Government as far as the cow-milk price is concerned. Unless this discrimination against cow-milk is put an end to, there is no future for dairy development in this country because the genetic potential for buffalos is limited. In the last three centuries, breeding and genetic development has been done mainly in the field of cows and we have high milk yielding cows now. We can produce, for instance, 3000 to 5000 litres a day. Therefore, I hope the Minister will attend to this.

Now, coming to health, I think the health-cover in this country is not adequate. For instance, all the world over there is a vaccine for Thiarisis, but there is no vaccine available in this country. Again, there is a disease called Mastitis for which there is no vaccine available here and then, there is the most deadly disease called 'foot

[Shri Annasaheb P. Shinde]

and mouth' disease for which also there is no adequate vaccine available so far, in this country. So, I hope the Minister will look into all these aspects. We will have to take steps to see that production goes up.

Then I come to my last point about animal husbandry. We are short of fodder resources. There are numerous statistics available on this subject. If you go through the Agricultural Commission's Report on any of the other Report you wil find that we are short of fodder reources. There is no possibility of developing a modern diary industry without cheap concentrates, cattle feed and poultry feed being made available to the Indian farmers. As I said the other day when I spoke on the Demand for Grants of the Commerce Ministry, we are exporting oil-cakes. I think there is no need for this. You should exercise your influence and see that oil-cake export is stopped because this a very important ingredient of cattle food. We will then be in a position to bring down the prices of cattle-feed and poultry-feel to a reasonable level.

On fisheries, I do not want to say anything else except that as far as sea is concerned, we have already defined waters upto 200 miles as our economic zone. We should be in a position to bring in trawlers and catch the fish. Foreigners and multi-nationals have been encroaching upon our waters and exploiting our resources. We should encourage everybody on our side to catch the fish; we can have control on them and if necessary nationalise this later. We should at all costs see that our ships, vessels and trawlers under Indian flag catch the fish, I am sure, we will be in a position to earn foreign exchange to the tune of 600, 700 or even 800 crores of rupees. This year, we are likely to earn Rs. 200 crores of foreign exchange from the port of fisheries And, if you have more fish, as Shri Jyotirmoy Bosu suggested, we can provide the same to our Bengal brothers and sisters.

On forests, I would like to say that a trenmendous damage has ben caused to our forests. There has been tremendous denudation of forests, and complete removal of trees, whether we go to Himalayas or other hill areas. There were green forests earlier, but all these places have been denuded. It is a very sad story. In this connection, I would only read an extract from the book on Forest Farming written by J. Sholto Douglas and Robert A. de J. Hart with a prerarce by E. F. Schumacher. A very interesting point has been made in it about India and that has a lot of substance as far as Indian people are concerned. It says:

"Travelling through India, I came to the conclusion that there was no salvation for India except through trees. I advised my Indian friends as follows:

The good Lord has not disinherited any of his children and as far as India is concerned, he has given her a variety of trees, unsurpassed anywhere in the world. There are trees for almost all human needs. One of the greatest teachers of India was the Buddha who included in his teaching the obligation of every good Buddhist on that he should plant and see to the establishment of one tree at least every five years. As long as this was observed, the whole large area of India was covered with trees, free of dust, with plenty of water, plenty of shade, plenty of food and materials. Just imagine you could establish an ideology which made it obligatory for every able-bodied person in India man, woman and child, to do that little thing—to plant and see to the establishment of one tree a year, five years running. This in a five year period, would give you 2,000 million established trees. Anyone can work it out on the back of a envelope that the economic value of such an enterprise, intelligently conducted would

be greater than anything that has ever been promised by any of India's five-year plans. It could be done without a penny of foreign aid; there is no problem of savings and investment. It would produce foodstuffs, fibres, building material, shade, water, almost anything that man really needs."

I would suggest for the consideration of the hon. Minister that the Forest Department alone would not be able to discharge this onerous job. It is too big a work. Unless the conscious co-operation and conscious involvement of all the Indian people is brought about in this country, this work cannot be accomplished. Our country would become a green country and worth living for the future generation. I wish the hon. Minister all success

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move:

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to reduce the rate of interest to 6 per cent on the loans given to the small farmers through Nationalised Banks (1)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to provide assistance for consolidation of holdings other than the holdings in command of irrigation projects (2)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to encourage agriculturists to plant green manure trees (3)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to make arrangement of aerial spraying in all the States (4)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to get the underground water potentialities surveyed in the whole of the country (5)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to exploit underground water (6)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to develop dairy in many States (7)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to assist shepherds to rear sheep (8)].

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to develop cattle for exporting for mutton purposes (9)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to develop frozen semen in larger quantities (10)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to protect wild life in our forests (11)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to protect our forest wealth (12)]

[Shri P. Rajagopal Naidu]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to give remunerative price for the sugar cane (13)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to take up soil survey schemes on a large scale so that the soils are mapped to help the agriculturists (15)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to develop dry farming on a large scale (16)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to popularise the methods of using water economically (17)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to sanction Small Farmers Development Agency where drought prone areas schemes are being implemented (18)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to encourage the agriculturists to develop local manure sources (19)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to fix up minimum price for agricultural commodities (20)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to introduce crop insurance at least under assured ayacut areas on selected crops (21)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to popularise weedicides (22)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to reduce the price of fertilisers (23)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Failure to reduce the price of insecticides (24)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to increase grants-in-aid to the new assignees of land on imposition of ceiling on agricultural holdings (25)].

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to give financial assistance to the new assignees of banjar lands (26)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to give subsidy to the farmers for tubewells and borewells (27)]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to encourage farmers to prepare the seed required for themselves (28)]

PROF. SHIBBAN LAL SAKSENA (Maharajganj): I beg to move:

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to draw up a comprehensive plan for doubling agricultural production in the next 5 years and implementing it on a war footing (30)]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to stop agricultural imports by increasing indigenous production and by raising agriculture commodity prices to the level of their import prices (31)]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to spend lavishly on agricultural research to increase quality and yield per acre of wheat, rice, coarse grains, pulses, sugarcane and cotton (32).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to reduce the price of agricultural inputs to make agricultural production remunerative (33).]

"That the demand under the head 'Fisheries' be reduced to Re. 1."

[Failure to prepare a plan to increase the production of fish in the country by hundred times in the next five years and to implement it on war footing (35).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced to Re. 1."

[Failure to prepare a plan for rejuvenating the entire cattle population of the country in the next ten years by scientific methods of breeding and nourishment and by ruthless sterilisation of the inferior variety (36).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced to Rs. 1."

[Failure to prepare a plan to increase the production of milk in the country a hundred times in the next five years (37)].

"That the demand under the head 'Forest' be reduced to Re. 1."

[Failure to make the Forest Research Institute, Dehradun an autonomous body directly responsible to Parliament (38).]

"That the demand under the head 'Forest' be reduced to Re. 1."

[Failure to prepare a plan for increasing the production of timber in the country a hundred times in the next five years (39).]

"That the demand under the head 'Department of Food' be reduced to Re. 1."

[Failure to prepare a plan to produce food for our 600 million population at half a Kilo foodgrains per capita by increasing our food products ten times its present level in next ten years (40).]

"That the demand under the head 'Department of Food be reduced to Re. 1."

[Failure to abolish the Food Corporation of India which stinks with corruption and to restore decontrol of foodgrains (41).]

"That the demand under the head 'Department of Food' be reduced to Re. 1."

[Failure to establish sugarcane research stations at Gorakhpur, Meerut and Patna or Muzaffarpur (42).]

"That the demand under the head 'Department of Food' be reduce to Re. 1."

[Failure to treat the khandasari industry as the second largest cottage industry in the country (43).]

"That the demand under the head 'Department of Food' be reduced to Re. 1."

[Shri Shibban Lal Saxena]

[Failure to nationalise the sugar industry in the country (44).]

"That the demand under the head 'Department of Food' be reduced to Re. 1."

[Failure to help the sugar industry in U.P., Bihar and Punjab to raise its recovery and per acre yield and the duration of the crushing season (45).]

"That the demand under the head 'Department of Rural Development' be reduced to Re. 1."

[Failure to prepare a plan for all round development of one lakh villages in the country in ten years time (46).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced to Re. 1."

[Failure to make Agriculture Education a compulsory subject in all colleges upto Intermediate standard and need to give liberal permission to teach Agriculture in degree and post-graduate classes in every degree college (47).]

"That the demand under the head 'Payments to Indian Council of Agricultural Reseach' be reduced to Re. 1."

[Failure to make a plan for making ICAR responsible for promoting higher research to increase yield in the production of wheat, rice, coarse grains and commercial crops at least ten times in 5 years all over the country (48).]

"That the demand under the head 'Department of Irrigation' be reduced to Re. 1."

[Failure to provide irrigation in every field in Pharunda and Maharajganj Tehsils of Gorakhpur District by canals and tubewells in next 5 years (50).]

"That the demand under the head 'Department of Irrigation' be reduced to Re. 1."

[Failure to draw up a comprehensive plan for 100 per cent irrigation of all agricultural land in the country in the course of next 10 years (51).]

PROF. P. G. MAVALANKAR (Gandhinagar): I beg to move:

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need of giving different types of assistance—financial, tools and technical know-how, to the small farmers, particularly in the remote rural areas (83).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need for overall and sustained increased irrigation facilities to the small and individual farmers all over the country (84).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Need for strengthening and improving the national and the State dairy schemes (85).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need for proper and well proportioned preservation and enhancement of the various forests and of the vast forest wealth throughout the country (86).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need for taking adequate and timely steps for the full protection of wild life in the country, particularly of the lions in the Gir Forest area in Saurashtra, Gujarat (87).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to exploit well and systematically the vast forest riches available in the Andaman and Nicobar Island (88).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need to formulate a national agricultural policy for achieving self-sufficiency and self reliance in foodgrains production and distribution (89).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Need for regular periodic assessments of the work and contribution of all the Agricultural Universities to the enrichment of agricultural production skill, techniques and resources (90).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Need to improve the quality and contents of agricultural education by suitable revision and constant review of the various syllabi at the Agricultural Colleges and the Universities in the country (91).]

"That the demand under the head 'Payments to Indian Council of Agricultural Research' be reduced by Rs. 100"

[Need for proper and just policy and implementation of various appointments and promotions in the Indian Council of Agricultural Research, so that the youthful and brilliant scientists get a spur to doing intensive and high-quality research for the benefit of Indian Agriculture (92).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to have the Narmada Waters Issue expedited through the hearings and the award of the Tribunal concerned, so that the abundant water supply of the mighty river Narmada would soon be utilised for the purposes of irrigation and power by the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan in the national interest (93).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need for Central financial assistance to the Government of Gujarat in the matter of development of the irrigation schemes connected with the river Narmada (94).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need for vigorous research in tapping the underground water resources (95).]

SHRI P. K. KODIYAN (Adoor): I beg to move:

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to initiate any positive action to restore the alienated tribal lands to their legitimate owners (96).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to solve the problems of farming in dry areas (97).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to have a positive programme for implementing the land ceiling laws (98).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to take any action t save the small peasants and agr. cultural workers from the clutches of money lenders (99).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Shri P. K. Kodiyan]

[Failure to protect the share croppers from eviction in several parts of the country (100).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to ensure remunerative prices for the peasants' produce (101).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Delay in setting up a coconut development board (102).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to encourage cultivation of cashew with a view to attain self-sufficiency in the production of raw cashew nuts (103).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to set up more State farms in the country (104).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to take effective steps to control and eradicate the wide spread coconut plant disease in Kerala (105).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to provide liberal Central subsidy to coconut growers in respect of seedlings, fertilisers, plant protection, chemical and soil ameliorants (106).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Urgency of taking steps to increase the productivity in coconut cultivation (107).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Need to give early clearance to the Neendakara and Vizhinjam fishing harbour projects in Kerala (108).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Need to expedite the fishing harbour project at Cochin (109).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Need to organise fishermen in multi-purpose cooperative societies (110).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Failure to eliminate middlemen who exploit fishermen (111).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Need to provide relief to sea-going fishermen in the coastal areas during the monsoon season (112).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Need to pay more attention to inland water fisheries (113).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to recognise the role of agricultural workers in the development of agriculture (130).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Ways and means for ensuring active participation of agricultural workers and peasants in the formulation and execution of agricultural development schemes (131).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Failure to pay adequate attention to the problem of increasing productivity in paddy cultivation (132).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to pay more attention to minor irrigation programme (133).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to reduce the prices of fertilisers (134).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Inadequate coverage of agricultural workers under MFAL programme (135).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Urgency of distributing banjar lands among landless agricultural workers (136).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to distribute cultivable wasteland among agricultural workers and landless peasants with liberal financial assistance to enable them to cultivate such lands (137).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Delay in giving clearance to the Kerala Government's scheme for Dairy Development in the State (138).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Need to extend the livestock production programme for benefiting the marginal farmers and agricultural labourers to all districts (139).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Need to set up a Central cattle breeding farm in Kerala (140).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Slow progress in the production of good quality cattle feed and high yielding varieties of fodder crops (141).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Inadequate arrangements for prevention and treatment of cattle diseases (142).]

"That the demand under the head 'Animal Husbandry and Dairy Development' be reduced by Rs. 100."

[Need to expedite the setting up of a Central Veterinary Council (143).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Failure to protect and preserve the forest wealth of the country (144).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to complete the pre-investment survey of forest resources as early as possible (145).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to prevent the systematic destruction of wild life in several States (146).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Failure to eliminate the exploitation of tribals in forest areas by contractors and middlemen (147).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Slow progress in eliminating forest contractors and in making departments own arrangements

[Shri P. K. Kodiyan]

and in setting up forest labour co-operatives for exploitation of forests (148).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to formulate a national Forest policy aiming at preservation, protection and systematic development of forests in the country (149).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Failure to provide storage facilities for foodgrains (150).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Desirability of distributing a part of the Central buffer stock of wheat among the poorer sections at heavily reduced rate as a means of dispensing with the huge unmanageable stock in hand which otherwise is likely to rot in the absence of proper storage facilities (151).]

"That the demand under the head 'Department of Food' be reduced by s. 100."

[Need to increase the allotment of rice from the Central pool to Kerala to 1.5 lakh tonnes per month in view of the increasing demand for rice from the ration shops due to the rise in prices of rice in the open market (152).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need to directly purchase from peasants their produce at Government fixed rates (153).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need to evolve a system of direct purchase of vegetables from villages and distributing them in cities and towns at reasonable prices and thus avoiding middlemen (154).]

"That the demand under the head 'Department of Rural Development' be reduced to Re. 1."

[Formulation and execution of rural development programme mainly through bureaucratic machinery without caring for the co-operation of peasant and agricultural workers' organisations (155).]

"That the demand under the head 'Department of Rural Development' be reduced to Re. 1."

[Attempts at rural development without bringing about structural changes in the agrarian economy (156).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Delay in sanctioning as well as giving financial assistance to the Kerala Government to set up a separate wild life wing in the State forest department (157).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to give sanction to forest fire protection unit in Kerala (158).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to include the Periyar Sanctuary under Project Tiger (159).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Need to exempt Kerala from the Centre's restrictions in regard to removal of forest cover in view of the large number of hydro-electric projects planned by the State Government (160).]

"That the demand under the head 'Department of Rural Development' be reduced by Rs. 100."

[Need to extend the small farmers development scheme to more districts in the country (161).]

"That the demand under the head 'Department of Rural Development' be reduced by Rs. 100."

[Need to provide more central financial assistance to Kerala for the development of tribal areas in the State (162).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Failure to find any effective method to control and prevent various types of pests and diseases affecting the coconut gardens in Kerala (163).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Need to valuate the working of the Agricultural Universities in the country (164).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Non-use of 30 to 35 per cent of the electronic instruments supplied to the agricultural universities in the country (165).]

"That the demand under the head 'Department of Agricultural Research and Education' be reduced by Rs. 100."

[Need to undertake survey about the impact of agricultural development programme on the socio-economic conditions of various classes of rural population particularly the small and marginal farmers and agricultural workers (166).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Slow progress in executing the various flood control measures included in the Fifth Plan (167).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to convert 50 per cent of the loan assistance now given to Kerala and Orissa for anti-sea erosion work as outright grants (168).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Delay in settling the pending river water disputes between the various States in the country (169).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Slow progress in utilising the additional irrigation potential created in the country (170).]

SHRI C. K. CHANDRAPPAN (Cannanore): I beg to move:

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to ensure speedy and radical land reforms all over India (114).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to provide economic assistance to the people who were liberated from bonded labour (115).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Shri C. K. Chandrappan]

[Need to take urgent steps for the setting up of 'Coconut Board' (116).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to have an integrated policy for the promotion of coconut cultivation, fighting the coconut disease and for replantation in areas where coconut trees are ruined by disease (117).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to ensure remunerative price for coconut and to fix floor price for coconut (118)."

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to classify the coconut oil as an industrial oil and to change its present categorisation as an edible oil (119).]

"That the demand under the head 'Department of Agriculture' be reduced by Rs. 100."

[Need to provide adequate relief to the drought affected people of Tamil Nadu (120).]

"That the demand under the head 'Agriculture' be reduced by Rs. 100."

[Need to provide remunerative price to the wheat and rice cultivators (121).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need to ensure regular and adequate supply of food to the deficit States (122).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need for bringing down the enormous overhead charges in the Food Corporation of India (123).]

"That the demand under the head 'Department of Food' be reduced by Rs. 100."

[Need to rigorously enforce austerity and economy measures in Food Corportion of India (124).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to find an early solution to the inter-State river water disputes (125).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to settle the Cauvery river water dispute as soon as possible (126).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to give early sanction to the Mannanthody hydro-electric project in Wynad, Kerala (127).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to provide adequate funds for fighting sea erosion in Kerala (128).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to financially assist Kerala to provide adequate irrigation facilities to coconut growers in that State (129).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure in implementing meaningful and radical land reforms and to put an end to the age old feudal land owning system (171).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure in democratising the administration of State farms under State Farms Corporation (172).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure in fully exploiting the fishery resources in India (173).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure to destroy the water weed, popularly known in Kerala as "African Weed" which poses a threat to navigation, agriculture and fisheries (174).]

"That the demand under the head 'Agriculture' be reduced to Re. 1."

[Failure in protecting ecological balance (175).]

"That the demand under the head 'Department of Irrigation' be reduced to Re. 1."

[Failure in settling inter-State river water disputes (176).]

"That the demand under the head 'Department of Irrigation' be reduced to Re. 1."

[Failure in granting permission to various irrigation schemes submitted by Kerala Government (177).]

SHRI P. K. DEO (Kalahandi): I beg to move:—

"That the demand under the head 'Fisheries' be reduced by Rs. 100."

[Urgency of developing the marine fishing industry in the East Coast (178).]

"That the demand under the head 'Fisheries' be reduced by Rs. 100.'"

[Development of inland fishery on an extensive scale (179).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Wanton denudation of forest in the country and the alarming approach of desert conditions (180).]

"That the demand under the head 'Forest' be reduced by Rs. 100."

[Desirability of stopping working of forest by contractors and instructing the State to take to departmental working of forest (181).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need for early implementation of the Upper Indravati Project in Orissa which will irrigate 5 lakh acres of chronically drought affected area (183).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need for completion of the Sunder Project in Nawapara Subdivision of Kalahandi district in Orissa (184).]

SHRI ANNASAHEB GOTKHINDE (Sangli): I beg to move:

"That the demand under the head 'Department of Rural Development' be reduced to Re. 1."

[Failure to re-open the question of admission of Aurangabad, Bhir and Osmanabad districts in Marathwada region of Maharashtra under Drought Prone Area Programme (182).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need to provide sufficient Central block grants for speedy completion of Warna and Kallumawadi irrigation projects in Maharashtra (185).]

"That the demand under the head 'Department of Irrigation' be reduced by Rs. 100."

[Need for special Central financial assistance for Maharashtra to provide irrigation facilities in

[Shri Annasaheb Gotkhinde]
drought prone areas in Krishna basin (186).]

श्री धर्मवीर वशिष्ट (फरीदाबाद) : उपाध्यक्ष महोदय, अभी हमें माननीय शिन्दे साहब को सुनने का मौका मिला विरोध पक्ष की तरफ से । यह भी खुशी की बात है कि श्री सुरजीत सिंह बरनाला, जो पंजाब से आते है, जो खेती में बहुत आगे है । महाराष्ट्र भी, जहां से शिन्दे साहब आते है, अच्छी पदावार की जगह है । दो खुशहाल राज्यों का आमना सामना है । वह एक दूसरे को सुझाव दे रहे है ताकि कृषि को बढ़ाया जाय । उन्होंने दुर्गापुर और कई जगहों के खाद के कारखानों के लिए कहा है कि उनको बढ़ाया जाय, प्रोडक्शन बढ़ाया जाय, ठीक ही बात है । यह बात भी अपनी जगह ठीक है कि मौडर्न इंडस्ट्री के बगैर मौडर्न ऐग्रीकल्चर नहीं बन सकता है । तो जो भी कृषि से संबंधित उद्योग हैं उनको कोई घटाने का जिक्र नहीं है ।

लेकिन इन सब बातों से अगर शिन्दे साहब यह छिपाना चाहें कि 7,000 करोड़ का अनाज पिछले 30 सालों में उनकी सरकार के अधीन इस देश में मंगाकर, इस देश की भुखमरी को दूर किया है तो वह छिपाया नहीं जा सकता । यह ठीक है, गेहूं एक ऐसा अन्न है, जहां ब्रेक थ्रू शुरू हुआ है । उनका यह कहना कि पंजाब और हरियाणा, बहुत से प्रदेशों में बहुत तरक्की हुई है, यह बात जाहिर करती है कि इससे मेहनती किसान, मौसम और अन्य बातों को भी अलग नहीं किया जा सकता है । वह खुद ही तस्लीम करते हैं कि असम, बिहार और पूर्वी यू० पी० में उतनी तरक्की नहीं हो पाई है, हालांकि उनकी पालिसी, नीति और साधन सब जगह जुटाये गये थे । उन्होंने कहा है कि बहुत दफे साइन्टिफिक बात को छोड़ कर, एक्सपर्टस को छोड़ कर जब राजनीति में लोग बढ़ते हैं तो पैदावार के न बढ़ने का और ठीक न चलने का यह भी एक कारण होता है । मैं उनसे पूछना चाहता हूं कि जिन राज्यों को कहा गया कि पंजाब और हरयाणा बहुत आगे हैं और वहां बड़े साइंटिफिक तरीके से अच्छी काश्त हो रही है, तो उनके कृषि विश्वविद्यालयों और वाइस चांसलरों ने सरकार को क्या मश्विरा दिया था सीलिंग के मुताल्लिक, वह भी शायद उन्हें मालूम होगा? उन्होंने भी ऐसा सोचा कि राजनीति को उसमें शामिल किया जाये?

हम जनता पार्टी के लोग इस बात को साफ कर चुके हैं कि बजट का 33 प्रतिशत, एक तिहाई जो खर्चा होगा वह कृषि और सिंचाई पर खर्च किया जायेगा । पिछले 30 साल के वक्त में कभी भी कृषि और सिंचाई पर 20, 21 परसेंट से ज्यादा खर्चा नहीं हुआ है । पहली बार जनता सरकार ने यह किया है । मैं खास तौर पर श्री जगजीवन राम जी को बधाई देना चाहता हूं, जो कुछ समय इस विभाग में रहे, अपने बादल साहब को, उनके वक्त में बादल भी बहुत हुए, और अब श्री बरनाला साहब को, इन तीनों को मुबारकबाद देता हूं कि पहली बार इन्होंने 30 परसेंट बजट की राशि कृषि और सिंचाई की मद में लाने की कृपा की है । यह बड़ी खुशी की बात है, यह जनता सरकार का वादा पूरा हुआ है ।

मैं कुछ बेसिक सवाल यहां रखना चाहता हूं । वह यह है कि जब अमेरिका में सिर्फ 4 प्रतिशत, ब्रिटेन में 3 प्रतिशत, जापान में 14 प्रतिशत आदमी कृषि पर काम करते हैं और हमारे देश में 70 प्रतिशत लोग कृषि पर काम करते हैं और उससे 47 प्रतिशत ग्रास इनकम लेकर देते हैं तो मैं यह जानना चाहता हूं कि इतना होने पर भी 7 हजार करोड़ का अन्न विदेशों से क्यों मंगाते रहे हैं ? इससे लगता है कि हमारी नीति में कोई डिफेक्ट रहा है, कमी रही है ।

श्री जगजीवन राम जी ने जो उस समय वहां थे बहुत अच्छा काम किया । श्री सिन्दे साहब ने जो प्रशंसा की है वह मैं समझता हूं श्री जगजीवन राम जी की की है । श्री जगजीवन राम जी ने यही ठीक समझा कि यह जगह ठीक नहीं है, यहां से यह नीति सफल नहीं हो सकती है । इसलिये वह वहां से इधर आ गये और यहां आकर दोहरी मदद उन्होंने की है । कृषि का 30 परसेंट बजट बढ़ाने में उन्होंने मदद की है जो यह सरकार पहली दफ़ा कर रही है ।

आपने 1944-45 के फैमिन से लेकर अब तक की हिस्ट्री दोहराई उसमें यह देखिये कि चौथी जो पंचवर्षीय योजना है, खास तौर पर 60 वाले दशक में उसमें हमने खेती में जरूर कुछ किया है । उसमें व्हीट रेवोल्यूशन हुआ और मेक्सिको से बीज आये । लेकिन 1970 के बाद जो पांचवीं पंच-वर्षीय योजना चली है, उस के दौरान हालात उतने अच्छे नहीं रहे । भले ही 1975-76 में कुछ अच्छा रिज़ल्ट निकला, लेकिन 1976-77 में, ख़ास तौर से इमर्जेंसी में, उस में कमी हुई । सिक्सटीज़ में हम जो कर रहे थे, सैवन्टीज़ में वह हमारे हाथ से स्लिप होता जा रहा था । अब जनता पार्टी उसको सम्भालने जा रही है, और उसमें मजबूती और स्थिरता लाने वाली है, जिसके लिए देश उसका आभारी रहेगा ।

जहां तक सिंचाई का सम्बन्ध है, एक किताब "यंग एलायंस" में कहा गया है :

It is a thirstier world

"The industrial society already choked by an energy crisis is now working for a water crisis. Yet the demand for water continues rising at the rate of 6 per cent each year. The greatest demand comes from agriculture followed by industry and energy.

There is nothing wrong with an annual demand growth of 6 per cent of water—except that the supply of water is unchanging. Unlike petroleum, water supplies are not exhausted by 'consumption'. But unlike timber, water stocks cannot be expanded.

There is enough fresh water in the world. Over 50,000 litres per person per day for each of the world's 4 billion people. If it can be equiebly distributed, it cannot. The over-whelming problem of water management is that water supplies are highly unevenly dis-tributed over regions, seasons and years."

पानी कृषि का लाइफ़-ब्लड है । पानी दुनिया के 70 परसेंट भाग को घेरे हुए है, जिस में से 93 से 97 परसेंट पानी खारी समुद्रों में, 4 परसेंट बर्फ की शक्ल में और केवल 1 परसेंट मानव के उपयोग में आता है । इस 1 परसेंट में से 99 परसेंट ग्राउंड वाटर है । आधा, 1000 मिलियन टन, ज़मीन के नीचे है । इस 1 परसेंट का सौवां भाग नदियों और तालाबों में है, जिसे हम साफ़ और ताजा पानी कह सकते है ।

कृषि में 80 परसेंट पानी की खपत है । 1000 टन पानी से एक टन अन्न पैदा होता है और 2000 टन पानी से एक टन चावल पैदा होता है । दुनिया भर का लगभग 15 परसेंट क्षेत्र सिंचित है, जिसमें भारत का 1 5 भाग है, जो काफ़ी अच्छा है ।

जहां तक उद्योग में पानी की खपत का प्रश्न है, 100 लिटर पानी से एक किलोग्राम स्टील, 300 लिटर पानी से एक किलोग्राम कागज़ और 800 लिटर पानी से एक किलोग्राम रेयन बनता है । 2000 लीटर खर्च आता है एक किलोग्राम सिंथेटिक रबर बनाने पर और 40 लाख लीटर खर्च आता है एक किलोग्राम स्ट्रप्टोमाइसिन बनाने पर । आम

[श्री धर्मवीर वशिष्ठ]

तौर पर न्यूक्लियर पावर प्लांट लगाने पर कोल बेस्ट कारखानों मे 50 प्रतिशत अधिक पानी का खर्चा आता है। फिर आदमी को खुद को पीने के लिए पानी चाहिए। 9.7 मिलियन हेक्टर पहली योजना के समय इस देश में सिंचित क्षेत्र था। 22.6 हेक्टर कुल था जो नहरों से और बाकी सब साधनों से मिलाकर होता था। आज 30 साल बाद हम उसको 50 मिलियन हेक्टर कर पाये हैं जब कि पोटेंशियल जो है यानी जितना पानी हम ले सकते हैं वह 107 मिलियन हेक्टर के लिए काफी है। यानी केवल 46 प्रतिशत हम नहरों से या और तरीकों से इस्तेमाल कर पाते हैं। इस 107 मिलियन हैक्टेयर के पानी में से 72 सरफेस का होगा और 35 ग्राउंड वाटर होगा।

फिफ्थ प्लान की आउट-ले जो चल रही है उसमें 3135 करोड़ पानी पर खर्च हो रहा है और इसमें 5.8 मिलियन हेक्टर रकबा सिंचित किया जायेगा। सतलुज-व्यास के लिंक की जो योजना है वह लगभग पंजाब और हरियाणा में पूरी होने वाली है। खुशी की बात है कि अगले साल इससे पानी मिल सकेगा और बिजली भी पैदा हो सकेगी। इसी तरह यह सतलुज-यमुना लिंक भी है जो सेंट्रल वाटर कमीशन के मातहत है। उसमें भी अच्छी तरक्की हो रही है।

पेय जल जो इंसान के पीने के लिए होता है उसमें भी सिंचाई विभाग को मदद करनी चाहिए और उसको भी देखना चाहिए। वैसे तो यहां आपकी पार्लियामेंट में तीन किस्म का पानी लिखा हुआ है, एक पर लिखा हुआ है बोयल्ड वाटर, एक पर लिखा है कोल्ड वाटर और एक पर लिखा है टेप वाटर। तो जहां पर तीन तरह का पानी पीने को मिलता हो एक साथ, वहां लोग यह अन्दाजा कर सकें कि देहातों के अन्दर गन्दा, सड़ा और कीटाणुओं से भरा पानी लोग पीते हैं, यह मुश्किल है' लेकिन यह सोचना पड़ेगा। यह कहा जाय कि हिन्दुस्तान के केवल 2 हजार गांवों में पेय जल की समस्या है, यह बात भी गलत है। पेय जल की समस्या इस से बहुत बड़ी है। यह छठी लोक सभा और खास तौर से जनता सरकार अपने समय में ऐसी योजनायें सिंचाई की बनायें जिससे वहां तक जहां कि पीने का पानी मयस्सर नहीं है किसी न किसी रूप में आउटलेट्स बना कर या डिस्ट्रीब्यूटरीज ले जा कर पानी को ले जाने का प्रबन्ध करें ताकि उससे सबसायल पानी बढ़े, और मीठा बने। इसके लिये उनके पास अंडरवाटर बोरहोल केमराज हैं जिससे नीचे का पानी देखा जा सकता है, उसे देख कर नीचे के पानी की फोटो लेकर उसका इन्तजाम करें जैसे कि हरियाणा के नारायणगढ़ और अम्बाला में इस किस्म के कैमरे से तजुर्बे हो रहे हैं कि ट्यूबवैल क्यों फेल होते हैं। इसलिए पीने के पानी का इन्तजाम हो और पानी लोगों को मयस्सर हो इसका इन्तजाम सरकार करे।

बहुत से लोग रोटी, कपड़ा और मकान का जिक्र करते हैं। तो रोटी से भी ज्यादा जरूरी पानी है। जलपान आप कहते हैं—रोटी और पानी। पानी के बगैर आदमी नहीं रह सकता। अगर 1000 टन पानी एक टन गेहूं के लिए मिल सकेगा और इंडस्ट्री के लिए भी जैसा मैंने बताया कागज वगैरह के लिए इतने लीटर पानी फी किलोग्राम चाहिए वह पानी मिल सकेगा तो आदमी को जिन्दा रहने के लिए भी पानी चाहिए खास कर रूरल एरिया में। मैं फरीदाबाद से आता हूं। उसके मेवात रकबे में एक गांव में गया था। वहां अचानक आग लग गई तो लोगों ने कहा यहां पानी तो है ही नहीं। हम इसे कैसे बुझायें। वह तो ईश्वर की कृपा हुई कि आग खुद ही एक झोंपड़ी जला कर बुझ गई। लेकिन मैं कैसा असहाय महसूस कर रहा था उस वक्त कि कैसे ये लोग हैं जिनके पास पीने का पानी नहीं है, आग

बुझाने के लिए पानी नहीं है। और ऐसे एक नहीं सकड़ों गांव हैं। आज हजारों गांव हिन्दुस्तान में ऐसे हैं। इसलिये कृषि मंत्रालय और जब सिंचाई की योजना बनाये तो खास तौर से इस बात पर गौर करे--मैं बरनाला साहब से अर्ज कर रहा हूं--कि वह सिंचाई की योजना ऐसे क्षेत्र से गुजरे, जिसमें हम सब-सायल वाटर को उठा कर सकें मीठा कर सकें और साथ ही ऐसा कोआर्डिनेशन हो कि ड्रिंकिंग वाटर को भी देख सकें।

उपाध्यक्ष महोदय, जब पिछली बार पाकिस्तान के साथ जो जंग हुई थी तो यहां पालियामेंट के एक सदस्य थे--श्री आनन्द नारायण मुल्ला। उन्होंने एक शेर कहा था--

खूने शहीद से भी है कीमत में कुछ सिवा
फनकार की क़लम की स्याही की एक बूंद।

लोग इस बात पर थोड़ा उखड़े। मुझे भी अभी अन्ना साहब की बातों को सुन कर थोड़ी हैरानी हुई। एक मर्तबा एक फिलास्फर साहब एक किश्ती में जा रहे थे, दरिया को पार कर रहे थे। थोड़ी दूर चल कर उन्होंने उस बोटमैन से पूछा--तुम ने कभी फिलास्फी पढ़ी है? उसने जवाब दिया--नहीं महाराज। फिलास्फर साहब बोले--तब तो तुम्हारी आधी जिन्दगी खत्म हुई। किश्ती थोड़ी आगे बढ़ी, भंवर में डूबने लगी। तब बोटमन ने फिलास्फर साहब से पूछा--आपने थोड़ा बहुत तैरना सीखा है? फिलास्फर साहब ने जवाब दिया--नहीं। बोटमेन बोला तब तो आपकी सारी जिन्दगी खत्म हुई। मैं निवेदन करना चाहता हूं--आप ने एग्रीकलचर पर, सिंचाई पर एम्फेसिज न दे कर 7 हजार करोड़ रुपये विदेशों को दिये और आज जब जनता सरकार 30 फी सदी रुपया इस पर लगाने जा रही है, बल्कि 33 फी सदी तक लगाने का उनका इरादा है, वह इसको तय कर चुके हैं, तो अपोजीशन पार्टियों के सब भाइयों को इसमें मदद देनी चाहिये कि जनता पार्टी एक सही रास्ते की तरफ जा रही है। हम कृषि की उपज बढ़ाने सिंचाई को आगे ले जाने, पीने के पानी की योजनाओं को आगे ले जाने का लक्ष्य अपने सामने रख कर चल रहे हैं। मुझे उम्मीद है हमारे अन्ना साहब शिण्डे और उनके साथी--हालांकि अपोजीशन बेन्चेज इस समय खाली नजर आ रही हैं--और जनता पार्टी के लोग बरनाला साहब के हाथ मजबूत करेंगे।

डिप्टी स्पीकर साहब आप का नाम तो डिप्टी स्पीकर है, लेकिन सारा दिन आप सुनते हैं, मैं तो आपको लिस्नर ही समझता हूं, स्पीकर तो हम लोग हैं, जो सारा दिन बोलते हैं। मैं आपकी सहिष्णुता का भी धन्यवाद करता हू। आपने मुझे समय दिया इसके लिये पुनः आपका धन्यवाद।

श्री एम० सत्यनारायण राव (करीमनगर) : उपाध्यक्ष जी, मैं आपको धन्यवाद देता हूं--आपने मुझे बोलने का मौका दिया। जैसा अभी हमारे साथी श्री शिण्डे साहब ने कहा था--मैं बरनाला साहब को भी मुबारकबाद देता हूं और साथ ही प्रधान मंत्री जी को भी मुबारकबाद देता हूं। आज उन्होंने एक किसान को इस देश का एग्रीकलचर मिनिस्टर बनाया है। हम सब को मालूम है कि पंजाब के लोगों ने एग्रीकलचर में कितनी मेहनत की है, उन्होंने पूरे देश को एक रास्ता दिखलाया है। मैं चाहता हूं कि हमारे मंत्री जी इस काम में कामयाब हों, न सिर्फ कामयाब हों, बल्कि किसानों को एक तरह से भरोसा दें। पूरा हिन्दुस्तान जानता है कि आज तक किसानों के साथ कैसा बर्ताव हुआ है। मैं किसी की नुक्ताचीनी नहीं करना चाहता हूं, लेकिन जो चीज किसानों को मिलनी चाहिए थी, वह नहीं दी गई। 5-6 साल पहले जब हम यहां किसानों के लिए लड़ते थे तो चन्द मेम्बर कहते थे कि आप कुलक-वादी है।

[श्री एम० सत्यनारायण राव]

जब हम पार्लियामेंटरी फोरम फार फार्मर्स के जरिए से लड़ रहे थे, किसानों की तरफ से लड़ रहे थे तो मित्रों ने कहा कि हम लोग कुलक के आदमी हैं, हम कुलक के वास्ते लड़ते हैं। यह बदकिस्मती की बात है कि आप लोग ऐसी बात कहते थे। लेकिन मुझे खुशी है कि जनता पार्टी पावर में आई है और मुझे इस बात का भी फख्र है कि उन्होंने एग्रीकल्चर को अहमियत दी है।

फाइनेंस मिनिस्टर ने जब अपना बजट पेश किया तो उन्होंने कहा था कि हम एग्रीकल्चर को बहुत बड़ी अहमियत देने जा रहे हैं, बहुत बड़ी इम्पार्टेंस देने जा रहे हैं। इस सन्दर्भ में मैं आपसे एक बात कहना चाहता हूं कि आपने एग्रीकल्चर के लिए जो प्राविजन इन डिमाण्ड्स में किया है, उससे पता चलता है कि आपने एग्रीकल्चर को उतना अहमियत नहीं दिया जितना कि इसको देना चाहिए था। न सिर्फ खेती को, बल्कि पावर और इर्रीगेशन को भी आपने अहमियत नहीं दी। मैं आपसे कहता हूं कि आपने जनरल बजट में जो कहा है कम से कम उतना प्रोविजन तो आप किसान भाइयों के लिए करें। आप यह तो बतायें कि आप यह काम किसान भाइयों के लिए करेंगे। मैं उम्मीद करता हूं कि मन्त्री जी इस बात के लिए पूरी कोशिश करेंगे चाहे उन्हें इसके लिए अपने साथियों से लड़ना ही क्यों न पड़े।

इसके साथ ही यह बताने की जरूरत नहीं है कि हमारी इकानोमी का बेस, फाऊंडेशन एग्रीकल्चर है। यह आप जानते ही हैं कि हमारी नेशनल इन्कम का 50 परसेंट एग्रीकल्चर से आता है। इतना सब कुछ होने के बावजूद हमारे मित्र अभी तारीफ कर रहे थे कि इस साल हमने बजट के अन्दर एग्रीकल्चर के लिए तीस परसेंट प्राविजन रखा है। जब हमारी नेशनल इन्कम का 50 पर सेंट एग्रीकल्चर से आता है तो यह तीस परसेंट क्या ज्यादा है? मैं तो कहता हूं कि यह बहुत कम है। मैं समझता हूं कि मन्त्री जी एग्रीकल्चर के लिए और कुछ करेंगे। एग्रीकल्चर बेस्ड हमारी जितनी इण्डस्ट्रीज हैं उनको भी एग्रीकल्चर पर डिपेण्ड करना पड़ता है। इसलिए मैं अर्ज करूंगा कि एग्रीकल्चर के लिए और ज्यादा प्राविजन किया जाए।

एम्प्लायमेंट का जो प्राब्लम है, प्रधान मन्त्री जी ने कहा है कि हम दस साल के अन्दर सभी लोगों को रोजगार दे देंगे। मैं नहीं समझता कि दस साल तक कोई रहेगा या नहीं रहेगा। लेकिन मैं यह जानता हूं कि रोजगार देने के लिए हमें अपनी रूरल इकोनोमी को ठीक करना होगा। इस रूरल इकोनोमी को ठीक करने के लिए हमें बहुत सारी चीजें करनी पड़ेंगी। इसके लिए हमें एग्रीकल्चर को डवलप करना पड़ेगा। एग्रीकल्चर डवलप करने के लिए हमें इर्रीगेशन को डवलप करना पड़ेगा। मैं आपको बोलना चाहता हूं कि आपने इस तीन महीने के अन्दर इर्रीगेशन डवलप करने के लिए कुछ नहीं किया। इसको आपने कोई अहमियत नहीं दी है। आपने कोई बड़ा प्रोजैक्ट शुरू नहीं किया। आप कहते हैं कि पैसा नहीं है। लेकिन हमारे जो प्रोजैक्ट्स बन रहे हैं उनके लिए आपको पैसे का इन्तजाम करना पड़ेगा। एक तरफ आप वर्ल्ड बैंक से कर्जा ले रहे हैं दूसरी तरफ आप कहते हैं कि पैसा नहीं है। जो पैसा आप बाहर से ले रहे हैं उसे ही आप इन प्रोजैक्ट्स पर खर्च कीजिए। इन प्रोजैक्ट्स पर जो कि अभी पूरे नहीं हुए हैं, उन पर पैसा खर्च करना बहुत जरूरी है ताकि हमारी इर्रीगेशन कैपेसिटी बढ़े। इसलिए मैं चाहूंगा कि जो भी मीडियम प्रोजेक्ट्स हैं जो 750 के करीब हैं ये पूरे किये जाएं। ये अभी तक पूरे नहीं हुए हैं। इन्हें आप इस अवधि में पूरा नहीं कर सके हैं। इन्हें आप कब पूरा करेंगे? अगर इनके लिए सरकार के पास पैसा नहीं है तो कहीं से भी पैसा लेकर इनको पूरा करने की कोशिश कीजिए।

आपको तो मालूम ही है कि तीस प्रतिशत कल्टीवेबल लैंड को ही हम पानी दे पा रहे हैं और बाकी जो सत्तर प्रतिशत है उसको नहीं दे पा रहे हैं । उसको पानी देने के लिए यह जरूरी है कि जो इरींगेशन प्राजैक्ट्स हाथ में ली गई है उनको पूरा किया जाए । तभी यह समस्या हल होगी । अब तो अनाज की कोई समस्या नहीं है । अब तो इम्पोर्ट करने की जरूरत नहीं है । अभी 18 या 22 मिलियन टन का आपके पास बैंफर स्टाक है । फर्स्ट क्लास इकोनोमी आपके हाथ में हम छोड़ कर गए हैं । अब अगर अगले साल भी बारिश न हो मानसून फेल हो जाए तो आप लोगों को इस बफर स्टाक में से खिला सकते हैं । अगर फसलें ठीक होती रहें तो आप एक्सपोर्ट करने की स्थिति में भी हो सकते हैं । इस वास्ते ज्यादा ध्यान आपका इरिगेशन प्राजैक्ट्स को जिन को हाथ में लिया गया है पूरा करने की तरफ जाना चाहिये ।

किसान को आप प्रोत्साहन देना चाहते हैं लेकिन उसकी जो समस्यायें हैं उनकी तरफ भी आपका ध्यान जाना चाहिये । बदकिस्मती की बात यह है कि कोई भी गवर्नमेंट रही हो किसान को आज तक रिम्युनरेटिव प्राइस नहीं दी गई है । सिटी के जितने इंडस्ट्रियलिस्ट हैं वे सन्तुष्ट हैं लेकिन किसान सन्तुष्ट नहीं है । कर्ज में वह दबा हुआ है और परेशान है । बड़ा हो या छोटा हो गांवों में जाकर देखें कि वह कर्ज में दबा हुआ है । गांवों में 70—80 परसेंट लोग एग्रीकल्चर पर डिपेंड करते हैं । उन लोगों की हालत यह है कि वे अपने बच्चों को पढ़ा नहीं पाते हैं, खाना पूरा खाते नहीं हैं और कर्जा लेकर अपना गुजारा कर रहे हैं । पंजाब, हरियाणा आदि एक दो स्टेट्स के किसानों की बात आप छोड़ दें जहां किसान हो सकता है कि बड़ा आदमी हो गया है लेकिन वहां भी हर किसान बड़ा आदमी नहीं हो गया है । आज किसान पर टैक्स लगाने की बात भी की जाती है और यह कहा जाता है कि चूंकि वह बड़ा दौलतमन्द हो गया है इस वास्ते उस पर कर लगना चाहिये । लेकिन यह सरासर उसके साथ बे-इंसाफी होगी । एग्रीकल्चर मिनिस्टर जानते हैं कि किसान की क्या हालत है । रिम्युनरेटिव प्राइस का सवाल बहुत अहम सवाल है । यह कहना कि एग्रीकलचर को आप प्राइम इम्पार्टेंस देना चाहते हैं इससे काम नहीं चलेगा, किसान को सिर्फ इम्पार्टेंस देने से काम नहीं चलेगा, उसको रिम्युनरेटिव प्राइस देने से ही काम चल सकता है । यह बहुत जरूरी है ।

इसके अलावा किसान को इनपुट्स चाहियें । उसको फर्टिलाइजर चाहियें । वह आपके हाथ में नहीं है । फर्टिलाइजर आप इम्पोर्ट भी कर रहे हैं और यहां भी उसके कारखाने हैं । इम्पोर्ट करने के लिए आपको फारेन एक्सचेंज खर्च करनी पड़ती है । करोड़ों रुपया उसमें आपका जा रहा है । प्राइस भी फर्टिलाइजर की बढ़ गई है । वह इसको बरदाश्त नहीं कर सकता है । चीप रेट पर उसको फर्टिलाइजर देने का आप प्रबन्ध करें । साथ ही साथ पैस्टीसाइड्ज भी उसको चीप रेट पर देने की व्यवस्था होनी चाहिये । सीड भी जो आप उसको सप्लाई कर रहे हैं वह भी अच्छा नहीं है । एक दो साल से किसान को कहते हुए सुना गया है कि सीड अच्छा सप्लाई नहीं हो रहा है, एडल्ट्रेटिड सीड उसको दिया जा रहा है, उसके साथ धोखा किया जा रहा है । इसकी तरफ भी आपका ध्यान जाना चाहिये ।

इसके बाद नम्बर आता है पावर का । आपके हाथ में पावर भी नहीं हैं । बिना पावर के कुछ नहीं हो सकता है । जहां जहां बड़ी प्राजैक्ट्स हैं वहां पावर की इतनी बड़ी समस्या नहीं है । लेकिन जहां पर पावर पर वह डिपेंड करता है, वहां उसको इलक्ट्रीसिटी चाहिये । पहली बात तो यह है कि इलक्ट्रीसिटी की शार्टेज है । हम हाइड्रो इलक्ट्रीसिटी पर जोर दे रहे हैं । यह तब कामयाब होती है जब पानी अच्छा बरसता है, बारिश अच्छी हो

[श्री एम० सत्यनारायण राव]

जाती है। लेकिन जब बारिश नहीं होती, पानी की कमी होती है तो इसके जनरेशन में बड़ी दिक्कतें पदा होती है। हमारी प्लानिंग में यह फंडेमेंटल गलती रह गई है कि हमने ज्यादा जोर थर्मल पावर पर नहीं दिया। हमारे यहां इसके लिए कोल है, पानी इसके लिए है दूसरी चीजें हैं, जो इसके वास्ते जरूरत की चीजें हैं वे सब हमारे यहां हैं। इसके बावजूद हमने ज्यादा तवज्जह इस पर नहीं दी है। हमने भाखड़ा नंगल जैसी बड़ी बड़ी प्राजैक्ट्स बनाई हैं। उनसे बिजली पैदा करने की कोशिश हम कर रहे हैं। मगर वह समझ नहीं पाये कि पानी नहीं बरसा तो बिजली कैसे बनेगी। इसलिये जो प्लानिंग में खामियां थीं वह अब नहीं रहनी चाहियें। मैं बिजली मन्त्री से कहूंगा कि जहां भी हो सके ऐटमिक पावर स्टेशन, सुपर थर्मल पावर स्टेशन बनाये जायें क्योंकि देश में कोयला बहुत है। जब सुपर थर्मल पावर स्टेशन होंगे तो आपको कृषि में सफलता मिलेगी और कोई प्रोबलम नहीं रहेगी, किसान ज्यादा पैदावार करेगा जो देश के लिए भी अच्छा होगा।

अब मैं आपकी तवज्जह अन्डर ग्राउन्ड वाटर की तरफ़ दिलाता हूं। खुशी की बात है कि हमारी टक्नालाजी बहुत डेवलप हो गई है और स्टेट गवर्नमेंट्स इस बारे में अच्छा काम कर रही हैं 30 परसेंट तक अन्डर ग्राउण्ड वाटर है, ऐसी रिपोर्ट है। इसको ऐक्सप्लायट करना चाहिये और इस काम के लिये राज्य सरकारों को ज्यादा पैसा दीजिये।

नदियां हमारे यहां बहुत हैं, जैसे कृष्णा, कावेरी, गोदावरी, गंगा, यमुना, ब्रह्मपुत्र। लेकिन इनको लेकर जो राज्यों में आपस में झगड़े चल रहे हैं वह सैटिल नहीं हुए हैं। इन झगड़ों को जल्दी हल करना चाहिये। कुछ राज्यों में श्री जगजीवन राम की वजह से हल हुए हैं। मेरी राय है कि रिवर वाटर को सेण्ट्रल गवर्नमेंट को अपने हाथ में ले लेना चाहिये। इर्रीगेशन के बड़े बड़े प्रोजैक्ट्स इसीलिये पूरे नहीं हुए क्योंकि राज्यों में उनको लेकर झगड़े थे। ट्राइब्यूनल्स में 20, 20 साल से केसेज पड़े हुए हैं। बाबू जगजीवन राम ने राज्यों के मुख्य मन्त्रियों को बुला कर के कुछ झगड़े हल किये हैं शेष जो झगडे हैं उनको भी दूर कीजिये। अच्छा तो यही रहेगा कि रिवर वाटर्स को सेण्ट्रल गवर्नमेंट टेक ओवर कर ले।

कैश क्रोप्स में काटन, आयल सीड, टुबैको आती हैं। इन पर ज्यादा तवज्जह नहीं दी गई जिसकी वजह से प्रोडक्शन कम हो गया है और इसी वजह से ऐडिबल आयल की कमी हो गई है। अगर कैश क्राप को ऐनकरेज करना चाहते हैं तो फ़र्टिलाइजर्स की और दूसरी चीजों की सप्लाई उचित मात्रा में की जाय, और किसान को उसके प्रोड्यूस की रिम्यूनरेटिव प्राइस दी जाय। तभी किसान कैश क्राप ज्यादा पैदा करेंगे।

पिछले साल हमने बहुत ज्यादा फूड ग्रेन पैदा किया, लेकिन उसको स्टोरेज फ़सिलिटी नहीं है। इसके लिये पहले से कोई एडवांस प्लान नहीं था जिसकी वजह से बहुत सारा अनाज खराब हुआ। इसलिये आइन्दा ऐसी गलती नहीं होनी चाहिये और स्टोरेज फ़सिलिटी ज्यादा करने की प्लानिंग कीजिये।

रूरल सैक्टर के बारे में भी मैं कुछ कहना चाहता हूं। शिन्दे साहब ने लैंड रिफार्मस के वास्ते जोर दिया था। मैं मन्त्री महोदय से निवेदन करना चाहता हूं कि इस चीज से सब लोगों को बहुत लाभ होगा। मैं आपको ब्लेम नहीं करूंगा, लेकिन देश में यह बात चल रही है कि जनता पार्टी में जो आये हैं, वह प्रो-लैंडलार्डज हैं, ये लैंड रिफार्म्स में विश्वास नहीं करते और खास कर हरिजनों और बेकवर्डों को यहां पर रिप्रजेंट नहीं करते हैं, उनके खिलाफ हैं। इस इम्प्रैशन को निकालने की कोशिश कीजिये। बिहार के चीफ मिनिस्टर ने जो स्टेटमेंट दिया है लैंड रिफार्म्स एक्ट को

बराबर इम्पलीमेंट करेंगे, उसमें कोई शक नहीं रखेंगे, ऐसा कैटेगोरीकल स्टेटमेंट आप दें तो बहुत अच्छा होगा ।

इसके अलावा एग्रीकल्चर के लिये मार्केटिंग फैसिलिटी नहीं देंगे तो उससे कोई फायदा नहीं है । इसके लिये एप्रोच रोड, लिंक रोड बनाने चाहियें तो यह अच्छी चीज होगी ।

आन्ध्र प्रदेश के बारे में क्या क्या प्रोजेक्ट्स हैं, उनके बारे में आंध्र प्रदेश सरकार ने रिक्वैस्ट की है कि नागार्जुन सागर को सेंट्रल गवर्नमेंट को टेक-अप करना चाहिये। यह एक बड़ा नेशनल प्रोजेक्ट है, मेरा सुझाव है कि इसको टेक-ओवर करना चाहिये । इस तरह से और भी कई प्रोजेक्ट ये हैं :—

तुंगभद्रा प्रोजेक्ट, हाई लेवल कनाल स्टेज II
वंसधारा,
निजाम सागर,
सोमसिला,
पोचमपाड प्रोजेक्ट,
गोदावरी बैरेज प्रोजेक्ट,
लोअर सिलेरू एच० ई० प्रोजेक्ट,
श्री सैलम प्रोजेक्ट,
मानेर प्रोजेक्ट ।

आन्ध्र प्रदेश सरकार ने इन सब प्रोजक्टों के बारे में आप से पैसा मांगा है । मैं समझता हूं कि आपके बजट में भी यही कहा गया है कि जितने भी प्रोजक्ट टेक-अप किये गये हैं, उनको पूरा करने की कोशिश करेंगे । मुझे विश्वास है कि आप इनकी पूरी मदद करेंगे और मैं आपको मुबारकबाद देता हूं कि आप इसमें कामयाब हो जायेंगे ।

जिस तरह स लेबरर्स की ट्रेड यूनियन हैं उस तरह से हमारे फार्मर्स का फार्मर्स फोरम नहीं है । हमने पार्लियामेंटरी फार्मर्स फोरम लगाया है, आपसे रिक्वैस्ट है कि उसको सहायता देने की कोशिश कीजिये, हम इसके द्वारा किसानों की मदद कर सकेंगे ।

अन्त में मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का समय दिया ।

प्रो० शिब्बन लाल सक्सेना (महाराजगंज) : माननीय अध्यक्ष जी, पहले पहले मैं बरनाला साहब को मुबारकबाद देता हूं, उनका वैलकम करता हूं कि उन्होंने इस मंत्रालय का चार्ज संभाला है । वह पंजाब में मंत्री रह चुके हैं और मुझे आशा है कि कृषि की तरक्की जैसी वहां हुई है वैसी सारे देश की आप करेंगे ।

अब तक 7 हजार करोड़ रुपया 30 साल में बाहर से फूडग्रेन्स मंगाने के लिये खर्च किया गया है । यह बहुत बड़ी रकम है । मेरी ख्वाहिश है कि हम फूड-ग्रेन की इम्पोर्ट को बन्द कर दें और यह मुनासिब है कि हम जिस प्राइस पर फूडग्रेन इम्पोर्ट करते हैं, यदि वही प्राइस अपने फार्मर को दें तो फूड की इतनी उत्पत्ति होगी कि हमें बाहर से फूड-ग्रेन नहीं मंगाना पड़ेगा ।

यह एग्रीकल्चरल प्रोड्यूस की प्राइस बढ़ाने की बात है । हमने 30 प्रोडक्शन साल में 55 मिलियन टन से 120 मिलियन टन बढ़ाया है, करीब दुगना किया है । यह बहुत स्लो रेट है । इससे हम दुनिया में जिन्दा नहीं रह सकते हैं । हम ऐसा टारगेट बनायें कि प्रोड्यूस पांच साल में दुगनी कर सकें ताकि हमारी जो बढ़ती हुई आबादी है, उसका खिलाने का हम इन्तज़ाम कर सकें और अपना बजट ठीक कर सकें । अगर हमारा बजट 5 साल में भी ठीक हो सके तो कोई दिक्कत नहीं रह सकेगी । यह काम वार फुटिंग पर करना चाहिए ।

इस बारे में सब से पहला मेजर पानी का इन्तज़ाम करना है, क्योंकि पानी एग्रीकल्चर की जान है । हमारे देश में खेती-लायक जमीन का काफी बड़ा भाग अनइर्रिगेटिड है । यह बड़े खेद की बात है कि तीस साल के बाद भी इतना बड़ा लीव है । इसलिए यह आवश्यक है कि इर्रिगेशन पर विशेष ध्यान दिया जाये और उस पर ज्यादा खर्च किया जाये ।

जहां तक फर्टिलाइज़र का सम्बन्ध है; हमारी फैक्टरियां देश की आवश्यकता को

[प्रो० शिब्बन लाल सक्सेना]

देखते हुए पर्याप्त उत्पादन नहीं करती हैं। इसलिए फर्टिलाइज़र के उत्पादन में वृद्धि करनी चाहिए। हम ने 400 करोड़ रुपये का फर्टिलाइज़र बाहर से मंगाया है, जो एक बहुत अनुचित बात है। इसके साथ साथ हमें गोबर आदि नैचुरल फर्टिलाइज़र की तरफ़ विशेष ध्यान देना चाहिए।

हमारी एग्रीकल्चरल यूनिवर्सिटीज़ अच्छे बीज निकाल रही है। लेकिन अच्छे बीजों के उत्पादन के लिए बहुत कम खर्चा किया जाता है। इस बात पर ज्यादा खर्च करना चाहिए, जिससे हमारे यहां अच्छे बीज पैदा हो सकें और हमरा प्रोडक्शन बढ़ सके।

मैं ने अखबार में पढ़ा है कि जापान में राइस का प्रोडक्शन 6 टन पर हैक्टेयर होता है, जब कि हमारे देश में केवल 1 या 2 टन प्रति हैक्टेयर होता है। इससे पता चलता है कि हमारे देश में इस बारे में प्रगति करने की कितनी गुंजायश है। अगर हम पानी का समुचित इन्तज़ाम करें, फ़र्टिलाइज़र, अच्छे बीज आदि इनपुट्स के दाम कम करें और बैल तथा ट्रैक्टर भी सस्ते दाम पर मिल सकें, तो हमारा प्रोडक्शन बहुत बढ़ सकता है।

हमारे देश में रिसर्च पर बहुत कम खर्च किया जाता है। इस को बढ़ाने की ज़रूरत है, ताकि हमारी एग्रीकल्चरल रिसर्च की संस्थायें कृषि के विभिन्न पहलुओं के बारे में रिसर्च कर सकें और हम अपनी समस्याओं का हल ढूंढ सकें।

हर स्कूल और कालेज में एग्रीकल्चर की शिक्षा की व्यवस्था करना बहुत जरूरी है। मैं एक एग्रीकल्चरल कालेज खोलना चाहता था, लेकिन मुझे इन्कार कर दिया गया। यह बहुत बेजा बात है। हमें अपने देश में व्यापक रूप से एग्रीकल्चर की शिक्षा का इन्तज़ाम करना चाहिए, ताकि हमारा हर एक युवक एग्रीकल्चर-माइंडिड हो सके।

हमारे देश में हमारे कैटल बहुत पुअर हैं और उनको सुधारने की व्यवस्था करनी चाहिए। हमारे 75 परसेंट कैटल बहुत ही निकम्मे, कमजोर और बेकार हैं। इसलिए कटल-ब्रीडिंग पर विशेष ध्यान देना चाहिए उस पर ज्यादा खर्च करना चाहिए। खराब कैटल को कैस्ट्रेट करना चाहिए, ताकि उन की नस्ल न बढ़ सके। हरियाणा आदि जगहों में जो अच्छे कैटल हैं, उनकी नस्ल को बढ़ाना चाहिए।

हमारे देश में दूध बिल्कुल मिलता नहीं है। मैं चाय नहीं पीता हूं, मैं दूध पीता हूं, लेकिन जहां भी मैं जाता हूं, वहां आमतौर पर दूध नहीं मिलता है।

जिस देश के अन्दर गौ की इतनी पूजा होती है वहां दूध न मिले यह बहुत बेजा बात है। मैं चाहूंगा कि मंत्री जी इसके ऊपर ध्यान दें जिससे इसकी तरक्की हो। कैटल ब्रीडींग पर ज्यादा ध्यान देने की आवश्यकता है। हमारे जो कैटल आज एक सेर या आधा सेर दूध देते हैं वे 40, 50 और 60 सेर दूध दे सकें ऐसी नस्ल उनकी बनानी चाहिए। यह तभी सम्भव है जब हम कैटल ब्रीडींग पर विशेष ध्यान देंगे और उनके लिए चारे का इतजाम करेंगे। आज चारे का कोई इन्तजाम नहीं है, सारी जमीन गांवों के लैंडलार्ड्स ने जुतवा ली और ग्रेजिंग के लिए कोई जमीन नहीं रही। ग्रेजिंग का इन्तजाम होना चाहिए। कैटल ब्रीडींग का कृषि के क्षेत्र में बहुत महत्व है।

15.00 hrs.

वेटेरीनरी सर्जन और वेटेरीनरी हास्पिटल भी बहुत जरूरी हैं। अभी हमने पढ़ा कि हमारा सुन्दरकली हाथी मर रहा है उसके लिए वेटेरीनरी सर्जन चाहिए। मैं चाहूंगा कि वेटेरीनरी सर्जन की तादाद देश में बढ़ाई जाये ताकि हर जगह वे-

मिल सकें और देहातों के अन्दर कैटल को वो दवा दे सकें जिससे अच्छे कैटेल जिन्दा रहें ।

हमारा एक खाद्य फिश भी है जिसे लोग बहुत पसन्द करते हैं और जो बहुत ही फायदेमन्द भी है । लेकिन हम उसकी तरफ ध्यान नहीं देते हैं । किनारे से समुन्द्र में 200 मील की दूरी तक हमारा क्षेत्र है जिसमे हम बहुत मछलियां पकड़ सकते हैं पर उसको हम एक्सप्लायट नहीं कर पाते हैं । मैं चाहूंगा कि इस पर अधिक ध्यान दिया जाये । फिश हम एक्सपोर्ट भी कर सकते हैं । इसलिए इस तरफ भी हमें तरक्की करने की आवश्यकता है ।

शिन्दे जी ने कहा था कि जनता पार्टी का ध्यान डीकंट्रोल की तरफ है और यह ठीक नहीं है । उन्होंने इसकी कुछ मिसालें भी दी थीं । मैं उनको याद दिलाना चाहता हूं कि श्री रफी अहमद किदवई साहब ने जब वह खाद्य मंत्री थे देश का खाद्य डीकंट्रोल करके ही सारे देश की खाद्य समस्या हल करके वाह-वाही लूटी थी । इसलिए मैं शिंदे साहब से सहमत नहीं हूं । मैं एस्टीमेट्स कमेटी और दूसरी पब्लिक अंडरटेकिंग कमेटियों का मेम्बर था । मैंने एफ० सी० आई० की बहुत जांच की । मैंने देखा कि हम जितना उस पर खर्च करते हैं उसके हिसाब से उससे फायदा नहीं होता है । यह एक व्हाइट एलीफेंट है । मैं चाहूंगा जब हमारे पास फूडग्रेन्स का इतना बड़ा स्टाक है तो हम उसका डीकंट्रोल क्यों न करें । खास कर जब कि फसल भी अच्छी हो रही है । डीकंट्रोल से करप्शन भी खत्म हो जायेगा । इसको रखने से जितना हम फायदा नहीं करते हैं उससे ज्यादा करप्शन देश में बढ़ता है और पब्लिक मारेल खत्म होता है ।

15.02 hrs.

[SHRI D. N. TIWARI, *in the Chair*]

हमारे यहां 600 मिलियन आबादी है । अगर हम 3/4 किलो फी आदमी खाना रखें तो कम से कम हमें एक सौ पैंसठ मिलियन टन फूड चाहिए जबकि हमारे यहां 100 मिलियन टन फूड होता है । इसके मायने यह है कि इससे दूना फूड चाहिए । इसके मायने यह भी होते हैं कि आज हमारे यहां कितने ही आदमी पेट भर खाना नहीं खाते हैं । तो जब तक हमारी प्रोडक्शन चार गुना या पांच गुना नहीं होगी तब तक सब को खाना नहीं पहुंच सकेगा । इसलिए यह बहुत आवश्यक है कि इसके ऊपर हम पूरा पूरा ध्यान दें । मुझे आशा है कि एक बार हिम्मत करके फूड ग्रेन्स का डीकंट्रोल हम करें तो सारे हिन्दुस्तान में इसके जरिए से खाना पहुंच सकेगा । इतना स्टाक रहते हुए हम इसको कर सकते हैं और एक बार करके देखें कि क्या होता है । अगर नहीं कर सकें तो फिर बदल सकते हैं । लेकिन मुझे आशा है कि ऐसा करने से लोगों को लाभ होगा और यह काम हो सकेगा ।

शुगर बहुत मंहगी है । लोग कहते हैं कि शुगर के लिए दिक्कत है । शुगरकेन हमारी एक खास प्रोडक्शन है लेकिन हमारे यहां उसकी ईल्ड बहुत कम है । यू० पी० और बिहार में 500 मन फी एकड़ ईल्ड है और बम्बई में 2000 मन फी एकड़ ईल्ड है । इतना बड़ा फर्क इसमें है । तो इसकी रिकवरी और इसकी ईल्ड पर-एकड़ ये सब बढ़ाने की आवश्यकता है । अगर हमने यू० पी० और बिहार में ईल्ड नहीं बढ़ाई और रिकवरी नहीं बढ़ाई

[प्रो० शिब्बन लाल सक्सेना]

तो हमारी इन प्रदेशों की इंडस्ट्रीज खत्म हो जायेंगी। यू० पी० में 79 फैक्टरीज इसकी हैं। अगर इनकी रिकवरी और गन्ने की पैदावार बढ़ जाये तो हमारा शुगर प्रोडक्शन पांच गुना हो सकता है। मैं आशा करता हूं कि इस तरफ विशेष ध्यान दिया जायेगा। यू० पी० बिहार और पंजाब में शुगर की रिकवरी बहुत कम है, उन का प्रोडक्शन बढ़े, उन की रिकवरी बढ़े—इस तरफ ध्यान देना बहुत आवश्यक है।

शुगर इण्डस्ट्री के नेशनलाइजेशन के लिए कई बार प्रस्ताव पास हुए, लेकिन अभी तक उस का नेशनलाइजेशन नहीं हुआ। इस इंण्डस्ट्री का देश के करोड़ों किसानों और लाखों मजदूरों के साथ ताल्लुक है। अगर इस इण्डस्ट्री का नेशनलाइजेशन हो जाय, तो उन फैक्ट्रियों की शक्ल बदल सकती है, उन का प्रोडक्शन बढ़ सकता है और साथ ही देश के किसानों के साथ न्याय हो सकेगा। आज इस इण्डस्ट्री के मजदूरों को बहुत कम वेजेज मिलती हैं—इन के वेज़ेज को बढ़ाने की जरूरत है।

खण्डसारी इण्डस्ट्री हिन्दुस्तान की एक बहुत इम्पार्टेन्ट काटेज इण्डस्ट्री है, बल्कि सैकण्ड-बिगस्ट इण्डस्ट्री है। हमारे बजट में हैण्डलूम इण्डस्ट्री को ज्यादा प्रोत्साहन दिया गया है, लेकिन इस इण्डस्ट्री की तरफ़ कोई ध्यान नहीं दिया गया है। मैं चाहता हूं कि इस तरफ़ विशेष ध्यान दिया जाये और जो टैक्स इस पर दुगने और तिगुने कर दिए गए थे, उन को कम किया जाये। खण्डसारी हमारे देश का बहुत बड़ा कुटीर उद्योग है, इस का सम्बन्ध देहातों से है। मैं आशा करता हूं कि इस को सही प्रोत्साहन दिया जायेगा और इस भारी एम्पलायमेंट पोटेन्शल का इस्तेमाल किया जायेगा।

रूरल डवेलपमेंट का सवाल भी बहुत महत्वपूर्ण है। देहातों के डवेलपमेन्ट के लिए हमें खर्च करना है—ऐसा आप के कागजों में ज़िक्र है। लेकिन रूरल डवेलपमेन्ट के मायने क्या हैं? मायने यह हैं कि गांवों का नक्शा बदला जाये। मैं यूरोप गया हूं, इंग्लैंड गया हूं, रूस गया हूं और दूसरे देशों में भी गया हूं—मैंने वहां के गांवों को देखा है और मुझे यह कहते हुए दुख होता है कि हमारे गांवों की हालत उन के मुकाबले में बहुत ज्यादा खराब है। इंग्लैंड के गांव एक तरह से बहिश्त मालूम होते हैं। उस के शहरों के मुकाबले उन के देहात ज्यादा अच्छे हैं। ऐसा ही मैंने सोशलिस्ट कन्ट्रीज़ में देखा है। मैं चाहूंगा कि हमारे मिनिस्टर साहब इस बात की कोशिश करें कि हमारे देहातों की हालत बदले ताकि हमारे किसान महसूस कर सकें कि हम भी आदमी हैं, हमारी जिन्दगी भी सफल है। इस के लिए जरूरी है कि खेती की पैदावार बढ़े, पैदावार बढ़ने से किसानों की हालत सुधर सकती है। इस तरफ़ हमें विशेष ध्यान देना चाहिए।

शुगर इण्डस्ट्री के बारे में एक बात मैं यह कहना चाहता हूं कि हमारे यहां रिकवरी बहुत लो है। यू० पी० में सिर्फ 9.5 परसैन्ट रिकवरी है जब कि बम्बई की मिलों की रिकवरी 11 परसैन्ट आती है। कोई वजह नहीं है कि हम यहां भी न बढ़ा सकें। यह भी जरूरी चीज है कि हम अपनी फैक्ट्रीज़ की कैपेसिटी को बढ़ायें। हमारे यहां आज जो फैक्ट्रीज काम कर रही हैं उन की एवरेज

कैपेसिटी 800 टन है, जब कि उन की कैपेसिटी 2 हजार या 3 हजार टन होनी चाहिए । इस से ओवर-हैड चार्जिज कम हो सकते है, रिकवरी बढ़ जायेगी और कास्ट-आफ़ प्रोडक्शन कम हो सकती है । मैं चाहता हूं कि आप हर शुगर इण्डस्ट्री की कैपेसिटी को बढ़ाने में मदद करें, उन को लोन दें ताकि वह कैपेसिटी बढ़ा सकें । हमारे गोरखपुर में, ज्यादातर प्लांट्स 1931 के बाद लगे थे, उन की लाइफ 1931 से लेकर 1977 तक 45-46 साल से ज्यादा हो चुकी है, लेकिन अभी भी वे काम कर रहीं हैं और मजबूरन उन को काम करना पड़ रहा है । मैं चाहूंगा कि इन शूगर प्लांट्स की प्रोडक्शन कैपेसिटी बढ़ायी जाए तभी हमारी प्रोडक्शन बढ़ सकती है । शूगर हमारी एक्सपोर्ट आइटम हो गयी है । इसके लिए भी जरूरी है कि हमारे यहां शूगर का अधिक प्रोडक्शन हो । यह तभी हो सकता है जब हम अपने प्लांट्स से अधिक प्रोडक्शन लें ।

इसके साथ हो हमें शूगरकेन की प्राइसिज पर भी ध्यान देना होगा । हमारे यू० पी० में शूगरकेन की नेशनल प्राइस आठ रुपए, साढ़े आठ रुपए है । यह कम है । ईस्टर्न यू० पी० में गन्ने की प्राइस मिलती है 11 रुपए, सेन्ट्रल यू० पी० में 12 रुपए मिलती है और पश्चिमी यू० पी० में मिलती है 13 रुपए। मैं चाहता हूं कि यह प्राइस कम से कम 15 रुपए क्विंटल सब जगह हो । हमारे यहां पर एकड़ शूगरकेन की ईल्ड भी कम है । हमारे यहां एक एकड़ में पांच सौ मन गन्ना होता है, बम्बई में दो हजार मन गन्ना होता है जबकि फारमोसा और जापान में एक एकड़ में तीन हजार मन गन्ना होता है । यू० पी० के भी अच्छी फैक्टरियों के फार्म में दो हजार मन फी एकड़ गन्ना होता है । फिर कोई वजह नहीं है कि सब फैक्टरियों के खेतों में एक एकड़ में दो हजार मन गन्ना न हो सके । इसके लिए हमें रिसर्च करने की जरूरत है कि कैसे गन्ने की पर एकड़ ईल्ड बढ़ायी जाए । तभी हमारी ईल्ड बढ़ सकती है । हमारे यहां यानी नार्दर्न इण्डिया में नवम्बर से अप्रैल तक गन्ने की पैदावार होती है जब कि साऊथ में ग्यारह महीने गन्ना पैदा होता है । हम मंत्री महोदय से आशा करते हैं कि वे यह देखेंगे कि कैसे हमारे नार्दर्न इंडिया में भी गन्ने की पैदावार ग्यारह महीने हो सके ।

ये ही मेरे कुछ सुझाव हैं कि आप शूगर केन की ईल्ड पर एकड़ बढ़ाने की ओर ध्यान दें, ग्यारह महीने नार्दर्न इंडिया में भी गन्ना पैदा हो सके इस पर भी विचार करें, गन्ने की रिकवरी बढ़े इस पर भी ध्यान दें । जो मैंने सुझाव दिए है अगर मंत्री जी इन्हें पूरा कर सकें तो हमारी शूगर इण्डस्ट्री का इससे विकास होगा ।

SHRI SASANKASEKHAR SANYAL (Jangipur): Mr. Chairman, my maiden speech will be in Bengali.

*Farakka is known to the world because of the river water dispute between India and Bangladesh—a problem which is showing signs of a happy solution in the near future. However, many people in our country and may be, quite a few of us in this House are not fully aware of the complexities of the problem. Sir, the Farakka project was first envisaged and formulated by the Port Trust Authorities of Calcutta during the British regime.

*The original speech was delivered in Bengali.

[Shri Sasankaskhar Sanyal]

After some alterations and modifications the scheme was finally adopted but I am sorry to say Sir, that because of lack of proper technical scrutiny some of the feeder canals that were included in the scheme remained so very faulty that when they were commissioned many thousand hectares of land in the district of Murshidabad (Jangipur in particular) and Malda were submerged. Areas under four police stations of Jangipur where from I have been elected is either partially or wholly under water. The extremely fertile land of this area where crops could be grown round the year, the mango groves and the vast streches of land where the jute saplings grew in abundance have all gone under the water. Villages have disappeared and only a few cluster of 10 to 12 villages remain as small islands in the midst of perpetual water, Ahiran, Ajagarpara and Gangin are only a few of such islands that are existing today in this area.

It takes nearly 40 minutes to reach the mainland by boat. Many Committees and Commissions were set up to go into the problems of those people and after inspection these bodies have submitted their reports. In these reports it has been suggested that there can be four complementary and supplementary schemes and it has also been suggested that one more canal should be dug to give relief to the people and improve their lot. Only the other day when I was there I was informed by the local engineer that instead of one canal as suggested by the aforesaid body it would be better to have two because when water overflows the feeder canal one additional canal as suggested by the Committee would not be sufficient to hold and regulate the rush of the over flowing water. If we are able to divert this water to a regulated channel and if the surplus water can be bailed out and preserved in reservoir it can be used during drought or can be diverted to areas which remain dry. But I would like to know from the Central Government when positive recommendations have been made when schemes have been suggested and when the way out of the problem is clear to us why no action is being taken to implement them? I would request my friend the hon. Minister of Agriculture rather I would demand of him that these four supplementary and complementary schemes should be implemented forthwith as this would help to recover the land that is lying submerged under water. I would also like to know why no compensation has been paid to the persons whose landholdings have been submerged? This is a very vital question and calls for a satisfactory answer from the Government.

I would also demand, Sir, that a Parliamentary Committee should be constituted during the current session of Parliament and after the rainy season is over and before autumn sets in, the Committee should visit the area to make an on the spot inspection. They may associate with them the engineers of the Central Government, the engineers of the Government of West Bengal and if need be some technical experts may also be associated with this Committee so that the whole matter can be gone into thoroughly and carefully. Unless this is done I must say that lakhs of people of this area will continue to languish in the darkness of frustration as they have suffered during the last 5 to 7 years. You will be surprised to know Sir that the very persons who were once prosperous, who could feed many persons are today the victims of starvation. We have no time and perhaps no interest to look into their plight and perhaps no will to move forward and help them to come out of their pitiable condition. We seek their vote when elections come. It takes 40 minutes as I have told you earlier to reach the main land by boat to cast their vote but when the elections are over the Government forgets them. Today the unfortunate people of this area live in darkness in noon. I would therefore demand, firstly, that adequate compensation should be given to

all such persons who have lost their land because of inundation and secondly, a parliamentary committee should be constituted forthwith to inquire into the matter.

Sir, I would like to avail this opportunity to invite your attention and of this House to another matter of importance. The Government does not seem to be bothered about the water problem that has arisen owing to the nonimplementation of the Kansabati project in the district of Bankura. Not only this, adequate steps have also not been taken to remove the difficulties of water supply in the lower Damodar Valley area. But this is very essential. If development of agriculture, irrigation and industry of West Bengal rather the whole of the eastern region depends on the development of the Farakka project then it would not been over statement if I say that the economic prosperity of Bankura and all its adjoining areas entirely depend on the river Damodar and Kansabati and it is very essential that the irrigation projects that are linked with these two rivers should not be allowed to languish and early steps should be taken for their implementation.

Mr. Chairman, Sir. I am sure you are aware of the fact that there is a proposal to set up an inland harbour at Farakka. After an assessment, it has been found that boats and barges can travel from Haldia to Allahabad. If the scheme is implemented I am sure the transportation of commercial goods through this water way will go a long way to improve trade and commerce, will facilitate mobility of passenger traffic and even this route can be utilised by tourists to make short voyages in small boats etc. This one single scheme will throw up many economic possibilities and will change the economic complexion of the whole region.

In this connection I would also like to say, Sir, that the Government have under their consideration proposal for setting up five super thermal plants in the country. The question now is which region should get the priority and I will demand the Farakka must be given this priority which it deserves so rightly not only for the prosperity of the State of West Bengal but for the entire eastern region of the country.

If this is not done then the State of West Bengal which was neglected and ignored in the past would continue to suffer them in future to. Then I say this I am sure my friends in this House would not take it as a sign of parochial outlook because West Bengal constitutes a very vital part of our country and if it is ignored and allowed to suffer then it will affect the whole country and will no doubt affect adversely and paralyse the national economy. There is an added advantage for the implementation of this scheme. If we go up stream from Farakka we reach Rajmahal which abounds in low quality coal. This coal can well be utilised for the thermal plant and therefore I once again reiterate that because of the economic needs of the regions and the natural resources available nearby the super thermal plant should be located at Farakka and I am quite sure that my demand for this project will be supported by the Government of West Bengal.

It is known to us all that the poor cultivators often become victim of distress sale. They have to sell their produce at throw away price to keep the wolf away and the profiteers make hay while the cultivators languish. I would therefore request the Government that this situation has to be tackled in every possible way either by setting up cooperatives and Government godowns, by giving financial advances to the cultivators or through direct procurement by the Government or any other feasible method as the situation cannot be permitted to continue unabated. The cultivators have to be saved from this plight.

My last word (not my life's last word) is in regard to the introduction of crop insurance in our country.

[Shri Sansankasekher Sanyal]

Cultivators owning 18 bighas of land or less should be given compensation through the insurance scheme if their crop is damaged either by flood or by drought. I understand that such schemes have worked well in Latin America, Scandinavian countries and in other places too. Even in our own country an experiment was made with regard to cotton. I would therefore request that the Janata Government should after careful consideration introduce a guaranteed scheme which will compensate the farmers of their losses. In addition to this it is also very necessary to raise the purchasing capacity of the cultivators and the first important measure that should be taken by the Government to achieve this objective is to introduce land reform measures in the country. I would hope that the Janata Government would not hesitate to fulfil their assurance that is contained in their election manifesto in regard to land reform measure and would give land to the landless, security to the farmers and arrange for the education of their children before long. With these words I conclude my speech.

डा० बापू कालदाते (औरंगाबाद) : सभापति महोदय, खेती और सिंचाई के बारे में मेरे जो विचार हैं वह मैं आपके माध्यम से सदन के सामने रखना चाहता हूं। आखिर हर एक विभाग का बजट उसकी आर्थिक नीति का निर्धारण तथा कार्यक्रमों पर असर डालने का सबसे बड़ा हथियार है। इसके जरिये खेती के बारे में जो हमारा दार्शनिक लक्ष्य है वह देश के सामने रखते हैं, और जो तात्कालिक समस्यायें हैं उनको हल करने की दिशा भी देते हैं। जनता सरकार का यह पहला बजट है और हम यह नहीं मानते कि यह बजट तुरन्त ही कुछ बुनियादी कार्यक्रमों को लेकर कोई परिवर्तन की बात इसी बजट में कर सकेगा। क्योंकि हम मानते हैं कि जो भी ऐलोकेशन्स हुए होंगे वह तो पहले ही हो चुके होंगे। इसलिये आज जो भी स्कीम्स आपने रखी हैं उससे अगले साल में ही सब होगा ऐसा मैं नहीं मानता। लेकिन इस बजट के जरिये जनता सरकार इस देश में कौन सी नीति, कौन सा रुख और क्या दिशा देना चाहती है इसके बारे में यह बजट एक आइना होना चाहिये। मैं निजी तौर पर आपके इस विभाग को इसी दिशा से देखने की कोशिश करता आया हूं।

मैं इस बात को स्पष्ट कर देना चाहता हूं कि उत्पादन बढ़ाने की जहां तक समस्या है वहां तक बगैर उत्पादन बढ़ाये इस देश में कोई भी आर्थिक परिवर्तन नहीं हो सकेगा, इस बात को मैं मानता हूं।

मैं खेती के सवालों का चार भागों में बंटवारा करना चाहता हूं, क्योंकि हम सब लोग इसको मानते हैं कि एग्रीकल्चर इज़ दी बैकबोन आफ दिस कंट्री।

जहां तक विकासशील देशों का सवाल है, वह यह बात मानी गई है कि अगर हम लोगों को औद्योगीकरण की प्रक्रिया तेज़ी से बढ़ानी है तो उसके लिये मार्केटेबल एग्रीकल्चरल सर्प्लस की बहुत जरुरत होती है। जब तक यह नहीं होगा औद्योगीकरण की रफ्तार तेजी से नहीं होगी। हमारे वित्त मन्त्री महोदय ने कहा भी है कि 50 फीसदी नेशनल इनकम इसी क्षेत्र से आती है। इसमें दो मत नहीं हो सकते कि यह बुनियादी बात है और हमें इसकी ओर ध्यान देना चाहिये।

आप खेती के उत्पादन के आंकड़े भी देखें। हमारा जो इकानामिक सर्वे है उसके अनुसार 1975–76 में 120.8 मिलियन टन का प्रोडक्शन हो गया और 1976–77 में कहा गया है कि 111 मिलियन टन का प्रोडक्शन हो जायेगा। यह चढ़ाव और उतार का जो मामला है, यह सबसे गहरा है। इस फ्लक्चुएशन इन प्रोडक्शन, उतार-चढ़ाव का सही कारण यह है कि हमारे देश की खेती ज्यादा से ज्यादा पैमाने पर वर्षा पर निर्भर करती है। जब तक पानी की गारण्टी नहीं तब

तक यह फ्लक्चुएशन चलता रहेगा ? फ्लक्चुएशन का असर कीमतों पर और प्रोक्योरमेंट पर होता है। इसी का परिणाम हमारे बफर स्टाक पर भी होता है । इसमें गलती हो जाये तो हमें अनाज बाहर से मंगाना पड़ता है । इस तरह से इस देश में सिंचाई की बहुत जरूरत है।

दूसरी बात मैं हाई ईल्डिंग वैराइटी के बारे में कहना चाहता हूं । 1974-75 में हमने 26 मिलियन हैक्टर में हाई ईल्डिंग वैराइटी का इस्तेमाल किया और 1975-76 में 31 मिलियन हैक्टर जमीन इस काम में आई है । इसके लिये कई चीजों की जरूरत होती है । कैमिकल फर्टिलाइज़र और अच्छी टैक्नोलौजी की बात होती है, आधुनिक तरीके के नये-नये उपक्रमों के कार्यक्रम तैयार करने पड़ते हैं और इस सब के लिये पैसे की जरूरत होती है । इस देश में अगर कोई डिस्ट्रेस सैक्टर है तो वह एग्रीकल्चर सैक्टर ही है ।

औद्योगीकरण के साथ-साथ पर-कैपिटा इनवैस्टमेंट की बात भी आती है । हमने खेती के बारे में कभी नहीं देखा कि पर-कैपिटा कितना इन्वैस्टमेंट हमने खेती पर किया है जिसके मुताबिक प्रोडक्शन की बात करते हैं । इस सैक्टर पर कम-से-कम ध्यान दिया गया है । इसको बढ़ाने के लिये कई तरह से मदद की जरूरत है ।

एक सवाल हमारे पास बेरोजगारी का है । मैं बहुत आंकड़े प्रस्तुत न करके कल्टीवेटर्स और लैंडलैस लेबरर्स की संख्या इस सदन के सामने रखना चाहता हूं । बहुत डिटेल्स में मैं नहीं जाना चाहता । जो स्टैटिस्टिकल रिपोर्ट हमारे सामने है उसके मुताबिक 8 करोड़ के आसपास कल्टीवेटर्स और 4 करोड़ 75 लाख के करीब लैंडलैस लेबरर्स की तादाद है । इसका मतलब यह है कि जो भी संख्या एग्रीकल्चर में है, कल्टीवेटर्स के लिहाज से देखा जाये तो मोर दैन फिफटी परसेंट आर एग्रीकल्चरल लेबरर्स । खेती का हल निकालने में हम प्रोडक्शन की कितनी बात करते रहे लेकिन प्रोडक्शन बढ़ नहीं पाया । हमें इस ओर विशेष रूप से ध्यान देने की जरूरत है ।

खेती में छोटे काश्तकारों की भी एक बड़ी समस्या है । महाराष्ट्र में 60 परसेंट लोग तीन से पांच हैक्टेयर ग्रुप में हैं । छोटे किसान खेती का उत्पादन बढ़ाने के सबसे बड़े घटक हैं और इस लिए हमें उनकी तरफ़ विशेष ध्यान देना चाहिए ।

एग्रीकल्चरल सैक्टर—एग्रीकल्चरल एण्ड एलाइड सैक्टर्ज, इरिगेशन एण्ड फ्लड कंट्रोल के प्रति कांग्रेस सरकार ने बहुत उपेक्षा दिखाई थी, लेकिन मैं जनता सरकार को धन्यवाद देना चाहता हूं कि उस ने इस सैक्टर की तरफ़ ध्यान देने के सम्बन्ध में बड़ी अच्छी शुरूआत की है । थर्ड प्लान में इस सैक्टर के लिए आउटले 20.5 परसेंट, फ़ोर्थ प्लान में 23.3 परसेंट, फ़िफ़्थ प्लान में 20.5 परसेंट और 1976-77 में 20.2 परसेंट रखा गया था । हमें खुशी है कि जनता सरकार ने इसको 30 परसेंट तक बढ़ा दिया है ।

इस बजट में एग्रीकल्चर के लिए जो स्कीम्ज रखी गई हैं, उनमें से एक स्कीम सबसिडी फ़ार फूड कार्पोरेशन है । यह कुछ हद तक जरूरी है । लेकिन इस सबसिडी का सबसे ज्यादा फ़ायदा मैट्रोपालिटन सिटीज के नागरिकों, कारखाने वाले मजदूर वग़ैरह को होता है । महाराष्ट्र में जो पब्लिक डिस्ट्रीब्यूशन सिस्टम है, उससे छोटे काश्तकारों, भूमिहीनों, मजदूरों और शिड्यूल्ड कास्ट्स तथा शिड्यूल्ड ट्राइब्ज आदि पिछड़े हुए लोगों को कोई फायदा नहीं होता है । हमें इस बात की तरफ़ ध्यान देना चाहिए कि हमारे पब्लिक डिस्ट्रीब्यूशन सिस्टम से एग्रीकल्चरल सैक्टर में काम करने वाले पिछड़े हुए लोगों को भी फायदा हो ।

हमने जो भी स्कीम्ज बनाई हैं, उनमें छोटे फ़ार्मज की बात बहुत की गई है । रिजर्व बैंक ने 13 स्माल फ़ार्मज डवलपमेंट एजेन्सी

[डा० बापू कालदाते]

प्रोजेक्ट्स को स्टडी किया था । मैं उसका कानक्लूज़न आप को पढ़ कर सुनाना चाहता हूं । स्ट्रक्चरल डिफ़ीकल्टीज़ की वजह से इस प्राजैक्ट्स का लाभ छोटे किसानों तक पर्कोलेट नहीं कर पाता है ।

"The conclusion of this study was that the hazards at the various levels of implementation of the schemes prove to be working to the disadvantage of the small farmers. Six of the 13 agencies ignored the basic criteria for identification of potential viable small farmers and included farmers' families with large land holdings, substantial income from dairy enterprises and non-farm incomes."

(Financial Express, Feb. 4, 1975)

जो बातें हम छोटे किसानों के बारे में कहते हैं, उन पर अमल नहीं किया जाता है । इसका परिणाम यह होता है कि इन योजनाओं का फ़ायदा बड़े एग्रीकल्चरिस्ट्स और लैंड-लार्डज़ उठाते हैं ।

अब रूरल एम्प्लायमेंट की तरफ देखिए । हमारे पास स्कीम्स हैं । हमने भी कई स्कीम्स देखी हैं रूरल एम्प्लायमेंट के बारे में । लैंड-रिफार्म का सवाल जहां आता है उसमें मेरे पास यह The Pressure Groups in Indian Politics नाम की एक किताब है, इसमें लैंड सीलिंग के बारे में चार पांच राज्यों में जो कुछ किस्से हुए हैं उनका ज़िक्र किया है । उसमें बंगाल का भी है और हमारे महाराष्ट्र का भी है । उसमें कहा है :

But when the question of implementation comes, these pressure groups in the States or at the local level do not allow these to be implemented properly, and by distributing their land among their own family members, they remain to be the owners of that land.

मैं शिन्दे साहब से इसमें बिल्कुल सहमत हूं कि लैंड रिफार्म के बारे में जनता सरकार को ध्यान देना चाहिए और क्योंकि यह प्राइमैरिली स्टेट सबजैक्ट है तो हम यह कहेंगे कि जनता सरकार को इसके बारे में एक साफ नीति अपनानी चाहिए कि जो छोटे लोग हैं, पिछड़े हुए और लैंडलैस लोग हैं, जो हाथ से कष्ट कर के काम करने वाले हैं उन के हाथ में जमीन रहेगी । यह बेनामी मिल्कियत की जो बात है, उस को खत्म किया जाना चाहिए ।

इन सब बातों को मद्देनज़र रखते हुए मैं चार पांच सुझाव देना चाहता हूं । पहली बात तो यह है कि आप कितनी भी कोशिश करें तो भी इस देश में सारी जमीन अंडर इरिगेशन आने वाली नहीं है । महाराष्ट्र में बरवे कमीशन ने एक मास्टर प्लान तैयार करने की कोशिश की । क्या निकला उसमें से? उन्होंने कहा था कि :—

"24 per cent land will be irrigated in Maharashtra."

हम कोशिश कर रहे हैं माडर्न टेक्नोलोजी के जरिए । पहले भी हमने कोशिश की और अभी भी कितनी ही कोशिश करें तो भी 50 प्रतिशत से ज्यादा महाराष्ट्र में इरिगेशन नहीं हो सकती । इस का मतलब साफ है कि इस देश में ज्यादा से ज्यादा जमीन बगैर सिंचाई की जमीन रहेगी । मुझे इस बात का दुख है कि आज तक जो सरकार देश में काम कर रही थी उन्होंने ड्राइ फार्मिंग के बारे में कोई भी रिसर्च नहीं किया क्योंकि एक तरफ सिंचाई होती रहे और दूसरी तरफ ड्राइ फार्मिंग भी चलती रहे तो मैं कहूंगा कि कृषि के सेक्टर में भी बहुत बड़ा क्लासिफिकेशन होने का डर मुझे लगता है । अगर यह क्लासिफिकेशन बढ़ता चला

जायगा तो जिस विषमता को हम कम करना चाहते हैं उस को हम और बढ़ायेंगे ऐसा मुझे डर लगता है। इसके लिए मैं कहूंगा कि जो हमारे रिसर्च इंस्टीट्यूशंस हैं या कालेजेज़ और यूनिवर्सिटीज हैं उनको क्लीअरकट डायरेक्शन देने की जरूरत है।

मैं इस्रायल होकर आया हूं। वहां बहुत कम पानी गिरता है। वह मुल्क बहुत छोटा है। मैं उसके साथ अपने मुल्क को कम्पेयर नहीं करना चाहता हूं। मैं दृष्टि की बात सिर्फ कहना चाहता हूं। मैंने देखा है कि पानी का इस्तेमाल करने के बारे में उन्होंने रिसर्च किया है। मैं डेज़र्ट में गया था, वहां मैंने देखा कि कितना रिसर्च वे ड्राइ फार्मिंग के बारे में कर रहे हैं। कम से कम पानी है तो कौन सी उपज उस में पैदा कर सकते हैं, इस की रिसर्च वे कर रहे हैं। मुझे मालूम नहीं कि इस दिशा में हमारे यहां क्या हो रहा है। हमारी जो कुछ भी रिसर्च है वह सेलेक्टिव प्रोसेस की रिसर्च है। ग्रीन रेवोल्यूशन की बात हम कर चुके हैं। 1965 से यह बात चली है। मैंने एक दफ़ा बम्बई की विधान सभा में कहा था कि इस देश में ग्रीन रेवोल्यूशन का सवाल नहीं है, येलो रेवोल्यूशन का सवाल है यानी ड्राइ फार्मिंग के ऊपर रिसर्च की आवश्यकता है। अगर ड्राइ-फार्मिंग की तरफ़ ध्यान नहीं देंगे तो बड़ी दिक्कत हो जायगी।

हम लोगों को टैकनालाजी के बारे में भी छोटे फार्मर को मद्देनज़र रख कर ध्यान देना चाहिये। एक इन्टरमीडियरी टैकनालाजी की बात हमको सोचनी चाहिये। छोटे से छोटा यंत्र हो जो एक्सपीडीयेन्सी, इमीडियेसी और टेकनालाजी में माडर्न हो। श्रम कम लगे और उत्पादन बढ़ाने में मदद करे, लेकिन किसी के एक्सप्लायटेशन का साधन न बने। लेकिन इस तरह की टेकनालाजी के बारे में कोई रिसर्च हुई है, ऐसा मैं नहीं मानता हूं। इसके बारे में हमें ध्यान देना चाहिये।

दूसरी बात मैं यह कहना चाहता हूं—एग्रीकल्चर को एक इण्डस्ट्री के रूप में ट्रीट करना चाहिये। आज एग्रीकल्चर को कोई भी इण्डस्ट्री नहीं मानता है। कुछ कर नहीं सकते, इसलिये खेती में रहे—यह स्थिति है। मेरा निवेदन है जैसे आप इन्टीग्रेटेड इण्डस्ट्रीयल पालिसी बनाते हैं तो इन्फ्रास्ट्रक्चर की व्यवस्था करते हैं, लोन्ज़ देने की व्यवस्था करते हैं, इसी प्रकार से एक इन्टीग्रेटेड प्रोग्राम टोटल लैंड-डेवलपमेंट का बनायें, जिस में कम्पोज़िट लैण्ड डेवलपमेंट की बात हो, एफोरेस्टेशन की बात हो, बंध या नाला बनाने की बात हो या और भी जो बातें इससे सम्बन्धित हों, वे इस में हों। इन चीज़ों को मद्देनज़र रख कर ये काम हम करेंगे और स्टेट्स को इसलिए कहेंगे तो मेरे ख्याल से ज्यादा काम हो सकता है।

इसमें अगर मैं यह सुझाव दूं कि हम कोई इंस्टीयूशन बना सकें—जैसे एग्रीकल्चरल डेवलपमेंट कारपोरेशन है और उसके लिए इन्फ्रास्ट्रक्चर और फाइनेन्सेज़ प्रोवाइड करें, तो जो छोटे किसान हैं, जो लैंडलेस लेबरर्स हैं उनको पोटेन्शल एम्पलायमेंट देने के लिहाज़ से अगर कुछ ऐसी व्यवस्था हो तो आने वाले 10–15 सालों में एक तरफ़ तो सन्तुलित एग्रीकल्चरल डेवलपमेंट होगा, दूसरी तरफ़ इस सन्तुलन से सारे देश में एक नया सन्तुलन पैदा होगा। मेरा सुझाव है कि आप इस चीज़ पर काम करने की कोशिश करें।

मैं आपका ज्यादा समय नहीं लेना चाहता हूं—जो सुझाव मैंने आपके सामने पेश किये हैं—

The most down-trodden in this country are the agricultural workers and small farmers. Let us not forget them. The Janata Party must insist on this.

बस इतनी ही मेरी आपसे प्रार्थना है। हमारे देहातों पर हमारे देश की सारी इकानामी

[डा० बापू कालदाते]

निर्भर होती है—इन के ऊपर आप जरूर ध्यान देंगे—ऐसी उम्मीद करते हुए मैं अपना भाषण समाप्त करता हूं ।

श्री रामनरेश कुशवाहा (सलेमपुर) : माननीय सभापति महोदय, मैं सब से पहले माननीय कृषि मंत्री जी को साधुवाद देता हूं—उन्होंने खेती के मामले में ज्यादा खर्च करने का इरादा किया है और उसकी ओर ध्यान दिया है ।

सभापति महोदय, हमारे देश की खती आसमान पर निर्भर है । आज भी हम लोग आसमान की तरफ़ आशा लगाये रहते हैं कि कब वर्षा होगी, कितनी वर्षा होगी, वर्षा अच्छी होगी या नहीं होगी—रात-दिन किसान के मन में यही लगा रहता है । हमारे उधर के भाई चाहे जितनी अपनी पीठ ठोंक लें, इतनी उन्नति की है, उतनी उन्नति की है, कुछ तो हुई है, लेकिन मैं आप से निवेदन करना चाहता हूं कि हमारे देश की खेती इन्द्र और इन्दिरा के झगड़ों में तबाह हो गई । अगर फसल अच्छी हो जाय तो हमारी सरकार कहती रही है कि हमारी योजना अच्छी थी, हमने बहुत खाद दिया, खूब पानी दिया और इसीलिये फसल अच्छी हुई है । अगर खेती नहीं हुई—तब कहते रहे कि हम क्या करें—इन्द्र बदमाश है, उसने समय पर पानी नहीं दिया, ज्यादा पानी दे दिया या यहां अकाल पड़ गया, वहां अकाल पड़ गया—इस तरह से बहाना मारते रहे ।

लेकिन यदि मैं कह सकूं तो एक तीसरा बहाना भी था—अगर इनका काम दो बहानों से नहीं चला, तब पुरानी सरकार के नेताओं ने कहा कि हम क्या करें, बच्चे इतने ज्यादा पैदा हो गये हैं कि सब का सब खा गये, कुछ बचा ही नहीं । हमारे देश की खेती इन्द्र, इन्दिरा और इन्द्री के झगड़ों में तबाह हो गई । मैं कहना चाहता हूं कि अब यह काम बन्द होना चाहिये और हमारे देश की खेती के लिये निश्चित रूप से पानी का इन्तजाम होना चाहिये ।

दूसरी बात मैं यह कहना चाहता हूं कि हमारे मित्रों ने हरिजनों के बारे में, आदिवासियों के बारे में, खेत मजदूरों के बारे में बड़े क्रोकोडाइल आंसू बहाये हैं । मैं इनसे पूछना चाहता हूं—पिछले 30 वर्षों में इन्होंने हरिजनों को क्या दिया ? हमारे गांव में एक कहावत है । सभापति महोदय, शायद आपने भी उसको सुना होगा । पुराने जमींदार कहा करते थे कि हलवाहे को दो दिन का खर्चा मत देना, नहीं तो दूसरे दिन हल चलाने नहीं आएगा । हमारे इन मित्रों ने यही किया । हरि-जन-हरिजन चिल्ला कर वोट तो लिया, लेकिन हरिजनों की रोजी का इन्तजाम नहीं किया । हरिजन की रोटी का इन्तजाम नहीं किया । हरिजनों का जहां रिजर्वेशन था वह भी पूरा नहीं किया । आज फिर वही बात कह रहे हैं । मैं कहना चाहता हूं कि भारत सरकार के आंकड़ों के मुताबिक, 1967 के आंकड़ों के मुताबिक 15 करोड़ एकड़ जमीन ऐसी थी जिस पर खेती नहीं हो रही थी । आज भी मैं दावे के साथ कह सकता हूं कि सात करोड़ एकड़ जमीन ऐसी है जो खेती के लायक नहीं है, परती है । अगर उसी जमीन को बांट दिया जाये तो कम से कम दो या तीन करोड़ हरिजनों और भूमिहीनों की रोजी का इंतजाम हो सकता है । यह जरूरी नहीं है कि जिस गांव में वे रहते हैं, उसी गांव में वे रहें । सारा देश एक है । इसका कोई हिस्सा पाकिस्तान नहीं है । अगर हमारे यहां खाने का इन्तजाम नहीं होगा, उनकी रोजी-रोटी का इन्तजाम नहीं होगा तो वे लोग बाहर जाने को भी तैयार हैं ।

जहां बसे सो ही उत्तम देशू
जो प्रतिपालू वही नरेशू ।

जहां जहां उसे जमीन मिलेगी, वही मजदूर चला जायेगा, हमेशा बड़े बड़े किसानों की ही बात की जाती है । बड़े किसानों में यह डर बना रहता है कि अगर इन हरिजनों को, इन भूमिहीनों को जमीनें बांट दी गयीं तो यह खेती वाले हो जायेंगे और हमारे यहां हल नहीं चलायेंगे । मैं कहता हूं कि इसलिए भी इन हरिजनों और भूमिहीनों में जमीन नहीं बांटी गयी ।

महोदय, खेती के लिए केवल चिल्लाने से काम नहीं चलेगा । उसके लिए खाद चाहिए, बीज चाहिये, पानी चाहिये और मैं आपसे निवेदन करूं कि उसी के साथ साथ उसको दाम भी चाहिये । एक दिन हमारे उधर के भाई बहुत चिल्ला रहे थे कि बहुत महंगाई बढ़ रही है । मैं आपको महंगाई के बारे में बताता हूं । मैं आपको बताना चाहता हूं कि एमर्जेंसी के पहले किसान 25 किलो गेहूं देकर एक बोरा खाद का खरीद सकता था । एमर्जेंसी में उसे एक क्विंटल गेहूं बेचने पर एक बोरा यूरिया खाद का नहीं मिलता था । किसान की लागत का तो चौगुना दाम हो गया था, इसको कौन पूरा करेगा ? मैं आपसे कहना चाहता हूं कि कारखाने की कौन-सी ऐसी चीज थी जिसके ड्योढ़े, दुगुने या तिगुने दाम नहीं बढ़े । लेकिन किसान की डंडे से कमर तोड़ कर उसका दो सौ रुपए क्विंटल का गेहूं 60 रुपए, 70 रुपए क्विंटल में बिकवाया । अगर आपकी यह नीति चलती रहती तो इस देश में दो-तीन साल के बाद पूरा अकाल पड़ जाता । इसे इस देश में कोई नहीं रोक सकता था । आपको किसान की हालत का क्या पता है । मैं पूछना चाहता हूं कि किसान ने क्या अपराध किया था जो उसे खाद, बीज इतने महंगे दामों पर मिला । पानी का दाम आपने बढ़ा दिया ।

अब मैं अपने कृषि मंत्री जी से कहना चाहता हूं कि आप खाद का दाम जरूर कम कराइये । अगर आप यह नहीं करायेंगे तो आप भी बहुत सफल नहीं होंगे । मैं आपसे कहता हूं कि अभी भी खाद का दाम बहुत ज्यादा है ।

अब मैं आपको छोटे किसान की बात बताता हूं । अगर किसान को अपने खेत से कुछ नहीं मिलेगा तो वह खेत मजदूर को मजदूरी कहां से देगा । अगर आप किसान का गेहूं 110 रुपए क्विंटल बिकवायेंगे तो उसके पास पैसा नहीं बचेगा । अगर उसके पास पैसा नहीं बचेगा तो वह कहां से मजदूर को मजदूरी देगा । सभापति महोदय, आप हमारे पड़ोस से आते हैं आप जानते हैं कि कोडो की निराई कोई नहीं कराता है । इसलिए नहीं कराता है कि जितना निराई का देना पड़ेगा उतना उससे मिलेगा नहीं । इसलिए कोडो की निराई पर कोई घर से खर्च करने को तैयार नहीं है । खाद का आप इन्तजाम करें । बिना खाद के इन्तजाम के कोई काम चल नहीं सकता है ।

जहां तक पानी का सवाल है इसके बारे में जितना कम कहा जाये अच्छा होगा । मैं यू० पी० का रहने वाला हूं । सरकार बड़ा ढिंढोरा पीटती है कि उसने बहुत से ट्यूबवैल बनवा दिये हैं । लेकिन मैं चुनौती के साथ कहता हूं कि कोई माई का लाल यह बता दे कि एक सिरे से दूसरे सिरे तक उनका पानी जा रहा है । नहीं जाता है । और बहुत से तो बन्द भी पड़े हैं । एक कहावत है हम किकर फूफा, हम किकर फूफा । बिना साझे के इनसे काम नहीं चल सकता है । लेकिन साझा करने के लिए कोई मिलता नहीं है । आज ट्यूबवैल्स की सिंचाई के बारे में कोई योजना भारत सरकार ने नहीं बनाई है । सबसे

[श्री रामनरेश कुशवाहा]

पहले भारत सरकार को अपना दिमाग निश्चित करना चाहिये कि किस क्षेत्र में सिंचाई का कौन सा साधन सबसे उपयुक्त सिद्ध हो सकता है । ऐसा करने के बाद सघन रूप मे इसको कार्यान्वित करने का प्रयास होना चाहिये । आज होता क्या है ? जहां नहरें बनी हैं वहीं पर ट्यूबवैल भी बना दिये गये हैं । कहीं पर कुछ भी नहीं है, न नहर है, न तालाब है और न ही ट्यूबवैल है । जहां तालाब से सिंचाई हो रही है वहां नहर भी बनवा दी गई है, ट्यूबवैल भी लगवा दिये गये हैं । जहां कुछ नहीं है वहां अब भी कुछ नहीं है । कहीं पर सब कुछ सुविधायें है और कहीं पर कोई भी इन सुविधाओं में से सुविधा नहीं है । मेरा निवेदन है कि सघन सर्वे करा कर जिस स्थान पर तालाब से खेती हो सकती है वहां तालाब बनवाए जायें, जहां नहरों से हो सकती है वहां नहरें बनवाई जायें और जहां ट्यूबवैल्ज से हो सकता है वहां ट्यूबवैल बनवाये जायें । कहां किस साधन से अधिक उपयुक्त खेती हो सकती है उसकी पूरी योजना बना कर आप आगे बढ़ें तो काम हो सकता है । व्यवस्थित रूप से आप खेती के वास्ते पानी का इन्तजाम करें । अगर ऐसा नहीं करेंगे तो हम लोग चिल्लाते रह जायेंगे और खेती की पैदावार जहां की तहां रह जायेगी ।

बीज में भी बड़ा घोटाला है । कई बार हमारे यहां ऐसा बीज गया है कि उसको बोने के बाद वह जमा ही नहीं है । उसका पैसा भी डंडा मार मार कर वसूल किया गया है । कार्तिक में बीज की जरूरत थी तो अगहन में दिया गया । उस वक्त कौन किसान ले सकता है । बेचारे कर्मचारी की तनख्वाह में से पैसा भी उसका काट लिया गया । जब खाद की जरूरत होती है तब खाद न देकर जब जरूरत नहीं होती है दे दी जाती है । फिर किसान का गला दबाया जाता है । ये जो चीजें है इनकी ओर आपका अविलम्ब ध्यान जाना चाहिए ।

पानी के साथ साथ किसान को बिजली की जरूरत भी पड़ती है । भोजपुरी में एक कहावत है तुरनाज बिका मुके धुलवा दे । तुम्हारी बिके न बिके मुझे मेरा हिस्सा दे दो । बिजली सप्लाई की जाए या न की जाए पैसा उससे वसूल कर लिया जाता है । 24 घंटे देने की आपने गारंटी की है लेकिन एक घंटा भी बिजली उसको नहीं दी जाती है । कोई नहीं जानता है कब उसको बिजली मिलेगी और कब नहीं मिलेगी । इतना ही नहीं एक बार बिल अदा कर देने के बाद दुबारा उसके पास बिल पहुंच जाते हैं । जहां किसी ने कनैक्शन कटवा भी दिया होता है वहां भी यह देखा गया है कि तीन तीन साल के बाद उससे एरियर्ज वसूल किए जाते हैं । ये सब धांधलियां होती हैं । हमारे यहां स्थिति यहां तक पहुंच गई है कि ट्यूबवैल कटवा करके लोगों ने पंपिंग सैट लगवाने शुरू कर दिए हैं । लेकिन बेचारों के पास पैसा नहीं है । मैं आपको एक बात कहना चाहता हूं पिछले दो तीन साल में कितने प्राइवेट ट्यूबवैल लगे हैं इसका आंकड़ा मंत्री महोदय मंगवा लें तो उनकी आंखें खुल जाएंगी । सारी स्थिति साफ हो जाएगी । इसके बारे में भी आपको कुछ करना होगा । सब बोझे हम पर लादे जाते हैं लेकिन हमें कोई सहूलियत नहीं दी जाती है । इस तरह से कैसे काम चल सकता है ।

बहुत कहा जाता है कि मंहगाई बहुत बढ़ गई है । मैं मानता हूं कि मंहगाई बढ़ी है । लेकिन हमारे मित्रों को

कहने का कोई हक हासिल नहीं है। वे किस मुंह से कहते हैं यह मेरी समझ में नहीं आया है।

एक माननीय सदस्य : अभी भी बढ़ रही है।

श्री राम नरेश कुशवाहा : आपके जमाने में पांच रुपए से कम में चीनी नहीं मिलती थी लेकिन आज कहीं भी आप चले जाए चार रुपए किलों से अधिक में आपको चीनी नहीं मिलेगी। आपके जमाने में सवा दो सौ रुपए डालडा का टिन था और आज दो सौ से अधिक नहीं है। अगर आपका राज चलता रहता तो क्या होता। सिनोहरा जो होता है उसको पानी में बहा दिया गया होता क्योंकि आपने सब मर्दों को बन्ध्या कर दिया होता। आपने सबको बध्या बना दिया होता। यह आपका आलम है।

किसान संगठित नहीं है। इसलिए उस को परेशान किया जाता है। यह बात बहुत दिन नहीं चलेगी। आप महंगाई महंगाई चिल्लाते रहिए, लेकिन महंगाई बढ़ी नहीं। मंहगाई किसान को मारने के लिए शहर के लोगों का केवल एक नारा है। 175 का लोहा 250 रु० में है, लेकिन आप ने तो 85 रु० से 250 रु० एकदम कर दिया था। तब नहीं कहा कि महंगाई बढ़ी है। शहर के लोगों का दिमाग बना हुआ है कि अनाज महंगा तो महंगी आ गई, अनाज सस्ता तो सस्ती आ गई। इस मनोवृत्ति को बदलना होगा।

कुछ माननीय सदस्य कह रहे थे कि खेती को एक उद्योग समझ कर के करना चाहिए। मैं कहना चाहता हूं कि आप केवल खेती की लागत ही दे दीजिए, हमको हमारी मजदूरी दे दीजिए और आपने जो रेट तय किया है वही दे दीजिए, हमारे उस उद्योग में मुनाफ़ा न दीजिए। लेकिन यह काम आप नहीं करने जा रहे हैं।

गन्ने का जहां तक सवाल है सारे आंकड़े आपके जाल बट्टा है। और कह दिया जाता है कि आधा गन्ना गुड़ बनाने में चला जाता है। मेरा कहना है कि आपका यह गन्ना विकास विभाग गलत आंकड़े देता है। मुश्किल से 10 प्रतिशत गन्ना गुड़ बनाने में जाता है। जब गन्ना विकास विभाग नहीं था तब 11 परसेंट रिकवरी थी। लेकिन आज सारे डेवलपमेंट होने के बाद रिकवरी 9 परसेंट रह गई है।

इसी तरह चीनी मिलों में राष्ट्रीयकरण की बात कह कर आप ने बहुत नुकसान किया है। मेरा मतलब पिछली सरकार से है। राष्ट्रीयकरण के डर से मिल मालिक चीनी मिलों के सारे पुर्जे उठा कर ले गए। किसी तरह जुगाड़ कर के मिलों को चलाते हैं। राष्ट्रीयकरण की बात कह कर यह हालत हो गई कि आज अगर सरकार चीनी मिलों को अपने हाथ में ले ले तो एक भी चीनी मिल नहीं चल सकती है। एक गोल्डन गोली जो सरकार के पास है वह आई० ए० एस० और पी० सी० एम० अधिकारी है जिसको यह समझा जाता है कि वह प्रशासन भी चला सकता है, और कारखाना भी चला सकता है। मतलब यह कि सब मर्ज की दवा यह गोल्डन गोली हो गई। उनकी तनख्वाह में तो कमी होगी नहीं, मिल चले या न चले इससे उनको कोई मतलब नहीं है। पब्लिक सेक्टर में घाटा इन नालायक अफ़सरों की वजह से ही होता है और उस घाटे की पूर्ति करने के लिए बारम्बार माल का दाम बढ़ाया जाता है जिस के नाम पर प्राइवेट

[श्री राम नरेश कुशवाहा]

सेक्टर वाले अपना मुनाफ़ा कमाते रहे ह और उसी में से कांग्रेस सरकार को चंदा देते रहे।

हमारे देश का दिमाग सड़ गया है। किसी विश्वविद्यालय का वाइस-चांसलर अगर मामूली कपड़े पहन कर दूसरे दर्जे के डिब्बे में चले तो कोई भी उसे बैठने को नहीं कहेगा। लेकिन अगर पतलून पहन कर चलता है तो दो, तीन स्टेशन के बाद ही लोग कहेंगे कि बैठ जाओ। लेकिन गांवों में किसान के काम करने के लिए 10, 10 कर्मचारी हैं, लेकिन किसी का कोई दफ्तर नहीं है। ग्राम सेवक, एग्रीकल्चर सुपरवाइज़र, सेक्रेटरी, कोआपरेटिव सुपरवाइज़र आदि कर्मचारी होते हैं लेकिन काम कोई नहीं करता है। खाद का तीन गड्ढा अगर एक कर्मचारी बनवाता है तो गांव में रहने वाले सभी कर्मचारी कहेंगे कि हमने खाद के गड्ढे बनवा दिए। खाद के गड्ढे हमने बनवा दिए। लेकिन बने तो तीन ही हैं लेकिन जब रिपोर्ट इक्कट्ठी हुई तो कागज पर 21 और जमीन पर तीन गड्ढे मिलते है।

16.00 hrs.

मेरा निवेदन है कि गांव के लिये सामान्य काम के लिये एक कर्मचारी की व्यवस्था कीजिये, उसको दफ्तर दीजिये और सारे अधिकार दीजिये ताकि किसान को एक ही काम के लिये दस जगह न जाना पड़े और सारा काम एक ही जगह उसका हो जाये। तभी उसकी कठिनाई दूर होगी।

बहुत से क्षेत्रों में क्षेत्रीय असन्तुलन बहुत ज्यादा है। पूरे उत्तर प्रदेश, पश्चिम बिहार, जम्मू-काश्मीर का इलाका, तेलंगाना तमाम आदिवासी क्षेत्र ऐसे हैं जिनको कभी भी समझा ही नहीं गया कि यह भी देश के हिस्से हैं। हम लोगों ने बहुत लड़ाइयां लड़ीं, जेल गये, डंडे खाये, तब एक बार ख्याल किया गया। हमारे शिन्दे साहब ने अशोक मेहता फूडग्रेन कमेटी का नाम लिया, उसकी रिपोर्ट आई, लेकिन मैं कहना चाहता हूं कि उस रिपोर्ट का क्या हुआ, आज भी वह लाइब्रेरी की शोभा बनी हुई है। इसी तरह से पटेल कमीशन की रिपोर्ट भी लायब्रेरी की शोभा बनी हुई है। यह किसकी जिम्मेदारी थी, आपने कमेटी बनाई थी, लेकिन उसकी रिपोर्ट के मुताबिक आपने काम पूरा नहीं किया। लेकिन अब हमें उनसे शिकायत क्या है? मैं अपनी सरकार से निवेदन करना चाहता हूं कि रीजनल इम्वलेन्सेज़ को दूर करने के लिये जल्दी से जल्दी प्रभावकारी कदम उठायें। कृषि की समस्या इस सारे देश में बहुत बड़ी समस्या है। अगर इसे नहीं सुधारेंगे तो कभी भी क्षेत्रीय असन्तुलन समाप्त होने वाला नहीं है।

कृषि अनुसंधान परिषद के बारे में मैं कहना चाहता हूं कि यह एक सफेद हाथी है। पता नहीं कि वहां कितना जलबट्टा हो रहा है।

भारतीय कृषि अनुसंधान परिषद में फैले वैज्ञानिक और प्रशासनिक भ्रष्टाचार के बारे में आये दिन समाचार-पत्रों में अनेक खबरें आ रही हैं। इन खबरों से इस बात का पता चलता है कि परिषद् के सर्वोच्च अधिकारी ने झूठे वैज्ञानिक दावे करके बड़े-बड़े पुरस्कार और पद ले लिये हैं। इस बात को छिपाने के लिये अपने नीचे काम करने वाले वैज्ञानिकों से झूठा डाटा छपवाया तथा सच्चे काम को दबाया है। ऐसी स्थिति में इस परिषद् में विज्ञान और सच्चे वैज्ञानिकों की जो दयनीय स्थिति होगी, उसका सहज अनुमान लगाया जा सकता है।

1972 में भारतीय कृषि अनुसंधान संस्थान के वरिष्ठ वैज्ञानिक डा० बी० एच० शाह ने आत्महत्या करने के पहले डा०

एम० एस० स्वामीनाथन के नाम पत्र में लिखा था कि आपके वैज्ञानिक दावों को ठीक सिद्ध करने के लिए जो वैज्ञानिक झूठा डाटा छापते हैं, इन्हें आप प्रोत्साहन देते हैं । पद और प्रतिष्ठा के मामले में सच्चे और योग्य वैज्ञानिकों की अनदेखी कर दी जाती है ।

इसी वजह से दो और वज्ञानिकों ने आत्महत्या की । इन वैज्ञानिकों की किस तरह से दुर्दशा हुई है । अगर हम विज्ञान के मामले में भी राजनीति को सामने रखेंगे तो यहां भी वही हाल होगा जो बंगला देश में हुआ । मुजीब साहब अपनी प्रयोगशाला में ही समाप्त हो गये । हम तो किसी तरह निकल गये हैं । मैं निवेदन करना चाहता हूं कि इस तरह का खतरनाक प्रयोग नहीं होना चाहिये । राजनीतिक कारणों से होने वाले प्रमोशनों को रोकें । अगर अनुसंधानकर्ताओं को किसी तरह से दबाया गया तो उसमें भी भ्रष्टाचार होगा ।

इन्हीं चन्द शब्दों के साथ मैं आपसे विदा लेता हूं और आभारी हूं कि आपने मुझे बोलने का अवसर दिया ।

SHRIMATI V. JEYALAKSHMI (Sivakasi): I am very glad to take part in the discussion on the Demands for Grants of the Ministry of Agriculture and Irrigation. I would be thankful if I am given more time.

During the Budget discussion, the former Finance Minister and the present Finance Minister were arguing among themselves about the justice they had done to the Agriculture Ministry. But, Sir, the Indian farmers feel that their problems have not been properly represented in the Parliament and that their demands also have not been duly considered so far.

But, Sir, all the politicians who quote Gandhi Ji's words every now and then that India lives in villages, after that, they conveniently forget about that. I want to put forth the fact that 80 per cent of our population is living in rural India and, among them, 60 to 70 per cent is living on agriculture alone and they are contributing 50 per cent of the income to the national exchequer also.

So, Sir, to our utter dismay, only thirty per cent of our plan outlay has been allotted to the Agriculture Ministry. The Government says that agriculture has been given top priority. While the Finance Minister was kind enough to give tax relief to the well-to-do people and the industrialists in the name of giving incentives to start industries in the rural areas and, for the money that has been invested in the rural areas for rural development and also tax relief to the charitable institutions ranging from Rs. 2 lakhs to 5 lakhs, he is not at all bothered about the poor farmer, whether he comes from drought-prone area or from backward area. The small farmers in the drought-prone area or backward area are given loans at the rate of 6 per cent whereas the big farmers take loans at 12 to 18 per cent interest borrowed from the various financial institutions. Not only that. In the drought-prone areas, while farmers' short-term loans have been converted into long-term loans, even the difference in the rate of interest has not been exempted and so, he has to pay that interest at the same time.

Sir, coming to irrigation, I am glad to note that in the foreign countries like the U.S.A. and the socialist countries like Russia, the amount invested in the irrigation projects would be interest-free, in India, the interest alone would run into crores of rupees. You can verify that from the report of the Finance Commission headed by Shri Brahmananda Reddy.

I request that, in India also, that should be introduced and that should be treated as a social asset in providing employment opportunities to the people in the drought-prone areas. I know that many minor projects are at a standstill for want of funds. The

[Smt. V. Jeyalakshmi]

more you delay, the cost of construction would go up higher and higher. Nangal dam had been constructed in the early fifties at a cost of only Rs. 140 crores at the interest rate of 2.5 per cent to 3.5 per cent. If you construct it now, the estimate would go up to Rs. 600 crores. At least, in the drought-prone areas, such projects should be immediately taken up. And all the technical objections like the food value and other things should be overlooked and the project should be finalised immediately. I wanted to suggest one important thing.

I am representing the drought-prone area where the people mostly depend upon the underground water sources for agriculture. There is an apprehension that there may be an acute water shortage in the near future. The financial institutions also have restricted the digging of wells.

Already we have submitted a scheme to the Congress Government about diverting the flood waters of Kerala to the districts of Tirunelveli and Ramnad. And a high-powered Committee had also been constituted to examine that. The Central Water Power Commission also has submitted a report on one important Western Ghat Improvement Scheme in this regard. I would request the present Government to immediately look into it and to expedite the implementation of this scheme. Unless the flood waters of Kerala come to Tamilnadu, the plight of drought would not be solved. I request the Agriculture and Irrigation Minister to take up this scheme immediately.

Regarding agricultural inputs, the farmers were having high hopes at least in the budget, that the prices would get stabilised and the cost of fertilisers would be reduced. But nothing has been mentioned about it. I request you to re-consider it. Previously, the State Governments were providing pesticides and fertilisers to the farmers through block-development offices and cooperative institutions at subsidised rates. That also has been withdrawn. I request the Minister to ask the State Governments to look into this matter.

In the matter of borrowing the cooperative societies are insisting upon the farmers to take fertilisers as part of the loan. These fertilisers which are provided by them to the farmers do not suit their soil. Government should see that either the financial institutions should provide suitable fertilisers or they should pay full amount so that the farmers are able to buy the suitable fertilisers.

Then, Sir, I would request the government to reduce excise duty on tractors. You may argue that tractors are being used by big farmers and for the small farmers power tillers have been introduced. You have been kind enough to reduce the excise duty on power tillers from 10 per cent to 5 per cent. I would like to suggest that you may abolish completely the duty on power tillers and reduce the excise duty on tractors. In this connection, I would like to quote the views expressed in a seminar held at New Delhi by the Association of Indian Engineering Industry:

> "To revive the stagnant demand for tractors the Association of Indian Engineering industry has suggested loan schemes with easy terms for farmers. Among its suggestions are a seven-year credit period a maximum interest rate of 8 per cent, limited mortgage of land, and easy repayment terms. The Association has also suggested that taxes on tractors, which vary from 25 per cent to 40 per cent should be reduced and State sales taxes be rationalized. The progressive sales tax policy in respect of tractors adopted by Punjab should be adopted by other States, an AIEI statement says. The tractors demand for the last six years is said to have remained between 32,000 and 35,000 units a year while the total capacity of industry is over 60,000 tractors.

There is thus considerable idle capacity. This is the time to stimulate tractor demand so that technology transfer to villages is facilitated thereby making the entire country more receptive to engineering and technology. There is also a need to increase food production by bringing more land under cultivation. A study shows that considerable land is being left fallow through lack of motive power during the peak sowing period. India is estimated to require 112 million horse-power to effectively cultivate its 129 million hectares of cultivable land. The available power from all sources—manual, bullock and tractors—is only 37 million h.p. Studies also indicate that the annual average tractor utilization rate in India is more than double that of Europe; this indicates that the Indian farmer uses great ingenuity in making the most of his investment. Commercial banks report that tractor loan repayment causes them almost no problems."

In the light of the views expressed above, the Government should come forward to encourage the tractor industry so that all the farmers can get tractor facilities. (*Interruptions*)

The ex-factory price of a tractor is Rs. 52,000/- and with excise duty, bank interest and the State sales-tax, its cost works out to Rs. 75,000/-. I would therefore request the hon. Minister to consider reduction in the interest rate and excise duty on the tractors so that the farmers may be in a position to go in for purchasing the tractors.

Regarding procurement price and remunerative price for the agricultural produce, Sir, I do not want to enter into controversy of North and South. But I want to put before you the sore feelings of the farmers in the South. The Janata Party in their manifesto indicated that they would immediately announce remunerative price for agricultural produce. But nothing has been declared so far nor any mention on this point. Nothing has been mentioned in the budget. In this connection, I would like to quote Mr. Pai's speech of June 25, 1977 in this House.

"It was shoking to find that while the wheat eaters were provided with a subsidy of Rs. 24.15 per quintal, in the case of rice eaters, it was only Rs. 1.35 per quintal. Why this discrimination between the rice and the wheat eaters? The same subsidy should be given to both."

It is amazing to note that an amount of Rs. 560.00 crores has been given to the Food Corporation of India by way of subsidy alone. But I do not know why the Food Corporation of India has been showing discrimination between rice eaters and the wheat eaters. In any way it is not justifiable that a section of people alone is enjoying this benefit. In the name of procurement of rice from the producers at a subsidised rate, the Government had procured sub-standard rice and those stocks were supplied to the fair price shops for consumption by the rice eaters. The Food Corporation had earned a huge profit. I would therefore request the hon. Minister to look into this.

Now, I come to cotton. The hon. Minister may argue that this subject should be referred to the Commerce Minister. But I would like draw the hon. Minister's attention to the fact that the Ministry of Agriculture and Irrigation is supplying inputs to the cotton growers. It is therefore incumbent on the part of the Ministry of Agriculture and Irrigation to see that the cotton growers get remunerative price for their produce.

Some ten years ago, we had imported the long staple cotton from Egypt worth about Rs. 150.00 crores. Afterwards the Government came out with a policy of intensive cotton cultivation. Hybrid varieties of cotton like 'Varalakshmi' and MC—5 had been introduced in order to achieve

[Smt. V. Jeyalakshmi]

self-sufficiency in cotton. The result was that in 1974 there was none to purchase these varieties of cotton. The cotton growers had suffered a heavy loss. About 60 lakh bales of cotton of all varieties were lying with the indigenous farmers and about Rs. 10.0 crores had been released to the Cotton Corporation of India to buy cotton from them. But that was all on paper. Only Rs. 3.5 crores have been spent so far. But in the budget allocation of the Commerce Ministry for the current financial year, an amount of Rs. 120.0 crores has been set apart for the import of cotton. I want to know whether the present Government's policy is to support indigenous production or import. Would it not be better if the hon. Minister kindly considers that this amount is spent for the farmers as subsidies and support price to enable them to cultivate short-staple cotton. Not only that. The Mill owners are also not ready to buy the indigenous cotton, because they have to pay the cotton growers ready cash. But the Government provides the mill owners the imported cotton at subsidised rate and the mill owners can repay the money after 180 days.

From this you can see how the government is treating the farmer. The other day my colleague Shrimati Parvathi Krishnan was speaking about Vinkarosia, a plant which she described as farmer oriented, peasant oriented and drought oriented; I want to add, Tamilnadu oriented crop. In Tamilnadu most of the districts are dry and are affected by drought and this is the only suitable crop for us because it needs less of water and so people are cultivating this. But the farmers are exploited by the middlemen. There are only four exporters and they are purchasing Vincarosia plant at Rs. 2,000 to Rs. 2,500 a tonne and exporting it to countries like Germany, United States, Japan, etc. for Rs. 20,000 to Rs. 25,000 a tonne. I approached the former Minister of Commerce also and insisted on him that STC should purchase this so that the export could be routed through them and the farmer also may get a better price; I request the present Minister also to look into this matter.

I now come to DPA programme, small farmers development agency and marginal farmers development agency SFDA and MFDA. No doubt the government had done a lot through these schemes; a lot of loans had been provided at concessional rates; our needs are of course more and some lacunae which are there should be plugged. In the Tamilnadu consultative committee meeting, I put a question and I was given this answer:

> "Minor irrigation schemes executed with aid from financial institutions are to be implemented only after getting ground water clearance. This system is insisted upon in all schemes financed by the international Development Agency, Agricultural Refinance and Development Corporation and the Rural Electrification Corporation. No ground water clearance is insisted upon presently in respect of cases where wells are sunk and energised from out of the resources of the agriculturists without recourse to institutional finance. This distinction is to the disadvantage of the poorer sections of the agriculturists who are dependent upon the banks and financial institutions for land development and are required to conform to ground water discipline. Government are examining the question of streamlining the procedures. This anomaly exists in Tamilnadu only because of acute shortage of groundwater and only the poor and marginal farmers have been affected; by this system:"

I request the hon. Minister to look into this matter and do the needful.

There is need to develop milch animals in Tamilnadu. Especially in the drought prone areas small and marginal farmers are interested in dairy development schemes.

MR. CHAIRMAN: There are a large number of speakers; please conclude.

SHRIMATI V. JEYALAKSHMI: Sufficient frozen semen should be developed and given to the village level

dispensaries for the development of milch animals and cattle feeds should be provided to the farmers at reduced rates. Speaking on the demands of the Commerce Ministry, former Minister Shri Shinde said in this House.

"The export of oil cakes should be given up. Dairy industry and animal husbandry could be encouraged only of cattle feed inputs were available in the country and the farmers got them at reasonable prices. Our foreign exchange resources were very much improved and our export performance was much better now. To talk of dairy development and also continue the export of oil cake was contradiction in itself. Government should stop the export of oil cake, as early as possible. This step would improve our economy."

So, this should be stopped immediately so that cattle feed may be available at reasonable prices for the farmers.

I am coming from the down-South of this nation. The Western Ghats are the only barrier for our State. Sometimes it does good. But sometimes the Western Ghats create a havoc for us because we are in the rain-shadow areas. It stops all the clouds and it rains entirely in the Kerala coast itself. In some other way it does good also. That is, just like a barrier from that Arabian sea-wind. But last year because of the deforestation in that Western Ghats, there was no barrier to stop that dust-storm wind and that sand-storm wind was there last year. Most of the land i.e., more than 1,000 acres of land had been sand-swept. More than 17 metres deep wells were also completely barried by this sand. The State Government had to spend Rs. 17 lakhs to reclaim these lands and wells. So, I request the Government to immediately intervene and request the Kerala Government as well as the Tamil Nadu Government for intensive aforestation and to stop the contract system of cutting these trees.

Finally, Sir, I would like to tell you one thing. We are talking about this rural integrated development scheme by setting up agro-based industries and by providing engineering technology to rural areas. As a pilot scheme only a few districts have been taken in that scheme and among them in Tamil Nadu Dharmapuri is also there. But my requisition is that this scheme should be extended to all drought prone areas and considerable incentive should be given to the farmers of these areas. With these words I conclude my speech. Thank you.

श्री हुकम देव नारायण यादव (मधुबनी): अभी जो कृषि और सिंचाई विभाग के द्वारा जो मांगें पेश की गई हैं उनका मैं समर्थन करने के लिये खड़ा हुआ हूं। मैं कहना चाहता हूं कि तीस साल से कांग्रेस सरकार ने क्या किया और क्या नहीं किया, वह आज सवाल नहीं है। कांग्रेस ने जो किया उसका फल वह पा चुकी है। अब जनता पार्टी गद्दी पर बैठी है। जनता सरकार की किसान के सम्बन्ध में क्या दृष्टि होनी चाहिये, यह आज सवाल है। जनता सरकार से जनता ने बहुत आशाएं लगा रखी हैं। बहुत आशाओं के साथ उसने जनता सरकार को गद्दी पर बिठाया है। देश की जनता यह जानना चाहती है कि देश के किसान की तरक्की हो असली मानों में इसके लिए सरकार क्या कर रही है। आज तक जो उद्योगपति या समाज के अन्दर पढ़े लिखे लोग हैं या सरकारी नौकर हैं जिनको कहा जाता है कि जनमत बनाने का काम वे करते रहे हैं, उनके हाथ में ही अखबार रहे हैं और यही जनमत बनाते रहे हैं। गांवों में बसने वाले जो किसान हैं उनका न तो कोई अपना अखबार है और न कहीं उनकी भाषा ही बोली जाती है। इसलिए उनका सवाल देश में कहीं नहीं उठा। राष्ट्रीय मंच जैसा कोई मंच नहीं है जो उनके सवाल को उठा सके, जहां सम्पूर्ण देश के किसानों की समस्याओं के समाधान हेतु कुछ विचार विमर्श किया जा सके और सरकार पर दवाव डाला जा सके। यह जो लोक सभा है इसको मैं लोक सभा नहीं परलोक सभा कहता हूं—

सभापति महोदय : वह राज्य सभा है ।

श्री हुकमदेव नारायण यादव : यह भी परलोक सभा है । किसान से इसका कोई सम्बन्ध ही नहीं है, न किसान के घास, न उनके भूसे और न ही उनके बोझे की बात यहां होती है । लोक सभा के प्रतिनिधियों से मैं ईमानदारी से पूछना चाहता हूं कि जब वे गांवों में वोट के लिए जाते हैं तो वहां जो भाषा बोलते हैं क्या वही भाषा बोलते हैं जो यहां बोलते हैं और क्या इस भाषा में किसान से वोट लेने वे जाते हैं ? जो किसानों की मातृभाषा है उसी में अपनी बात उनके सामने रखते थे और वोट लिये थे । लेकिन उन किसानों की भाषा का जहां अपमान हो रहा है वहां किसानों का क्या काम होगा ? हम उनको भूल गये हैं ।

जहां तक आंकड़ों का प्रश्न है यह कौन बनाता है इस में मुझे नहीं जाना है । हम लोग औसत निकाल लिया करते हैं और वह इस तरह कि बड़े, छोटे और मध्यम लोगों को ले लिया और उनकी आय को गुना कर के एवरेज निकाल लिया । ठीक उसी तरह जैसे गंगा में कहीं 12 फ़ीट, कहीं 5 फ़ीट, कहीं 2 फ़ीट पानी है तो औसत निकाल लिया कि 2 या ढाई फ़ीट गहरी है । उस पर विश्वास करके आदमी दरिया में घुसा तो डूब गया । इसी प्रकार से देश में औसत निकालने की प्रक्रिया रही है । एक किताब दी गई "1977–78 निष्पादन बजट", इस में लिखा है कि इन उपायों के फलस्वरूप 1976–77 में 10 लाख हैक्टेयर के लक्ष्य से काफ़ी अधिक सिंचाई की जा सकेगी" । दूसरी यह सरकारी किताब है जिस में भूमि सुधार के बारे में बताया गया है कि 32.4 लाख एकड़ भूमि फालतू घोषित की गई । और यही सरकार के जरिये दूसरी किताब निकली जिस में लिखा है कि "15 लाख" । तो एक किताब में कुछ और दूसरी किताब में कुछ लिखा है । पता नहीं लगता क्या सच है और क्या झूठ ।

अगर सचमुच में आप खेती की उन्नति चाहते हैं तो जब तक भूमि सुधार कानून लागू नहीं किया जायगा खेती की उन्नति नहीं होगी । ज़मीन में चकबन्दी कानून के साथ हदबन्दी कानून आप चालू करते । जब तक चकबन्दी चालू नहीं करेंगे, किसान की बिखरी हुई ज़मीन को एक जगह नहीं लायेंगे, तब तक काम नहीं चलेगा । चकबन्दी के बाद ही हदबन्दी लागू कीजिये । जो ज़मीन जोतने वाला है वह क्या वाकई में ज़मीन का मालिक है, नहीं । हम कहते रहे कि जो ज़मीन को जोते बोवें वही ज़मीन का मालिक होवें । लेकिन वह किसान जो 18 घंटे मेहनत करता है, पानी देते देते उस की उंगली गल जाती है, भादों में बोये हुए चावल को अग्रहन में भरपेट खा नहीं पाता । इसलिये खेती की तरक्की चाहते हैं तो ज़मीन उसे मिलनी चाहिये जो ज़मीन को जोतता है । जो बड़े बड़े लोग हैं, सरकारी अफ़सर हैं, राजनीति में जो बड़े बड़े लोग हैं आज ज़मीन उन्हीं के पास है । जो जातियां प्रभुत्वशाली हैं जिनके हाथ में सरकार की ऊंची ऊंची कुर्सियां हैं उन्हीं के बीच में ज़मीन है और इसी कारण से भूमि हदबन्दी का कानून लागू नहीं हो पाया, भूमि सुधार कानून लागू नहीं हो पाया । आज बड़े भूस्वामियों का वर्चस्व है, इसीलिये कानून लागू नहीं होता । कानून बनाते गये, कहते गये कि भूमि सुधार कानून लागू कर रहे हैं, लेकिन वास्तव में वह अमल में नहीं आये ।

बिहार के अन्दर जो बड़ी ज़मीन रखने वाले हैं उन्होंने अपनी जमीन को किस-किस के नाम से फर्जी नहीं कर दिया, लेकिन उस को फर्जी बताने वाला कोई नहीं है । आज तक पकड़ा नहीं गया है । कौन पकड़े ? बाप राजनीति में है, बेटा कलैक्टर है, उसका भतीजा एस० पी० आई० जी और डी० आई० जी० है । एक ही परिवार ने सब जगहों पर कब्जा कर लिया है । इसलिये देश में भूमिसुधार कानून लागू नहीं हुआ । बाप बेटा दलाल बैल का दाम बारह आना ।

आज जनता सरकार से जनता को बड़ी आशाएं हैं, वह चाहती है किस देश में परिवर्तन हो। अगर इस देश में हरिजनों और आदिवासियों के सवाल को कभी उठाया गया है तो वह केवल राजनीतिक कारणों से ही सामने रखा गया है। कौन उठायेगा इनके सवाल को?

कि दुख जाने दुखिया, कि दुख जाने दुखिया माय,
जाके पैर न फटे बिवाई, सो क्या जाने पीर पराई।

कितने हरिजनों को तकलीफ है, कितने झोंपड़ी में सोते हैं यह आज कौन देखता है। आज हिन्दुस्तान की करोड़ों माताएं आदिवासी इलाकों में, जब रात में बच्चा ठिठुरता है तो रोने लगता है, उस बच्चे को उस जाड़े से बचाने के लिये वह अपनी धोती खोलकर उसे ढक कर सुला देती है और खुद नंगी सोती है। झोंपड़ी में रहने वालों की क्या हालत है, कोई उसकी तरफ ध्यान नहीं देता है। इसलिये आज आवश्यकता इस बात की है कि जमीन की हदबन्दी और चकबन्दी लागू हो।

सभी जानते हैं कि बिहार में गंडक परियोजना लागू कर दी गई। हमारी जनता सरकार कहती है कि 33 प्रतिशत पैसा खेती पर लगाया जायेगा लेकिन मैं जानना चाहता हूं कि उसमें से कितना हिस्सा अफसरों के बंगले बनाने पर खर्च हो जायेगा, उनकी शानशौकत पर खर्च हो जायेगा, और विदेशों में भ्रमण पर चला जायेगा। जमीन पर काम सबसे बाद में होता है। गंडक परियोजना पर लाखों रुपया खर्च किया गया, लेकिन वहां पर बहुत सारा रुपया पहले इस बात पर खर्च किया गया कि बंगले बना दिये गये और दूसरी चीजें बना दी गई। मैं पूछना चाहता हूं कि यदि कोई पूंजीपति कारखाना बनवाता है तो वह बड़े ध्यान से पैसा खर्च करता है और जरूरी काम पहले करवाता है। उसके लोग जमीन पर रहते हैं और खाट बिछाकर सोते हैं। वह काम को पूरा कर के आगे जाते हैं। सरकारी स्तर पर होने वाले काम में पहले अफसर का बंगला, ठाट-बाट, कमोड वाला पाखाना बनता है तब जाकर जमीन पर काम होता है।

कोसी नहर, भीमनगर बैराज बने, ये किस कारण बनाये गये। कटैया थर्मल पावर स्टेशन की उस समय योजना थी। उस पर 6, 7 करोड़ रुपया खर्च करने की बात थी लेकिन उस पर 4 गुना पैसा खर्च कर दिया गया है। लेकिन आज 10 बरस के बाद कहा जाता है कि थर्मल पावर स्टेशन काम करने के लायक नहीं है क्योंकि कोसी के पानी में बालू आती है। और इस तरह से पन-बिजली की मशीन में बालू जमा हो जाती है। आज 20, 22 करोड़ रुपया खर्च करने के बाद कहा जाता है कि यह योजना सफल नहीं हो सकती। जिन लोगों ने इस तरह की गलत योजना बनायी थी उन पर कार्यवाही की जाये। राष्ट्रद्रोह का मुकदमा चलाकर जेल में बन्द कर दिया जाये। आज नहीं शुरू से ही कोसी के पानी में काफी मात्रा में बालू आता रहा है।

पश्चिमी कोसी नहर का 1960-61 में उद्घाटन हुआ, शिलान्यास हुआ लेकिन आज मामला ठप्प। कहा जाता है कि जमीन नहीं दी गई।

दरभंगा में, झंझारपुर में, वीरपुर में चाहे जहां चलिये, बड़े-बड़े अफसरों के शिविर बनाये जा रहे हैं। एक परिवार के सदस्य जो स्वर्गीय हो चुके हैं, उनका नाम मैं नहीं लेना चाहता, लेकिन उनके भाई डा० जगन्नाथ मिश्र मुख्य मंत्री के पद पर विराजमान थे। उस परिवार के लोगों ने कोसी परियोजना के सारे धन को खूब लूटा और अपने लोगों को लुटवाया। आज भी कोसी नहर के नाम

[श्री हुक्मदेव नारायण यादव]

पर सरकार पैसा बहाये जा रही है, लेकिन कोई सिचाई का काम उससे नहीं होता है।

यदि सरकार चाहती है कि खेती की तरक्की हो, तो उसे सब से पहले सिंचाई का इन्तजाम करना होगा। योजना में आंकड़े दिये जाते हैं कि इतने लाख हैक्टेयर अतिरिक्त भूमि पर सिंचाई का इन्तजाम किया गया है। लेकिन वास्तव में राजकीय नलकूपों से पानी नहीं मिलता है, क्योंकि कई कारणों से वे चालू नहीं होते हैं। जब तक खेत में पानी नहीं है, तब तक सारा देश बे-पानी रहेगा। जापानी खेती करने का नारा दिया गया, लेकिन खेतों में पानी देने की व्यवस्था नहीं की गई। पानी के बिना जापानी खेती नहीं हो सकती है। खेत में दो पानी, खेती करो जापानी।

हम देखते हैं कि खेती के काम में आने वाली सभी चीजों के दाम बहुत मंहगे हैं, लेकिन खेती के उत्पादन का दाम कम दिया जाता है। अगर 112 रुपये प्रति क्विंटल के हिसाब से पैदा की गई चीनी बाजार में 300 या 350 रुपये प्रति क्विंटल पर बिक सकती है, तो 150 रुपये प्रति क्विंटल के हिसाब से पैदा किया हुआ गेहूं 300 रुपये प्रति क्विंटल के भाव पर क्यों न बिके? खेती की पैदावार के दामों को रोकने वाली सरकार कौन है ? खेती के उत्पादन के दामों को इस लिए कम किया जाता है, क्योंकि यह समझा जाता है कि किसानों का कोई प्लेटफार्म या अखबार नहीं है, उन के लिए कोई बोलने वाला नहीं है। इस देश में 70 फीसदी लोग खेती पर निर्भर हैं। आज तक उनके विकास के लिए क्या क्या किया गया है ?

हरित क्रान्ति के बाद श्वेत क्रान्ति का नारा लगाया गया, लेकिन दुर्भाग्य की बात है कि आज हमारे देश के हर आदमी को रोजाना एक छटांक दूध भी नहीं मिलता है। हमारा देश तभी अपनी सीमाओं की रक्षा कर सकेगा, जब यहां के बच्चों और युवकों को पर्याप्त मात्रा में दूध मिलेगा। रोज आधा सेर या सेर भर दूध पीने वाला ही सीमा पर शत्रु का मुकाबला कर सकता है। घर का सियार बाहर के शेर से नहीं लड़ सकता है। लड़ने के लिए यहां के लोगों को शेर बनना होगा, और वह तभी होगा, जब उन्हें, पूरा अन्न और दूध मिलेगा। इस लिए खेती की अच्छी तरक्की के साथ देश की सीमा की सुरक्षा भी जुड़ी हुई है। कमजोर हाथ भारी हथियारों को नहीं उठा सकते हैं। देश की सीमा की सुरक्षा के लिए यह जरूरी है कि हमारी खेती की तरक्की हो।

मैं यह सुझाव देना चाहता हूं कि किसानों को पास-बुक दें दी जायें, जिन में उन की जमीन का विवरण हो। अगर किसी की जमीन की बिक्री हो, तो तुरन्त उस की पास-बुक से उस को खारिज कर दिया जाये, और जिस ने वह जमीन खरीदी हो, उस की पास-बुक पर उसे चढ़ा दिया जाये।

मैं यह भी निवेदन करना चाहता हूं कि देश के सभी लोगों पर एक ही कर-प्रणाली लागू की जाये। एक तरफ तो दस हजार रुपये तक की आमदनी को आय-कर से छूट दी गई है, और दूसरी तरफ जो किसान एक दो बीघा जमीन भी जोतता है, उस से मालगुजारी वसूल की जाती है। इस लिए उचित यही है कि जिन किसानों की आमदनी दस हजार रुपये तक है, उन्हें भी मालगुजारी से छूट दी जाये। हां, जिन किसानों की आय दस हजार रुपये से ज्यादा है, उन से कृषि आयकर वसूल किया जाये।

अगर आग लगने या किसी अन्य दुर्घटना से किसी छोटा रोजगार करने वाले का नुकसान हो जाये, तो इनशोरेंस की मार्फत उस की क्षतिपूर्ति की जाती है। लेकिन हमारी फसल

मारी जाये, आग से जल जाये, दह जाए, बह जाये, उस को देखने वाला कोई नहीं है । इस लिये मैं सरकार से आग्रह करूंगा, अगर आप देश के किसानों की तरक्की चाहते हैं तो फसल का बीमा करने की भी योजना लागू होनी चाहिये । किसान की फसल मारी जाए तो सरकार को उस की जिम्मेदारी लेनी चाहिए । मैं साफ शब्दों में कहना चाहता हूं—आप इतिहास का पन्ना उलट कर देखिए, हिन्दुस्तान का किसान इतने दिनों के बाद पहली बार सन् 1977 में जागा है, तो एक वड़ी सत्ता जो 30 साल से जड़ जमा कर बैठी हुई थी, जिस को उखाड़ना लोग असम्भव समझते थे, उस सत्ता को उखाड़ कर उस ने फेंक दिया । तो आप क्या सोचते हैं? वह किसान मनहूस हो कर बैठने वाला नहीं है । अगर जनता सरकार उस की भूख को नहीं मिटाती है और उस की समस्या का समाधान नहीं करती है तो जनता सरकार का भी बुरा हस्र होगा और आप भी ज्यादा दिन तक नहीं ठहर सकेंगे । यह सच्चाई है, सच्चाई को सामने रख कर हम को और आप को काम करना है, तब कहीं देश का विकास हो सकता है ।

इन सारी बातों को सामने रखते हुए मैं कृषि मंत्री जी से निवेदन करूंगा कि वे अलग-अलग विभाग का बटवारा कर दें । भूमि सुधार को आप कृषि विभाग में लिये हुए हैं, पशु पालन को लिये हुए हैं और कौन-कौन से विभाग जोड़ कर रखे हुए हैं, इस तरह से कौन भूमि सुधार को देखेगा । इस लिये केन्द्र में भी भूमि सुधार का एक अलग विभाग होना चाहिये, इस के लिये एक अलग मंत्रालय होना चाहिये जो इस बात को देखे कि सारे देश में भूमि सुधार के कानून को लागू किया जाए । मैं आशा करता हूं कि यह सरकार इस पर मजबूती से सोचेगी । यह लोक सभा जिस में आज से पहले तक किसान की आवाज नहीं गूंजती थी, पहली बार इस में यह आवाज गूंज रही है, लेकिन केवल आवाज गूंजने से नहीं होगा, सरकार को इस पर सोचना होगा, विचार करना होगा । आप 25 से 50 संसद् सदस्यों की एक समिति बनाइये जो इस पर विचार करे । इस 5-7 मिनट की स्पीच से कुछ नहीं निकलने वाला हैं । सात करोड़ जनता का प्रश्न एक सदस्य उठाता है, उसे दस मिनट में बोलना है, तो वह क्या बोलेगा । 40-45 करोड़ किसान इस देश में हैं और उन के बारे में बोलने के लिये टाइम है—10 मिनट, तो उन की समस्याओं पर कोई क्या बोल सकता है । इस लिये ऐसे सदस्यों की एक समिति बनाइये और उस में चार पांच या सात दिन बैठकर परामर्श कीजिये, जो आज खेती पर 33 प्रतिशत बजट का खर्च करना चाहते हैं, वह विकास पर खर्च होना चाहिये, अफसरों के ठाठ-बाट शान-शौकत और विदेश भ्रमण पर खर्च नहीं होना चाहिये, वरना देश का विकास नहीं हो सकता है, नहीं हो सकता है, नहीं हो सकता है ।

SHRI P. K. DEO (Kalahandi): Mr. Chairman. I would like to make a few observations on this important Ministry. Instead of dilating on the various Demands of the Ministry, I would like to pin-point my observations on some of the very important aspects.

We are predominently a nation of farmers, as the United States were before the second world war. 72 per cent of our working population draw their living from agriculture and 50 per cent of our GNP constitutes agricultural output. The United States became the biggest super-power economically through first developing its main industry, namely, agriculture and cattle wealth and allied trade. In spite of our emphasis on agriculture in Part I of the budget speech when I went through the second Part of the budget speech, I was sorry to find that it is more or less the stereo-typed Congress budget.

The increase in the Plan outlay by 27 per cent, that is, to the tune of Rs. 9,960 is nearly closest to the high-

[Shri P. K. Deo]

est, if not he highest, in he last 18 years. Actually, the highest outlay was last year in Shri Subramaniam's budget. About 60 to 66 per cent of the Government's allotment from the Consolidated Fund goes to the public sector. Out of the balance, priority is given to industry and only the crumb goes to agriculture. There can be no two opinions about it that agriculture should get more funds. We cannot make much headway under the present pattern of financial allocation. If agriculture has been suffering from anything, it is from financial starvation.

So far as irrigation is concerned, only 22.8 per cent of the sown area in this country is getting some sort of irrigation, if not perennial irrigation. More funds should be allocated for this purpose. It can be done by cutting down the outlay on our public sector projects. The main problem, as I pointed out is the financial starvation of agriculture. The achievement has to go to the score board. It is no use making juggleries of statistics.

In agriculture, the per capita income has been on a continuous decline, from Rs. 219.20 in 1960-61 to Rs. 195.50 in 1976-77, in spite of 25 years of our planning. It has been often said that it is due to our population explosion. The population explosion theory is just a scapegoat. I think no adequate attention has been given to agriculture. More funds should have been provided. On the other hand, the *per capita* urban income has gone up from Rs. 399.40 in 1950-51 to Rs. 813.20 in 1976-77. They constitute only 28 per cent of our population where as 72 per cent of our population mainly depend on agriculture.

The Prime Minister has stated that unemployment has to go within a period of ten years. He spoke in the Rajya Sabha, and it is mentioned in the Janata Party manifesto also. I submit most respectfully that it can be achieved by accelerated input in agriculture. More employment opportunities can be created and unemployment can go in a period of ten years.

In Japan, a thousand hectares employ 2,031 people at the Japanese rate of wages which are high, while in India on a thousand hectares we engage only 880 persons. Agricultural operations, which are comparatively labour-intensive should be undertaken, at full speed and modern technology and the Japanese method of cultivation should be given full trial to tackle our unempolyment problem.

16.53 hrs.

[SHRI DHIRENDRANATH BASU *in the Chair*]

So far as irrigation is concerned, there will be no two views that it should get the top most priority. After the settlement of the Godavari waters dispute, the Upper Indravati project, which is supposed to irrigate 5 lakh acres of chronically drought-affacted area of Orissa, has already been cleared by the Central Water & Power Commission. It is now pending with the Technical Advisory Committee of the Planning Commission. I respectfully submit to the hon. Minister that he should take personal interest in the matter and see that this work is taken up as soon as possible, as it is going to irrigate that part of the country which is chronically drought-affected and which witnessed the two worst famines of the century—one in 1965 when Mr. Jaganatha Rao accompanied the then Prime Minister and himself witnessed everything, and another in 1974.

Assured tenancy is the only stepping stone for any agricultural improvement. If the Sword of Damocles is hanging over the head of the farmer, he never knows where he stands. In spite of the Central guideline for a particular ceiling, the ceiling has been varying from State to State and Ministry to Ministry. So, I would like to state that whatever be the ceiling, it should be settled once and for all.

Then the peasant will put his heart and soul and try his best to make improvements in his land and to have the maximum produced from it.

Something has been said about crop insurance. I hope the hon. Minister will give his most thoughtful consideration to the subject.

Forestry is of vital importance. The national forest policy which was formulated as early as 1952 is not realistic at all in the changed circumstances. At that time it was emphasized that there would be need for afforestation to the tune of 33.3 per cent of the total land area in this country. I think, taking into consideration the present situation, it should be more realistic and pregmatic to review our forest national policy particularly in view of the fast disappearance of forests at a frightening pace at huge economical and ecological cost. The entire ecology is completely upset. The desert has been advancing eastwards at a rate of half-a-mile every year.

Much lip sympathy has been shown towards afforestation. We have enough of vanmahotsav all these years but not more than 22.7 percent has been covered by forest and that too only for namesake. Even the mango trees which are considered to be the pious duty for a man to plant for the future generation, are being systematically cut down for firewood. There has been enchroachment by unathorised cultivators and there has been stealing of timber by contractors. For God sake, please stop this contract system. Once they are given contract, they start indiscriminate felling of trees even from adjoining areas and thus completely denude the area which affect the rainfall and which leads to soil erosion. Even in the catchment area of irrigation projects, the life span of those trees has been shortened. Taking into consideration all these factors, I submit that though the 42nd Amendment has its bad points but it has one redeeming point and that is, forestry has become a concurrent subject. You can give your directions to the States that they should take particular interest in forestry and then put an end to the contract system and forest operation should be done departmentally taking into consideration the various points as pointed out by me.

The per capital forest area in India is only 0.14 hectres as compared to double this figure in Asia, 16 times in America, 28 times in USSR, 34 times in the pacific region, 40 times in South America and 9 times in the entire world. Taking into consideration all these factors, I submit that so far as my State is concerned, its total forest area is only 6740 sq. k.m. of which 3158 sq. k.m. is yet to be demarcated and reserved and I am not sure whether any standing tree has been left in some of those areas.

With the gorwth of population at the rate of 2.5 per cent per year and the accompanying demand for firewod, rural housing, fencing, furniture etc., alone has to go up by 256 cubic metres in 1980 as against 203 in 1970 and it is likely to go up to 300 by 1990. In this regard, I would like to regard the most effective steps taken by Chairman Mao by telling his people that it is the duty of every citizen to plant trees. Whether it may be an authoritative rule or there may be different system of Government, they did achieve something.

They planted a large number of trees all over China. Similarly, I beg to submit, if we want that our various irrigation projects, whether it is the Pong dam or the Govind Sagar dam or the Indravati dam or the Hirakud dam, if it has to maintain a full life the entire catchment area has to be afforested.

17.00 hrs.

I would like to point out that there has been a new awareness which has come about so far as social forestry

[Shri P. K. Deo]

is concerned. As early as in February, 1973, there was a Seminar on Social Forestry in Ahmedabad. Various recommendations have been made there. I would submit that those recommendations should be implemented.

You will be surprised to see how our villagers are vigilant about the usefulness of trees. Sometime back, there was the Chipko movement in Uttarkhand, in U. P. Some trees were ordered to be cut to manufacture sports goods. But when the contractor went to the hill top to cut those trees the local people objected—they were Survodaya people— and they did not allow those trees to be cut. In this regard, I beg to submit that in our curriculum, in our study books, even from childhood the children should be taught the usefulness of forestry.

Lastly, I beg to submit in all humility let not this planet in which God has endowed. His best creation, that is, Man be lost. After scanning the Sapce, after going to the Moon, after finding out the data from the Mars, we are fully convinced that this human race to be preserved and, if the human race has to be preserved the trees are to be planted because the trees, by photosynthesis method absorb carbon dioxide and give out oxygen. And oxygen is the very life of human race.

I hope, the hon. Minister who comes from Punjab which is a very advanced area, so far as agricultural operations are concerned and so far as forests are concerned, will give the most thoughtful consideration to the points made by me. With these remarks, I conclude.

SHRI HITENDRA DESAI (Godhra): Mr. Chairman, Sir, on a very important subject like agriculture, a number of hon. Members have made suggestions regarding many aspects of the matter. During the general discussion of the Budget, I referred to a few problems, like, the land reforms, the concern about small and marginal farmers, specially the landless labourers.

Today, I am touching a very specific question only and not trying to discuss many other aspects of agriculture. I am quite sure, the hon. Minister who comes from Punjab will specially appreciate the need of irrigation in this country. Everybody knows that there has been a progress in the matter of irrigation. One wonders that so far as the major multipurpose irrigation projects are concerned, there is a big snag in their solution. Most of the major rivers in India flow from several States and, therefore, sometimes local sentiments, political questions, do arise which baffle solution. Of course, there has been some progress made with regard to certain projects. But I am specifically referring to a problem which is really worrying four States of this country, Madhya Pradesh, Maharashtra, Gujarat and Rajasthan.

I mean the Narmada Project which has baffled a solution so far. Perhaps this is the major river in Central India, flowing West-ward and perhaps the only river which has not been harnessed so far. All its water goes waste to the sea.

It is really a tragedy that even after 30 years of independence, we have not been able to harness any source of water from this big river. It has a huge water resource, 36 million acre ft. It is a little more than the aggregate of all the three rivers in Punjab—Beas, Sutlej and the Ravi. It has not been harnessed at all. If it can be harnessed, it can irrigate 11 million acres of land, produce hydro power of the order of 2300 MW and act as a complete protection to the devastating floods which we have witnessed. Therefore, it is all the more necessary that this project is cleared as early as possible.

You will be glad to know and also sorry to find that the foundation of a dam on the Narmada was laid as early as 1961, soon after coming into existence of the Gujarat State by the then Prime Minister of India, Shri Jawaharlal Nehru, but the matter went on, disputes arose between the respective States, especially between Madhya Pradesh and Gujarat and also Maharashtra and Rajasthan. Attempts were made, conference were held between different Chief Ministers of the respective States, but no solution was arrived at. It was Dr. K. L. Rao who was then the Irrigation Minister, in spite of his keenness, he could not persuade the respective Chief Ministers to arrive at a solution. I was incharge on Gujarat then. I met a number of Chief Ministers, especially the Chief Minister from Madhya Pradesh. Soon after the 4th general elections, in the year 1967, I went to Panchmarhi. Shri D. P. Mishra was the Chief Minister of Madhya Pradesh. I would like the Minister specially to note that we arrived at a settlement there. It is not an oral settlement; it is in the files of the Government and it is still there. Unfortunately, Shri D. P. Mishra did not continue. Then SVD Government came into existence but they did not honour that settlement. There was no alternative left even with the Government of India thereafter and therefore in the year October 1969 the Government of India made an adjudication order constituting a river dispute tribunal for the adjudication of this Narmada Project.

You can imagine 1969 and the year through which we are passing now. The proceedings are going on and still we do not know when the proceedings will be over. It is therefore that I am raising this point. On it depends not only the future prosperity of one State or the four States but the whole country. It will add and bring tremendous welfare for this country. I do not want to take much time of this House, but I would like to make specific suggestions about this Narmada Project, which I am quite sure, the hon. Minister will take up at his level. Eight years have passed, I would, therefore, request the hon. Minister to use his good offices to see that the proceedings are expedited and the award is given forthwith. Secondly, under the inter-State River Waters Dispute Act, the award is binding on the respective States, but what we know from our administrative experience is that there may be snags in the implementation of the award when one State is not willing to cooperate in that respect. I will give one instance. Suppose there is submergence of lands in one State, and that State is not very willing to part with those lands. According to the law as it stands today, it will not be feasible for the Central Government to acquire those lands in another State. Therefore, long before, we had made a suggestion, if necessary, even to a men the Constitution or at least to pass another enactment by which, if an award is given, it will not be difficult for the Government of India to implement that award. I would request the hon. Minister to see that, before the award is given, all these formalities are gone through, so that no difficulty may arise in future when the award is given.

Thirdly, I would suggest that, right from now on—because Narmada Project means a lot of financial difficulties for the respective States and even for the Government of India—he may give his thought to making arrangements for sound finances for this project.

Lastly—this is most important—I would make this request. The award may still take a little time to be given. He may, in the meantime, consider, if it is feasible to start the work on construction of the foundation over whcih there is not much dispute. The dispute is really on two points: the height of the Navagam dam and apportionment of water between the States, Madhya Pradesh

[Shri Hitendra Desai]

and Gujarat, because so far as allotment of waters in Rajasthan and Maharashtra is concerned, some agreement has already been arrived at. Therefore, a beginning could be made for the construction of the foundation of the Navagam dam. I would request the hon. Minister to examine this in consultation with the respective Governments.

When I am talking of Narmada and other inter-State river water disputes, I am not, for a moment, suggesting that the hon. Minister may take into consideration the interest of one State alone. After all, the rivers belong to the nation, and I fully endorse the view that whatever solution is ultimately arrived at must be in the interest of the nation as a whole.

With these remarks, I would again make this request to him. I have full hopes in the Minister because he comes from Punjab, he knows the facility of irrigation, what irrigation can mean, what it has meant to Punjab and what it can mean to the country. It will be a very solid contribution to agriculture and to the prosperity of the country if, through his good offices, some solution could be arrived at.

श्री राम जीवन सिंह (बलिया) : माननीय सभापति जी, कृषि के सम्बन्ध में बहुत सारी बातें कही गई हैं और विभिन्न पक्षों के माननीय सदस्यों ने बहुत सारे सुझाव दिये हैं। मैं ज्यादा विस्तार में नहीं जाना चाहूंगा, लेकिन एक बात यह कहना चाहूंगा कि अमेरिका के एक कृषि सचिव ने कहा था कि कृषि के क्षेत्र में जो वैज्ञानिक अनुसंधान हुए हैं और जो तकनीकी विकास हुआ है, इसके बावजूद भी इन्सान आज भूखा रहे, यह आश्चर्य की बात है।

हिन्दुस्तान की तरफ जब मैं देखता हूं कि जिस देश में 35 करोड़ एकड़ जमीन खेती के लायक है, और चाहे जहां चले जाइये 10,15 मील पर नदी मिल जायेगी दुनिया में जितनी नदी हैं, उनका 10 प्रतिशत हिन्दुस्तान में हैं, 83 ऐसी नदियां हैं जिसमें सालों-साल पानी प्रवाहित होता है, 50 फिट से लेकर 500 फिट तक जमीन में जल के स्त्रोत मिलते हैं, हमारे देश की 70 फीसदी आबादी खेती पर जीवित है फिर भी हिन्दुस्तान की यह हालत है। यहां यह कहावत है –

उत्तम खेती मध्यम बान,
नीत चाकरी भीख निदान।

फिर भी हमारा देश आज भूखा है, और बेकारी है। दुनिया के देशों में हमारी सरकार या प्रधान मंत्री को भिक्षा के लिये जाना पड़ता है, वास्तव में यह एक पहेली ही है। हमें इसके कारणों को देखना होगा।

माननीय सदस्य, श्री शिन्दे, इस समय यहां मौजूद नहीं हैं। उन्होंने बताया कि हम ने इतनी प्रगति की है और अपनी सफलताओं का संकेत दिया। मैं यह कहना चाहता हूं कि जब 15 अगस्त, 1947 को हमारा देश आजाद हुआ, उस समय हमारे देश में 17.6 परसेंट इरिगेशन हुआ था, और दिसम्बर, 1976 में केवल 27 परसेंट सिंचाई की व्यवस्था थी। इस का अर्थ यह है कि 84 अरब रुपया खर्च करने के बाद मुश्किल से 10 परसेंट अतिरिक्त जमीन पर सिंचाई हो पाई।

अगर हम अपने देश की तुलना संसार के कुछ अन्य देशों से करें, तो हम देखते हैं कि मिश्र की केवल ढाई करोड़ की अबादी है। 1962 में इसराईल ने उस पर आक्रमण किया था और उस की सेनाओं को स्वेज तक खदेड़ दिया था। कर्नल नासिर उस वक्त मिश्र के राष्ट्रपति थे। उन्होंने त्यागपत्र देने का विचार प्रकट किया, लेकिन कायरों की जनता ने राष्ट्रपति भवन को घेर लिया और मांग की कि नासिर अपने पद पर बने रहे। इस का कारण यह था कि कर्नल नासिर ने नील

नदी पर बांध के द्वारा मिश्र में सिंचाई का इन्तजाम किया था, खाद्यान्न और अन्य सवालों को हल किया था और देश का विकास किया था जिस का असर वहां की जनता पर पड़ा। मिश्र केवल काग़ज के निर्यात से 9 करोड़ डालर प्रति-वर्ष की विदेशी मुद्रा प्राप्त करता है।

इसराईल की आबादी केवल 50 लाख है। दुनिया भर के भगोड़े जा कर वहां बसे। लेकिन उस ने अपने यहां रेगिस्तान में सिंचाई का इन्तजाम किया, और आज वह दुनिया के उन्नत देशों में से एक है। वास्तव में सच्चा समाजवाद इसराईल में है, क्योंकि वहां आमदनी में केवल एक और तीन का अन्तर रह गया है।

जहां तक आस्ट्रेलिया का सम्बन्ध है, वर्षों तक वह एक ग्रामीण क्षेत्र रहा था। लेकिन उस ने कृषि का विकास किया। आज उस की 83 फीसदी आबादी नगरों में बसी हुई है। आज वह ऊन का सब से बड़ा उत्पादक है, चीनी निर्यात करने में वह दुनिया का दूसरा देश है और गेहूं निर्यात करने में वह दुनिया का तीसरा देश है। गेहूं निर्यात कर के वह 375 करोड़ डालर प्रतिवर्ष की विदेशी मुद्रा प्राप्त करता है।

दुनिया में ऐसे बहुत से देश हैं, जिन्होंने कृषि का विकास कर के अपने देश को काफी आगे बढ़ाया है, लेकिन हिन्दुस्तान एक कृषि-प्रधान देश होते हुए भी आज सब से पीछे है, क्योंकि हमने कृषि सम्बन्धी मुख्य मुद्दों पर पर्याप्त ध्यान नहीं दिया है।

मैं वर्तमान सरकार को धन्यवाद देना चाहता हूं कि उस ने कृषि पर ज्यादा जोर देने की नीति अपनाई है और वह बजट का 30 प्रतिशत कृषि पर खर्च करने जा रही है। लेकिन मैं कहना चाहता हूं कि जब तक इरिगेशन का इन्तजाम नहीं होगा, तब तक कृषि का विकास सम्भव नहीं हो सकेगा। सरकार फ्लड-कंट्रोल पर करोड़ों रुपये खर्च करती है। मेरा सुझाव है कि सरकार उस को छोड़ कर ड्राउट-कंट्रोल की योजना चलाये। अगर हम सूखे को समाप्त कर सकें, तो बाढ़ हमारे लिए वरदान बन सकती है। बाढ़ खेतों में नई मिट्टी डालती है, और जब खेतों में पानी जाता है, तो फसलों को नुकसान पहुंचाने वाले कीड़े-मकोड़े नष्ट हो जाते हैं। अगर हम सिंचाई का इन्तजाम कर के सूखे के दिनों में दो फसलों की व्यवस्था कर दें तो बाढ़ हमारे लिए वरदान बन सकती है। ड्राउट को खत्म करने के लिए हमें सिंचाई पर ज्यादा से ज्यादा खर्च करना चाहिए।

हमारे देश में जो नदियां हैं, उन से लिफ्ट इरिगेशन की व्यवस्था करनी चाहिए। बोरिंग पर काफी पैसा खर्च किया जाता रहा है। जापान में बहुत बोरिंग किये गये, और आज वहां की मिट्टी धीरे धीरे धंसती चली जा रही है। कई जगह इस तरह की शिकायतें मिल रही हैं। अपने देश में भी अगर बोरिंग का ज्यादा जाल बिछा दिया जाय तो हमारे यहां भी सतह नीचे जा सकती है। दूसरी बात यह है कि बोरिंग का पानी उतना लाभप्रद नहीं होता, जितना नदी का पानी होता है। जब अपने यहां इतनी नदियां है तो उनसे लिफ्ट इर्रिगेशन की व्यवस्था हम करें, उससे हमें ज्यादा लाभ होने वाला है। इसके लिये आप टाइम-बाउण्ड प्रोग्राम बनाइये। ऐसा नहीं हो कि दस-बीस या पचास वर्ष तक योजना चलती रहे। आप एक योजना बना कर पांच वर्ष में अपने देश की असिंचित ज़मीन में पानी का प्रबन्ध कर दें, इसके लिये चाहे आप को और योजनाओं में कटौती भी करनी पड़े तो वह कटौती करके इसके लिये आप इन्तज़ाम करें। नहीं तो हम देखते हैं कि कोई योजना बनती है और वह अपने लक्ष्य के अन्दर पूरी नहीं हो पाती है। नागार्जुन नहर की नीव

[श्री राम जीवन सिंह]

1955 में पड़ी थी। 122 करोड़ की योजना थी, 1976 तक 200 करोड़ रुपया खर्च हो चुका है, इसके बावजूद भी करीब 120 करोड़ रुपया और उस पर खर्च होने वाला है, उस की ब्रान्चेज और डिस्ट्रीब्यूट्रीज बनाने में। इसी तरह से—हमारे गुजरात के देसाई जी बैठे हुए हैं, वहां की एक नदी है—महाकारना—15 वर्ष पहले उसकी योजना पूरी हो चुकी थी, लेकिन जहां उस का लक्ष्य था कि 1 लाख 43 हजार हैक्टेअर्स को पानी देगी, उस की जगह पर 15 साल बाद भी केवल 40 हजार हैक्टेअर्स को पानी मिल रहा है उस के लक्ष्य की पूर्ति आज तक नहीं हो सकी। कोसी योजना की चर्चा हमारे मित्र कर रहे थे। अरबों रूपए उस पर खर्च हो चुके हैं, लेकिन आज तक उस के भी लक्ष्य की पूर्ति नहीं हो सकी। बिहार में एक गण्डक योजना बनी है, उस में लोगों की जमीन चली गई, घर चले गए, इतना पैसा खर्च हो चुका लेकिन उस से कोई रिटर्न नहीं हो रहा है। इसलिए आप जो योजना बनायें, उस का कोई लक्ष्य रख कर टाइम के अन्दर उस को पूरा करें।

मैं बिहार के बेगूसराय ज़िले से आता हूं—वहां पर बूढ़ी गण्डक बहती है। 1967 में बिहार सरकार ने उस पर एक बैराज बनाने की योजना बनाई थी। 6 करोड़ 85 लाख रुपए उस पर खर्च होने थे और 1 लाख 35 हजार एकड़ भूमि को उस से लाभ पहुंचना था, लेकिन आज तक वह योजना खटाई में पड़ी हुई है, अभी तक उस की शुरूआत नहीं हुई है, जब कि उसकी जांच पड़ताल में काफ़ी पैसा खर्च हुआ, सारी स्कीम बनी, मगर योजना शुरू नहीं हो सकी। सलिए मैं चाहूंगा कि जो भी योजना आप बनाएं वह टाइम-बाउन्ड हो और उतनी अवधि के अन्दर उस को जरूर पूरा कर दिया जाय।

पानी के बाद दूसरी चीज़ें आती हैं—कई मित्रों ने खाद की चर्चा की। खाद, उन्नत बीज, उन्नत औज़ार, ट्रैक्टर और पावर-टिलर्स इत्यादि किसान को हम उस समय तक नो-प्राफिट-नो-लास बेसिज़ पर दें जब तक हम खेती के मामले में आत्म-निर्भर नहीं हो जाते हैं। आज उस में इतना ज्यादा प्राफिट बैठा दिया जाता है, जिस से दाम बहुत काफ़ी बढ़ जाते हैं और किसान उन का इस्तेमाल नहीं कर पाता है। डा० बोलार्ड, जिन्होंने कई किस्म के बीज ईजाद किए थे, उन का कहना था कि जब हम एक टन खाद का इस्तेमाल करते हैं तो दस टन ज्यादा अनाज पैदा करते हैं: लेकिन आज खाद का दाम बहुत ज्यादा होने के कारण किसान उस का इस्तेमाल नहीं कर पाता है। इस लिए सरकार को इस के ऊपर ध्यान देना चाहिए। हम खाद के मामले में आत्म-निर्भर बनें, उस के लिए चाहे ज्यादा कारखाने खोलने पड़ें या इम्पोर्ट भी करना पड़े तो वह भी कर के किसानों को नो-प्राफिट-नो-लास बेसिज़ पर खाद दें। आज बड़े बड़े ट्रैक्टर्स जो हम बना रहे हैं, उन की कोई जरूरत नहीं है। जब जमीन पर सीलिंग हो रही है, जमीन के छोटे छोटे टुकड़े हो रहे हैं तो बड़े बड़े ट्रेक्टर्स की कोई जरूरत नहीं है। हम 15 या 20 हार्सपावर के ट्रैक्टर बना कर या पावर-टिलर्स बना कर किसानों को ऋण की सुविधा दे कर नो-प्राफ़िट-नो-लास बेसिज़ पर दें।

इस के साथ साथ ही दवा की जरूरत है। हमारे यहां फसल इस तरह से हो गई है, मगर समय पर कीटाणु नाशक दवाई न

दी जाये तो फसल की बहुत ज्यादा क्षति हो जाती है। इसलिए इस का इन्तजाम किया जाये।

आज हमारे किसानों की क्या हालत है? कोई प्राइस पालिसी हमारे देश में नहीं है। जब किसान की फसल खलिहान में आती है तो उस के दाम कम रहते हैं। किसान का जो अनाज है, वही उस की पास बुक है। जिस तरह से किसी व्यक्ति के पास पास-बुक है, जब जरूरत पड़ती है तो वह पोस्ट-आफिस या बैंक में चला जाता है और वहां से पैसा निकाल लेता है। जब उसकी जरूरत होती है, तब अपने अनाज को बेचकर वह अपनी जरूरत को पूरा करता है। जब खलिहान में फसल आती है तब अनाज के दाम कम होने लगते हैं लेकिन जब माल मंडियों में चला जाता है, उस के हाथ से निकल जाता है, तब दाम बढ़ने शुरू हो जाते हैं। उस को अपनी जरूरत के लिए अनाज ज्यादा दाम पर खरीदना पड़ता है। इसलिए मेरा निवेदन है कि कोई प्राइस पालिसी होनी चाहिए। स्वर्गीय डा० लोहिया कहा करते थे—दो फसलों के बीच में अन्न के दामों का घटना और बढ़ना दोनों गलत है, आना सेर से ज्यादा की वृद्धि नहीं होनी चाहिए। आज आना और सेर दोनों ही नहीं हैं, लेकिन यह वृद्धि 1 पैसे से लेकर 20 पैसे किलो से अधिक नहीं होनी चाहिए।

आपने जमीनों का रेंट फिक्स किया है—इस में क्या हो रहा है कि जिन के पास ज्यादा जमीन है, वे ब्लाक अधिकारी को प्रभावित करके कम रेंट फिक्स करा लेते हैं। इस से छोटे किसानों को नुकसान होता है। मेरा सुझाव है कि जिन के पास ज्यादा जमीन है, उस पर ज्यादा टैक्स लगे और जिनके पास कम जमीन है, दो या चार बीघे जमीन है, उस को यह टैक्स कम देना पड़े—जमीन के हिसाब से टैक्स होना चाहिए। मैं बिहार सरकार को धन्यवाद देना चाहता हूं। हमारे मुख्य मंत्री श्री कर्पूरी ठाकुर ने घोषणा की है कि वे अलाभकर जमीन पर माल-गुजारी समाप्त करने जा रहे हैं। मैं चाहता हूं कि इस सम्बन्ध में कोई केन्द्रीय नीति या राष्ट्रीय नीति बनाई जाए जो सारे देश पर समान रूप से लागू हो, जिस के पास ज्यादा जमीन है उस पर ज्यादा टैक्स लगे और जिन के पास कम जमीन है उन पर कम टैक्स लगे।

कृषि को आप जब तक उद्योग नहीं बनायेंगे, तब तक कृषि में घाटा होता रहेगा। आज कृषि से जो दूसरी वस्तुयें पैदा होती हैं जैसे तम्बाकू, प्याज, आदि, उन को हम उद्योग के रूप में परिणत करें, ताकि किसानों को उन वस्तुओं का उचित मूल्य मिल सके। हमारे यहां प्याज का काफ़ी उत्पादन होता है, इस को एक्स-पोर्ट करके हम लगभग 6 करोड़ रुपए की विदेशी मुद्रा कमाते हैं। इसी तरह से केला है—हम उस का उत्पादन बढ़ा सकते हैं। आम है—आम हमारे देश में बहुत पैदा होता है, सारी दुनिया में जितना आम पैदा होता है उस का 80 प्रतिशत हिन्दुस्तान में होता है। भारत में 9.77 लाख हैक्टेअर में आम के पेड़ लगे हुए हैं और उन से हम प्रतिवर्ष 89.25 लाख टन फल प्राप्त करते हैं। इस की पैदावार बढ़ा कर और विदेशों में भेज कर काफ़ी विदेशी मुद्रा कमा सकते हैं। लेकिन होता क्या है—जब आम के पेड़ में मन्जर आता है तो बिमारी लग जाती है, फल लगता है तो बीमारी के कारण टूट कर गिर जाता है। मैं कुछ दिन बिहार में कृषि मंत्री के रूप में रह चुका हूं। मैंने उस समय अपने कालिजिज के रिसर्च स्कालर्स से कहा था कि वे इस के लिए अनुसंधान क्यों नहीं करते हैं कि हमारी

[श्री रामजीवन सिंह]

ज़मीन में ग्राम हर साल फले। ग्राज हम देखते हैं कि हर साल वृक्षारोपण का कार्यक्रम चलता है, लेकिन दूसरी तरफ पेड़ कटते चले जा रहे हैं। चूंकि उन से रिटर्न नहीं होती है, बेकार पड़े रहते हैं--किसान सोचता है कि गल्ला पैदा कर के वह ज्यादा कमा सकता है, इस लिए उस को काट देता है।

चीनी का सवाल भी एक महत्वपूर्ण सवाल है। ग्राप देखेगें कि करीब-करीब 1.1 लाख मज़दूर इस उद्योग में लगे हुए हैं ग्रौर 205 मिलें चीनी की हिन्दुस्तान में हैं, फिर भी चीनी का उत्पादन कम होता जा रहा है। एक छोटा-सा देश क्यूबा है, हिन्दुस्तान के दो ज़िलों के बराबर—लेकिन उस का राष्ट्रपति कैस्ट्रो दुनिया की राजनीति में ग्रंगद की तरह ग्रपने चरण को गाड़े रखता है। चाहे जान्सन हो, निक्सन हों, कोई भी उस के चरण को उखाड़ नहीं सका है। ऐसा क्यों है? ग्रकेले क्यूबा दुनिया के उत्पादन का 1 5 भाग पैदा करता है ग्रौर एक्स-पोर्ट करता है, दुनिया से 2 ग्ररब डालर हर साल विदेशी मुद्रा के रूप में प्राप्त करता है। लेकिन हमारे देश की क्या स्थिति है? ज्यादा से ज्यादा 45-50 लाख टन चीनी पैदा कर पाते हैं।

ईख के सम्बन्ध में हमारे यहां रिसर्च इस्टीचट्स बने हुए हैं। एक साल हम कोई नया बीज डालते हैं तो दूसरे साल ईख रोग-ग्रस्त हो जाया करती है ग्रौर किसान ठीक से ईंख की खेती नहीं कर पाता है। रिटर्न कितना मिलता है—8 से 9 परसेंट तक, जब कि सुमात्रा, जावा, फिलिपीन्ज में 13 से 14 परसेंट रिटर्न होता है

हम जानना चाहेंगे ईख के उत्पादन के बारे में कि सरकार की क्या नीति है। जब तक ईख की हम ज्यादा पैदावार नहीं करेंगे तब तक चीनी से हमें कोई फायदा मिलने वाला नहीं है। ग्राज हम चीनी का एक्सपोर्ट करते हैं, विदेशी मुद्रा प्राप्त करते है। इस चीनी के उत्पादन में करीब करीब लाखों ग्रादमी लगे हुए हैं। उनके रोजगार का सवाल है। चार-पांच-छः महीने चीनी के कारखाने चलते हैं, इसके बाद वे बंद हो जाते हैं। बंद होने पर मज़दूरों की छंटनी हो जाया करती है। हम यह कहना चाहेंगे कि ईख की लुगदी से हम कागज बना सकते हैं। मिश्र 9 ग्ररब डालर का कागज एक्सपोर्ट करता है। हम ग्रपने देश में कागज विदेशों से मंगाते हैं, हम कागज के ऊपर कंट्रोल लगाते हैं। हम ग्रपने देश में ही क्यों नहीं कागज पैदा करते? सरकार का ध्यान इस ग्रोर जाता ही नहीं है। मैं सरकार का ध्यान इस ग्रोर ले जाना चाहता हूं।

हमारे बिहार में, बहुत बड़े इलाके में तम्बाकु की खेती होती है। तम्बाकु से पहले मैं चीनी के सम्बन्ध में एक बात ग्रौर कहना चहता हूं। जब चीनी का दाम ज्यादा हो जाता है तो किसान ग्रन्न की फसल उगाना छोड़ देता है। जब गल्ले की पैदावार कम होने से उसका दाम बढ़ जाता है तो किसान गल्ले की तरफ दौड़ता है। इस तरह वह चीनी ग्रौर गल्ले दोनों के बीच दौड़ता रहता है। मैं चाहूंगा कि सरकार प्राइस पालिसी बनायें ग्रौर चीज़ों के दाम फिक्स करे। जब तक सभापति जी प्राइस फिक्स नहीं होंगें तब तक किसान इधर-उधर भागता रहेगा ग्रौर देश में भी चीजों की कमी रहेगी।

ग्राप लाख योजनायें बनायें, लाख बजट में प्रावधान करें लेकिन किसान को जो ऋण देने की व्यवस्था है उस पर भी ग्रापको ध्यान देना होगा। सभापति जी ग्रापको सुन कर ताज्जुब होगा कि

पिछले तीस वर्ष तक जितना ऋण सरकार देती रही है उसका पांच परसेंट ऋण हिन्दुस्तान के पांच बड़े बड़े परिवारों को दिया गया । लेकिन हिन्दुस्तान में 80 फीसदी कृषक है जिनको केवल 9 परसेंट ऋण हम देते रहे है । मैं कहना चाहता हूं कि अगर आप यह चाहते है कि हमारे गांवों का विकास हो, आप गांवों की तरफ जाना चाहते है तो आपको गांवों की हालत सुधारनी होगी । आप गांधी जी का नाम लेते है । आपको यह देखना चाहिए कि किसानों को ज्यादा से ज्यादा ऋण मिले । अगर किसान को ऋण नहीं मिलेगा तो वह खड़ा नहीं हो सकेगा । आप किसी भी किसान परिवार में चले जाइए। छोटे किसान की बात तो छोड़ दीजिए । मेरे गांव की आदाबी 26 हजार है । वहां बड़े बड़े किसान भी है । वहां क्या स्थिति है ? मैं क्या देखता हूं । बिचारा खाने में कटौती करता है, दवा में कटौती करता है, शिक्षा में कटौती करता है और वह कंजूस कहलाता है । इसके बाद ही वह पैसा जमा कर पाता है । अगर एक साल फसल मारी गयी तो उसे खाने को नहीं मिलता । कभी बेटे का ब्याह है कभी बेटी का ब्याह है । आप किसान के किसी भी परिवार में चले जाइये, फटे-चीथड़े कपड़े सीकर के रहता है । उसे हम बिहार में गेंदड़ा कहते है । उसकी यह हालत है । इससे बड़ा सबूत उसकी हालत का क्या दिया जा सकता है ।

मैं कहना चाहूंगा कि आप ऋण बड़े बड़े उद्योगपतियों को न देकर के इन किसानों को दें । जैसा हुक्म देव जी ने कहा, ठीक ही कहा । मैं आपको सुझाव देना चाहता हूं । मैंने पहली सरकार के पास भी ये सुझाव भेजे थे कि इस तरह से किसान के लिए व्यवस्था की जाए लेकिन वह सरकार चली नहीं, टूट गयी । मेरा पांच सूत्री कार्यक्रम है । अगर आप भ्रष्टाचार को रोकना चाहते है तो आपको उसके लिए ब्लाक में व्यवस्था करनी पड़ेगी । अगर किसान ब्लाक में पम्पिंग सेट के लिए या ट्रेक्टर के लिए जाता है, खाद या यूरिया मांगने जाता है तो वहां उसको घूंस देनी पड़ती है । छः महीने तक उसे समय लगा कर इंतजार करना पड़ता है । अगर आप मेरे पांच सूत्री कार्यक्रम को देखेंगे तो पायेंगे कि इस पर एक पैसा भी खर्च होने वाला नहीं है । आप सिर्फ अपने बी० डी० ओ० को अधिकार दीजिए, उसको कह दीजिए या सरकुलर भेजिए कि 6 महीने के अन्दर, कोई तारीख फिक्स कर दीजिए, उसके अंदर वह इस योजना को लागू करे । इस पांच सूत्री कार्यक्रम के अनुसार— जो जमीन का ओनर होगा, जमीन का जो भी एट प्रेजेन्ट ओनर होगा, उसी के नाम जमीन रहेगी, उस ज़मीन पर जब चाहे किसान ऋण ले सके, ऐसी व्यवस्था आपको करनी होगी । करीब करीब सब ब्लाकों में आपके बैंक्स खुल गए है । ज़मीन के कागज़ात की एक कापी किसान के पास रहेगी, एक कापी बैंक के पास रहेगी जब भी किसान चाहे, उस जमीन का तीस परसेंट या चालीस परसेंट किसान को ऋण दे दिया जाए, ऐसा अधिकार आप बैंक को दे दीजिए । कारण यह है कि ज़मीन के दाम घटते बढ़ते रहते है । इस वास्ते जितना वैल्युएशन हो उसका तीस चालीस या पचास प्रतिशत उसको दे दिया जाए तो उसका काम चल सकता है ।

पशुधन के सम्बन्ध में दो शब्द कहना चाहता हूं । माननीय श्री हुकमदेव सिंह यादव भी इसके बारे में कह रहे थे । दुनिया में जितने पशु है उनके आधे भारत

[श्री राम जीवन सिंह]

में है । लेकिन यह हमारा दुर्भाग्य है कि पौष्टिक आहार के लिए न्यूनतम प्रति व्यक्ति खपत जो 284 ग्राम होनी चाहिए वहां भारत में यह केवल 120 ग्राम है । आप देखें कि डेनमार्क में यह 450 ग्राम है, इंग्लैंड में 450 ग्राम है और आस्ट्रेलिया में 900 है । हम को कोशिश करनी चाहिए कि हमारे पशु ज्यादा दूध भी दें और प्रति व्यक्ति दूध की खपत भी बढ़े ।

अंतिम बात मैं मछली के बारे में कहना चाहता हूं । माननीय शिन्दे जी ने इसका जिक्र किया है । आप देखें कि डेनमार्क में 1 लाख 12 हजार 900 टन मछली प्रतिवर्ष समुद्र में से निकाली जाती है और जापान से 5 अरब 33 करोड़ 30 लाख रुपए मूल्य की मछली निर्यात होती है । लेकिन भारत मात्र 80 करोड़ रुपए मूल्य की मछली ही समुद्र में से निकालता है । भारत के तीन ओर समुद्र है । हम को चाहिए कि हम एक हजार करोड़ रुपए मूल्य की मछली समुद्र में से प्रतिवर्ष प्राप्त करें । यह मछली खाने के काम में भी आएगी और एक्सपोर्ट भी इसका हम कर सकते है ।

इन शब्दों के साथ मैं इन मांगों का समर्थन करता हूं ।

श्री गणनाथ प्रधान (सम्बलपुर) : कृषि और सिंचाई मंत्रालय की मांगों का मैं समर्थन कर रहा हूं । मैं पहले बार बोल रहा हूं । मैं आपकी आज्ञा से अपनी मातृभाषा उड़िया में बोलूंगा

*Hon. Speaker, Sir, today I am going to start my speech in my mother tongue, because I want to give due honour to it. Today the House is going to have a discussion on Agriculture and Irrigation Demands. Before I start speaking something on the topic, I want to congratulate, first all, the Honourable Minister of Agriculture and Irrigation. Keeping in view the ideals and objectives of the Janata Party, efforts should be made to fulfil the hopes and aspirations of our people.

Sir, I am a farmer and I cultivate land. Majority population of my constituency constitute farmers. It is a matter of regret that the budget which has been presented by the Government is far away from the problems and aspirations of farmers. I want to focuss the following points to the House. Whether we would import foodgrains from foreign countries? Whether we would correct water policy? Whether we would change our agriculture and irrigation policy, which we have been following for the last 30 years?

Sir, with much pain I am going to say that during last two years of emergency, if any section was put into extreme trouble and harassment then it was the farmer community, especially small and marginal farmers. Because, different types of taxes, levies, and water taxes were realised from them illegally and they were oppressed. Of course, there is a reason for mentioning the word 'oppression.' Here I must draw your attention to an incident which happened in Orissa. In Orissa, unnecessarily, levy was charged from small farmers and poor villagers, which they were not supposed to pay. In the name of levy, water tax etc., some villagers and farmers of Kuchinda area were shot dead. Their only fault was that they did not pay levy. We demanded an inquiry into the matter in the State Assembly. But it was ignored and no inquiry was

*The original speech was delivered in Oriya.

made and ultimately it was told the farmers and villagers were at fault. Subsequently they were convicted. Although police were harassing them and threatening them on gun points, no investigation was made and no justice was given. On the other hand, mill owners, rich people and capitalists are not paying their tax dues, although lakhs of rupees are still lying with them as tax, levy and cess arrears. Nobody even bothers to collect it from them. Even if they are issued letters of the concerning authorities they don't bother to reply them. But poor farmers are being beaten, harassed and oppressed and some of them are dying inside the jails. Although Janata Government has come to power, nothing has been done to reduce the rate of water tax and to enhance food production.

Although most of the farmers are illiterate, they are not given proper education. They are not being acquainted with the use of agricultural technology and research work. They are quite ignorant of the modern agricultural process. Moreover, agricultural technology and research are western oriented and our agricultural system is influenced by foreign countries. So, I repeat it again that our agricultural system should be changed. But nobody has corrected or changed it so far. People, those who have no idea regarding agriculture, are holding different posts both at the Centre and the States. So also the graduates, who cannot give any idea to farmers regarding farming. Farmers do not know about the high-yielding seeds and agricultural technology. Even Extension Officers and *Gram Sevaks* do not give proper training to farmers.

There are two great enemies of Orissa. One is flood and the other one is drought. For the last 10 to 12 years the State is constantly affected by drought. Still, nothing has been done to check it. No facility for irrigation has been provided. Though the farmers are interested in cultivation no facility is provided to them. Farmers are illiterate. Even they don't know the use of salt. For the last 30 years they have been living in forests like animals. In Orissa 70 per cent people are below the poverty line. They remain starved for 6 to 7 months in a year. They don't have any other profession or service and no arrangement has been made for them. Generally, they depend on agriculture. Still, none, right from the State to Centre, has cared for them. Therefore, special provision for flood relief and drought relief for Orissa should be made. Apart from it, I would like to draw your attention to another subject. In Orissa, farmers are not getting fair remuneration for their paddy. For example ,from 1965 to 74, the price per quintal for paddy was Rs. 48 to Rs. 78|-. But after 1975, the price of paddy per quintal was fixed at Rs. 58|- to 60|-, whereas the price of wheat was fixed almost at its double. The price for wheat was fixed at Rs. 105|- to Rs. 110|-. The farmers of Punjab and Haryana got remunerative price for wheat and that is why they invested more and more in agriculture. But the farmers did not get reasonable price for paddy. Paddy was sold at lesser rates in the market. So the price of paddy should be fixed as was done in the case of wheat. Then only farmers can get due remuneration for their products and can invest more money in agriculture, can purchase good quality of seeds, fertilizers and modern agricultural implements, so that, there would be more production.

On the other hand, we can find that the prices of essential commodities are galloping everyday. In comparison to that the farmers are not getting their due remunerations. As a result, they are becoming poorer day by day.

Sir, another thing I must bring to your notice that a farmer has to invest Rs. 800|- per acre for paddy

[Shri Gananath Pradhan]

cultivation, whereas the investment per acre for wheat cultivation is Rs. 500|-. But per acre paddy production is 10 to 15 quintals, whereas wheat production per acre is 20 to 30 quintals. So, what we find is that the investment in paddy cultivation is more but the output is less, and the investment in wheat cultivation is less and production is more. But it is an unfortunate thing that in Orissa, paddy is being sold at a lesser price. So, I must say that in face of price, farmer is being looted, squeezed, exploited and harassed. Nothing is being done to prevent it, although the Government has taken the responsibility.

Orissa is a poor State and more than half of the population of the State are farmers. But the quantity of agricultural land is less in comparison with the agricultural population. So double and triple crop system should be adopted there. Then only production will go up and food problem can be solved, agonies of farmers can be removed and they can get two times full meal everyday. The Mahanadi Delta Irrigation Project is not yet finished. But what is the reason behind it? And no investigation has also been made regarding the cause of the delay. Again, if the Rengali Dam is not going to be completed very soon and if the required amount is not provided for the purpose, it would become a liability for us. So also, Hirakud Project is not being expanded fully and quickly. So I would request the hon. Minister that the unfinished irrigation projects in Orissa should be completed soon. In order to maximise production and solve food problem in the State, Government should take quick action in this direction. So, for the coming four to five years, more importance should be laid on irrigation. Then only there will be more production and food problem can be solved. As we cannot provide farmers any other job, we should give them more agricultural help.

Lack of fund is the main argument of the Government. But, I say, the World Bank is ready to help India, so, Government, should seek more help from the Bank and instead of spending the entire loan amount on experimental research, it should be spent on land reclamation and irrigation. So that every farmer can get agricultural land for cultivation. As a result of this, production would go up, import of foodgrains could be stopped and we will become self-sufficient on the food front.

17.50 hrs.

[MR. SPEAKER *in the Chair*]

Sir, I am going to suggest one thing more, which I had been repeatedly telling in the State Assembly. In Orissa, vast areas of land are still lying idle. In order to solve land and unemployment in the State, these virgin lands should be brought into cultivation and for that a Land Army should be formed. Otherwise, the conditions of farmers will deteriorate day by day.

Generally, farmers have become indebted. So, the loans which they had taken five or ten years back, should be written off and be given new loans; but it is a matter of regret that cooperatives do not sanction them loans regularly. As a result, they are being put into trouble. Because they had taken loans before, now they are not sanctioned fresh loans. Therefore, loans taken by the farmers should be repaid through the World Bank or the Reserve Bank of India should write off these loans.

Farmers in Punjab, Haryana and Maharashtra invest more money in agriculture and get maximum output. But in Madhya Pradesh, Bihar and Orissa the investment rate is much less and we get less output. In our State, more amount of capital should be invested in agriculture, as has been done in Punjab, Haryana, and Maharashtra. Moreover, we are

not getting sufficient quantity of output as compared to the investment. Farmers are not getting high-yielding variety of seeds and even if they get, they get, they get it on double or triple price. Once I had a tour to a foreign country as a member of the Committee where I found the seed was being sold to the Government the rate of Rs. 57|- or Rs. 58|- per quintal. But the same seed was being sold to farmers at a double rate in another farm, *i.e.*, at the rate of Rs. 110|- or Rs. 120|- per quintal. Now the question is: how and why it happens. Seeds are collected from farmers at a lesser rate and the same seed is being so'd to them at a double price.

Sir, I had been to Japan, Thailand, and Malaysia and there I found that farmers were getting all sort of help from cooperatives and Government.

But, on the other hand, in our country farmers are not getting proper quality seeds and fertilisers and thus there is no facility for agriculture. The honour and standard of the farmer will increase, when he will feel that in every respect the Government is there to help him and when the Government will actually look after them. Although planning was started more than 25 years back, agriculture has not received proper attention. Rather, we must say that revenue, agriculture and cooperative departments are exploiting farmers in every respect. So, in order to save farmers from exploitation, to develop agriculture to maximise production and to solve food problem, Government should give more attention to the above facts.

Sir, here I conclude my speech with request to the hon. Minister that the suggestions which I have made throughout, may be implemented properly and timely.

SHRI KRISHNA CHANDRA HALDER (Durgapur): There was not translation of his speech.

MR. SPEAKER: He spoke in his own language; it is tape-recorded. We do no. have simultaneous translation for all the languages. This will be translated later on and published in our records. What else can we do? There is no alternative now.

SHRI KRISHNA CHANDRA HALDER: Translation should be arranged.

MR. SPEAKER: Overnight you cannot get translators. A committee of Parliament has considered it. If by spending, say, Rs. 10 lakhs, you can have this facility, nobody can object. But there are some problems. Leaders of parties may examine this....(*Interruptions*) I do not understand what else can be done.

17.59 hrs.

PAPERS LAID ON THE TABLE—

PROCLAMATION REVOKING PRESIDENT'S RULE IN TAMIL NADU

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 30th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 31st January, 1976 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 30th June, 1977, under article 356(3) of the Constituion. [*Placed in Library. See* No. LT-552A$77].

18.00 hrs.

STATEMENT *RE* LANDING OF A PAKISTAN TWIN-ENGINE PIPER AIRCRAFT AT AMRITSAR AIRPORT ON 30TH JUNE, 1977

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): Mr. Speaker, Sir, with your permision, I would like to inform the House about a small incident that occurred today involving the landing of a Pakistan aircraft at the

airport in Amritsar. A twin-engine piper aircraft with the pilot as the sole occupant, strayed into our airspace and requested landing facilities at the Amritsar airport shortly after 11.30 A.M. IST. The pilot said that while on a training flight, he had lost his way due to bad weather and was running short on fuel.

After an inspection of the plane and talking to the pilot, our authorities were satisfied that the plane had, in fact, strayed into our territory on account of bad weather. Accordingly, the pilot has been given permission to fly his plane back to Lahore today as soon as the weather permits. Meanwhile, the pilot is being looked after properly.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 1, 1977/Asadha 10, 1899 (Saka).

GMGIPND—L—1205LS